C O N T E N T S

Fifteenth Series, Vol. XXXV, Fourteenth Session, 2013/1935 (Saka)
No. 20, Thursday, September 5, 2013/Bhadrapada 14, 1935 (Saka)

S U B J E C T	P A G E S
REFERENCE BY THE SPEAKER	
Teacher's Day	2
PAPERS LAID ON THE TABLE	3-4
MESSAGE FROM RAJYA SABHA AND BILL AS AMENDED BY RAJYA SABHA	5-6
STATEMENTS BY MINISTERS	
(i) Status of implementation of the recommendations contained in the 28th Report (2011-12) of the Standing Committee on Chemicals and Fertilizers on 'Production, Demand and Availability of Fertilizers and its Distribution', pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers	
Shri Srikant Jena	7-11
(ii)Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Defence on 'Demands for Grants (2012-13), pertaining to the Ministry of Defence	
Shri Jitendra Singh	12
MOTION RE: FIFTY-SECOND REPORT OF BUSINESS ADVISORY COMMITTEE	13

MATTERS UNDER RULE 377 38-54

(i) Need to prevent intrusion of wild animals including elephants in human habitation causing loss of lives and damage to crops in Dindigul parliamentary constituency, Tamil Nadu

Shri N.S. V. Chitthan 38

(ii) Need to look into the functioning of Delhi Cantonment Board

Shri Rajaiah Siricilla 39

(iii) Need to interlink Cauvery river with Palar river

Shri P. Viswanathan 40

(iv) Need to include coastal erosion and damage caused by lightning in the list of natural disasters

Shri Anto Antony 41

(v) Need to start the construction of Railway Overbridges on level crossings on Barabanki-Deva road in Uttar Pradesh

Shri P. L. Punia 42

(vi) Need to release the second instalment of funds for water projects under Jawahar Lal Nehru National Urban Renewal Mission for Pune city in Maharashtra

Shri Suresh Kalmadi 43

(vii) Need to close the chemical industries in Nagda in Ujjain district, Madhya Pradesh posing serious threat to lives of the people

Shri Prem Chand Guddu 44

(viii) Need to expedite and facilitate hassle-free payment of Post Office Recurring Deposits on maturity to customers in Gwalior district, Madhya Pradesh

Shrimati Yashodhara Raje Scindia 45

(ix) Need to sanction funds to repair the damaged roads in Chikkodi parliamentary constituency, Karnataka

Shri Ramesh Vishwanath Katti 46-47

(x) Need to create a separate State of Poorvanchal

Yogi Aditya Nath 47

(xi) Need to take all necessary steps to bolster the Rupee as well as the economy of the country

Shri Dilipkumar Mansukhlal Gandhi 48

(xii) Need to take necessary measures for electrification of hamlets and villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Banda parliamentary constituency, Uttar Pradesh

Shri R.K. Singh Patel 49

(xiii) Need to accord approval for electrification of hamlets (majras) under Rajiv Gandhi Grameen Vidyutikaran Yojana in Uttar Pradesh and ensure supply of electricity to villages covered under the scheme particularly in Deoria parliamentary constituency

Shri Gorakh Prasad Jaiswal 50

(xiv) Need to establish a Santhali University in Jhargram parliamentary constituency, West Bengal

Shri Pulin Bihari Baske 51

(xv) Need to instruct FCI to lift surplus rice from Odisha and increase storage capacity of food grains in the State

Shri Bhartruhari Mahtab 52

(xvi) Need to take all necessary measures for the welfare of senior citizens in the country

Shri Gajanan D. Babar 53

(xvii) Need to expedite implementation of Traditional Forest Dwellers and Tribals Act, 2005 in West Bengal

Dr. Tarun Mandal 54

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2013-14 55-168

Shri Ananth Kumar 57-66

Shri Madhu Goud Yaskhi 67-72

Shri Shailendra Kumar 73-76

Shri Sharad Yadav 77-81

Dr. Baliram 82-84

Prof. Saugata Roy 85-91

Shri P. Karunakaran 92-96

Shri Bhartruhari Mahtab 97-102

Shri Anandrao Adsul 103-105

Dr. M. Thambidurai 106-111

Shri Prabhunath Singh 112-115

Shri Prabodh Panda 116-119

Shri R. Thamaraiselvan 120-121

Shrimati Putul Kumari 122-124

Shrimati Sumitra Mahajan 125-126

Shri S.S. Ramasubbu	127-129
Shri Sanjay Singh Chauhan	130
Shri Hansraj G. Ahir	131-134
Shri Sameer Bhujbal	135-140
Shrimati Poonam Veljibhai Jat	141
Dr. Vinay Kumar Pandey	142
Shri P.L. Punia	143
Shri A.T. Nana Patil	144-147
Shri Mahendrasinh P. Chauhan	148
Shri Ram Singh Kaswan	149
Shrimati Jayshreeben Patel	150-156
Shrimati Darshana Jardosh	157
Shrimati Rama Devi	158
Shri P. Chidambaram	159-168
Demands Voted	168
APPROPRIATION (NO.4) BILL, 2013	169-176
Motion to Introduce	169
Motion to Consider	169
Clauses 2, 3 and 1	170
Motion to Pass	170-176
RE: RIGHT TO INFORMATION (AMENDMENT) BILL, 2013	
Shri V. Narayanasamy	177
WAKF (AMENDMENT) BILL, 2010 (Amendments made by Rajya Sabha)	178-245, 247-318
Shri K. Rahman Khan	178-193, 276-279, 318

Sk. Saidul Haque	206-208, 247-250
Shri Syed Shahnawaz Hussain	209-228
Shri Mohd. Asrarul Haque	229-233
Shri Shailendra Kumar	234-235
Dr. Shafiqur Rahman Barq	236-242
Dr. Monazir Hassan	243-245
Shri RudraMadhab Ray	251-252
Shri Chandrakant Khaire	253-256
Dr. Sanjeev Ganesh Naik	257
Shri P. Kumar	258-259
Shri Nama Nageswara Rao	260-261
Shri Prabhu Nath Singh	262-264
Shri E.T. Mohammed Basheer	265-268
Shri J.M. Aaron Rashid	269-270
Shri Asaduddin Owaisi	271-274
Shri Satpal Maharaj	275
Clauses 14A, 17A, 30A, 42A, 43A, 47A and 48A added	280-294
Amendments 1 to 64 agreed to	294-318

RE: POSTPONMENT OF HALF-AN-HOUR DISCUSSION 246

SUBMISSION BY MEMBERS
Re: Reported occuptation of Indian territory by China 319-321

RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT BILL, 2013 322-326
(Amendments made by Rajya Sabha)

Shri Jairam Ramesh 322-323

Motion to Consider	324-325
Amendments 1 to 4 agreed to	325-326
STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) BILL, 2012	328-344
Motion to Consider	328-344
Shri Shailendra Kumar	336-338
Shri K. Jayaprakash Hegde	339-343
Shri Anant Gangaram Geete	344

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Thursday, September 5, 2013/Bhadrapada 14, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER
Teacher's Day

MADAM SPEAKER: Hon. Members, as you are aware, 5th September is celebrated as Teachers' Day to commemorate the birthday of Dr. Sarvepalli Radhakrishnan, former President of India, who was a renowned educationist and a great scholar and philosopher.

In any society, teachers shoulder the onerous responsibility of shaping the character of its future generations. They not only impart knowledge but also mould the thought process of the youngsters transforming them into responsible citizens. They nurture young minds, igniting in them the desire to realize their full potential.

Let us, on this occasion, acknowledge with gratitude the invaluable contribution of all the teachers of our country to the society.

11.01 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now the House will take up Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy of the National Cadet Corps (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.R.O. 13 in weekly Gazette of India dated 9th March, 2013 under sub-section (3) of Section 13 of the National Cadet Corps Act, 1948.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 9713/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R.556(E) in Gazette of India dated 19th August, 2013 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

(Placed in Library, See No.LT 9714/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): I beg to lay on the Table:-

(1) A copy of Notification No. S.O.2071(E) (Hindi and English versions) published in Gazette of India dated 8th July, 2013 appointing the 8th day of July, 2013 as the date on which all the provisions of the Trade Marks (Amendment) Rules, 2013 shall come into force under sub-sections (1) and (2) of Section 157 of the Trade Marks Act, 1999 and the Trade Marks (Amendment) Act, 2010.

(Placed in Library, See No. 9715/15/13)

(2) A copy of Notification No. S.O.2072(E) (Hindi and English versions) published in Gazette of India dated 8th July, 2013 appointing the 8th day of July, 2013 as the date on which all the provisions of the Trade Marks (Amendment) Act, 2010 shall come into force issued under sub-section (2) Section 1 of the Trade Marks (Amendment) Act, 2010.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) & (2) above.

(Placed in Library, See No. LT 9716/15/13)

11.02 hrs.

MESSAGE FROM RAJYA SABHA
AND
BILL AS AMENDED BY RAJYA SABHA*

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

> 'I am directed to inform the Lok Sabha that the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 29th August, 2013, has been passed by the Rajya Sabha at its sitting held on the 4th September, 2013, with the following amendments:-

CLAUSE 6

1. That at page 8, *after* line 27, the following proviso be *inserted* namely:-

> "Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

CLAUSE 25

2. That at page 15, *for* lines 20 and 21, the following be *substituted.*

> "then, all provisions of this Act relating to the determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, *for* the words "compensation in respect of a majority of land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be *substituted.*

---

* Laid on the Table.

THE SECOND SCHEDULE

4. That at page 40, line 7, *for* the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be *substituted.*

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam Speaker, I lay on the Table the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013, as returned by Rajya Sabha with amendments.

11.03 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 28th Report (2011-12) of the Standing Committee on Chemicals and Fertilizers on 'Production, Demand and Availability of Fertilizers and its Distribution', pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I am laying the statement on the status of implementation of recommendations contained in the twenty eighth report (2011-2012) of the Standing Committee on Chemicals & Fertilizers in terms of Direction 73-A of the Hon'ble Speaker, Lok Sabha Bulletin Pt.ll dated September 01, 2004.

The Department of Fertilizers (DOF) comes under the Ministry of Chemicals & Fertilizers. The main objective of the Department is to ensure adequate and timely availability of fertilizers for maximizing agricultural production in the country and to promote and assist indigenous industries in the fertilizer sector and to plan and arrange import and distribution of fertilizers.

The main activities of DOF include planning, promotion and development of the fertilizer industry, programming and monitoring of production, pricing, import and supply of fertilizers and management of financial resources for subsiding indigenous and imported fertilizers to make fertilizers available at reasonable price to the farmers. The Department disburses subsidy payments to manufactures/importers of fertilizers under the concession scheme.

In addition, the activities of DoF also include the administrative control of the following Public Sector Undertakings and cooperatives in the fertilizers sector:

---

* Laid on the Table and also placed in Library, See No. LT 9717/5/13.

(i) National Fertilizers Limited (NFL)

(ii) Rashtriya .Chemicals & Fertilizers Ltd. (RCF)

(iii) Madras Fertilizers Limited (MFL)

(iv) Fertilizers and Chemicals Travancore Ltd. (FACT)

(v) Brahmputra Valley Fertilizers Co. Ltd. (BVFCL)

(vi) Projects & Development India Ltd. (PDIL

(vii) FCI Aravali Gypsum Minerals India Ltd. (FAGMIL)

(viii) Fertilizer Corporation of India Ltd. (FCI)

(ix) Hindustan Fertilizers Corporation Ltd. (HFCL)

(x) Krishak Bharti Co-operative Ltd. (KRIBHCO)

All the 8 plants of FCIL and HFCL are currently closed. The Government has decided to revive these units of these two PSUs.

The office of the Executive Director, Fertilizers Industry Coordination Committee (FICC) also works under the DOF. This office administers the Retention Price Scheme for Nitrogenous Fertilizers and various incentive schemes to augment the indigenous production of nitrogenous fertilizers.

The Standing Committee on Chemicals and Fertilizers discussed with the representatives of Department of Fertilizers on the subjects of production, demand and availability of fertilizers and its distribution and presented the 28th report to the Lok Sabha/Rajya Sabha on 24th / 28th August, 2012 respectively. The report contained 14 recommendations which are summarized below:-

(i) The Committee felt that the momentum in acceleration of production of food grains has to be maintained so as to feed the growing population of the country.

(ii) The Committee recommended that since the report on the review of the fertilizer policy has been submitted by the Committee under the Chairmanship of

Dr. Soumitra Chaudhary, Member of Planning Commission and it is now under the consideration of Department of Fertilizers, the finalization of New Investment Policy should be done as soon as possible to facilitate more investments in the fertilizer sector.

(iii) The Committee was of the view that the Department, should make all out efforts to revamp and revive the closed fertilizer units and recommended that Government should provide managerial and technical support, feedback and adequate infrastructure specially ensuring the availability of gas.

(iv) The Committee recommended that the Department of Fertilizers should make efforts to fix the price of gas reasonably for fertilizer sector and ensure the availability of gas in order to attract fresh investments in the fertilizer sector.

(v) The Committee desired that in order to reduce the dependence on import of SSP, the Government should make arrangement for procurement of raw materials and intermediates in time and recommended that periodic and timely revision on concessional part of SSP under NBS should be done so as to make SSP units more viable and fully productive.

(vi) The Committee recommended that Department of Fertilizers should take up the issue of increased use of bio-fertilizers with Ministry of Agriculture so as to provide incentive to farmers and other manufacturers producing bio-fertilizers which would encourage the use of bio-fertilizers.

(vii) The Committee recommended that an integrated plan should be drawn to identify the hurdles in the way of increased consumption of fertilizers and it also desired that the Department should perform the role of facilitator in this task.

(viii) The Committee recommended that Department of Fertilizers should closely monitor the implementation of the NBS policy for its success and fruitful results and also recommended that the Department should take steps for implementation of this policy which is likely to increase quality and fertility of the soil and agriculture productivity as well as attaining self-

sufficiency of fertilizer in the country. The Committee further recommended that the dream of direct subsidy to farmers should be fulfilled in a time bound manner and expect that the scheme will be implemented by the targeted timeframe.

(ix) The Committee recommended that the Government should encourage initiatives by the Indian companies to establish joint venture projects with other countries having rich resources of raw material and explore the possibilities of new joint ventures which would help in making available assured sources of supply of raw materials to fertilizers.

(x) The Committee recommended that the Department should ensure timely availability of fertilizer to the farmers and the farmers should not suffer for want of fertilizer. Ht also recommended that adequate steps should be taken for procuring facilities for the dealers for lifting of fertilizer from the companies to the retail outlets and then to farmers. It also observed that farmers were , paying exorbitant prices especially in the North Eastern States for fertilizer even if the fertilizer are available in surplus. The Committee desired that the Department should look into the matter and take necessary steps in this regard.

(xi)The Committee recommended involvement of Cooperative Societies in the process of data collection in respect of demand of fertilizer before the sowing season so that farmers do not feel any scarcity of fertilizer during sowing/application period. It was further of the view that some device should be explored in consultation with State Governments to check black marketing of fertilizer. It was also of the view that fertilizer companies should have some control in checking malpractices by canceling of dealerships of individuals involved in black marketing and hoarding of fertilizer so as to deter individuals to indulge in such activities.

(xii) The committee recommended setting up of more fertilizers testing laboratories in the country to ensure quality control of fertilizer in use and State Governments should be asked for financial and technical assistance in this regard.

(xiii)The committee recommended the Department to take adequate steps to address the problem of unfair pricing at the international level and to take other friendly countries into confidence to negotiate price of raw material for fertilizer in the international market at reasonable prices.

(xiv) The Committee was of the view that the Department should ensure that the movement of fertilizer from ports to in land be carried out without undue hassles and hindrances and it desired that the Government should devise a foolproof mechanism for proper and equitable distribution of fertilizer in all parts of the country especially in remote and hilly and in accessible areas.

All the recommendations, of the Standing Committee contained on the 28th report of 2011-2012, have been received and considered in the Department of Fertilizers. The Action Taken replies to these recommendations have been sent to the Committee.

11.03 ½ hrs.

(ii)Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Defence on 'Demands for Grants (2012-13), pertaining to the Ministry of Defence*

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Hon. Speaker Madam, I am laying this statement on the Status of Implementation of recommendations contained in the 15th Report of Standing Committee on Defence (15th Lok Sabha) in pursuance of the direction 73A of the hon. Speaker vide Lok Sabha Bulletin—Part II dated September 01, 2004.

The 15th Report of the Standing Committee on Defence (15th Lok Sabha) relates to 'Demands for Grants (2012-13)'. The 15th Report was presented to Lok Sabha on 30.4.2012.

Action Taken Statements on the recommendations/observations contained in the 15th Report were sent to the Standing Committee on Defence on 15.11.2012.

The present status of implementation of the various recommendations made by the Committee in their 15th report is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

---

* Laid on the Table and also placed in Library, See No. LT 9718/15/13.

11.04 hrs.

MOTION RE: FIFTY-SECOND REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I beg to move the following:-

> "That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on 4th September, 2013."

MADAM SPEAKER: The question is:

> "That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on 4th September, 2013. "

The motion was adopted.

MADAM SPEAKER: The House will now take up 'Zero Hour'.

Dr. Ratna De to speak.

DR. RATNA DE (HOOGHLY): Madam, today is an important day for each one of us. Today is Teachers' Day, 5th September, the birth day of Dr. Sarvepalli Radhakrishnan, former President of India. On this day we all recall and appreciate the efforts put in by teachers in different walks of our life. This is also a day to honour the teachers for their special contributions in our life. It is their hard work, as educators, which helped us to come this far and achieve whatever we had achieved so far. We may call them as gurus, masters, sirs and madams.

As someone once put it, when life wanted to bless you, it gave you a teacher. I think, this conveys it all. Teachers grow on us. Initially we may not take them seriously. Over a period of time, we start understanding the efforts and contribution of teachers. Teachers are national builders. Teachers are character builders. Their role is divine in nature. Their devotion is unparallel. Teachers are like candle, which consumes itself to show us the path.

This is an occasion to salute teaches. Our growing up years have always been guided invariably by teachers. Teachers help us to touch the sky. Their hard work and dedication are the tools which had helped us to not only dream but also to fulfil those dreams.

Hence, I would like to quote Don Rather: "The dream begins with a teacher who believes in you, who tugs and pushes and leads you to the next plateau, sometimes poking you with a sharp stick called truth."

Teachers kindle our imagination and help us to dream. Today is the day to remember all those teaches who have contributed to our growth, well being and good life.

I, for one, remember still the guidance I got from my teachers right from school days. I consider teachers as important people, after one's parents, to chalk out our destinations. This is amply brought out by Henry Brooks Adams, who

once said that a teacher affects eternity, he can never tell where his influence stops.

By being in touch with teachers, you are only going to be enriched with their wisdom. In turn, teachers would be overwhelmed by the touching presence of occasional talk over phone or e-mail.

Let us all strive to renew our relationship with our teachers on this important day called, Teachers Day. Most of us vividly recall the fulfilling stint as students in the midst of our teachers. Mere remembrance overwhelms us and makes us ecstatic.

Many careers have been made with the help of teachers. Today is an auspicious and solemn occasion to come out and say thanks to our teachers who have painstakingly helped us to strike harder to achieve success. The teacher's profession being the noblest profession helped each one of us to scale new heights in life. The lessons teachers taught us have stood the test of time and they are here with us forever. Teachers made all the difference in our lives. We owe everything to them. We cannot repay them enough in our lifetime. God bless them.

MADAM SPEAKER: S/Shri Shivkumar Udasi, Kirit Premjibhai Solanki and P.L. Punia are allowed to associate with the matter raised by Dr. Ratna De.

Now, Shri Jitendra Singh Bundela – Not present.

SHRI ANTO ANTONY (PATHANAMATHITTA): Thank you, Madam Speaker, for giving me this opportunity. This is to request the Government to intervene into the plight of around 40,000 nurses in Kerala who are facing revenue recovery due to their difficulties in repayment of education loans. It is learnt that the banks have already started procedures of recovery of loan amounts.

The Government has been implementing interest subvention scheme for the education loans granted since 2009. However, education loans granted prior to 2009 are not covered under the interest subvention scheme. This makes problem more serious. Therefore, I request the Government to extent the coverage of interest subvention scheme to educational loans granted prior to 2009.

Another matter of concern is the high rate of interest for education loans. At present, banks impose 11 to 19 per cent interest for education loans. The rate is higher than the interest for housing and vehicle loans. Therefore, the Government should issue necessary directive to ensure reasonable interest for education loans.

Nursing students are taking education loans for their better future. Most of them hail from a poor economic background. Therefore, they consider education loans as the only option in realizing their dreams. However, a nurse working in private hospitals in the country get an average salary of Rs.5000 per month. At the same time, nurses have to repay an amount two times more than their monthly salary. Therefore, I request the Government to give necessary direction to State Governments to ensure reasonable salaries and service benefits to nurses.

At present, in many hospitals the working hours of nurses span to 12 hours at a stretch in a single day. This heavy workload causes serious impact on nurses. I request the Government to issue a directive in this regard. The Government should provide a milieu that may enable students to repay the education loans. Therefore, I request the Government to avail of the benefits of credit guarantee scheme to all the students taking education loans and also introduce repayment assistance schemes such as interest relief, debt reduction in repayment, revision of terms and permanent disability benefit.

SHRI P.C. CHACKO (THRISSUR): If the Government does not act as requested by Shri Anto Antony, the very purpose of this scheme would be defeated. I request the government to give a directive in this regard.

MADAM SPEAKER: Shri M.B. Rajesh is allowed to associate himself with the issue raised by Shri Anto Antony.

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): Madam, I would like to bring to the notice of this august House what is happening in Andhra Pradesh – Coastal Andhra and Rayalaseema. For the last more than 30 days the entire human life is paralysed, no office is functioning, no shop is opening, no school is opening. The whole situation is paralysed.

I go 41 years back when in 1972 there was a similar agitation in the same area. I, as an 18 year old student, was detained for more than a month in the Central Jail for having participated in an agitation asking for a separate State. Now the situation is different; it is asking for Andhra Pradesh to continue as it is. I wish to bring to your notice what has happened in these 40 years. In 1972 the Supreme Court had said that *Mulki* rules were valid. Immediately, Seemandhra, Rayalaseema and Andhra area people said that they do not want to live in their own capital as second-rate citizens because *Mulki* was for the natives and the capital was for the entire State. We asked for a separate State. We did not raise any demand on capital or anything else. We just said, please give us another State, we will go away.

But, after the biggest agitation of 108 days, Madam Indira Gandhi raised it in this very same House in her capacity as the Prime Minister and I wish to bring to your notice what she said. I quote:

"Sir, Parliament represents the will of the whole nation." … (*Interruptions*)

अध्यक्ष महोदया : आप लोग क्या कर रहे हैं? बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : कृपया आप सभी बैठ जाइए।

…(व्यवधान)

SHRI ARUNA KUMAR VUNDAVALLI : She further said:

> "Its duty is not merely to go into the rights and wrongs of a situation, but also to view problems from the national point of view."

… (*Interruptions*)

MADAM SPEAKER: You finish it now.

SHRI ARUNA KUMAR VUNDAVALLI : She also said..… (*Interruptions*)

MADAM SPEAKER: Now, Shri T.R. Baalu.

… (*Interruptions*)

MADAM SPEAKER: It is over now. I have moved on to Shri T.R. Baalu.

… (*Interruptions*)

अध्यक्ष महोदया : कृपया आप सभी बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) …[*]

SHRI T.R. BAALU (SRIPERUMBUDUR): On behalf of DMK Party and my leader Dr. Kalaignar Karunanidhi who is also the President of TESO, I would like to bring to the kind notice of this august House, miseries experienced by the Sri Lankan Tamils. Madam, a civil war persisted between Sri Lankan administrators and their own citizens which lasted for 27 years. For the past four years our fellow Tamils have been trying to pick up the pieces of their lives shattered by the bloody and brutal war. … (*Interruptions*)

अध्यक्ष महोदया : कृपया आप सभी बैठ जाइए। Now we moved on to Shri T.R. Baalu.

…(व्यवधान)

MADAM SPEAKER: Please go back to your seats. आप बैठ जाइए। You finish.

… (*Interruptions*)

---

[*] Not recorded.

SHRI T.R. BAALU : The armed struggle existed for about 27 years and ended in 2009, but the miseries of the people are not ending. … (*Interruptions*)

MADAM SPEAKER: Now, Shri T.R. Baalu is speaking. Please sit down.

… (*Interruptions*)

SHRI T.R. BAALU : Madam, about 90,000 women lost their *mangalsutra*, lost their husbands. They have been widowed. More than 1,20,000 people fled out of the country out of fear of war. More than 2,00,000 men, women and children are not available in the habitations of Tamil people. We do not know where they have gone. They are all missing. … (*Interruptions*)

MADAM SPEAKER: Please sit down.

… (*Interruptions*)

SHRI T.R. BAALU : Madam, Tamil women have been kidnapped. … (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) …[*]

MADAM SPEAKER: It is not going on record. There is no point in speaking.

… (*Interruptions*)

SHRI T.R. BAALU : The women are being kidnapped, raped and butchered in the Sri Lankan forest. … (*Interruptions*)

The facts and figures of the sad episodes have been picturised and videographed. Many NGOs like Human Rights Watch, Amnesty International, Channel 4 went there and reported the miseries. A Committee constituted by the UN Secretary-General also went to Sri Lanka and it came back with a long report. … (*Interruptions*)

Finally, Ms. Navi Pillay, a Commissioner in UNHRC, went to Sri Lanka. She traveled the length and breadth of Sri Lanka to understand the problem in Sri Lanka and had done spot study. The media reports said :

---

[*] Not recorded.

> "On Tuesday, Ms. Pillay who visited Mullai-vaaykkal in Mullaith-theevu sympathized with the victims struggling to resettle amidst the prevailing Sri Lankan military occupation and the ongoing structural genocide. Noticing fear in the people speaking out in the presence of the surrounding Sri Lankan military personnel clad in civil, she told them that they may whisper in her ear."

MADAM SPEAKER: Sit down. What is this going on? Sit down.

… (*Interruptions*)

SHRI T.R. BAALU : This is the state of affairs in Sri Lanka. They could not even mention their problems before the UN Human Rights Commission. … (*Interruptions*)

MADAM SPEAKER: Shri Aruna Kumar, please sit down. This is not the way to behave. Please sit down.

… (*Interruptions*)

MADAM SPEAKER: This is not the way to behave. Take your seats.

… (*Interruptions*)

SHRI T.R. BAALU : About the military presence there, Ms. Navi Pillay has said and I quote what she said at the conclusion of her visit to the island:

> "the military presence in the North-East seemed "much greater than is needed for strictly military or reconstruction purposes"….. "

Moreover, regarding the attacks on religious minorities, she expressed her view on the final day of the visit and I quote:

> "I expressed concern at the recent surge in incitement of hatred and violence against religious minorities, including attacks on churches and mosques, and the lack of swift action against the perpetrators. I was surprised that the Government seemed to downplay this issue, and I hope it will send the strongest possible signal of zero tolerance for such acts and ensure that those responsible (who are easily identifiable on video footage) are punished."

This is what Ms. Navi Pillay told.

Madam, before I conclude, I will take one or two minutes more. The judiciary is also under attack. … (*Interruptions*) The judges of Supreme Court of Sri Lanka have been dismissed unceremoniously. For that reason, the Commonwealth Lawyers Association, the Commonwealth Legal Education Association, the Commonwealth Magistrates and Judges Association have spoken heavily against it. … (*Interruptions*) They have adopted a resolution to suspend Sri Lanka from the Commonwealth. The Law Society of England and Wales had also supported the voice of suspension of Sri Lanka from the Commonwealth. … (*Interruptions*) Madam, Mr. Lucy Scott, the President of the Association said:

> "We cannot sit back and watch as the independence of Sri Lankan Judiciary continues to be eroded."

… (*Interruptions*)

MADAM SPEAKER: Alright. Please conclude now.

… (*Interruptions*)

SHRI T.R. BAALU : Madam, I will take one or two minutes more. I had given notice for a discussion under Rule 193. … (*Interruptions*)

MADAM SPEAKER: Alright. You speak, but please finish fast.

… (*Interruptions*)

SHRI T.R. BAALU : Madam, the Commonwealth had suspended Nigeria in 1995 for the act of dictatorship and rigged judicial process. Pakistan was suspended in November, 2007 for the act of General Musharraf, who had imposed emergency there. Zimbabwe was suspended for the crimes committed by Robert Mugabe, that is, electoral rigging. Fiji was suspended in 2006 for Commodore Bainimarama failed to hold the elections on time.

In this context, I will also claim that Sri Lanka should be suspended from the Commonwealth for which the Government of India has to prevail upon all the 54 countries to see that it is suspended. Moreover, our Prime Minister should not attend the Commonwealth Countries' Conference. That is what our demand is. Thank you. … (*Interruptions*)

MADAM SPEAKER: Shri Aruna Kumar, please sit down. This is not the way to behave. Please sit down. Just take your seat, please.

DR. M. THAMBIDURAI (KARUR): Madam Speaker, the submission of the Government of India before the Supreme Court of India on last Friday regarding the Kachchatheevu issue shocked the entire State of Tamil Nadu. The people of the State, especially the fishermen community, are totally agitated against the submission made by the Government of India. There is a great resentment and anguish among the fishing community in the State.

The hon. Chief Minister of Tamil Nadu, Dr. Amma filed a Writ Petition in the Supreme Court in 2008 urging the apex Court to declare the treaties signed between India and Sri Lanka on 26th June, 1974 as *null and void*. In May, 2013, the hon. Chief Minister passed a unanimous Resolution in the Tamil Nadu Legislative Assembly seeking the retrieval of this Islet.

The Kachchatheevu Islet has been an integral part of India since 1605. During the regime of the Nayaks in Madurai, the Ramanathapuram Principality was established, which consisted of this Islet also, among others. Since then, the Islet was considered as an integral part of the Ramanathapuram Zamindari ruled by the Sethupathis. There are enough documents in the Ramanathapuram Registrar's Office to prove beyond doubt that Kachchatheevu Islet was a part of the Ramanathapuram Zamindari. There are also documents to show that the then Governor of erstwhile Ceylon, in 1845, admitted that the Islet was a part of the Sethupathi Dynasty. All these facts go to show that Kachchatheevu was a part of the Indian Territory. So, historically, geographically and culturally, Kachchatheevu is a part of India.

However, in 1974, through an Agreement, they have given certain lights to the fishermen community. In 1976, when the boundaries were redrawn, at that time, Ceylon took advantage and treated that Islet as part of their own. They are not allowing our fishermen to go Kachchatheevu, stay there and have the right to fish in that area. This is a great injustice which the Sri Lankan Government has done to us.

You know very well that the Supreme Court, as early as in 1960, in *Berubari Case*, ruled that if any Indian territory is to be handed over to any other country, it should be ratified in the Parliament by way of a Constitutional Amendment under Article 368. But it has not been done and, therefore, handing over of Kachchatheevu is unconstitutional.

That being so, the Government of India, without understanding the true picture and without respecting the sentiments and feelings of the people of Tamil Nadu, made a submission before the Supreme Court that Kachchatheevu was not a part of the Indian territory. Factually, this is not correct. … (*Interruptions*)

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): Sir, this is a very serious matter. The Government of India should immediately withdraw the affidavit which it has filed before the Supreme Court of India. … (*Interruptions*)

DR. M. THAMBIDURAI : Let me complete my submission. … (*Interruptions*)

SHRI T.R. BAALU : Madam, the Centre must react on this issue. We have taken up this matter several times in the past. They have committed heinous crimes against Sri Lankan Tamils and it is a matter of grave concern to all of us. The Centre must immediately withdraw the affidavit filed in the Supreme Court. … (*Interruptions*)

MADAM SPEAKER: Do you want to speak on this issue? Okay.

… (*Interruptions*)

DR. M. THAMBIDURAI : Madam, the Centre should correct the affidavit filed before the Supreme Court regarding Kachchatheevu Issue. Kachchatheevu is a part of the Indian Territory and they will remain a part of the Indian Territory. The

Centre must protect us because it has been illegally given Kachchatheevu to Sri Lanka, against the wishes of the Indian Parliament. The Indian Parliament must approve that.

Therefore, I would request the Central Government to correct the affidavit filed before the Supreme Court to say that Kachchatheevu is a part of the Indian Territory. That is the only solution.

We all know how Sri Lanka is treating our Tamil Nadu fishermen. The fishermen community is suffering a lot, and many letters were written by Hon. Chief Minister of Tamil Nadu to the Prime Minister also in this regard. You know about the pitiable condition of the Sri Lankan Tamils. Many Members have expressed their views on how they are treating us.

Therefore, the Central Government must take severe action and also get back Kachchatheevu, for which a unanimous Resolution was passed by the Tamil Nadu Legislative Assembly in 2013. I would request, once again, the Centre to see that Kachchatheevu is restored back to us, as it is a part of the Indian Territory. That is the only solution.

Otherwise, as you know, China is also creating a lot of problems for us. Even our Defence Minister has said recently that territory of China and India is not certainly safe. Then, how can you say that all are settled? Whatever territory we are having, China cannot claim that. In the same way, Kachchatheevu is also part of our Indian territory. … (*Interruptions*). Let the Minister react.

MADAM SPEAKER: Thank you so much… (*Interruptions*)

DR. M. THAMBIDURAI : Madam, it is a serious matter. Let the Government react. We have to protect our territory. That is our Defence. How can we secede the territory to the Sri Lanka? Therefore, I request the Government to react on that. … (*Interruptions*)

MADAM SPEAKER: Shri P. Lingam, Shri Shivkumar Udasi, Shri Ramesh Vishwanath Katti and Shri A. Ganeshamurthi are permitted to associate with the matters raised by Dr. Thambidurai.

Thank you. Now, Shrimati Harsimrat Kaur Badal.

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, can Ajnala ji speak on my behalf?

अध्यक्ष महोदया : अजनाला जी आप बोलिए ।

*DR. RATTAN SINGH AJNALA (KHADOOR SAHIB) : Hon'ble Madam Speaker, I thank you for giving me the opportunity to speak on the important subject of farmers. The farmers have recently suffered losses and the issue at stake is how to compensate them. The farmers are the backbone of our country. Over 65% people are dependent on farming. However, injustice has been meted out to farmers ever since we attained independence. Especially sir, the Congress party has always harmed the interests of the farmers. Out of 65 years, the Congress party has ruled the country for about 50 years. Hence, they cannot absolve themselves of this responsibility.

Sir, several commissions have recommended that the farmers must be given remunerative Minimum Support Price (MSP) so that they can recover the input cost of farming. However, the Central Government has failed to act on this issue. The MSP being given is a pittance. Only Rs.3600/- is being provided by the Government as compensation. However, the input cost of a farmer is Rs.42,000/- per acre. It is a cruel joke being played on the farmers. The Central Government led by the Congress party does not know anything about the ground-reality.

---

* English translation of the Speech originally delivered in Punjabi

अध्यक्ष महोदया : क्यों खड़े हो गये?

...(व्यवधान)

अध्यक्ष महोदया : आप चारों खड़े हो जाते हैं, बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : उनको बोलने दीजिए। उन्हें बोलने के लिए क्या आपकी सहायता चाहिए?

...(व्यवधान)

अध्यक्ष महोदया : आप भी बैठ जाइए गुलशन जी।

...(व्यवधान)

अध्यक्ष महोदया : अजनाला जी, अब समाप्त कीजिए।

...(व्यवधान)

SHRI RATTAN SINGH AJNALA : Fertile and cultivable land of the farmers of Punjab is there even beyond the barbed wire fence on the Indo-Pak border. When the UPA Government came to power at the centre in 2004, they made life difficult for these farmers. I am thankful to the Punjab Government…..

अध्यक्ष महोदया : आप सब क्यों खड़े हो गये, बैठ जाइए ।

...(व्यवधान)

श्रीमती अन्नू टण्डन (उन्नाव): महोदया, सर्वपल्ली राधाकृष्णन जी की जयन्ती एवं शिक्षक दिवस हमारे देश में एक उत्सव की तरह मनाया जाता है और शिक्षकों का सम्मान करना हमारा धर्म है। अध्यक्ष महोदया, मैं आपको बहुत-बहुत धन्यवाद देती हूं कि आपने मुझे आज के दिन बोलने का मौका दिया।...(व्यवधान)

अध्यक्ष महोदया : आप सभी लोग बैठ जाइए। शिक्षक दिवस पर सुनिए। बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : सभी लोग बैठ जाइए।

श्रीमती अन्नू टण्डन : मैं आज आपके माध्यम से देश के सभी शिक्षकों को अपना सलाम कहती हूं, अपना प्रणाम कहती हूं। ...(व्यवधान)

अध्यक्ष महोदया : सभी लोग बैठ जाइए।

...(व्यवधान)

श्रीमती अन्नू टण्डन : आज हमारे बीच में एक बहुत महत्वपूर्ण मुद्दा आया है कि करीब 5000 प्रशिक्षित कार्यरत शिक्षक, जो उत्तर प्रदेश में सहायता प्राप्त निजी स्कूलों में कार्यरत हैं, के वेतन का मुद्दा है। शिक्षा का अधिनियम, 2009 के अनुसार हमारे देश में 14 वर्ष से बड़े बच्चों को प्राथमिक व जूनियर स्तर की शिक्षा देना केंद्र एवं प्रदेश सरकारों की जिम्मेदारी है। हर बच्चे का मौलिक अधिकार बगैर शिक्षकों के पूरा नहीं हो सकता है। इसलिए मैं इन शिक्षकों की बात कर रही हूं, जो बिना शिक्षकों के ही यह काम करने की कोशिश कर रहे हैं। मैं एक उदाहरण के तौर पर अपने जिले की बात कहना चाहती हूं। एक दिसम्बर, 2006 को तत्कालीन उत्तर प्रदेश सरकार ने लगभग 1000 जूनियर हाईस्कूलों को अनुदान सूची में लेने का निर्णय लिया था। इस सूची में मेरे संसदीय क्षेत्र के भी करीब 14 विद्यालय शामिल किए गए। इस निर्णय का स्वागत तो हुआ, परन्तु आज छः वर्ष बीत गए हैं, लेकिन उसके बाद भी उत्तर प्रदेश के लगभग 5000 शिक्षकों को जूनियर वेतन नहीं मिल पा रहा है। इस दौरान कई शिक्षक रिटायर हो गए हैं, कुछ भगवान के पास चले गए हैं और उनके परिवार टूट गए हैं। मेरे जिले उन्नाव के केवल 11 शिक्षकों को वेतन मिल रहा है और 85 ऐसे शिक्षक हैं, जिनको छः वर्ष बाद भी वेतन प्राप्त नहीं हो रहा है। यही हाल मैं समझती हूं कि प्रदेश के अन्य क्षेत्रों में भी होगा। उनमें से कई शिक्षक अपनी संस्थाओं में 15-20 वर्षों से प्रशिक्षित नियुक्ति के बाद भी सेवारत हैं, उन्हें अपना भविष्य अंधकार में दिखाई पड़ रहा है।

महोदया, मेरी आपके माध्यम से केंद्र एवं प्रदेश सरकार से यह मांग है कि कम से कम आज के दिन इस बात को महत्व दें और तत्काल आवश्यक कार्रवाई करके सहायता प्राप्त निजी स्कूल अध्यापकों को लम्बित वेतन दिया जाए और उनको मुख्यधारा में शामिल करके बच्चों के लिए आगे भविष्य सुनिश्चित किया जाए।

महोदया, आपने मुझे आज बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

श्री पन्ना लाल पुनिया (बाराबंकी): महोदया, मैं श्रीमती अन्नू टण्डन जी द्वारा शून्य प्रहर में उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

डॉ. संजय जायसवाल : बहुंत-बहुत धन्यवाद अध्यक्ष महोदया। मैं आपके माध्यम से सदन का ध्यान मेडिकल काउंसिल ऑफ इंडिया और माननीय स्वास्थ्य एवं परिवार कल्याण मंत्री जी द्वारा दिए गए तुगलकी फरमान की तरफ दिलाना चाहता हूं। आपने स्वयं, विपक्ष की नेता माननीय श्रीमती सुषमा स्वराज जी, डॉ. गिरिजा व्यास जी, सभी ने महिलाओं के उत्पीड़न पर कितनी बार इस सदन में बहस की है। इसी देश में यह कानून बनता है कि 22 और 23 साल की लड़कियों को जबर्दस्ती कहा जाता है कि अगर आपको डाक्टर बनना है, पीजी करना है, तो हर हालत में गांव में जाना पड़ेगा। जिस देश में महिलाएं दिल्ली और मुंबई में

सुरक्षित नहीं हैं, उस समय एक ऐसा कानून बनाना कि 22-23 साल की लड़कियों को अगर एमएस-एमडी करना है, तो हर हालत में गांव में जाना पड़ेगा, उचित नहीं है। अगर इस तरह का कोई कानून पास ही करना है, तो सबसे पहले हम सांसदों को करना चाहिए, सबसे पहले हम अपनी बेटियों को बिहार और उत्तर प्रदेश के गांवों में भेजें जिससे पूरे विश्व में एक मैसेज जा सके कि हमारे देश में लड़कियां कितनी सेफ हैं। ...(व्यवधान) यहां पर कोई ऐसी महिला सांसद नहीं हैं, जो यह कहती हों कि हम यहां पर इस चीज के लिए डरते हैं। ...(व्यवधान) यह संविधान में दिए गए मौलिक अधिकारों का उल्लंघन है। कोई व्यक्ति अगर सरकारी नौकरी करता है, तो उसको पहले लिखकर दे सकते हैं कि उसे गांव में नौकरी करनी पडेगी, लेकिन आप किसी को बिना नौकरी दिए हुए जबर्दस्ती कर रहे हैं कि एक साल गांव में जाना पड़ेगा, तो यह सरासर गलत है। दूसरी बात मैं माननीय मंत्री जी से यह कहना चाहूंगा कि अगर इस तरह का कोई कानून बनाना भी है, तो एमएस या एमडी कोर्सेज के दूसरे वर्ष की छात्राओं के लिए बनाएं क्योंकि अगर वह छात्र या छात्रा एक साल पोस्ट ग्रेजुएशन की डिग्री कर लेगा, तो उसको इतनी ज्यादा जानकारी हो जाएगी कि वहां जाकर काम कर सके।...(व्यवधान)

श्री तूफ़ानी सरोज (मछलीशहर): बलात्कार की घटनाएं शहरों में होती हैं, गांवों में नहीं होती हैं।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

डॉ. संजय जायसवाल : आप किसी भी लड़की या लड़के को इस बात के लिए फोर्स नहीं कर सकते हैं कि वह हर हालत में एक साल गांव में काम करे। यह संविधान के मौलिक अधिकारों का उल्लंघन है। मेरा आपके माध्यम से अनुरोध है कि इस तरह का तुगलकी फरमान बंद किया जाए। आप उनको सरकारी नौकरी में रखिए, फिर उसे कहीं भी भेजिए, कोई दिक्कत नहीं होगी। लेकिन किसी भी लड़की को किसी भी गांव में भेजना बिल्कुल गलत है।...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

डॉ. संजय जायसवाल : अध्यक्ष महोदया, आपने मुझे इस बात को उठाने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूं।

अध्यक्ष महोदया : डॉ. किरीट प्रेमजीभाई सोलंकी, श्री शिवकुमार उदासी डॉ. संजय जायसवाल जी द्वारा शून्य प्रहर में उठाए गए विषय से स्वयं को सम्बद्ध करते हैं।

श्री बसुदेव आचार्य (बांकुरा): अध्यक्ष महोदया, हमारे देश के करीब-करीब छः लाख कोयला खदान मजदूर हैं, जिनमें स्थाई भी हैं और ठेके पर काम करने वाले भी हैं। ये सब मजदूर 23, 24 और 25 सितम्बर को हड़ताल पर जा रहे हैं। कोयला उद्योग की पांच केन्द्रीय ट्रेड यूनियन सीटू, एचएमस, बीएमस, एआटीयूसी और इंटक ने हड़ताल का नोटिस दिया है। इन ट्रेड यूनियंस की मांग है कि भारत सरकार ने जो फैसला लिया है देश के सरकारी उपक्रमों का विनिवेश करके 40,000 करोड़ रुपए वार्षिक हासिल करने का, उसे निरस्त किया जाए। यहां पर वित्त मंत्री जी भी बैठे हुए हैं। तीन साल पहले कोल इंडिया के दस फीसदी शेयर बेचे गए, विनिवेश किए गए। एक प्रतिशत शेयर ब्रिटेन की एक कम्पनी ने खरीद लिए। जब यहां एनसीडब्ल्यूए (9) ने इन मजदूरों के साथ वेतन करार किया था तो वहां से उन्हें धमकी मिली थी कि हमारे पास कोल इंडिया के एक प्रतिशत शेयर हैं, हमारी इजाजत के बिना आपको वेतन करार नहीं करना चाहिए। आज फिर कोल इंडिया के दस फीसदी शेयर बेचने का फैसला लिया गया है।

अध्यक्ष महोदया: कृपया अपनी बात समाप्त करें।

श्री बसुदेव आचार्य : आपको मालूम है कि कोल इंडिया देश का एक प्रमुख सरकारी उपक्रम है। जब श्रीमती इंदिरा गांधी ने 1973 में कोयला उद्योग का राष्ट्रीयकरण किया था तो उसके बाद 1990 से सरकार की कोशिश जारी है राष्ट्रीयकृत उद्योग का निजीकरण किया जाए। इस बारे में कानून भी लाया गया, लेकिन सरकार उसमें सफल नहीं हो सकी। अब दूसरा रास्ता निकाला है कि धीरे-धीरे कोल इंडिया के शेयरों का विनिवेश करके उसे निजी क्षेत्र में लाया जाए। हमारे देश की तमाम ट्रेड यूनियंस ने इसका विरोध किया है और तमाम मजदूर भी इसका विरोध कर रहे हैं। जो दूसरा फैसला है, वह भी खतरनाक है। भारत सरकार के कोयला मंत्रालय ने एक कमेटी का गठन किया था, कोल इंडिया का रिस्ट्रक्चर करने के लिए। कोल इंडिया की जो छः सब्सिडियरी कम्पनीज हैं, उन्हें अलग करने के लिए और इंडिपेंडेंट कम्पनी गठित करने का जो फैसला है, वह भी इसे निजी क्षेत्र में ले जाने का प्रयास है। कोल इंडिया में दो लाख ठेके पर काम करने वाले मजदूर हैं।

अध्यक्ष महोदया: बसुदेव जी, कृपया अपनी बात समाप्त करें।

श्री बसुदेव आचार्य : उन मजदूरों के वेतन का करार हुआ है और एक जनवरी से इसे लागू करने की बात थी। बाकी सब्सिडियरी में यह लागू नहीं हुआ है। आज भी वहां मजदूरों को 100 रुपए से लेकर 150 रुपए की मजदूरी में काम करना पड़ रहा है।

अध्यक्ष महोदया: अब कृपया अपनी बात समाप्त करें।

श्री बसुदेव आचार्य : हमारे देश के तमाम कोयला मजदूर विरोधस्वरूप तीन दिन की हड़ताल पर जा रहे हैं। हमारी सरकार से मांग है कि कल सीसीईए ने जो फैसला लिया है, उसे निरस्त किया जाए।...(व्यवधान)

MADAM SPEAKER: Prof. Saidul Haque. Nothing else will go on record.

(Interruptions) … *

अध्यक्ष महोदया: श्री बसुदेव आचार्य ने जो विषय सदन में उठाया है, उसके साथ श्री एम.बी. राजेश, श्री सोहन पोटाई, श्री मनसुखभाई डी. वसावा, श्री रामसिंह राठवा, श्री हंसराज अहीर और श्री रवीन्द्र कुमार पाण्डेय अपने आपको सम्बद्ध करते हैं।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, the idea of celebrating Teachers Day took ground independently in many countries during the 20th century. In many countries including India, Teachers Day is intended to be a special day for the appreciation of teachers and includes celebrations to honour them for their special contribution to the nation and to the society.

Teachers are the backbone of the society. The Kothari Commission rightly told that the future of India is being saved in the class room.

But the alarming situation that we are seeing now is that the teachers are being subjected to assaults of two kinds – one is physical assault and another is mental and professional attack. We are alarmingly seeing that teachers all over the country and especially in West Bengal are being attacked by a section who are mainly outsiders, but attack them in the name of students. Another kind of attack that we face not only in West Bengal, but all over the country is due to the promulgation of the Right to Education Act, where it had been made mandatory that training should be there; lakhs of teachers are in a state of agony and anxiety regarding their professions. What we also see is that in the National Child Labour Project, NCLP, there are a number of child labour schools all over the country, including my State, West Bengal; but the teachers are not getting salary, which are mainly run by the Centre. That is why, on this auspicious day, when we are remembering our great philosopher, the second President of this country, and the

* Not recorded.

great academician, Sarvepalli Radhakrishnan, on his birth day, I urge upon the Government to see that the teachers are not subjected to any kind of physical assault or physical attack or mental and professional attacks. Due honour should be given to all the teachers all over the country.

MADAM SPEAKER: SHRI M.B. Rajesh is allowed to associate with the matter raised by Sk. Saidul Haque.

Shri Jagdambika Pal - Not present.

श्रीमती भावना पाटील गवली (यवतमाल-वाशिम): अध्यक्षा जी, आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं आपके माध्यम से सरकार का ध्यान इस बात की ओर आकर्षित करना चाहती हूं कि मेरे निर्वाचन क्षेत्र यवतमाल-वाशिम में ब्रिटिश सरकार ने 1916 में शकुन्तला रेलवे सेवा शुरु की थी जो अब बार-बार बंद की जा रही है। इसके कारण लोगों को बहुत सारी दिक्कतों का सामना करना पड़ रहा है। देश का राष्ट्रीय ध्येय है कि मीटर गेज और नेरो गेज को ब्रॉड गेज में परिवर्तित किया जाए। वर्ष 1999-2000 से मैं मांग करती आ रही हूं कि इस नेरो गेज रेल को ब्रॉड गेज में परिवर्तित किया जाए। वर्ष 2005 में उसका सर्वे भी हुआ लेकिन आज तक उसे मंजूरी नहीं मिली है। शकुन्तला रेलवे सेवा में छोटे-छोटे तबके के लोग आना-जाना करते हैं। लेकिन बारिश का कारण बताकर प्रशासन ने उसे बंद किया है। मेरी आपके माध्यम से मांग है कि जो विदर्भ रीजन है, वहां के करीब 5 जिलों से यह रेल जाती है और हमारे उस रीजन के सभी सांसदों की मांग है कि वह रेल शुरु की जाए और उसे ब्रॉड गेज में भी परिवर्तित किया जाए। मैं समझती हूं कि ब्रिटिश सरकार की एक समझ थी, एक दृष्टि थी और उन्होंने व्यापार की दृष्टि से यह रेलवे चलाई थी, लेकिन आज की सरकार को वह बात समझ में क्यों नहीं आ रही है। इसीलिए मेरी मांग है कि तुरंत शकुंतला रेलवे सेवा जो बंद की गयी है उसे शुरु किया जाए और उसे ब्रॉड गेज में भी परिवर्तित किया जाए। उस क्षेत्र के किसानों ने आत्महत्याएं की हैं, वहां कोई डिवेलपमेंट नहीं है, इसलिए मेरे क्षेत्र विदर्भ में डिवेलपमेंट हो और मेरी सरकार से विनती है कि वह तुरंत इस पर निर्णय ले।

श्री सतपाल महाराज (गढ़वाल): अध्यक्ष महोदया, मैं आपके माध्यम से इस सदन का ध्यान उत्तराखंड के संविदा पर कार्यरत बीएसएनएल कर्मियों की ओर आकर्षित करना चाहता हूं। आपदाग्रस्त उत्तराखंड में रखरखाव एवं मरम्मत के लिए विभिन्न ठेकेदारों के माध्यम से लाइनमेन, कम्प्युटर ऑपरेटर, इंजन ऑपरेटर केबल जोइंटर के पद पर संविदा आधार पर कर्मी रखे हुए हैं, जिनकी संख्या लगभग 1200 के करीब है। इन कर्मियों को ठेकेदार द्वारा मात्र 3500 रुपये वेतन दिया जा रहा है जोकि बहुत कम है। विषम भौगोलिक

परिस्थितियों में कार्यरत इन संविदा कर्मियों के वेतन में पर्वतीय भत्ते सहित शीघ्र बढोत्तरी आवश्यक है। जिससे यह अपने परिवार का पालन पोषण कर सकें।

महोदया, मेरा आपके माध्यम से सरकार से अनुरोध है कि संविदा पर कार्यरत बीएसएनएल कर्मियों के वेतन में शीघ्र वृद्धि करे, जिससे कि वे अपने परिवार का पालन पोषण कर सकें।

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदया, पिछले 14-15 वर्षों से मैं सरकार का और सदन का ध्यान एक खतरनाक बीमारी की तरफ आकर्षित करता रहा हूं। आज के समय देश के 17 राज्य, 170 जिले और उत्तर प्रदेश के 30-35 जिले इस बीमारी से पूरी तरह प्रभावित हैं। अकेले गोरखपुर बीआरडी मेडिकल कालेज में इस वर्ष अभी तक 200 बच्चों की मौत इन्सीफ्लाइटिस से हो चुकी है। उत्तर प्रदेश के 34 जिले इस बीमारी से प्रभावित हैं। इसी सदन में आपने वर्ष 2011 में मेरा कालिंग अटेंशन स्वीकृत किया था, जिसमें माननीय स्वास्थ्य और परिवार कल्याण मंत्री ने सदन में इस बात का आश्वासन दिया था कि इसके लिए एक नेशनल प्रोग्राम तय करके पूरे देश के अंदर इन्सीफ्लाइटिस और वैक्टर जनित अन्य बीमारियों के उन्मूलन के लिए सरकार प्रयास करेगी। मुझे दुख के साथ कहना पड़ रहा है कि इस बीमारी के जो प्रमुख कारण हैं, गोरखपुर में बीआरडी मेडिकल कालेज में वायरलोजी सैंटर ने दो कारण बताए हैं कि मच्छरों के काटने से और प्रदूषित जल के कारण यह बीमारी फैलती है। इस बीमारी के कारण वहां लगातार मौतें हो रही हैं। गोरखपुर में तो फिर भी इस बीमारी को बता कर जांच की जाती है लेकिन अन्य जिलों में अज्ञात बीमारी कह कर देश में मासूम बच्चों को मरने के लिए छोड़ा जा रहा है। जिस देश का बचपन असमय ही काल के गाल में समा रहा हो उस देश के भविष्य के बारे में आखिर हम लोग क्या अंदाजा लगा सकते हैं। आज यह दुर्भाग्यपूर्ण स्थिति है। मैं आपके माध्यम से सरकार से अनुरोध करूंगा कि सदन में 29 दिसम्बर 2011 को माननीय स्वास्थ्य और परिवार कल्याण मंत्री ने सदन को आश्वासन दिया था, नंबर एक कि ब्याड़ी मेडिकल कॉलेज, गोरखपुर को एम्स की तर्ज पर विकसित किया जाएगा। दूसरा, पूरे देश में इन्सीफ्लाइटिस और अन्य वैक्टर जनित बीमारियों के मुफ्त में उपचार की व्यवस्था पूरे देश में करके उसके लिए जो वेक्सीनेशन होना है, वह करेंगे। पूर्वी उत्तर प्रदेश में इस बार वेक्सीनेशन नहीं हुआ है। अब तक नहीं हुआ है जिसके कारण दो सौ से अधिक बच्चों की मौत हो चुकी है और लगातार प्रति दिन दस से पन्द्रह बच्चे आ रहे हैं और पांच से सात-आठ बच्चों की मौत प्रतिदिन हो रही है। तीसरा, प्रभावी क्षेत्रों में छिड़काव और शुद्ध पेयजल उपलब्ध करवाने के बारे में भी उन्होंने आश्वासन दिया था, लेकिन अभी तक उस पर कोई प्रभावी कार्रवाई नहीं हो पायी है। दवा के अभाव में भी वहां मौतें हो रही हैं। लगातार उत्तर प्रदेश में, बिहार में, ओडिशा में, पश्चिमी बंगाल में और तमाम अन्य राज्य, लगभग 17 राज्य हैं जहां कम या ज्यादा

संख्या में बीमारी है। मैं आपके माध्यम से भारत सरकार से अनुरोध करूंगा कि इन्सीफ्लाइटिस के पूर्ण रूप से उन्मूलन के लिए एक राष्ट्रीय प्रोग्राम वह तत्काल लागू करें। पूरे देश में दिसम्बर-जनवरी माह में छिड़काव के साथ-साथ वेक्सीनेशन की व्यवस्था करें और अज्ञात बीमारी बता कर के इस देश के मासूमों को एक बीमारी से निगलने के लिए न छोड़ें बल्कि इसके उपचार के लिए सरकार प्रभावी कदम उठाए। आपने मुझे बोलने का मौका दिया, धन्यवाद।...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, एमपी निवास तक डेंगू फैला हुआ है और एमपीज को डेंगू हो गया है। जब दिल्ली में यह स्थिति है तो उत्तर प्रदेश में क्या हाल होगा? उत्तर प्रदेश में तो हमेशा ही यही स्थिति बनी रहती है। ...(व्यवधान)

अध्यक्ष महोदया : श्री शैलेन्द्र कुमार, डॉ. राम शंकर और श्री कमलेश पासवान अपने आपको श्री योगी आदित्यनाथ द्वारा उठाए गए मुद्दे से सम्बद्ध करते हैं।

श्री पोन्नम प्रभाकर (करीमनगर): महोदय, आज टीचर्स डे के मौके पर मैं सभी टीचर्स को मुबारकबाद देकर एक महत्वपूर्ण मुद्दा आपके माध्यम से सरकार को बताना चाहता हूं।

महोदया, सात हजार साइंटिस्ट आंगनवाड़ी के प्रोजेक्ट्स हैं, जिनमें लाखों महिलाएं काम कर रही हैं। उनका कोई मिनीमम वेजिस नहीं है। उनको मिनीमम वेजिस दिलाने के लिए हमारी तरफ से आपके माध्यम से सरकार को निवेदन कर रहा हूं क्योंकि आंगनवाड़ी में काम कर रहे बच्चों और महिलाओं को मिनीमम वेजिस नहीं मिल रहा है। वह सरकार के अन्य काम भी काम करती हैं। इसलिए मैं आपके माध्यम से फिर कहना चाहता हूं कि यह छोटी सी चीज है। आंगनवाड़ी की महिलाएं गांव-गांव में पहुंचती हैं। हमारे क्षेत्र में उनको तीन हजार रुपये मिलते हैं। आज टीचर्स डे है और वे भी आंगनवाड़ी टीचर्स हैं इसलिए उनको मिनीमम वेजिस दिया जाना चाहिए यही हमारी मांग है।

श्री इज्यराज सिंह (कोटा): अध्यक्ष महोदया, मैं अपने आपको श्री पोन्नम प्रभाकर द्वारा उठाए गए मुद्दे से सम्बद्ध करना चाहता हूं।

श्री रवनीत सिंह (आनंदपुर साहिब): महोदया, मैं अपने आपको श्री पोन्नम प्रभाकर द्वारा उठाए गए मुद्दे से सम्बद्ध करता हूं।

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam, I want to bring to the notice of the House a terrible fact which has come to light. On 3rd September, 2013 when 10 illegal migrants from Bangladesh contested their case in the Guwahati High Court, it came to the light that all relevant documents submitted by these 10 illegal migrants are forged. These forged documents were supplied none other than by the officials of the Government of Assam. These documents include ration card, voter list and land documents.

I would like to submit that this is not new in Assam. The supply of forged documents to Bangladeshi nationals who enter Assam illegally is a routine affair. They enter Assam illegally everyday and they get these forged documents from the Government officials themselves. But this is the first time that the Guwahati High Court has caught these culprits and this was brought to the notice of the country.

So I demand that the responsibility be fixed why the Government of Assam only for the sake of votes inspire such things which jeopardize the internal and external security of the country. Madam, you may recall that from 1979 to 1984, the All Asom Students Union with the people of Assam started a vigorous movement against Bangladeshi nationals. During the agitation more than 1000 people were killed in the police firing. The IMDT Act was there which has been repealed. In spite of all these things, there is no stoppage in entering the Bangladeshis into Assam due to the callousness and self-interest of the Government of Assam, which is a Congress Government.

I would appeal that it should be stopped. Already population imbalance is there and we would not be able to save Assam and our country.

MADAM SPEAKER: Shri Shivkumar Udasi, Shri Ramesh Vishwanath Katti and Shri Nishikant Dubey associated themselves with the matter raised by Shrimati Bijoya Chakravarty.

SHRI N. PEETHAMBARA KURUP (KOLLAM): Madam, at present, there are 35 lakh retired employees who are getting pension under Employees Provident

Fund Pension Scheme 1995. Since they are getting a paltry sum as pension, their economic condition and living standard are very pathetic and poor.

Among these 27 per cent of them are getting Rs.12 to Rs.500 only per month. Fifty six per cent of the EPF pensioners are getting Rs.500 to Rs.1000 only per month. With this meagre amount of pension, it is very difficult to meet their both ends. Some of them had gone to the court in 2003. The court directed the Government that keeping in view the human consideration and social security, adequate pension should be given to the EPF pensioners. But the Government has not implemented this order. This year, in 2013, the Prime Minister, through the Minister of Labour, has announced that minimum amount of Rs.1000 as dearness allowance will be given to the EPF pensioners. But even with this pensioners' problem has not been addressed properly.

Therefore, I would request the Central Government that pensioners should be given adequate pension and dearness allowance under the EPF pension scheme.

MADAM SPEAKER: Dr. Ratna De, Shrimati Shatabdi Roy, Shri Harsh Vardhan, Adv. A. Sampath, Shri M.B. Rajesh, Shri P. Lingam and Shri Shailendra Kumar associated themselves with the matter raised by Shri N. Peethambara Kurup.

*SHRI NALIN KUMAR KATEEL (DAKSHINA KANNADA) : Hon. Speaker Madam, thank you. Coastal belt, Malnadu region and about six districts of Karnataka namely Chikkamagaluru, Udupi, Davanagere Shiomogga, Karwara and Chitradurga have received good rainfall in the last 30 years. Farmers in these parts of Karnataka are dependent heavily on Arecanut cultivation. Unfortunately their livelihood is affected due to fruit rot disease, which is damaging the arecanut crop. Arecanut growers are suffering huge loss due to the depleting yield and poor quality of arecanut. The Government of Karnataka has already submitted its preliminary report to the centre on the loss suffered by arecanut farmers due to fruit rot disease. According to the report arecanut crop in 1 lakh 38 thousand hectares was damaged. The estimated loss as per the study report was Rs.1,389 crore. Arecanut farmers of Karnataka are contributing 60 percent to the total arecanut production of the country. But this year about 80 percent of the arecanut crop is damaged due to the fruit rot disease. Even through famers used pesticides and insecticides it was not helping them to control the disease as the region received record rainfall from May 2013 to August 2013. Many a times famers could not use insecticides and pesticides. The fruit rot disease not only affected arecanut but also caused damage to the arecanut trees. Apart from fruit rot disease arecanut is also affected by Yellow leaf disease. Hence I urge upon the Union Government to send a team of agriculture experts to study the problem and conduct research to save arecanut crops and its farmers from the fruit rot disease.
The centre should also introduce a special package to provide compensation to affected arecanut growers. The centre should waive off the loan raised by arecanut growers on the line of State Government of Karnataka. The State Government had already waived off the loan given to arecanut growers. I also

* English translation of the Speech originally delivered in Kannada

urge the Union Government that arecanut growers should be provided compensation of Rs.50,000 per hectare. With these words I conclude my speech.

MADAM SPEAKER: Shri Shivarama Gouda, Devji M. Patel, Suresh Angadi, Pralhad Joshi, P.C. Gaddigoudar, Shivkumar Udasi, Ramesh Vishwanath Katti are allowed to associate with the matter raised by Shri Nalin Kumar Kateel.

श्रीमती रमा देवी (शिवहर): अध्यक्ष महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूं। केन्द्र सरकार द्वारा जो राजीव गांधी विद्युतीकरण योजना चलाई जाती है, उसमें बिहार की बहुत ही महत्वपूर्ण समस्या की ओर मैं आपका ध्यान आकर्षित करना चाहती हूं। बहुत ही दुख के साथ कहना पड़ रहा है कि जिस उद्देश्य से देश में राजीव गांधी विद्युतीकरण योजना का आरम्भ किया गया था, उसमें हम काफी दूर हैं। विशेषकर बिहार में इसकी स्थिति और भी दयनीय है। आज़ादी के 66 वर्ष बाद भी आज बिहार राज्य के आधे गांवों में अभी भी बिजली नहीं है। बिहार के कई गांवों में बिजली की बात तो दूर, वहां बिजली के खम्भे तक नहीं हैं और लगभग 22000 गांवों के लोग अभी भी अंधेरे में रात काटने पर विवश हैं। वर्ष 2005 के बाद बिहार राज्य में बिजली की मांग दुगुनी हो गई है। वर्तमान समय में बिजली की मांग 2500 मेगावॉट से लेकर 3000 मेगावॉट है परंतु आपूर्ति 2000 मेगावॉट से कम ही हो रही है। बिजली आपूर्ति में कमी की मार बिहार में ग्रामीण क्षेत्र के लोग झेल रहे हैं। दादरनगर हवेली में एक व्यक्ति 11864 यूनिट का औसत इस्तेमाल कर रहा है जबकि बिहार में सिर्फ 122 यूनिट का उपयोग एक व्यक्ति करता है। बिहार में बिजली उपकरणों की दशा भी अत्यंत चिंताजनक है। जो ट्रांसफॉर्मर जल जाते हैं, उनको ठीक करने में महीनों लग जाते हैं।

लोक सभा में मेरे प्रश्न के उत्तर में बताया गया है कि पूरे भारतवर्ष में सबसे ज्यादा बिहार में 6032 ट्रांसफॉर्मर जले हुए हैं जिसमें से लगभग 300 ट्रांसफॉर्मर मेरे संसदीय क्षेत्र शिवहर में जले हुए हैं जिसे जनहित में बदलकर उच्च क्षमता का ट्रांसफॉर्मर लगाने की आवश्यकता है परंतु केन्द्र सरकार एवं राज्य सरकार की नीतियों के बीच बिजली कंपनियां इन ट्रांसफॉर्मरों को नहीं बदल पा रही हैं। इसलिए सदन के माध्यम से सरकार से अनुरोध है कि बिहार राज्य को मांग के अनुसार पर्याप्त बिजली की आपूर्ति की जाए तथा बिहार संसदीय क्षेत्र के साथ साथ बिहार राज्य के जले ट्रांसफॉर्मरों को यथाशीघ्र बदलने और उन्हें ठीक करने की कृपा की जाए।

MADAM SPEAKER: Thank you.

… (*Interruptions*)

अध्यक्ष महोदया : श्रीमती रमा देवी जी द्वारा उठाये गये विषय के साथ डॉ संजय जायसवाल को भी एसोशिएट किया जाता है।

…(व्यवधान)

MADAM SPEAKER: The rest of the 'Zero Hour' matters will be taken up at the end of the day.

… (*Interruptions*)

11.59 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

(i) Need to prevent intrusion of wild animals including elephants in human habitation causing loss of lives and damage to crops in Dindigul parliamentary constituency, Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): Wild animals especially elephants living in Western Ghats of Tamil Nadu particularly in the Oddanchatram and Palani assembly segments in Dindigul Parliamentary Constituency very often come to plains from hills in search of food and water and kill agriculturalists and cause damage to standing crops. Government should take steps to prevent those animals from coming down to plains by constructing small water tanks at appropriate places. Fencing at important points, where necessary, should be erected to ward off wild animals including elephants for protection of crops and plantations.

* Treated as laid on the Table.

(ii) Need to look into the functioning of Delhi Cantonment Board

SHRI RAJAIAH SIRICILLA (WARANGAL): Delhi Cantonment Board is engaging private housekeeping agencies and other private agencies for deployment of contractual staff to cater to the various jobs in Delhi Cantonment and Army area since 2009. But the procedure adopted for this purpose is not fair and needs overhaul.

The contractual staff of Delhi Cantonment Board appointed by the private contractors/agencies are not getting EPF and ESI facility since 2009. This is unfair and it needs correction to ensure the welfare of the persons engaged in Delhi Cantonment Board.

It is necessary to record all the names, qualification, designation and address of each contractual staff in Delhi Cantonment and Army Area because they are working in most sensitive area and hence should come under surveillance. But it seems the officials in Delhi Cantonment Board are not adhering to this policy thereby putting the security of our country to threat.

There are also many complaints against the officials of Delhi Cantonment Board which need to be enquired into immediately by constituting a committee to prepare a report on the functioning of Delhi Cantonment Board.

Hence, I request the Hon'ble Minister for Defence to look into the functioning of Delhi Cantonment Board to set the things right.

(iii) **Need to interlink Cauvery river with Palar river**

SHRI P. VISWANATHAN (KANCHEEPURAM): There is a necessity of linking Cauvery river with Palar river. From 1924 to 2006 the water level exceeded the danger mark 38 times in Mettur Dam and the discharged river water found its way to the Sea. The water of Cauvery river can be stored in the new dam constructed near Okanekkal. There is a possibility of generating 720 MW electricity from the water stored in this dam. Further the water can be diverted to Palar near Avarankuppam through a canal. First of all the Cauvery water can be pumped to a distance of 10 km to Ponnagaram to a height of 800 feet in a small lake. After that, a canal can be constructed via Palakode, Krishnagiri, Natrampalli to Avarankuppam. From Avarankuppam, the Cauvery water can be diverted to Palar.

Due to the linking of Cauvery and Palar rivers, the people of Vellore, Thiruvannamalai, Kancheepuram, Thiruvallur will get sufficient drinking water and also water for cultivation of their land. If implemented, more than 1.5 crore people will get pure drinking water and water for cultivation also.

I request the Hon'bie Minister for Water Resources to look into the matter and explore the possibility of implementing the project which will benefit the people of northern districts of Tamil Nadu.

(iv) **Need to include coastal erosion and damage caused by lightning in the list of natural disasters**

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to include coastal erosion and lightning in the list of disasters. Due to the geographical reasons both lightning and coastal erosions have adverse impact on Kerala. Every year on an average 71 people die and 112 are seriously injured by lightning in Kerala. The lightning also results in loss of huge property as it destroys crops in the State. Recent studies also show that 63 percent of Kerala's coastline, which is a stretch of 590 km is being eroded day-by-day. Since the coastal areas are densely populated, the rehabilitation of the victims who lost their house, land and properties due to coastal erosion is a question before the Government and general public. It is estimated that lightning and coastal erosion cost several crores of rupees every year. However, there has not yet been any attempt to assess the loss and compensate the victims. Hon'ble Chief Minister of Kerala has already submitted a detailed proposal which explains the impact of lightning and coastal erosion on Kerala in detail and seeks to include these fatal incidents in the list of natural disasters and also requests for Special Financial Assistance for implementing insurance scheme in this regard. I also request the Government to urgently take a favourable action in this regard.

(v) Need to start the construction of Railway Overbridges on level crossings on Barabanki-Deva road in Uttar Pradesh

श्री पन्ना लाल पुनिया (बाराबंकी): 2013-14 के रेल बजट में बाराबंकी-देवां रोड़ के दो रेलवे फाटकों पर रेलवे ओवरब्रिज बनाने की स्वीकृति प्रदान की जा चुकी है । मैं अध्यक्ष रेलवे बोर्ड तथा रेल मंत्रालय के संबंधित अधिकारियों से निरंतर सम्पर्क में हूँ । इसे वर्ष 2013-14 के किए जाने वाले कार्यों में सम्मिलित भी कर लिया गया है । इस कार्य को प्रारंभ करने संबंधी लगभग सभी औपचारिकताएं पूर्ण कर ली गई हैं । निर्माण कार्य में देरी होने के कारण स्थानीय लोगों में आक्रोश व्याप्त होने लगा है । स्थानीय समाचार पत्रों में भी धीमी गति से पत्राचार की बात कही जाने लगी है ।

अतः मेरा माननीय रेल मंत्री जी से अनुरोध हे कि बाराबंकी में स्वीकृत रेलवे ओवरब्रिज के निर्माण की घोषणा का क्रियान्वयन करते हुए जल्द से जल्द उक्त कार्य का शिलान्यास करने की कृपा करें ।

(vi) Need to release the second instalment of funds for water projects under Jawahar Lal Nehru National Urban Renewal Mission for Pune city in Maharashtra

SHRI SURESH KALMADI (PUNE): The Central Government has recently approved two water projects for the Pune City amounting to Rs. 498 crores under JNNURM. Once implemented, the projects will help in improving water supply in the eastern part of the city, including Vadgaonsheri, Kalas, Dhanori, Kondhwa, Katraj and Dhayari area in Pune. One project is for bringing 200 MLD of water from Bhama Ashkhed Dam to Pune and another for establishing water treatment plant at Wadgaon Budruk. Under the JNNURM, the Centre will bear 50 percent of total cost of these projects. This is a major achievement for Pune as it will help in overcoming the water problems of the Pune City.

I request the Ministry of Urban Development to accelerate the process of releasing the second instalment of the sanctioned cost of these projects.

(vii) **Need to close the chemical industries in Nagda in Ujjain district, Madhya Pradesh posing serious threat to lives of the people**

श्री प्रेमचन्द गुड्डू (उज्जैन): मेरे संसदीय क्षेत्र के नागदा में स्थित लैक्सेस और ग्रेसिम दो उद्योग पर्यावरण मानकों के अनुसार नहीं हैं, ग्रेसिम उद्योग में जिंक टैक्नोलॉजी प्रयोग की जाती है । जिंक टैक्नोलॉजी की पर्यावरण मंत्रालय भी अनुमति नहीं देता क्योंकि यह पर्यावरण को बहुत प्रदूषित करती है और लैक्सेस उद्योग में क्लोरिन गैस का प्रयोग होता है जो हवा के सम्पर्क में आते ही विस्फोट करती है ।

भोपाल त्रासदी होने से पहले स्थानीय नागरिकों ने प्रशासन को पत्र लिखे थे लेकिन प्रशासन ने उनके पत्रों को अनदेखा कर दिया था जिसका नतीजा देश के सामने है । मुझे इन दोनों उद्योगों में उसी महाविनाशकारी कांड की पुनरावृत्ति नजर आ रही है । मैंने इसकी शिकायत तत्कालीन माननीय मंत्री श्री जयराम रमेश जी से की थी । तदुपरांत मंत्री जी ने मामले की गंभीरता को देखते हुए केन्द्रीय एवं राज्य प्रदूषण बोर्ड की टीम भेजी थी । दोनों प्रदूषण बोर्डों ने माना है कि उद्योग में पर्यावरण की अनदेखी हो रही है और काफी अनियमितताएं हैं । उन कमियों को पूरा करने के लिए दोनों बोर्डों ने दिसम्बर, 2011 तक का टाईम दिया था लेकिन आज भी स्थिति जस की तस है । अब प्रदूषण नियंत्रण बोर्ड भी चुप है और उद्योगों में मानव जीवन के साथ खिलवाड़ जारी है ।

विगत एक वर्ष में क्लोरिन गैस का तीन-चार बार रिसाव हो चुका है । सैंकड़ों व्यक्ति प्रभावित होकर अस्पताल में भर्ती हुए एवं मेरे पास उनकी लिस्ट भी है । ग्रेसिम उद्योग का गन्दा पानी चम्बल नदी में डाला जा रहा है जिसने आसपास के 14 गांवों की जमीन का पानी इतना प्रदूषित कर दिया है कि भारत में ऐसी कोई तकनीक ही नहीं है जो इसे पशुओं के भी पीने लायक बना सके, मानव द्वारा उपयोग तो बहुत दूर की बात है । यहाँ के क्षेत्रीय नागरिक कैंसर से पीड़ित होते जा रहे हैं । मेहतवास क्षेत्र में 19 कैंसर के रोगी पाए गए हैं । मैं माननीय मंत्री जी को बताना चाहूँगा कि जब दोनों प्रदूषण बोर्ड इन उद्योगों में कमियाँ देख चुके हैं, वहां के नागरिक परेशान हैं, मेरे पत्र लिखने के बावजूद भी पर्यावरण मंत्रालय कुछ नहीं कर रहा है, प्रदूषण नियंत्रण बोर्ड चुप है । तब ऐसी स्थिति में मैं आपसे आग्रह करता हूँ कि इन दोनों उद्योगों को, जन-जीवन को बचाने के लिए तुरंत बंद करवाया जाना चाहिए ।

(viii) Need to expedite and facilitate hassle-free payment of Post Office Recurring Deposits on maturity to customers in Gwalior district, Madhya Pradesh

श्रीमती यशोधरा राजे सिंधिया (ग्वालियर): ग्वालियर जिले के पोस्ट ऑफिसों में विगत तीन माह में लगभग 20 हजार से अधिक (आर.डी.) खाता धारकों के खाता परिपक्व हुए हैं । इन्हें 20 करोड़ रूपये से अधिक का भुगतान किया जाना है । जिन खाता धारकों के खाते परिपक्व हो गए हैं उन पर पोस्ट ऑफिस में खाता खुलवाकर भुगतान प्राप्त करने हेतु कहा जा रहा है, जो खाता धारक बचत खाता नहीं खुलवा रहे हैं, उन्हें ऐसे चैक दिए जा रहे हैं, जिन्हें बैंक स्वीकार नहीं कर रहा है ।

इस संबंध में जानकारी लेने पर ज्ञात हुआ है कि पोस्ट ऑफिसों में जो चैकबुक आई है, उनके नंबर रिपीट होने के कारण इन चैकों का भुगतान बैंक नहीं कर रहा है । जब नई सीरिज के चैक नासिक से प्राप्त होंगे तब वे चैक संबंधित को प्रदान किए जाएंगे । परंतु इसमें अधिक समय लगने की उम्मीद है ।

खाता धारकों को उनके द्वारा जमा की गई राशि का भुगतान प्राथमिकता पर कराए जाने हेतु सरकार से अनुरोध है ।

(ix)Need to sanction funds to repair the damaged roads in Chikkodi parliamentary constituency, Karnataka

SHRI RAMESH VISHWANATH KATTI (CHIKKODI): The Government of Karnataka has submitted proposal to the Union Ministry of Road Transport and Highways for the sanction of 6 road works, amounting to Rs. 2925.00 lakhs vide letter No. PWD/120/CRF/2012, Dtd. 18/7/2012 under Centrally Sponsored Scheme of Economic Importance during 2012-13. Out of 6 roads, the works on 3 roads viz., 1) 17 km road from NH-4 to Bogate Aloor, Hadalaga and Gadinglaj on Goa-Karnataka-Maharashtra ISC road - Rs.489 lakhs, 2) 20.41 Km road from NH-4 to Shettihalli-Ichalakaranji road on Karnataka Maharashtra ISC road- Rs. 486.00 lakhs and 3) 14.50 Km road from Darur to Nadi-Ingalagoan-Theerth in Athani taluka, Belgaum Dist.(existing single lane) -Rs. 700 lakhs are coming under my Chikkodi Parliamentary Constituency. The said roads are badly damaged hence the people face a lot of inconvenience in commuting.

To ascertain the position of these proposals, I had asked a Starred Question, which was converted into an Un-starred Question, No. 1915, Dtd: 19.8.2013, wherein, the Minister of State in the Ministry of Road Transport and Highways had given written answer that all the 8 proposals received from Karnataka have been approved by the Ministry and no proposal is pending with the Ministry. But the Government of Karnataka has reported on 31.8.2013 that the above mentioned proposals are pending with the Ministry of Road Transport and Highways, Government of India.

I, therefore, request the Ministry of Road Transport and Highways to provide me the correct answer and also to kindly accord necessary sanction of funds for repairing of the said roads.

(x) Need to create a separate State of Poorvanchal

योगी आदित्यनाथ (गोरखपुर): भारत गणराज्य घोषित होने के उपरांत भी राष्ट्रीय सुरक्षा की दृष्टि से तथा क्षेत्रीय विकास के असंतुलन को दूर करने के लिए समय-समय पर विभिन्न राज्यों का पुनर्गठन हुआ है। 12 वर्ष पूर्व एन.डी.ए. सरकार के समय भी तीन नए राज्य उत्तराखण्ड, झारखण्ड और छत्तीसगढ़ का निर्माण हुआ । आज भी देश के अन्दर विभिन्न क्षेत्रों में नए राज्यों के निर्माण की मांग लगातार हो रही है । अभी हाल ही में केन्द्रीय केबिनेट ने तेलंगाना राज्य निर्माण के लिए अपनी सहमति दी है । नए राज्यों के निर्माण राष्ट्रीय सुरक्षा तथा क्षेत्रीय आर्थिक विकास को ध्यान में रखकर ही इस दृष्टि से उत्तर प्रदेश के पुनर्गठन की मांग प्रारंभ हुई है । देश की सबसे अधिक जनसंख्या घनत्व की पूर्वी अंचल की आबादी लगभग 6-7 करोड़ है । इस क्षेत्र में एक भी केन्द्रीय विश्वविद्यालय, केन्द्रीय चिकित्सा संस्थान, भारतीय प्रौद्योगिकी संस्थान अथवा भारतीय प्रबंधन संस्थान नहीं है । एक भी उद्योग नहीं है । एकमात्र नकदी फसल के रूप में विख्यात चीनी उद्योग लगातार दम तोड़ रहा है । नेपाल तथा बिहार से जुड़ी सीमा होने के कारण यह अत्यंत ही संवेदनशील क्षेत्र बन चुका है । राष्ट्रीय सुरक्षा तथा क्षेत्रीय आर्थिक विकास की दृष्टि से इस क्षेत्र को नए राज्य के रूप में पुनर्गठित किया जाना आवश्यक है ।

कृपया उ.प्र. का पुनर्गठन करके पूर्वी अंचल का पुण्यांचल (पूर्वांचल) के नाम पर नया राज्य बनाया जाए ।

(xi) Need to take all necessary steps to bolster the Rupee as well as the economy of the country

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर): डॉलर के मुकाबले रूपये की कीमत में आई भारी गिरावट ने कई सवाल खड़े किये हैं । डॉलर जब पचपन रूपये के बराबर पहुंच गया था तभी यह उम्मीद की जा रही थी कि इसे संभालने के लिए सरकार या रिजर्व बैंक की ओर से कोई कदम उठाया जाएगा, लेकिन ऐसा नहीं हुआ । रूपये का अवमूल्यन जारी रहा । रूपये की कीमत में आयी गिरावट से व्यापार असंतुलन भी बढ़ गया और घाटा भी । इससे आयात खर्च बढ़ा, जिसका सीधा असर महंगाई पर हुआ है । देश में तेल खपत का तीन चौथाई कच्चा तेल आयात होता है । इस पर बढ़े खर्च की भरपाई तेल कंपनियां डीजल/पैट्रोल/रसोई गैस के दाम बढ़ाकर करेगी । फिर परिवहन, माल-ढुलाई का खर्च बढ़ेगा इसका असर लगभग सभी चीजों की मूल्यवृद्धि के रूप में दिखाई देगा । आगामी मौद्रिक समीक्षा में ब्याज दर घटाये जाने की कोई उम्मीद नहीं दिखती । परेशानी की इस सूरत में बाहरी निवेशकों का भरोसा बढ़ाने के लिए कई क्षेत्रों में विदेशी निवेश बढ़ाने की चर्चा चल रही है । इससे आम आदमी पर बोझ बढ़ेगा । बाहरी निवेशकों का भरोसा दिलाने के लिए विदेशी संस्थागत निवेशकों पर यह शर्त लागू करनी चाहिए कि वे अपना पैसा तीन साल से पहले न ले जा सकें । अगर ऐसा नहीं किया तो देश का विदेशी मुद्रा संकट और गहरा सकता है । आम आदमी के हित के लिए उचित कदम उठाए जाएं यही हमारी मांग है ।

(xii) Need to take necessary measures for electrification of hamlets and villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Banda parliamentary constituency, Uttar Pradesh

श्री आर.के.सिंह पटेल (बांदा): माननीय ऊर्जा मंत्री, भारत सरकार द्वारा सदन में यह घोषणा की गई थी कि राजीव गांधी ग्रामीण विद्युतीकरण योजना से 300 की आबादी वाले गांवों/मजरों को विद्युतीकृत किया जाएगा । किंतु खेद के साथ कहना पड़ रहा है कि सदन में घोषणा के बावजूद अभी तक उक्त घोषणा को पूरा नहीं किया गया है । देश के भिन्न-भिन्न प्रान्तों सहित उत्तर प्रदेश से मेरे लोक सभा क्षेत्र बांदा व चित्रकूट जिले के गांवों/मजरो की पूरी विस्तृत योजना बनाकर उत्तर प्रदेश सरकार द्वारा भारत सरकार को वर्ष 2010-11 में दो वर्ष पूर्व भेजी गई है । किंतु अभी तक वित्तीय स्वीकृति केन्द्र सरकार द्वारा नहीं दी गई है । मैंने भी अपने क्षेत्र में असेवित ग्रामों को विद्युतीकृत किए जाने के संबंध में जनता को आश्वासन दे दिया था पर वित्त स्वीकृति जारी न होने के कारण सरकार द्वारा सदन में की गई घोषणा कार्यरूप में परिणत नहीं हो पाई है । 15वीं लोक सभा के कार्यकाल के कुछ ही माह बचे हैं ।

अतः मैं मांग करता हूं कि सदन में घोषित उपरोक्त घोषणा पर जल्द कार्यवाही की जाए ।

(xiii) Need to accord approval for electrification of hamlets (majras) under Rajiv Gandhi Grameen Vidyutikaran Yojana in Uttar Pradesh and ensure supply of electricity to villages covered under the scheme particularly in Deoria parliamentary constituency

श्री गोरख प्रसाद जायसवाल (देवरिया): 2005 में राजीव गांधी ग्रामीण विद्युतीकरण योजना केन्द्र सरकार ने लागू की । इस योजना के तहत उत्तर प्रदेश ने सभी मजरों के विद्युतीकरण के लिए धनराशि की मांग की थी । उस समय केन्द्र सरकार ने कहा कि सभी प्रदेशों में सभी गाँवों का विद्युतीकरण का कार्य पूर्ण हो जाये तो मजरों के विद्युतीकरण किये जाने की स्वीकृति दी जायेगी । खेद की बात है कि कई प्रदेशों में मजरो की विद्युतीकरण कार्य को मंजूरी दे रही है परंतु उत्तर प्रदेश को अभी तक मंजूरी नहीं दी गयी है । जबकि उत्तर प्रदेश में देश के सबसे ज्यादा अनुसूचित जाति के लोग रहते हैं । वर्ष 2009 को 1,37,060 मजरों के विद्युतीकरण का प्रस्ताव उत्तर प्रदेश ने दिया परंतु केन्द्र सरकार ने संसदीय क्षेत्र रायबरेली एवं सुल्तानपुर अलावा किसी और जनपद की स्वीकृति नहीं दी है । इन सबके कारण अनुसूचित जाति के कई हजार गाँवों में अभी तक बिजली नहीं पहुंची है और ट्रांसफर्मर बन गये परंतु उन पर से कनेक्शन नहीं दिये गये हैं । मेरे संसदीय क्षेत्र देवरिया (उत्तर प्रदेश) के लार इलाकों में कई गांव ऐसे हैं जहां पर बिजली नहीं पहुंची है एवं जहां पर दलित बस्तियां हैं जिसकी वजह से यहाँ के लोग बुनियादी सुविधाओं से वंचित है और बच्चों का पठन पाठन का कार्य भी प्रभावित हो रहा है । कई जगहों पर खम्भे लग गये हैं, परंतु उन पर तार नहीं बिछाये गये हैं ।

सरकार से अनुरोध है कि राजीव गाँधी ग्रामीण विद्युतीकरण योजना को समुचित ढंग से एवं समय पर इसके क्रियान्वयन के लिए प्रयास किये जाये ।

(xiv) Need to establish a Santhali University in Jhargram parliamentary constituency, West Bengal

SHRI PULIN BIHARI BASKE (JHARGRAM): Jhargram parliamentary constituency is one of the most backward areas in our country. More than 60 per cent of total population this constituency belong to Scheduled Caste and Scheduled Tribe Community. Government of West Bengal is going to declare Jhargram as a separate district. If Jhargram is made as a separate district, then the entire Jhargram district will be covered by the Jhargram Parliamentary Constituency. Government of West Bengal has already appointed Superintendent of Police and Chief Medical Officer of Health for this proposed district. Most of the primary and secondary schools have appointed Santhali language teachers to promote Santhali (Alchiki) language. Santhali language in Alchiki script has been introduced in each of the primary schools. Santhali language has also been introduced in some colleges in this constituency. But there is no Santhali University to facilitate Santhalis for their higher education. So, I urge upon the Union Government to establish a Santhali University in Jhargram Parliamentary Constituency of West Bengal.

(xv) **Need to instruct FCI to lift surplus rice from Odisha and increase storage capacity of food grains in the State**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Odisha is a decentralized procurement State. The main problem is storage of food grains in the State. Total capacity of storage is 13 lakh MT out of which FCI has 5,92,000 MT and Odisha State Civil Supplies Corporation (OSCSC) Ltd. Has 7,08,000 MT under this control. Due to shortage of storage capacity, it is not possible to receive entire Custom Milled Rice (CMR) within the stipulated time.

Government of India and FCI have been requested to lift surplus rice so as to create space for millers to deliver CMR. The FCI has received 6.47 lakh MT of CMR as on 17.07.2013 which is over 70% over the receipt in last KMS. FCI needs to receive at least 15 lakh MT of CMR in the current kharif Marketing Season (KMS) as the procurement will be around 37 lakh MT in terms of rice.

The FCI has lifted about 2.77 lakh MT of rice during the period from April to June, 2013 and 1.6 lakh MT in first quarter of 2013. But it needs to lift about 15 lakh MT of rice to outside the State in the current KMS as the requirement under PDS and other welfare schemes of the State is about 1.50 lakh MT every month in order to manage the stock. In August, 2013 FCI had to lift 1.20 lakh MT of rice and induct 35000 MT of wheat into the State.

Therefore, I would urge upon the Government to instruct FCI to lift the surplus rice from Odisha and increase storage capacity of food grains in the state at the earliest.

(xvi) **Need to take all necessary measures for the welfare of senior citizens in the country**

श्री गजानन ध. बाबर (मावल): हमारे देश में लगभग 10 करोड़ वरिष्ठ नागरिक है और इनकी संख्या में लगातार बढ़ोतरी हो रही है । इन 10 करोड़ वरिष्ठ नागरिकों में 66 प्रतिशत वरिष्ठ नागरिक गरीब हैं और 90 प्रतिशत वरिष्ठ नागरिक सामाजिक एवं स्वास्थ्य रूप से सुरक्षित नहीं है । 35 प्रतिशत वरिष्ठ नागरिकों पर घरों में अत्याचार किया जाता है । 17 प्रतिशत वरिष्ठ नागरिक अकेले रहने को मजबूर हैं । जैसे-जैसे आयु बढ़ती है वरिष्ठ नागरिकों को जीवन संबंधी आवश्यक वस्तुओं जैसे कि विशेष रूप से दवाइयों की अधिक आवश्यकता पड़ती है और वरिष्ठ नागरिक मधुमेह, हृदयरोग, कैंसर जैसी अनेक बीमारियों से घिर जाते हैं और इनके इलाज हेतु वरिष्ठ नागरिकों के पास पर्याप्त धनराशि नहीं होती जिसके कारण वरिष्ठ नागरिकों के अत्यधिक बीमार होने से वे जीवन से हाथ धो बैठते हैं ।

अतः मैं सरकार से आग्रह करूँगा कि वरिष्ठ नागरिकों के कल्याण हेतु निम्नलिखित सुविधाएँ प्रदान की जाये ।

1. वरिष्ठ नागरिक निर्वाह एवं कल्याण कानून 2007 को देश में तुरंत लागू किया जाए ।
2. वरिष्ठ नागरिकों की नई परिभाषा बनायी जाय तथा प्रत्येक वर्ष बजट में वरिष्ठ नागरिकों हेतु अलग से बजट का प्रावधान किया जाए ।
3. वरिष्ठ नागरिकों के सेवानिवृत्त योजना में केन्द्र सरकार और राज्य सरकार क्रमशः 1000-1000 रूपये की बढ़ोतरी करने का प्रस्ताव बनाया जिससे वरिष्ठ गरीब नागरिकों को प्रत्येक महीने 2000 रूपये अधिक पैंशन मिल सके ।
4. ई.पी.एस. 95 के तहत वरिष्ठ नागरिकों को मिलने वाली पेंशन में 2000 रूपये की प्रतिमाह के हिसाब से बढ़ोतरी की जाए ।
5. सभी वरिष्ठ नागरिकों हेतु देश भर में आरोग्य बीमा योजना चलाये जाने का प्रस्ताव किया जाय ।
6. वरिष्ठ नागरिकों की समस्याओं के समाधान एवं अनेक महत्वपूर्ण विषयों को देखते हुए केन्द्र एवं राज्यों में अलग से वरिष्ठ नागरिक मंत्रालय का गठन किया जाय ।

(xvii) Need to expedite implementation of Traditional Forest Dwellers and Tribals Act, 2005 in West Bengal

DR. TARUN MANDAL (JAYNAGAR): The forest dwellers, fishermen, tribals and other marginal people of my Constituency, Jaynagar, South 24 Parganas district of West Bengal do fishing in the sea and riverine belt of Sunderbans, collect dry woods and honey from the jungle for livelihood since long time. They are not endowed with their rights and licences as envisaged in Traditional Forest Dwellers and Tribals Act, 2005.

They are being harassed, fined, tortured, their livelihood tools and materials seized. They are frequently arrested and jailed by the Forest Guards, Tiger Reserve Forest Forces, Border Security Forces and Coastal Zone Guards thereby practically depriving them of their right to life. The past and the present Governments of West Bengal State have failed to implement the Act till today for the backward and underdeveloped regions of the State.

I would urge upon the Union Government and the Ministry of Tribal Affairs to look into the matter and to take up the matter with the concerned authorities of the State administration and to ensure early implementation of above Act in West Bengal.

12.01 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2013-14

MADAM SPEAKER: Now, we take up Item No.8 – Discussion and Voting on the Supplementary Demands for Grants (General) for 2013-14.

Motion moved:

> "That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 19, 33, 34, 51, 60, 67, 71, 82, 85, 91, 93, 102 and 105."

SHRI ANANTH KUMAR (BANGALORE SOUTH): I would thank you, Madam, for providing me an opportunity to speak on the Supplementary Demands for Grants. I also thank my leader Shri Advani ji and Shrimati Sushma Swaraj ji for giving me an opportunity to initiate the debate on this very important issue.

The country is in a dire situation. The country's economy is in a shambles. I feel the entire august House also agrees with me to any of the parameters of the economy. The situation is very very critical. The inflation is rising at a level of 10 per cent. I want to deal with that separately. The fiscal deficit is an all-time record high at 5 per cent. The Current Account Deficit is also at 5 per cent. It is very unfortunate that the growth rate has come down to 4.4 per cent – even in respect of the two important drivers of the growth – agriculture and industry. In respect of Agriculture, it is 2.7 per cent. I come from Bangaluru which is an industrial city. Most of the industrial sheds across the country, even in my city, are shut down. Industrial growth is only 0.87 per cent.… (*Interruptions*)

Our hon. Finance Minister is here. If you ask him why this has happened, what has happened to our macro and micro economic indicators, why the economy is in such a situation, he is a very intelligent person and always he does not take the responsibility and he shifts the responsibility. He has always done so. He shifts the responsibility of today's economic mess to the State Governments. Of course, the Congress Governments have definitely contributed to this economic mess. He will also say that there is no unanimity on economic policies in this august House, in the Parliament of India. He says that because of the Opposition, we are in such a situation, because of Bharatiya Janata Party we are in such a situation. He will also continue that because of the Samajwadi Party, Bahujan Samajwadi Party, the UPA partners, we are in such a situation. He will blame the Parliament in general also. He will blame the global factors. Very unfortunately, recently, he has blamed his own predecessor for the economic situation.

Madam, in the same House, while speaking, our hon. Finance Minister said and I quote:

> "Sir, in the last 12 months, there have been many ups and downs. When I took over on the 1st of August, I knew that I was returning to a very difficult pitch. The fiscal deficit limits have been breached. In fact, the Budget Estimates were awry. The Current Account Deficit has swelled."

Madam, I do not want to elaborate further on this. While speaking in the other House, our hon. Finance Minister Shri Chidambaram ji said and I quote:

> "There are not just external factors, there are also domestic factors. We recognise that there are domestic factors. One of the domestic factors is that we allowed the fiscal deficit to be breached, we allowed current account deficit to swell because of certain decision that we took during 2009 and 2011."

Madam, when it comes to collective responsibility, especially on coal scam, we were demanding, Sushma *ji* was demanding, Yashwant *ji* was demanding that the hon.Prime Minister should come before the House and before the country and explain what happened in the coal scam, what happened to the missing or stolen files, what happened to the admonishment of the hon. Supreme Court regarding the missing files, CBI's affidavits. Then, the Government told us, in your august presence, that the Coal Minister will reply because it is a matter of collective responsibility. When it comes to coal, it is collective responsibility but when it comes to the economic situation of the country, Chidambaram *ji* says, it is because of his predecessor. It is very unfortunate. I hope that the entire country owes an explanation from him.

I would like to remind the hon. Finance Minister that in 2008-09 Supplementary; he presented two Supplementaries in 2008 and 2009, he came for Rs.1.50 lakh crore and Rs.42,000 crore, totally, the fiscal deficit which was budgeted at Rs.1.33 lakh crore got increased to Rs.3.37 lakh crore. That was the

major reason. The so-called Stimulus Package given by Chidambaram *ji* ruined the national economy. That was the beginning of the fall of Indian economy.

Shrimati Sonia Gandhi and Dr. Manmohan Singh formed the Government with an assurance saying that - कांग्रेस का हाथ, आम आदमी के साथ। I want to ask the hon. Finance Minister, through you, Madam, that after nine years of misrule and mismanagement of the national economy, Indian economy, what has happened to the common man, what has happened to *aam aadm*i?

One of the close associates of the family has the audacity to call `aam aadmi' as `mango people'. I condemn it.

What about the price rise? What about the industrial slow down? What about the rising unemployment? What about the rupee devaluation? Today's rate is Rs.65. For the benefit of this House, for the benefit of the hon. Finance Minister, I want to give a comparison. In the last few days, while Sushma *ji* told me to initiate this debate, I was going through a lot of statistics. I am in great anguish, with heavy heart, I am putting forth these statistics before this august House. In 2004-05, in the Economic Survey, they themselves have agreed that they inherited a strong, stable and robust economy. I want to give some figures. In 2003-04, the GDP growth rate was 8.6 per cent and today it has slumped down in this quarter to 4.4 per cent. Agricultural growth under Atal Bihari Vajpayeeji's Government in 2003-04 was 9.04 per cent and unfortunately today it is nearly 1.79 per cent. Industrial growth during our time – the then Finance Minister Shri Jaswant Singh is also sitting here – was 7.3 per cent and now it is minus 0.87 per cent.

What is the inflation record of this Government? We have always stabilised the price rise. In those six years of Atalji's Government from 1998 to 2004, I do not remember or any of you also do not remember of having a single debate on price rise and inflation in both the Houses of Parliament. There was no inflation. We had checked inflation and checked price rise. But today, inflation is touching the roof, it is skyrocketing, onion is selling at Rs. 80 per kg. tomato is selling at Rs. 80 per kg, sugar has become sour at Rs. 40 per kg and what is the advice given

by the Government? The advice by the Government is, चावल खाना बंद करो, प्याज़ खाना बंद करो, टमाटर खाना बंद करो। पेट्रोल और डीज़ल का दाम ज्यादा हुआ तो पैट्रोल पंप बंद करो। ...(व्यवधान) मुझे लगता है कि इस देश को बचाने के लिए, आने वाले चुनाव में कांग्रेस को बंद करो।

Madam, what are the other important factors, other than these economic factors, that are contributing to the downfall of our economy? The other important factors are incompetence and corruption. The Indian story that has started with Atal Bihari Vajpayeeji, today under UPA's misrule and mismanagement, has collapsed. The Indian economic march has collapsed because of two factors, namely incompetence and corruption. If we see corruption, there are many scams, one after another. सीडब्ल्यूजी, टू-जी, प्रधान मंत्री जी के समय का कोल जी और टू-जी, सीडब्ल्यूजी, कोल जी के ऊपर दामाद जी। ...(व्यवधान) मैडम, वह भी बाहर आने वाला है।

Madam, we maintained all the economic parameters during the NDA period. I want to go into more technical details regarding the Current Account Deficit. Our hon. Finance Minister is an *arth shastri*. It is unfortunate that now-a-days people call him *anarth shastri*, that is a different thing. But the percentage to GDP was 2.3 per cent which has touched five per cent. The external debt, during our period, was 112 billion US dollars, which is 390 billion US dollars now.

I want to ask a straight question to the hon. Finance Minister. How is he going to rectify the present financial crisis? If rupee is getting devalued day by day, and if there is mayhem in the Sensex Market, who is going to get hurt? It is ultimately the common man. He is going to go to bed hungry. उनको दो वक्त की रोटी नहीं मिलने वाली है। He is not going to have any proper housing, health care, education, etc. This Congress led UPA Government has betrayed the common man.

There are challenges. During our time also we had challenges. To begin with, we had Pokhran; Pokhran made India nuclear sovereign in a nuclear way. After Pokhran we had super-cyclone of Odisha, earthquake of Gujarat, we had the Kargil War, we had floods and droughts, we had sanctions and when we had those

sanctions, we approached our patriotic NRIs across the world. They came forward. They gave us 4.5 billion US dollars and we could easily tackle the sanctions.

Shri Atal Behari Vajpayee showed the vision, showed the commitment, showed the leadership. Today I want to ask Shrimati Sonia Gandhi, Dr. Manmohan Singh and Mr. Chidambaram where is the leadership, where is the commitment, where is the vision, where is the concern and the sentiment of the Indian citizens as well as our NRIs, our domestic investors as well as foreign direct investors, and various FIIs. That sentiment has been destroyed. They have lost the confidence in the leadership. The credibility of the leadership has been in jeopardy. When there is no credibility, when there is no confidence, when there is no sentiment, then the people are not going to invest in Indian story and the leadership is unable to instill back that confidence.

What about employment? According to NSSO records, during our time, from 1998 to 2004, we could create 60 million employments, that is, six crore jobs. But what has happened afterwards in the last five years, there is a generation of only 2.5 million employments. That means we gave stability with employment, we gave economic stability with check on the prices, we gave growth with stability. But from the employment generation of six crore jobs they created a jobless growth. Now, there are no jobs, no growth. There is minus growth situation. Now the situation is, there is minus growth.

I want to discuss the issues of agriculture also. The agriculture, across the country, is losing its profitability. The farmers are committing suicide. Every day, more than 468 farmers are committing suicide. Last year, it has been an all-time high with 46,000 farmers committing suicide. There are reports from Haryana that the farmers of Haryana are selling their organs for the sake of loan repayment, their subsistence. Haryana is a State being ruled by the Congress Party.

श्री कांति लाल भूरिया (रतलाम): आप मध्य प्रदेश की बात नहीं कर रहे हैं, छत्तीसगढ़ वगैरह की बात नहीं कर रहे हैं कि वहाँ क्या हो रहा है।

श्री अनंत कुमार : जब आपको अवसर मिलेगा तो आप ज़रूर बोलिये। ...(व्यवधान)

Madam, the Government of India has awarded Madhya Pradesh, led by Shivraj Singh Chauhan, Krishi Karman Puraskar for the best performance in agriculture. All over the country, it is 3.7 per cent of growth rate for agriculture but in Madhya Pradesh it is 19 per cent growth rate for agriculture.… (*Interruptions*)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) …[*]

SHRI ANANTH KUMAR : Madam, in Madhya Pradesh, earlier the irrigation potential was only 7 lakh hectares. Now the irrigation potentiality has expanded to 25 lakh hectares. My dear colleague Bhuria *ji* should know this that during Digvijay Singh *ji* it was '*bantadhaar*'; Shivraj Singh is the '*karndhaar*' of *vikaas*.

शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ): अरे, अरे! क्या बात कर रहे हैं? वहाँ है पूरा भ्रष्टाचार। ...(व्यवधान)

श्री अनंत कुमार : आप अपनी सीट पर जाकर बोलिये। ...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): क्या ये एस.पी. के मैम्बर हो गए? ...(व्यवधान)

श्री अनंत कुमार : मैडम, जब हम मध्य प्रदेश के बारे में बोले, तो कमलनाथ जी शर्मिन्दा होकर ट्रैज़री बैंचेज़ से समाजवादी पार्टी के पास चले गए। क्योंकि वे फेस नहीं करना चाहते। कांग्रेस के दिग्विजय सिंह के समय वहाँ की सरकार के जो हालात थे, वह कमलनाथ जी बहुत अच्छी तरह से जानते हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप क्या कर रहे हैं? आप अपनी बात बोलिये। Why are you indulging in all this? You go on; you proceed. Why are you doing this?

… (*Interruptions*)

SHRI ANANTH KUMAR : What has happened to the price rise, the inflation? … (*Interruptions*)

अध्यक्ष महोदया : आप शांत हो जाइए।

---

[*] Not recorded.

…(व्यवधान)

SHRI ANANTH KUMAR : I am going to speak, Madam. I would request you that please tell the hon. Parliamentary Affairs Minister to go to his seat and occupy his seat.

According to the press release of the Ministry of Statistics and Programme Implementation – I can also send it across to the hon. Finance Minister; he can get one also – what is the Consumer Price Index for various essential commodities? From May, 2013 to July, 2013, within three months everything, from cereals to pulses, to oils, to milk, to vegetables, has become costlier by 30 to 40 per cent. There is a 40 per cent rise in essential commodities within three months and if that is the case of essential commodities, then, what about the petroleum products. When we demitted Office in 2004, the petrol was at Rs. 33.71, now it is at Rs. 74 or nearly Rs. 75, that means an increase of about Rs. 40. The diesel prices which are very crucial especially, for the farmers across the country to use generators, irrigation pump sets, has gone high from Rs. 21 to Rs. 51.97. In case of LPG, it was Rs. 241 in 2004, now it is Rs. 410.

I want to draw the attention of this august House about the price of petrol in our neighbouring countries. The price of petrol in Pakistan is Rs. 60; in Bangladesh it is Rs. 70; and in Nepal it is Rs. 74 but in India it is Rs. 75. The Finance Minister should explain and assure to this House and the country today that he will not only roll-back the hike in price of diesel and petrol but he will also remove the so called night curfew declared by Veerappa Moily from 8 p.m. to 8 a.m. He should also assure that he will do something with the taxation of the petroleum products. They are mopping Rs. 1,50,000 crores of the Central taxes on petroleum. If the Chief Minister of Goa can come forward and remove the VAT and make petrol less costlier than diesel in the State of Goa, I think, the Central Government should come forward and announce some relief package for petroleum products.

Madam, I also want to come to the direct issues that are in the Supplementary Budget. The Government, through the Supplementary Demands for Grants, has sought approval of Rs. 2 crores for Ministry of culture for restoration of Kedarnath temple. I want to appeal to Chidambaram *ji* – yesterday my Leader Shrimati Sushma ji has also appealed while speaking on the situation in Uttarakhand – that Rs. 2 crores is not at all sufficient for the restoration of the Kedarnath temple. If you want to restore the facilities for the pilgrims, devotees across the country we require Rs. 20 crores for Kedarnath temple. Not only that the Chief Minister of Uttarakhand has stated that Uttarakhand needs Rs. 8,000 crores. The Hon. Prime Minister, Shrimati Sonia Gandhi and Chidambaram *ji* visited Uttarakhand after that Himalayan tsunami and said that there will be no limits for the rehabilitation of Uttarakand. But now the statistics show that though the Government has announced a special package of Rs. 1,000 crores through NDRF, till date Chidambaram *ji* you have released only Rs. 250 crores . When are you going to release the remaining Rs. 750 crores?

Yesterday, Sushma ji also raised this point. For Border Roads Organisation you released Rs. 300 crores, in which, Rs. 270 crores have gone for old dues. If Rs. 270 crores has gone for the old dues then, where will be the amount left for building roads, culvers, bridges for the devastated Uttarakhand?

Madam, in this august House, seven months back we also discussed about atrocities on women, especially what happened in December, the mass rape of a brave heart in July. Then the hon. Finance Minister announced in his Budgetary Speech that he is going to set up a Nirbhaya Fund to the women of India. Unfortunatley, Nirbhaya-one has happened, Nirbhaya-two has happened and Nirbhaya-three has happened, everyday Nirbhayas are happening. But according to my information there has been a tussle going on between the various Ministries – the Ministry of Finance, the Ministry of WCD and the Ministry of Social Empowerment – as to who should handle this fund of Rs. 1,000 crores.

Madam, the Task Force headed by Shrimati Krishna Tirath, Minister of WCD, till date has not come out with any plan on the scope of utilisation of these Nirbhaya funds. Is this the sympathy you have for the women of the country? Therefore, I urge, Madam, through you that the hon. Finance Minister should tell this House as to who will be controlling this Nirbhaya Fund and how it will be distributed.

Madam, I also welcome the allocation or Rs. 217 crores made for revival of HMT. But the Cabinet Committee on Economic Affairs had actually approved a revival package of Rs. 183 crores which included Rs. 450 crores of cash infusion and a non-cash assistance of Rs. Rs. 630 crores. So, Rs. 217 crores package is inadequate. You know that HMT is a premier organisation which needs more assistance from the Union Government.

Madam, before I conclude, I am making a proposal from the large middle class. Out of the total number of assesses of the income tax, 98.3 per cent that is about 3, 38, 40,792 assesses are below the slab of Rs. 5 lakh and the tax collected and the percentage of the total income tax collected from them is only 10 per cent.

Today, in these days of price rise, inflation, economic slowdown, joblessness and industrial slowdown, I urge upon the Finance Minister to lower the income-tax rate from 10 per cent to five per cent. If 50 per cent of the income tax rate in this slab is reduced, the outgo is only Rs.4,000 crore but at the same time, it is going to provide huge succour and support to more than three and a half crores of households in the entire country.

Madam, before concluding I would like to say only one thing. We thought that India, with Shri Atal Bihari Vajpayee's leadership and because of his good performance for six years, the same legacy would be carried forward and India's economic story would blossom. But in the last nine years, the whole economy has been ruined, our foundations are in shambles and we are in an irrecoverable situation. When various international agencies from Fitch to whatnot, Goldman Sachs, everybody comments on Indian rupee, on our credibility, market sentiments

and our investment portfolio, my heart grieves. As a patriotic citizen, I want the Indian economy to be stable, robust and prosperous. Madam, that dream has been ruined. That dream has been ruined because of two things – incompetence and corruption. There is no leadership; there is no clarity; there is no conviction and concern.

Madam, we are celebrating the 150^{th} birthday of Swami Vivekananda. Today is the Teachers' Day. Swami Vivekananda said: "A bad teacher complains; a good teacher teaches; and a great teacher inspires." We can convert it like this. A bad leader complains like Dr. Manmohan Singh complains, like Madam Sonia Gandhi complains, like Shri Chidambaram complains; a good leader leads; and a great leader inspires like Shri Atal Bihari Vajpayee, who inspired the whole generation.

Madam, if they are not capable of leading and if they are not capable of governing, the country's clarion call to the Congress and the UPA is: "You govern or get out."

SHRI MADHU GOUD YASKHI (NIZAMABAD): Thank you, Madam Speaker, for allowing me to speak on the Supplementary Demands for Grants (General) for 2013-14.

Madam Speaker, it is very astonishing to hear the able colleague from the Opposition Benches. He conveniently forgotten, during their governance, the false promises; India shining; the feel-good factor, which made them to feel very good in keeping them in Opposition for the two consecutive terms, and I am sure that Shri Ananth Kumar, rather speaking on economics, made a political speech keeping in mind of the upcoming four State Assembly elections which will ensure them – wherever they are now in power now – send them back into Opposition.

Madam Speaker, during the UPA I and UPA II, in spite of the global meltdown and in spite of the major economies falter, it is the leadership of our hon. Prime Minister, Dr. Manmohan Singh ji, and very effective Finance Minister … (*Interruptions*) I will come to that. I will remind you about your corruption and what you have done on it.

The world leaders are looking at our hon. Prime Minister for suggestions and to improve their own countries' economy. So, it is the leadership of Dr. Manmohan Singhji; it is the leadership of my leader, the UPA Chairperson, Shrimati Sonia Gandhiji, which resulted the highest GDP growth in India in spite of economic meltdown in the whole world.

In spite of sound economy that India has today, it has become a fashion for the Opposition parties today to spread rumours and create panic among the people that everything is wrong or India is going back into the depression kind of an economy.

Madam Speaker, I would like to remind specially, the main Opposition party that we have a leadership. We do not take orders from Nagpur. Now, they are confused whether to take orders from Nagpur or Ahmedabad! Their Rambo State's economy is more of a myth than a reality.

Madam, they talk about corruption. But Shri Ananth Kumarji has forgotten as to what happened in the recently concluded elections in Karnataka. They removed their Chief Minister because of corruption. Their Party President was in jail after being convicted for corruption. But here, we have a leadership. What we promised, we are delivering it. In 2005, the UPA Government gave the Right to Information Act, which brought transparency in the governance. In 2006, the UPA Government gave the National Rural Employment Guarantee Act, which gave a right to the common man in this country that every household will get an employment. It has resulted in controlling the hunger deaths and farmers' deaths in the country.

Madam, I would like to remind the Opposition party, particularly, my distinguished colleague, who spoke eloquently on the farmers' death. I was living in the US, practicing my law for 14 years. When I returned to the country, I found that during the NDA rule and TDP rule in my State, over 3,000 farmers including the cotton farmers and other farmers committed suicide in Andhra Pradesh alone. Across the country also, thousands of farmers had committed suicide.

Then, the BJP Minister said: किसान आत्महत्या कर रहे हैं, उनका खाना हजम नहीं हुआ। He said: 'Indigestion is causing the farmers to commit suicide'. Is it not a shame on the then NDA Government that rather than coming to the rescue of the poor farmers, they ridiculed them, who had committed suicide because of hunger and there was no help provided to them from the then NDA Government.

Today, he was talking about atrocities on women. Let me remind him that the highest number of atrocities and rape cases have happened in Madhya Pradesh and not in other States.

They are talking about corruption and scandals. शायद वे भूल गए, उनके जो दत्तक पुत्र माने जाते थे, वह अभी भी जेल में है। किस तरीके का माइनिंग लूट किया? माननीय लीडर ऑफ

अपोजिशन, उन्हें जो गुरु मानते थे, where are the leaders from Karnataka, the Reddy brothers, now?… (*Interruptions*) You have forgotten them.

श्री निशिकांत दुबे (गोड्डा): आपके रेड्डी कहां हैं?… (*Interruptions*)

SHRI MADHU GOUD YASKHI : We can proudly say that there has been zero tolerance of corruption in the UPA-I and UPA-II. कॉफिन स्कैम किसने किया? कोर्ट के कंविक्सन से आपका अध्यक्ष खुद जेल में बैठा है, उत्तराखंड में करप्शन के कारण आपने मुख्यमंत्री को बदल दिया है। कर्नाटक में आपका क्या हुआ? But today, you are giving a lecture on the corruption! Well, the people of this great country know that it is the UPA Government, which gave them the Right to Information Act, which brought transparency into the system. Our leadership never tolerated any corruption of whichever leader, whatever position they are. Even if they belong to our own Party, our leadership never hesitated to put them behind the bars or taken action on such leadership unlike the leaders of Opposition which is claiming to be taking action.

श्री निशिकांत दुबे : हिमाचल का क्या कर रहे हैं?

श्री मधु गौड यास्खी : हिमाचल में तो आप हार गए, आप सत्ता में कहां हैं।...(व्यवधान) अभी आपकी लीडरशिप कनफ्यूजन में है कि आर्डर अहमदाबाद से लें या नागपुर से लें। हमारे तो एक ही लीडर हैं।

The world's great economist has assured again and again this country through this august House that 'मैं हूं ना' It is ironical to see, Madam Speaker, that the leaders of Opposition oppose the FDI. Now, they are questioning why the investments are not coming. It is the irresponsible behaviour of the Opposition Party which rather diminished the enthusiasm among the investors coming to the country rather than any ineffective measures of our Government. Right from stimulus package, it is the corrective measures taken resulted in strengthening of the Indian economy. It is not only in India. The hon. Finance Minister is here. If that is a falter, why is the US adopting the same thing now? The US economy is robust now because of the stimulus package announced by their Government. So, rather than the Opposition recognising this, rather than being a responsible

Opposition in praising what the Government has done, they resorted to rumour mongering, spreading false rumours and creating a panic among the people. I can assure them that that will make them to sit again in the Opposition in 2014 for which they dream. Their dream will never come true.

Madam Speaker, in the first Supplementary Demands there are about 14 grants. The other major landmark right, which the UPA Government has given to the citizens of this country, is right to food, the Food Security Act. My leader, Shrimati Sonia Ji, on 26^{th} August in this august House, by bringing the Food Security Act, initiated to build a better India by ensuring that every child grows up free from malnutrition, better prepared to develop to his or her fullest ability and to contribute to the future prosperity of our country. With this Act, over 80 crores of our people have access to food, which will result in stopping the hunger death in the country and making our children healthy and that will result in prosperous India.

Madam Speaker, in the Supplementary Demands, there is an initial grant of Rs.2 crore for Kedarnath Temple. We have never seen in the history the devastation of the flash floods which took place. Kedarnath, undoubtedly, is the most sacred place of Hindus. I am sure our Government and the hon. Finance Minister through this Rs.2 crore initial grant, which is mentioned here, will definitely take corrective measures. But as the Prime Minister announced Rs.1000 crore, I am sure money should not be a hindrance to develop the Kedarnath Temple. Whether Rs.2 core or Rs.20 crore or Rs.200 crore, I am sure our Government will definitely take corrective measures to bring back the glory, the sacredness to the temple of Kedarnath. Madam Speaker, in the Budget Estimates of 2013-14, Rs.5000 crore have been kept for planning and new programmes, as the hon. Finance Minister has rightly mentioned, by creating a thousand crore of fund for Nirbhaya Fund and for skill development to enhance the employment and productivity of youth. My young leader, Shri Rahul Gandhi has mentioned many times that until the country's 300 million people become part of the growth engine

of this country and as long as we ignore those 300 million people, whatever the growth may be at 8 or 9 per cent, it means nothing.

Madam Speaker, the skill development is one of the most important tasks to make them employable. From my own district of Nizamabad, the backward area of Telangana region, the youths go to Dubai and other countries to work for a meagre amount of Rs.5000 or Rs.6000 per month. But, by allocating a thousand crore of rupees for skill development for these youths in the localised areas, the Government has had a commendable job. I had an opportunity to have been in the Skill Development Council with many of my colleagues. It is a very innovative programming for generating employment. Mr Ramadurai from TCS, which is one of the biggest employment giver companies, has headed the National Skill Development Programme. I am sure that with the allocation of thousand crore of rupees for skill development and training will result in employment generation, particularly in the rural areas, and urban poor will also be benefited by enhancing their skills. I hope that each youth will be able to improve his skill and get about Rs.10,000 as stipend.

Madam Speaker, in a country where 50 per cent of the population is of women, to allocate over thousand crore of rupees for women banks is an innovative and challenging programme. I think already a few women banks have been started. In Andhra Pradesh State, where women Self Help Groups are very effective and many of them are actively participating for the development of women banks, I am sure and confident that these women banks will prove great help to the rural economy.

Madam, without taking too much of time, I would like to say that the यूपीए गवर्नमैंट जो कहती है, वही करती है। It is unlike the BJP, which makes false promises as India Shining, etc. While supporting the Supplementary Grants, I urge upon the

Leader of the Opposition to speak about concrete measures rather than making a political speech, which boosts nothing. The UPA Government, led by the hon. Prime Minister under the able leadership and guidance of Shrimati Sonia Gandhi, has given rights to the underprivileged people of this nation. हक देने से उनके जीवन स्तर को बढ़ाने की कोशिश हो रही है।

With these words, I thank you very much for allowing me to speak.

MADAM SPEAKER: Hon. Members, there shall be no lunch today.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय अध्यक्ष जी, आपने मुझे अनुदानों की अनुपूरक मांगें (सामान्य), वर्ष 2013-14 ...(व्यवधान) पर बोलने का अवसर दिया, उसके लिए मैं आपका आभार व्यक्त करता हूं। अभी इसी सत्र में हम लोगों ने देश की अर्थव्यवस्था और रूपये के अवमूल्यन पर बहुत विस्तार से चर्चा की। सभी दलों के सम्मानित सदस्यों ने इस पर बहुत चिंता व्यक्त की। मुझे इस बात की खुशी है कि अभी प्रधान मंत्री जी जी-20 देशों के सम्मेलन में रूस गये हुए हैं। इधर के तमाम साथी बोल रहे थे कि हमारे प्रधान मंत्री जी बहुत बड़े और बहुत अच्छे अर्थशास्त्री हैं। मेरे ख्याल से जी-20 के जो देश हैं, वे हमारे प्रधान मंत्री जी से जरूर कुछ सीखेंगे। वे अन्य देशों को जरूर कुछ बतायेंगे कि हमारे यहां अमेरिकी डालर की जो कीमत बढ़ रही है या रूपये का अवमूल्यन हो रहा है, उसे कैसे बढ़ायेंगे।

12.55 hrs. **(Dr. M. Thambidurai *in the Chair*)**

कुछ वहां भी बतायेंगे और कुछ वहां से लेकर अपने देश की अर्थव्यवस्था को मजबूत करने की कोशिश करेंगे, यह हम लोग अपेक्षा करते हैं। दूसरी बात, इसी सदन में चर्चा हुई है कि आपका जीडीपी का राजकोषीय घाटा 4.4 है, आप इसे 4.8 पर करने की भरसक कोशिश कर रहे हैं। इसमें हम लोगों की शुभकामना है। लेकिन आप उस कोशिश के बारे में भी विस्तार से बताएंगे? आप क्या करेंगे ताकि आपकी जो जीडीपी दर है, राजकोषीय घाटा है, बजटीय स्तर है, वह सुधरेगा, वह आप जरूर बताएं। गैर-योजना खर्च में 10 प्रतिशत कटौती करने का निर्देश भी आप जारी कर सकते हैं, वित्त मंत्रालय की ऐसी तैयारी चल रही है। लेकिन दूसरी तरफ देखा जाए, तो देश में बेरोज़गारी बढ़ी है और रोज़गार के अवसर घटे हैं। आप यह भी प्रयास कर रहे हैं कि जो नौकरियां दे रहे हैं, उस पर किस प्रकार से रोक लगायी जाए? इसके बाद लोगों को नौकरी नहीं दी जा सकती है। आज बहुत-सारी बहुराष्ट्रीय कंपनियां आयी हैं, हमारे तमाम नौज़वान हैं, जो इंजीनियरिंग करके तथा कम्प्यूटर से जुड़े विभिन्न प्रकार की शिक्षा ग्रहण करके गये हैं, वे निजी कंपनियों में केवल पैकेज पर काम कर रहे हैं, यह स्थिति है। आप कैसे रोज़गार के अवसर बढ़ाएंगे? यह आपने घोषित किया है कि अपनी अर्थव्यवस्था सुधारने के लिए हम नौकरी पर रोक लगा सकते हैं। वित्त मंत्री जी, आपको निवेशकों पर भरोसा है। आप हमेशा कहते हैं कि निराश होने की आवश्यकता नहीं है। अभी हमारे मित्र मधु जी बोल रहे थे, मेरे ख्याल से वे आप से ज्यादा ज्ञाता हैं। उन्होंने कहा कि निराश होने की आवश्यकता नहीं है, हम पूरी तरीके से व्यवस्था को ठीक कर लेंगे। इसमें मेरी शुभकामनाएं हैं। देश की आर्थिक स्थिति अच्छी हो, सुदृढ़ हो। वित्त मंत्री जी यदि आपको राय लेनी हो, तो मधु जी से भी राय ले लीजिएगा। हो सकता है कि उनके विचार से स्थिति सुधर जाए।

सभापति महोदय, हम लोगों ने सदन में जो चर्चा की है कि अमेरिकी डॉलर के मुकाबले में रुपए का जो स्तर गिरा है, मेरे ख्याल से वह 68.8 रुपए था, आज की क्या स्थिति है, मैं नहीं बता सकता।

लेकिन हम सुधार की तरफ बहुत कम हैं। जिस रेशियो से हमें सुधार करना चाहिए, हम उस ओर नहीं बढ़ पा रहे हैं। दूसरी तरफ, आप कहते हैं कि हम राजस्व को बढ़ाएंगे। राजस्व को बढ़ाने के कुछ रास्ते आप बताएंगे, कुछ जरिया बताएंगे? ...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): रुपए की कीमत कितनी रह गयी है?

श्री शैलेन्द्र कुमार : यदि देखा जाए, तो रुपए की कीमत डेढ़ पैसे रह गयी है। नेता जी कह रहे हैं कि अभी हम पूरा आंकड़ा निकाल रहे थे। मुझे याद है कि आज़ादी के समय रुपए का मूल्य और डॉलर का मूल्य समान था। देश को सोने की चिड़िया कहा जाता था। देश की सभ्यता-संस्कृति और ऐसे तमाम प्राकृतिक संसाधन हैं, जिनका हमने सिर्फ दोहन किया है, उससे हमने कुछ नहीं पाया है। केवल हम दोहन करते जा रहे हैं, उससे कुछ बना नहीं पा रहे हैं, न हम निर्यात कर पा रहे हैं, ऐसी स्थिति है। आज सोने की चिड़िया कहलाने वाला अपना देश, आज क्या कहला रहा है, यह किसी से छिपा नहीं है। इसकी साख को यदि आप बरकरार रख लें, इसकी साख को बचा लें और प्राकृतिक संसाधनों को बचा लें, उससे कुछ उत्पादन कर लें, कुछ निर्यात कर लें, तो अपने-आप डॉलर आपके पास आएगा और देश की आर्थिक स्थिति मज़बूत हो जाएगी। देखा गया है कि जो भी गठबंधन की सरकार है, खासकर यूपीए-वन और यूपीए-टू की स्थिति देखें, तो एक तरह से केवल खज़ाने को लूटने का काम किया गया है। सब्सिडी को बांटकर लोकप्रियता हासिल करने की कोशिश की है। चुनावी वर्ष में आपने ऐसी-ऐसी घोषणाएं की हैं, जैसे हम तेलंगाना प्रदेश बनाएंगे, हम खाद्य सुरक्षा बिल लाएंगे, हम लैंड एक्विजीशन बिल लाएंगे। इन्हीं दो-चार बिन्दुओं को लेकर आप चुनाव में जाएंगे और इन सभी का ढिंढोरा पीटकर आप चुनाव भी लड़ेंगे। लेकिन उसके दूरगामी परिणाम क्या होंगे? इसके ऊपर आपने कभी नहीं सोचा। अभी हमारे साथी मनरेगा के बारे में कह रहे थे। आज उसकी क्या स्थिति है? कहीं भी मनरेगा का रिजल्ट नहीं आया है, बल्कि उसका दुष्परिणाम हुआ है, बेरोज़गारी बढ़ी है।

13.00 hrs.

खेतिहर मजदूरों का जबर्दस्त पलायन हुआ है। आप किसी भी शहर में देख लीजिए, किसी भी महानगर में देख लीजिए, लेबर चौराहे लगते हैं, मजदूर वहां खड़े होकर रोजगार मांगते हैं। आज ऐसी स्थिति आ गयी है। महानगरों की तरफ लोगों का पलायन बढ़ा है, बिकते हैं मजदूर, हमारे कुशल कारीगर बिकते हैं। ऐसी स्थिति आज आ गयी है। दूसरी तरफ सरकारी खजाने का खस्ताहाल हुआ है। बजट से जो पैसा मिला है, वह केवल वेतन और भत्ते में ही खत्म हो जाएगा। आपने अनुदान की अनुपूरक मांगों में केवल 14 डिमाण्ड्स आपने की हैं। यह अच्छी बात है कि अन्य विभागों की हालत अच्छी होगी। मैं एक विभाग की बात बताना

चाहूंगा - जल संसाधन मंत्रालय। आपने बीते वर्ष की अपेक्षा इसका बजट 40 प्रतिशत घटा दिया है। आज नदियों का खनन नहीं हो रहा है, नदियों को जोड़ने के लिए कोई प्रयास नहीं हो रहा है। इस तरह से तमाम विभागों में आप कटौती करते चले जा रहे हैं। आज देश की आर्थिक स्थिति और रुपये का अवमूल्यन को देखें, तो आज वर्ष 1991 की स्थिति आ रही है। हमारे नेताजी कह रहे थे कि आप सोने का गिरवी न रखें। अगर ऐसी स्थिति आए तो आप जनता से कह दीजिए कि देश की स्थिति खराब है, हमें पैसा दो, चूंकि हिन्दुस्तान के लोग बहुत दयालु और उदार ह्रदय वाले हैं, वे सोना, जेवर, पैसा इत्यादि आपको देंगे। एक टाइम में एक रोटी खाकर, दो टाइम खाना नहीं खाएंगे, वे आपके राजकोषीय घाटे को कम करेंगे, जीडीपी दरको बढ़ाने का काम करेंगे। ऐसी यहां की जनता है। इसलिए आज आपको कोशिश करके बढ़ती हुई कीमतों पर रोक लगाना होगा, गिरते हुए शेयर बाजार की स्थिति को कंट्रोल करना होगा, रुपये की गिरती कीमत को कंट्रोल करना होगा, विदेशी मुद्रा भण्डार में जो कमी आ रही है, निर्यात बढ़ाकर उस कमी को पूरा करना होगा, तभी हम राजकोषीय और व्यापार घाटे को पूरा कर पाएंगे। रोजगार के अवसरो में पर्याप्त वृद्धि का अभाव है, यह स्थिति सरकार के लिए नहीं, बल्कि जनता के लिए एक सिरदर्द बनेगी। महंगाई के बारे में अभी हमारे मित्र कह रहे थे, चरम सीमा पर है। रोज कमाने खाने वाले लोगों की स्थिति बहुत खराब है। यही कारण है कि आज अपराध बढ़े हैं, नक्सलवाद बढ़ा है। लोग आतंकवाद की तरफ बढ़े हैं। आज मध्यम वर्गीय लोगों की स्थिति बहुत खराब है, उनका स्तर न ऊपर उठ पा रहा है, न वे उस स्तर को मेंटेन कर पा रहे हैं, बल्कि उनकी स्थिति मजदूरों जैसी हो रही है, वे भी रोज कमाने-खाने वालों के बराबर आ रहे हैं। आवश्यक वस्तुओं के दाम दिन प्रतिदिन बढ़ रहे हैं। अभी माननीय सदस्य प्याज की बात कह रहे थे। वित्तमंत्री जी, हमें प्रयास करना चाहिए, कोई भी कमी होती है, तो यहां लोग भूखे रह सकते हैं, लेकिन आप तत्काल आयात कर लेते हैं। आयात करने में आपको तमाम रुपये देने पड़ते हैं। निर्यात बढ़ाने की कोशिश आप नहीं कर रहे हैं, उसके बारे में आप नहीं सोच रहे हैं। अब आपने खाद्य सुरक्षा विधेयक पारित किया है, अभी उसका रिजल्ट नहीं आया है, पूरे देश में लागू नहीं हुआ है। कई राज्यों ने अपने हाथ खड़े कर दिए हैं कि कैसे अनाज की ढुलाई होगी, पीडीएस सिस्टम कैसा होगा, भण्डारण कैसे करेंगे, उन सबके लिए खर्च कहां से आएगा। आपको राज्यों को पैसा देना पड़ेगा, तभी राज्य इसको लागू कर पाएंगे। लैण्ड एक्वीजिशन बिल आप लाए हैं, इसमें इतनी शर्तें हैं कि विकास के लिए अगर कोई सड़क बनानी होगी और अगर कहीं से कोई भी व्यक्ति स्टे ले लेगा, वह कहेगा कि हम बनने नहीं देंगे, तो सड़क नहीं बन पाएगी। यह स्थिति आने वाली है। आपने ठीक कहा है कि किसानों की जमीन हम उनकी सहमति से लेंगे। ग्रामीण स्तर पर उनको चौगुना दाम देंगे, यह कहने की बात है। लेकिन आज गांवों में जाकर किसानों की स्थिति देखिए, किसानों की दुर्दशा आपके सामने आएगी। ...(व्यवधान) नेता जी कह रहे हैं कि देश के सबसे बड़े

प्रदेश उत्तर प्रदेश में अगर आप 900 करोड़ रुपये देंगे, तब जाकर हम वहां पर खाद्य सुरक्षा बिल को लागू कर पाएंगे। आज यह स्थिति है। उत्तर प्रदेश का मतलब पूरा देश और उत्तर प्रदेश का विकास नहीं हुआ तो समझो देश का विकास कभी नहीं हो सकता। चुनाव नजदीक हैं, देश की राजनीति उत्तर प्रदेश से चलती है। तब जाकर हम यहां लोगों की बातें रखते हैं और देश के विकास की बात होती है।

खाद्य सुरक्षा अधिनियम जब लागू होगा, तो देश में जमाखोरी और चोर बाजारी बढ़ सकती है। कल मैंने देखा कि सदन रात के 10-11 बजे तक चला। तमाम सदस्यों ने बाढ़ की स्थिति पर अपने विचार रखे। उत्तर प्रदेश से लेकर बिहार तक का इलाका बाढ़ से प्रभावित है। किसानों की खेती बर्बाद हो गई है, कच्चे मकान गरीब लोगों के गिर गए हैं और जान-माल का भारी नुकसान हुआ है। आप कहेंगे कि यह जिम्मेदारी राज्यों की है और राज्य आपदा राहत के नाम पर कुछ मदद नहीं करते। मैं कहना चाहता हूं कि आप केन्द्र से एक दल भेजें, जो उत्तर प्रदेश से लेकर बिहार तक हुए सारे जान-माल के नुकसान का आकलन करे। हमने आज सदन में इस बारे में आधे घंटे की चर्चा के लिए नोटिस भी दिया है, जो लिस्ट आफ बिजनेस में है। जब उसका नम्बर आएगा तो हम बताएंगे कि किसानों को कितना और कैसे मुआवजा दिया जाए, क्योंकि सब लोग इस बाढ़ से हुए नुकसान से चिंतित हैं और वे इसकी चर्चा करेंगे।

केन्द्र राज्यों को पैसा दे, तब जाकर वहां लोगों का जो नुकसान हुआ है, किसानों का जो नुकसान हुआ है, उसकी भरपाई हो सकेगी। देश का किसान खुशहाल होगा, तब ही देश विकास कर सकेगा। वरना हम निचले स्तर पर जाते जाएंगे।

इन्हीं शब्दों के साथ मैं इन 14 मदों के लिए जो आपने अनुदान की अनुपूरक मांगें पेश की हैं, उनका समर्थन करता हूं और उम्मीद करता हूं कि आप हमारी बातों पर विचार करेंगे।

श्री शरद यादव : सभापति जी, देश के सामने विकट स्थिति है और सब लोग इससे वाकिफ हैं। अनंत कुमार जी ने उसका विस्तार से वर्णन किया है। कांग्रेस पार्टी के मित्र भी बोले और शैलेन्द्र कुमार जी भी बोले। बाजार को कोई नहीं रोक सकता। बाजार तो हजारों वर्षों से विस्तार से विस्तार में रहता है। उससे हम चेहरा नहीं छिपा सकते। यह हमारी जरूरत है। हमने बाजार को 1991 में खोला था और बाजार के साथ अपने को शरीक किया था। यह रास्ता हमने पकड़ा था। आज बाजार की जो स्थिति है, वह ऐसी भयावह है कि चाहे रुपया हो, इंडस्ट्रियल ग्रोथ हो या एग्रीकल्चरल ग्रोथ हो, जो 2.7 प्रतिशत से आगे नहीं बढ़ पा रही है। इस कारण हमारा करंट डेफिसिट एकाउंट पांच प्रतिशत रहेगा यानि घाटा रहेगा।

बाजार का हर काम आज ठप पड़ा हुआ है। हमने जो बाजार का रास्ता पकड़ा था, वह उसी जगह खड़ा है। महंगाई बढ़ी है, इंडस्ट्रियल प्रोडक्शन गिरा है, रुपए की कीमत गिर रही है। ऐसी हालत में लोग भी

बाजार में खर्च नहीं कर रहे हैं, वे सोने पर खर्च कर रहे हैं। देश के जो बड़े कार्पोरेट घराने हैं, जिनके पास पैसा है, जिन्होंने बाजार का लाभ उठाया, वे गोल्ड या जमीन पर खर्च कर रहे हैं। बाजार में जैसी बदहवासी आज हो रही है, उतनी कभी नहीं देखी। आपके जितने काम थे, सब रुक गए हैं, बल्कि नीचे चले गए हैं। आज पूरे देश में रुपए की गिरती हालत पर चर्चा हो रही है कि कैसे इसे रोका जाए और कैसे यह ऊपर आए। महंगाई का भी बुरा हाल है। आप कोई सामान लेने जाएं तो जितना पैसा लेकर जाएंगे, उसका वजन ज्यादा होगा और जो सामान लाएंगे, उसका कम होगा। ऐसी हालत में हमने देश को डाल दिया। इस अंधेरे से कैसे बाहर निकले इसका कोई उपाय आप नहीं करते। आप कहते हैं कि चिंता करने की जरूरत नहीं है, आने वाला भविष्य हम सुधारेंगे, हम लगे हुए हैं लेकिन इस रास्ते को नहीं छोड़ेंगे। मैं कहना चाहता हूं कि बाजार से बचत नहीं है, ठीक है लेकिन जिन पैरों पर देश खड़ा है उस तरफ तो ध्यान देंगे या नहीं देंगे। माननीय चिदम्बरम साहब तो आर्थिक मामलों के जानकार हैं, वे काफी जानते हैं लेकिन एक बात बताइये कि यदि आप एग्रीकल्चर ग्रोथ को ही चार प्रतिशत कर लेते तो देश कहां से कहां पहुंचता? अभी लोग पानी का जिक्र कर रहे थे कि यह पानी हर वर्ष हमारी तबाही करता है। बिहार, मध्यप्रदेश और उत्तर प्रदेश पानी से सराबोर हैं और वहां फसल चौपट हो गयी हैं। ...(व्यवधान)

एक माननीय सदस्य : इनका इस तरफ ध्यान ही नहीं है। कम से कम ये सर्वे तो करवाएं।

श्री शरद यादव : नहीं, नहीं, ध्यान की बात नहीं है करेंगे क्या ये? ...(व्यवधान) सर्वे से भी क्या हो रहा है। इनके पास कोई ऐसी स्थिति नहीं है और पानी को कंट्रोल करने के लिए बहुत साधन चाहिए और इनके खजाने में तो वैसे ही चूहे दौड़ रहे हैं, अजीब हालत हो गयी है। ये कह रहे हैं कि 4.8 पर हम घाटा जरूर करेंगे, ऐसा इन्होंने संकल्प लिया है। इनका संकल्प बहुत बड़ा है। ऐसा न करना कि एमएसपी के दामों में कुछ खेल करने लगो। मुझे शंका है कि आप यह जो फूड बिल लाए हो, उसकी भरपाई करने के लिए आप कुछ न कुछ चीज किसान के सिर पर फोड़ेंगे, कुछ न कुछ बोझ डालेंगे। एमएसपी के साथ आप छेड़खानी करेंगे, ऐसी मेरी आशंका है। आप सिर्फ घाटे को पूरा करने के लिए देश की तबाही और बर्बादी के लिए हाथ डालेंगे। आपने कॉरपोरेट घरानों का पेट भरा लेकिन इतना पैसा अगर आप इस देश की एग्रीकल्चर ग्रोथ के लिए लगा लेते तो अच्छा होता। मेरा कहना है कि इसके लिए किसी बड़ी तकनीक की जरूरत नहीं है। सबसे बड़ी जरूरत है कि आप पानी को खेत से जोड़ें और जहां आपने पानी को खेत से जोड़ा है वहां की शक्ल ही बदल गयी। वहां स्कूल चला गया, अस्पताल चला गया, सड़क चली गयी और इंसान के चेहरे पर रौनक आ गयी। देश में तीन करोड़ तालाब थे लेकिन अब क्या है? माननीय प्रधान मंत्री जी ने कहा कि वाटर-टेबल नीचे जा रहा है और वह बहुत चिंता की बात है। अरे भई, पानी और हवा के बिना आप जिंदा

कैसे रहोगे? देश में इन चीजों की भरमार है लेकिन आपने इनके लिए कोई ठोस योजना नहीं बनाई। आपने परपोजल रखा है कि इसके लिए इतने पैसे चाहिए। लेकिन आप एग्रीकल्चर में तो ऊंट के मुंह में जीरे के समान पैसे दे रहे हैं। आप कैसे देश को बनाओगे? देश के अंदर जो ताकत है उसे आपने बढ़ाया नहीं है।

आपके यहां दस्तकारों की तादाद बहुत ज्यादा थी और एक्सपोर्ट भी आपका सबसे ज्यादा था। एक्सपोर्ट में बड़ा हिस्सा दस्तकारों का था। मैंने मिनिस्ट्री चलाई है और मुझे मालूम है कि हमारे यहां जो गलीचा बनता है उसके लिए कुछ लोगों ने कहा कि यह चाइल्ड लेबर से बनता है, जिसके कारण एक्सपोर्ट हमारा रुक गया। ये लोग विदेश से सीखकर ऐसी बातें आते हैं।

श्री मुलायम सिंह यादव : अमरीका के राष्ट्रपति के यहां भदौही का बना गलीचा है।

श्री शरद यादव : आप सही कह रहे हैं कि दुनिया में दस्तकारी के क्षेत्र में सबसे बड़ा बाजार हमारा था। हमने अपनी वह ताकत घटा दी लेकिन चीन ने नहीं घटाई। चीन सस्ता माल इस कारण से बेच रहा है कि उसने पुराने दस्तकारों को हाथ का काम देने में किसी चीज की कमी नहीं की। हमारी और उसकी बराबरी थी ट्रेड में, लेकिन वह कहां पहुंच गया। यानी कहीं न कहीं हमारी पॉलीसिज़ का दोष है या नहीं। हमारे सोचने समझने का दोष है या नहीं। अब जब सब्जी के दाम बढ़ते हैं, आलू के दाम बढ़ते हैं, प्याज के दाम बढ़ते हैं तो शोर मचता है। जब कार के दाम बढ़ रहे हैं तो क्यों नहीं शोर मचता है, मोटरसाइकिल के दाम बढ़ रहे हैं तो शोर क्यों नहीं मच रहा है? कई तरह की एसयूवी जो लोग चला रहे हैं इस पर शोर क्यों नहीं मच रहा है? टीवी के दाम बढ़ते हैं तो कभी नहीं बोलते हैं, लेकिन हिन्दुस्तान में किसान की पैदावार सस्ती चाहिए। अरे भई, किसान क्या करेगा, वह भी तो ग्राहक है, वह भी तो खरीदता है। जब दुनिया के सामान महंगे होंगे तो वह कहां से सस्ता दे देगा? फिर ऊपर से यह जो पानी गिरता है, इसका आपने इंतजाम ही नहीं किया है। जब पानी का प्रबंध आपने नहीं किया तो बरसात में किसान की फसल चौपट हो जाती है। यूपी, बिहार, मध्यप्रदेश में लाखों हेक्टेयर जमीन पर फसल खराब हो गई। कई इलाकों में बाढ़ की स्थिति है और कई इलाकों में सूखा है। जैसे बूढ़ा बैल पसर जाता है, उसी तरह आज इनकी हालत है। ये बिलकुल पसर गए हैं। अब इनमें उठने की ताकत नहीं है। कोई पूंछ पकड़ रहा है, कोई कुछ पकड़ रहा है, लेकिन ये उठ नहीं पा रहे हैं। इस देश के भीतर इतने मिनरल्स हैं, उनकी कितनी लूट हो रही है। हमारे आकाश की जो ताकत 2-जी है, वह मामला कोर्ट में फंसा हुआ है। कोयला इम्पोर्ट कर रहे हैं। सबसे ज्यादा अडानी जो चार करोड़ का मालिक था, मैं उसे जानता हूं, उसने अपने प्लांट लगा लिए हैं और कोयला इम्पोर्ट कर रहा है। कोयला का इम्पोर्ट इस देश में करना पड़े, इससे बदकिस्मती की क्या बात होगी? अगर जमीन नीचे जाने पर आपको गैस मिल जाएगी। आपने कोलकाता में एक मशीन ली है। वह कोयले से ही इलेक्ट्रीसिटी

बना रहा है। आपके पास 81 किस्म के मिनरल्स हैं। आप उस पूंजी को यूज कीजिए। आपके पास पानी है, जमीन है, आपने यह ताकत क्यों नहीं बढ़ाई? कोल स्कैम, 2-जी स्कैम, आप किसी तरह का एक्ट ही नहीं करते हैं। सब अदालत में पड़ा हुआ है। क्या अदालतें देश की सरकार चला रही हैं? आप यहां से कुछ करते हैं और वे वहां से कुछ करते हैं।...(व्यवधान) ब्लैक मनी की बात तो इनके बस की ही नहीं है। ये यूरोप में जा कर बोल भी नहीं सकते हैं, जैसे हमारे यहां दलित मौहल्ला होता है, दूसरे मौहल्ले यदि ललकार दें तो वे सो जाते हैं। इसी तरह यह भी दलित मौहल्ला है। अमरीका और यूरोप के लोग ललकार जाएंगे, तो ये हाँ कहेंगे और सिर नीचे करके बैठ जाएंगे। ऐसी आज हमारी हालत है। जो देश अस्सी फीसदी लोगों को गरीब रखेगा, वह मजबूत कैसे हो सकता है। आपने देश के असली लोगों को कमजोर रखा है, किसान को, मजदूर को कमजोर रखा है। आज किसान आत्महत्या करने पर मजबूर है। हमारे देश में पांच लाख किसान आत्महत्या कर चुके हैं। लोग भूख से मर रहे हैं। यह इनके जमाने में ही नहीं, बल्कि हमारे जमाने में भी ऐसा हुआ था। मैं एग्रीकल्चर मिनिस्टर था। चारों तरफ लोग भूख से मर रहे थे, तब मैंने उपाय किए। लोगों को भूखे मरने से रोका। यही बात मैं आपसे कहना चाहता कि आप ऐसी नीतियां बनाएं जिनसे लोगों को फायदा पहुंचे।

अभी जैसे गोल्ड की बात कही गई। मैं कहना चाहता हूं कि इसका कोई रास्ता सोचो। क्या लोग गोल्ड को खाएंगे, चाटेंगे, क्या करेंगे। इस बात को कहा कि देश सोने की चिड़िया था। 900 साल से तो दूसरे देशों से हारने का आपका रिकार्ड है और सोना ले कर बैठे रहो, सोते रहो। हमारा देश सोने की चिड़िया है, सोने की चिड़िया है कह-कह कर देश के लोगों को रटा दिया है। सोना अगर था भी तो उसका क्या किया? हर हमलावर के सामने हारे और वे हमें लूट कर ले गए। क्या केवल दूसरों के लूटने के लिए यह सोना रखा है? कितनी अजीब बात है, आप सोने का कुछ तो उपाय करो। क्या आपने कोई टैक्स बढ़ाया है या नहीं। मोरार जी भाई के जमाने में गोल्ड कंट्रोल हुआ था। आप कुछ कीजिए। क्या सोना हमारे लिए कुछ करेगा? हमारे लिए हमारे खेत, हमारे मजदूर करेंगे। यह जो केरल का पद्मनाभन मंदिर है, यह जनता का पैसा ही है। मैं सब मंदिरों के बारे में नहीं कह रहा हूं कि जाओ, जाओ। यह जो महालक्ष्मी मंदिर है, यह जनता का ही पैसा है। यह इललीगल धन था। सरकार में कोई दम ही नहीं है। इसे ले लो और देश के जितने पर्यटकस्थल हैं, उनका ऐसा विकास करो कि लाखों मजदूर मिलेंगे, पैट्रोल लगेगा, कितनी तरह के सामान उसमें लगेंगे। इनकी सम्पत्ति के बारे में आप क्यों नहीं कोई कानून लाते हैं?...(व्यवधान) मैं यह नहीं कह रहा हूं कि सब जगह पर हाथ डालो। किस बात का [illegible] है? वह पैसा जनता का ही है। वह उन्होंने क्यों छिपाया?...(व्यवधान) उस पैसे को आप बिल्कुल किसी दूसरे काम में मत लगाइए।

जो हिन्दू तीर्थस्थान हैं, उनमें ऐसी दुर्गति है कि वहां जाने वाले आदमी के लिए बहुत दिक्कत है। इसलिए मैं कहता हूं कि इस दौलत को निकालो और यहां कोई कानून लाओ, कुछ लोग इसका विरोध करेंगे लेकिन हम पूरी तरह से उसका सपोर्ट करेंगे। वह एक पैसा भी आप दूसरी जगह मत लगाइए।...(व्यवधान) सिर्फ हिन्दू मंदिर सुधारिये।...(व्यवधान) आसाराम की पूंजी से थोड़े ही कुछ होने वाला है।...(व्यवधान) मैं आपसे निवेदन करना चाहता हूं कि यह बाजार आप रोक नहीं सकते हैं। ठीक है लेकिन आप कह रहे हैं कि हम विदेशी पूंजी को लाने के लिए उपाय करते हैं।...(व्यवधान) कोई आ जाए तो अच्छा बुलाओ लेकिन जिसे बुलाओ, वो तो भाग रहे हैं। इस देश की साख गिर गई है। यह साख कैसे ठीक करें जिससे दुनिया में फिर से हमारा नाम हो। यह हमें उपाय करना है। ओबामा यहां बाजार ढूंढ़ने आए थे। देश का जो पानी है, यानी 3 करोड़ कुएं थे। तालाब की संख्या भी लाखों थी। मैं नहीं कह रहा हूं कि बड़े डैम बनाओ। चैक-डैम बनाओ। आप छोटे डैम बनाओ। ठीक से पानी का इंतजाम हो। वॉटर लैवल उठाने के लिए तालाबों को फिर से रिवाइव करो और देश में खेत से पानी जोड़ो। आंखों से जो देखा हुआ है, उसे तो ठीक करो। जहां आप पानी ले गए हैं, वहां के हालात का सर्वेक्षण करा लो। जहां पानी खेत में चला गया, वहां की स्थिति क्या है? मैं पुराने जिले में रहता था। वहां पंजाब के बराबर उत्पादन होता है। मेरा कोसी का इलाका है जो पूरी तरह से बंजर था, वहां कोसी डैम बन गया। नुकसान उससे जरूर होता है लेकिन चारों तरफ हरियाली है।

फिर ये जो मिनरल्स हैं और जो यह भ्रष्टाचार फैला हुआ है, यह गांवों तक फैला हुआ है। इसमें ऐसा इंतजाम करो कि चोरों को यहां से वहां तक धहशत हो जाए। इस बात के लिए मैं आपसे निवेदन करूंगा कि ये चार-पांच रास्ते हैं। यह जो गोल्ड है, इस देश के अंदर जो बड़े पैसे वाले हैं, उनकी इंकम का पता लगा लो और जो छोटी इंकम वाले हैं, उनको तो लेने दो। लेकिन जो बड़ी इंकम वाले हैं, उन पर बिल्कुल पूरी तरह से गोल्ड का कंट्रोल कर दो। इसके अलावा कोयले का खोलो। कोर्ट में जाकर करिए कि हम फिर से ऑक्शन करके करेंगे। कोर्ट कैसे नहीं मानेगी? यदि नहीं मानेगी तो फिर यहां आओ। अब यह गड़बड़ हो गई है तो इसको सुधारो। इसको सुधारने में क्या बिगड़ रहा है? ये कुछ उपाय हैं कि अंदर की ताकत बढ़ाओ। भ्रष्टाचार पर ऐसी धहशत फैलाओ जिससे यह चोरी जो गांव तक चली गई है, जो अंदर तक चली गई है, इसे रोकिए। इसके चलते देश का पैसा लुट रहा है। कोई काम नहीं हो रहा है। इसलिए मेरी आपसे विनती है कि यह जो आपका फूड सिक्योरिटी है, यह अनाज पूरा बिक जाएगा। आपने समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं और अपनी बात यही समाप्त करता हूं।

डॉ. बलीराम (लालगंज): सभापति महोदय, अनुदानों की पूरक मांगों पर वर्ष 2013-14 पर चर्चा करने का आपने मौका दिया और इस पर हमारे तमाम विद्वान साथियों ने अपनी बात रखी। जैसा कि अभी तीन-चार दिन पहले इसी सदन में इस देश की आर्थिक व्यवस्था पर चर्चा हुई। उस चर्चा में सभी लोगों ने एक ही बात कही कि इस देश की आर्थिक व्यवस्था बिगड़ गई है। इस बिगड़ती हुई आर्थिक व्यवस्था को दुरुस्त करने के लिए सरकार ने कुछ उपाय सुझाए कि आखिर में यह आर्थिक व्यवस्था कैसे सुधरेगी? इसके लिए उन्होंने एफडीआई की बात कही कि हम एफडीआई के माध्यम से इस देश की अर्थ-व्यवस्था को मजबूत करेंगे जिससे इस देश की गरीबी और भुखमरी दूर हो जाएगी। लेकिन मैं यह कहना चाहूंगा कि यह जो एफडीआई है, इसमें जो विदेशी निवेश होगा, यह तुरंत निवेश होकर तुरंत काम शुरु नहीं होगा। यह निवेश धीरे धीरे होगा। उद्योग एकाएक खड़े नहीं हो जाएंगे। इसमें समय लगेगा। तब तक यह पता चलेगा कि जो डॉलर के मुकाबले आज इधर 2-3 वर्षों में 40 रुपये से बढ़कर 68 रुपया चला गया है। कितनी तेज रफ्तार से वह जाएगा, यह एक चिंता का विषय है।

दूसरी तरफ इस देश में जो महंगाई, बेरोजगारी और भुखमरी बढ़ रही है, सरकार ने इसकी तरफ बहुत मजबूती से ध्यान नहीं दिया है। बेरोजगारी को कैसे कम किया जाए, कैसे ज्यादा से ज्यादा लोगों को रोजगार मुहैया कराया जाए? इस ओर भी ध्यान देने की जरूरत है। भुखमरी को दूर करने के लिए सरकार फूड सिक्योरिटी बिल लेकर आई कि इस फूड सिक्योरिटी बिल के माध्यम से हम गरीबों को अन्न देंगे। लेकिन वह भी भरपेट अन्न नहीं मिलेगा। जो आपका फूड सिक्योरिटी बिल है, यह बिल यह गारंटी नहीं देगा कि सारे लोगों का, गरीबों का पेट भरे। लेकिन आपने इसका कोई परमानेंट हल नहीं ढूंढ़ा। डा. बाबा साहब अम्बेडकर ने वर्ष 1942 में इस हल को ढूंढ़ा था। उस समय हमारा देश आज़ाद नहीं था। हमारा देश गुलाम था लेकिन अंग्रेजों के सामने उन्होंने अपनी बात रखी थी। एक सैपरेट सैटलमेंट एक्ट बनाया था और उसमें कहा था कि इस देश में जमीनों की कमी नहीं है। जितने भू-भाग पर खेती होती है, उसका दूने से ज्यादा भू-भाग परती और बंजर है तथा सरकार की कस्टडी में है। 80 बड़े भू-भाग थे। लेकिन ऐसे भू-भागों पर किसी जमींदार की जमीन लेने की बात उन्होंने नहीं कही थी। किसी जमीनदार की जमीन लेने की बात नहीं की थी, जो जमीनें बर्बाद हो रही हैं, बेकार हो रही हैं, जो बंजर हैं, ऐसी जमीनों को अगर गरीबों में बांट दिया जाए तो गरीब आदमी मेहनत करके उसे उपजाऊ बनाकर अपने बच्चों का पेट पाल सकेगा, उनका पेट भर सकेगा। लेकिन जो सैपरेट सैटलमैन्ट एक्ट था, उस एक्ट को आजादी के बाद उस सरकार ने रद्दी की टोकरी में फेंक दिया, उस पर ध्यान नहीं दिया। अगर सरकार की सही मंशा होती कि इस देश से भुखमरी दूर हो, जिनके पास खेत-खलिहान नहीं हैं, जिनके पास रोजी-रोटी का कोई साधन नहीं हैं, ऐसे

लोगों को अगर आपने खेत मुहैया करा दिये होते तो आज आपको फूड सिक्युरिटी बिल लाने की जरूरत नहीं पड़ती। इसलिए हम कहना चाहेंगे कि आज भी तमाम ऐसी जमीनें पड़ी हुई हैं, लेकिन आपकी मानसिकता ठीक नहीं है, आप किनको जमीनें दे रहे हैं। कई-कई हजार एकड़ जमीन आप उद्योगपतियों को दे रहे हैं। आप झारखंड, छत्तीसगढ़, उड़ीसा में चले जाइये, ऐसी जगहों पर जहां का गरीब और भूमिहीन अपना घर-बार छोड़कर कभी पंजाब जाता है, कभी हरियाणा जाता है, कभी उत्तर प्रदेश में जाता है, वह यहां क्यों जाता है, वह अपने बच्चों का पेट भरने के लिए मजदूरी करने के लिए जाता है। लेकिन वहां की जमीनें उद्योगपतियों को कौड़ी के भाव दी जा रही हैं। अगर उन्हीं जमीनों को गरीबों के बीच में बांट दिया गया होता तो शायद वे अपना घर और देहात छोड़कर बाहर नहीं जाते।

सभापति महोदय, हम आपके माध्यम से माननीय वित्त मंत्री जी से कहना चाहेंगे कि इन्होंने जो इसमें प्रावधान किया है, उसमें कुछ विभागों के बारे में इन्होंने चर्चा की है। लेकिन जब यह गृह मंत्री थे तो इन्होंने कहा था कि जो इस देश की पापुलेशन है, उसकी एक-तिहाई पापुलेशन अनुसूचित जाति और जनजाति की है और बिना उसका विकास किये इस देश का विकास संभव नहीं है। लेकिन अपने इस बजट में उन्होंने ऐसे वर्गों के लिए कोई प्रावधान नहीं किया है कि उनका विकास कैसे किया जाएगा। इसलिए मैं कहना चाहता हूं कि पिछले वित्त वर्ष 2011-2012 में जो निवेश हुआ, उसमें 38 प्रतिशत की कमी आई और सीधा निवेश बढ़ाने के लिए सरकार ने पिछले वित्त वर्ष में जो कदम उठाये, उसमें उन्हें सफलता नहीं मिली। विदेशी निवेशकों ने देखा कि भारतीय अर्थव्यवस्था में जिस तरह से गिरावट आ रही है, आज वे भी सोचने के लिए मजबूर हो गये हैं कि भारत में निवेश करें या न करें। आज वे भी भारत में निवेश करने के लिए तैयार नहीं हैं। और आप एफडीआई की बात कर रहे हैं, हम सरकार से कहना चाहेंगे कि आप इसे गम्भीरता से लें, क्योंकि आपका राजकोषीय घाटा निरंतर बढ़ता जा रहा है। चाहे लैंड एक्युजिशन बिल हो, चाहे फूड सिक्युरिटी बिल हो या और तमाम प्रदेशों को लुभाने के लिए आप जो बजट ला रहे हैं, निश्चित रूप से यह चुनावी बजट है। क्योंकि जब 2009 में चुनाव होना था तो उस चुनाव से पहले आपने किसानों के कर्जे माफ करने की बात कही थी और किसान निश्चिंत हो गये थे कि अब हमारे कर्जे माफ हो गये।

लेकिन बाद में रिजर्व बैंक ने कहा कि सरकार ने हमें वह पैसा नहीं दिया, हम उन पैसों की रिकवरी करेंगे। अब 2014 में जो चुनाव होने वाला है और आप अभी जो फूड सिक्युरिटी बिल लाये हैं, कहीं इस चुनाव के बाद आप लोगों को जो सस्ता अनाज देने की बात कर रहे हैं, आप कहीं उसकी रिकवरी तो नहीं करायेंगे। अगर इस मंशा से करा रहे हो तो यह एक गलत कदम है। मैं ज्यादा वक्त न लेते हुए सरकार से कहना चाहता हूं कि इस देश के गरीबों के हित में, बेरोजगारों के हित में, इस देश की अर्थव्यवस्था को मजबूत करने के हित में पहल करे, जिससे हमारा देश मजबूत हो सके।

अभी शरद यादव जी कह रहे थे कि यहां पर 81 तरह के मिनरल्स हैं और हमारे देश में नेचुरल रिसोर्सेज भी पर्याप्त मात्रा में हैं, अगर उनका सही दोहन किया जाए तो यह देश मजबूत हो सकता है, यहां की आर्थिक व्यवस्था मजबूत हो सकती है। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to speak on the first batch of Supplementary Demands presented by the Finance Minister. Before I proceed further, I want to read Rule 216 from the Rules of Procedure and Conduct of Business in Lok Sabha. It says:

> "The debate on the supplementary grants shall be confined to the items constituting the same and no discussion may be raised on the original grants nor policy underlying them save in so far as it may be necessary to explain or illustrate the particular items under discussion."

From Ananth Kumarji onwards, I have heard several speeches. Nobody has referred to the supplementary grants on which permission of the House is sought.

MR. CHAIRMAN : That is already over. You could have raised it when he was speaking. There is no point in raising it now.

PROF. SAUGATA ROY : Sir, I did not want to disturb anybody. Sir, I just want to point out that ...* following the rules nor are we following the rules.

MR. CHAIRMAN: You do not cast aspersion on the Chair. Chair knows how to run the House.

PROF. SAUGATA ROY: Sir, ...* Sir, you had been the Deputy-Speaker and you know that. The Chair could say that you keep to the supplementary demands.

MR. CHAIRMAN: You do not cast aspersion on the Chair. The Chair knows how to run the House. You could have raised it when the Member was speaking.

PROF. SAUGATA ROY : Sir, why should I disturb a Member.

MR. CHAIRMAN: There is no point in raising it now. You proceed now.

PROF. SAUGATA ROY : Sir, since the Chair has shown leniency in the matter of applying the rule, I shall take advantage of the same and submit my points.

My first point is with regard to West Bengal. The present Government in West Bengal, which came to power in 2011, inherited a total outstanding debt of Rs. 2,03,000 crore left by the previous Government. The previous Government

* Expunged as ordered by the Chair.

had brought in the Fiscal Responsibility and Budget Management Act very late. The Central Government and the State Government borrow and borrow and borrow. Now, the new Government is bearing the burden of Rs. 2,03,000 crore of debt, for which it has to pay almost Rs. 20,000 crore in interest and principal. All of us from the TMC has been raising the demand to give us the moratorium on interest payment for three years. We made this demand to the previous Minister of Finance and we are making this demand again to the present Minister of Finance. For political reasons you tweak the law or the norms to give Bihar a special grant. We have no quarrel with that. So, tweak the law or the norms again to give West Bengal this moratorium, which we have been seeking for a long time. So, this is my first point, that is giving economic justice to West Bengal. The Minister of Finance is not here. But I am sure he would be listening to this debate somewhere. So, I hope he would respond to my demand.

The second point that I want to make is that this is not a very big Supplementary Demand. The total Demand is only to the tune of Rs. 7,497 crore. The actual outgo to the exchequer is only Rs. 127 crore. The rest will be matched by savings of Ministries and Departments or by enhanced receipts recovery. So, actually the Supplementary Demand is only for an outgo of Rs. 127 crore. This is not a very big amount. So, nobody can object. After all, the Government has to run.

The main thing to notice is that the Minister of Finance has taken maximum amount of this money for his own Ministry. That is to fulfil the promises he made in the Budget. He should have kept the provisions in the Budget. He did not. So, he is now seeking for Supplementary Demand.

For setting up Nirbhaya Fund and for National Skill Development Corporation, he is asking for Rs. 2,000 crore; and for payment to the IMF, for provision of loans to the IMF, he is asking for Rs. 1,830 crore. We will soon have to go to the IMF for loans. We are giving the IMF this Rs. 1,830 crore from our Supplementary Demand!

Secondly, he is spending Rs. 100 crore for equity in micro finance institutions, for setting up a Credit Guarantee Fund Rs. 500 crore, and for establishing a women's bank Rs. 1,100 crore. The Minister of Finance did not make provisions in the Budget for the schemes that he had announced. So, now he is coming and asking for Budgetary support. But he has a right to do that because he has saved most of this money.

Having said that this is a minor Supplementary Demand, let me say a few points on the economy. The Minister of Finance, along with the Supplementary Demand, presented a Medium Term Expenditure Framework Statement, to be laid before the Parliament as required under the FRBM Act. There, he has mentioned that the Budget 2013-14 was made on the assumption that there will be GDP growth in the range of 6.1 to 6.7 per cent. Now, what is the position? It is being estimated that this year the growth will be as low as 4.2 per cent. So, the basic premise of the Minister of Finance in his Budget, as shown in his own Report, is broken. There is no growth as expected. This means that there will be less employment, there will be less development, etc. We have mentioned several times in the House, and Sir, even you have raised that the economic situation is very serious. Every day, I look at the news to know as to what is the situation today. I just read that the Sensex is up by 488 points; the rupee gains 138 paise to Rs.65.69 against the dollar in the early trade. There has been improvement. Why? It is so because yesterday a new Reserve Bank Governor has been appointed. He has said that he would give emphasis on reviving growth rather than controlling inflation. He has said that henceforth the Reserve Bank's permission would not be needed to open new branches. He has said that he would try to improve the rupee.

Now, our new RBI Governor is a favourite with the Americans. He was a Professor in the Chicago University's School of Business.

Now, there are two things that I want to mention. Our new RBI Governor was a distinguished Professor, a very distinguished academic. But this same Chicago University has the reputation of advising the American Government wrongly which led to the 2008 crisis in America.… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): It is not Dr. Raghuram Rajan.

PROF. SAUGATA ROY : Yes, Dr. Raghuram Rajan. He was a distinguished Professor. He was one of those who advised the American Government which led to the crisis in 2008. This is a matter of record. Again I want to mention one thing.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): Sir, I wish to elucidate the hon. Member. He is a very senior Member. He will be making comments on the personality and background of the RBI Governor. To put the record straight, Dr. Raghuram Rajan was one of those few economists in the world who had slightly anticipated the crisis which happened through the bankruptcy of Lehman Brothers. Therefore, I think such a senior Member as you should refrain from making adverse comments.

PROF. SAUGATA ROY : Sir, I have great respect for Shri Jaipal Reddy. I had worked under him in the Ministry. He keeps news of what happens. But I am again referring to a fact. I did not refer to the new RBI Governor by name. I said that he was a distinguished Professor at the School of Business in the Chicago University. The same Chicago University Group advised the American Government and that led to the crisis in America in 2008. I did not say Dr. Raghuram Rajan advised. I am within my right to say that.

Sir, again, let us see what else news is there.

MR. CHAIRMAN: Not about news but you tell what are your views.

… (*Interruptions*)

MR. CHAIRMAN: Prof. Saugata Roy, please continue.

PROF. SAUGATA ROY : I am coming to the point. Yesterday, the RBI Governor has announced measures to strengthen monetary policies and to open new bank branches. I am again saying that the economy is in a shambles. The economy is in a mess. The promised fiscal deficit of 4.8 per cent will not be kept and the promised Current Account Deficit of 4.9 per cent will not be kept. The rupee is in a free fall. People are predicting it.

MR. CHAIRMAN: Please conclude.

PROF. SAUGATA ROY : Sir, let me speak a little more. I seek your indulgence. I have not completed my speech. Due to the free fall, the rupee is expected to reach Rs.72 per dollar in a few days. Where will the people go?

Now, I would just mention a few points and then wind up. Please give me two more minutes. The Government is sending confusing signals on the economy. On the one hand, they are saying: "We have opened up all sectors to FDI. FDI inflow will reduce the Current Account Deficit." They are further saying this. Shri Chidambaram said in this House on that day: "We are removing all controls." The answer to present economic mess is not less reforms but more reforms. Yesterday, he has passed a Bill for pension reforms. Tomorrow, he is slated to pass a Bill on SEBI reforms. So, on the one hand, you are showing that you want total freedom for corporate, for foreign corporates to come into India. Now, what are the corporates saying about the Government? Just the reverse - the same Government speaking in two voices. You must listen to this. It is very interesting. They want to attract the corporates but corporates, including Shri Ratan Tata, including Shri Rahul Bajaj are saying that Food Subsidy Bill would add to the fiscal deficit. Which line are you following? On the one hand, you are giving all licenses to corporates and bringing in FDI.

After the Food Security Bill, we are very interested in knowing about what ratings we receive in America. What have Moody said? Moodi in the financial rating companies has given a statement saying that this Food Security Bill will add to the fiscal deficit. So, what are you trying to achieve? More growth, less

inflation or election-oriented, subsidy-oriented projects. That is not happening. Growth has become stunted.

As early as August 30, 2013, Food Bill will worsen economic woes, says Moody. Measures will raise Government's spending on food subsidies to 1.2 per cent of GDP per year from the estimated 0.8 per cent currently. To which side the Government is moving? What do they want to achieve? What does CII President say? He said, such a large outlay at this point of time would definitely have a negative impact on the fiscal deficit. So, the whole corporate India is against your step and you are trying to make them happy. What do you mean by "happy", Sir?

Last year, how did Mr. Chidambaram contain the fiscal deficit? He cut Plan expenditure by Rs.93,000 crore. You will agree that in a developing country, in a poor country, basically to develop the economy, you will have to increase Plan expenditure, which will mean more roads, more schools, more colleges, more infrastructural projects. But we are cutting Plan expenditure and saying that our fiscal deficit should be controlled. As a result, the whole country is in a genuine crisis. I do not know when this crisis will blow over but I may say that I am receiving only confusing signals from the Government. Why prices rise? Onion price goes through the roof. Gas price is raised. Diesel price is raised. The price of cooking gas will be raised by Rs.50. the price of aviation turbine fuel will be raised. What are we aiming at? The Government must state clearly.

Mr. Chidambaram has not fulfilled the promises and the economy is at its lowest pace. In four years, in the first quarter of this year, it was at 4.4 per cent. This is the situation, Sir. Country is in an economic mess and it has not come out of it. This Supplementary Budget is a chicken feed – Rs.14 lakh crore is your expenditure – and it is only for Rs.7,400 crore. But it will have no impact on the economy of the poor.

SHRI P. KARUNAKARAN (KASARGOD): Mr. Chairman, Sir, I thank you for giving me this opportunity to participate in the discussion on the Appropriation Bill relating to the Supplementary Demands for Grants for the year 2013-14, presented in this House by the hon. Finance Minister Shri P. Chidambaram.

Sir, being an Appropriation Bill, there is no other alternative but to give consent to the Bill because the Government has already made the expenditure and so the Parliament has to give sanction as a procedure. The Finance Minister seeks the permission of this House for the ratification of the expenditure in various departments. At the same time, it is really good to see that every expenditure and income is accounted for by the Parliament. This is really very good as far as our system is concerned. But this is also an occasion provided to Members of Parliament to assess the functioning of the Government which is really related to the policy measures and their implementation.

The House has recently discussed the very serious economic situation prevailing in the country. In fact, the Prime Minister himself has admitted that the situation is serious and he said that we can overcome the situation. I do not like to disagree with the Prime Minister. But at the same time, what measures the Government would take to overcome the situation is the most important thing.

Sir, Indian economy is witnessing a mix of illness, that is, slow down of economic growth, widening of the current account deficit, depreciation of currency, high inflation, growing fiscal deficit, lack of employment opportunities etc. After 2008, this is the first time that the growth rate has declined to 4.4 per cent. In 2012-13, it was 5.4 per cent. This slow down is due to the poor performance of various sectors. Out of 8 sectors, 7 sectors witnessed contraction in growth or lower rate of expansion. Out of these 8 sectors, only the community and social service sector has shown a significant growth. Insurance and business services showed lower growth rate compared to last year. Construction and mining have shown a very severe decline compared to last year. In the field of electricity, gas and water supply, the growth rate is lower at 3.7 per cent compared to 6.2 per

cent last year. Even the service sector is showing a fast declining trend. All these factors have contributed the lower growth rate that our country has witnessed since 2008. How can the Government overcome this situation?

Since 1991, India has been promoting and strengthening neo-liberal economic policy for better growth rate and to reduce the current account deficit in our country. In 1991, the current account deficit was 2.5 per cent of GDP, but now it has risen to 4.8 per cent. Then, what is the benefit of this neo-liberal policy that the Government has been following? The Government has now opened our economy to foreign direct investment, foreign institutional investment and removed all caps. Now, a new legislation has come before this House through which the Government wants to invite more foreign investment.

Sir, taking into account all human indices, our position is not at all satisfactory compared to other South Asian countries. With regard to malnutrition and underweight children, our position is the least among these countries. In the fields of education and health, we are far below to many of the South Asian countries.

13.59 hrs (Mr. Deputy-Speaker *in the Chair*)

Sir, a democratic Government should give welfare to the people of the country, especially to the poorer sections. According to the UN Report, 53 per cent of the assets of our country is controlled by 10 per cent of the super rich and 10 per cent of the poor people have only 0.2 per cent of the assets of our country. It is very clear that the contribution and outcome of the neo-liberal economic policy is pro-rich and for the super rich section of our society. Another report states that in 2004, the number of billionaires in our country was 9 and in 2012-13, it has risen to 62. But at the same time, 73 per cent of the people of our country still live on a meagre amount of Rs. 20 per day. An hon. Member from the Treasury Benches

said that India is shining. But I would like to say that the shining is there only in the corporate sector, not among the poor people.

It is shocking to see that according to the Planning Commission, earlier a person who gets Rs. 26 in rural area and Rs. 32 in urban area was considered in the APL category, now, they have raised the limit to Rs. 45 in the rural area and Rs. 55 in the urban area. Can we get an ordinary meal with this meagre income?

14.00 hrs.

How can they say that? How can the Planning Commission make such an assessment?

The purchasing power of the people is declining. On major reason is lack of adequate jobs. The Government promotes FDI, foreign institutional capital and all other foreign investment, but whether we could create jobs by these new investments. We can see that from the figures. The Economic Times says: "Steel industries downsized by ten per cent, telecom and shipping declined by 17 per cent, paper sector declined by 23 per cent, corporate management anticipate a loss of one crore jobs; it is because the new investments by FDI or of FIIs stick on the profits and not to provide jobs to our people or to remove the miseries of our people. Sir, the job loss has become one alarming feature of our country.

The House has witnessed strong protests with regard to the ever seen price in all items. The prices of food items have gone up, price of onion has reached Rs.8 in Delhi, price of carrot is Rs.30 and all vegetable items come at Rs. 80. The prices of all essential commodities have gone up. It is because they have taken the decision to raise the prices of petrol and diesel.

Sir, the Government says that price rise is really an international phenomenon; it is not only our issue. Sir, if you see, the price of petrol in Pakistan is 26, in Bangladesh is 22, Cuba is 19, Italy is 14, Nepal is 34, Myanmar is 30, Afghanistan is 36, Sri Lanka is 34 and in India it is Rs.32. How does it come to this? The basic cost of petrol per litre comes to only about Rs.16.5; the Central Tax is Rs. 11.80; Excise Duty is Rs.9.75, VAT is four per cent; Sales Tax is eight

per cent and the balance is Rs.32. How this balance comes is not explained. So, the decision taken by the Government is the main reason for the price rise.

The real wages of the people are coming down. Their purchasing capacity is decreasing and the domestic market is declining drastically. In such a situation what should the Government do? I would like to quote Shri Shanmukham Chettiyar, the first Finance Minister of India. In his Speech in 1947-48, he said: "When a depression is on the Government, it should launch bold schemes of public expenditure. The Government has to go for increasing public investment." But here, our Prime Minister as well as the Finance Minister go for FDI and foreign investment and not for public investment. The policies and tactics that they have taken to overcome such crises would lead to another crisis.

The Government says that we have no sufficient resources for public investment. We had discussed that tax forgone in the last Budget. The tax forgone in the last Budget was Rs.5,76,000 crore; it was more than the deficit that focussed on the Budget in 2013-14. The revenue forgone was Rs. 5,29,432 crore. It was also higher than the fiscal deficit. It is surprising to note that it comes to about 60 per cent of our GDP. As per the calculation made by a known journalist, Sainath, since 2005-06, taxes and duties for the corporate world and also to the rich sections come at the rate of Rs.70 lakh a minute on average.

Sir, when the Government spends such a huge amount for the corporates and when they say that there is no money for public investment, then this is another sad face of our economy.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI P. KARUNAKARAN : Sir, I am concluding.

Sir, when we depend upon various types of foreign capital, there is no doubt that they are not interested in our development or in the elimination of poverty in this country, but what they need is really to get more and more profit. The character of international capital, especially, the trans-national capital, does not stick on any country. It will go from one country to another country. It will

fly from one country to another country where they may get more profit. That is the nature of the international capital. But this Government is sticking and listening only for this international capital that would really lead to more difficulties. The value of the rupee has fallen to such an extent that was ever seen it in our country. Now the value has come to about 66 rupees a dollar.

Sir, I would like to conclude. Here the Government says that it is not only the duty of the Government, it is also the duty of the Opposition also to strengthen the basic structure of the economy. I fully agree but we can really assess what the Government has done, what the Opposition has done. I think, in the history of the Parliament in India, no time has come when there is such a huge bundle of corruption charges against the Government. Is it the contribution of the Opposition? You see the 2G Spectrum scam. It was followed by Commonwealth Games scam; it was followed by the Adarsh Flat scam; it was followed by the helicopter scam; it was followed again by Railway and coal scams. You see the declining of your status. It is not due to the straight goal from the Opposition but the self-goals that you have received from your own party. How many self-goals you are receiving?… (*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

SHRI P. KARUNAKARAN : Yes, Sir, I am concluding.

MR. DEPUTY-SPEAKER: You are not concluding; you are going on.

SHRI P. KARUNAKARAN : Sir, I would like to quote the famous phrase of the Great William Shakespeare. He said: “To be or not to be is the question, to be served with cakes and not to be served with kicks.” Unfortunately you are in the line of the not to be. You are not ready giving the cakes but taking the kicks. So, if you are not ready to change the policy, a greater and a stronger kick is waiting for you. So, it is better for you to change the policy.

With these words, I conclude.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Deputy-Speaker, Sir, I stand here to participate in the discussion on the Supplementary Demands for Grants (General) for 2013-14. This supplementary Demands for Grants is for an extra expenditure of Rs. 7500 crore which has been moved by the Finance Minister. This includes Rs. 1000 crore for a women's bank and as much for a Nirbhaya Fund for safety of women.

The Finance Minister is saying that the additional cash outgo would be only Rs. 127 crore over the Budget estimates on a net basis, as most of these new demands would be met from equal 'savings' on other heads. But is it really savings? As much as Rs. 830 crore has been sought for India's contribution to the International Monetary Fund. Also, Rs. 500 crore would be provided to SIDBI to set up a credit guarantee fund. Another Rs. 100 crore has been proposed for India Micro Finance Equity Fund of SIDBI to provide equity and quasi-equity to micro finance institutions. The National Skill Development Corporation is to get Rs. 1000 crore for extending training to youth. This is one of the best things which are there in this Supplementary Budget. But, let us come to the basics.

Before I start deliberations on this issue, what I would like to understand from the Government is this. If the Finance Minister can throw some light on this issue because yesterday Dr. Raghuram Rajan has taken over the charge of Governorship of Reserve Bank of India. He was heading a Committee along with Parthasarthi Shome and some others to determine, to define poverty and backwardness. That was a commitment from the Finance Minister in his Budget speech where he had said, we are going to revisit these two issues. I was given to understand that already that report from that Committee has been submitted to the Finance Ministry or the Finance Minister. Why not the Government come out with what is there in that report so that all of us can understand? Or, is it still under consideration? It is because, a report of such high nature, of such a high body, which has come before the Finance Ministry, should also be placed on the public domain so that others also can put some views on that issue.

Coming to the basics of the financial position and our economic situation in the country, I would say the Indian economy grew at its slowest pace in four years at 4.4 per cent in the first quarter that is April and June of the current fiscal compare to 4.8 per cent during the preceding quarter that is January and March which has belied hopes of economy being bottomed out. Seen from another yardstick of gross domestic product of market prices, India actually grew at 2.4 per cent slower than the revised growth rate for the US economy which is at 2.5 per cent in April, June period.

Mr. Deputy Speaker, Sir, while agriculture grew at 2.7 per cent in the first quarter, mining and manufacturing contracted at 2.8 and 1.2 per cent respectively. Yet, the Prime Minister hopes that the country would grow at 5.5 per cent in this fiscal and relying on will power, I think, Jaipal ji can give some inputs in that that he is relying on will power, to pull back the economy to 8 per cent growth rate.

The Finance Minister has set out 10 commandments to stem the decline but it is a case of too little, too late. But the wounds on the economy are not superficial. Reports that the Government has cleared investment worth more than Rs. 1,80,000 crore, have not impressed the industry. What is the roadmap you have to contain the current account deficit? The Planning Commission's Deputy Chairman says, 'a cut in Plan expenditure to restrict its fiscal deficit to 4.8 per cent of the GDP'. The Government needs to keep its expenditure under check to limit its fiscal deficit. There is no doubt about it. Unlike last year the scope for a cut in Plan expenditure is limited because the allocation has been increased by only 11.7 per cent over the last year's Budget estimate. So, where do you have that leverage and that flexibility where you can bring down or you can cut down your expenses? Are you going to issue instructions for a 10 per cent cut in non-Plan expenditure and a ban on direct recruitment or ban on creation of new Government posts this year?

All you can do is not fill some existing vacancies and cut administrative costs. Because of the depreciation of rupee against dollar, it is sure to increase the fuel subsidy as well as fertilizer subsidy. This additional outgo will have to be met from savings under other heads. Petroleum Minister has come out with some innovative ideas. Many have commented on it. Why do you not cut your fuel expenses? That will set an example for respective States Government also. If you fix the target that this should be the cut in fuel expenses, that will go a long way.

This first supplementary demand is not having anything for these sectors but the second to be tabled in the Winter Session of Parliament, if it comes under this Government's leadership, would be forced to provide for additional requirements. One is reminded that a cut of Rs. 92, 000 crore in Plan expenditure last year had helped the Government to limit fiscal deficit. Last year the Government had implemented austerity measures. There was 10 per cent cut in non-Plan expenditure. Earlier in 2008-09, austerity measures were taken. There is a need to do it now. But a major step is required if thrust is on investment enhancing as against vote enhancing legislation.

I would like to draw your attention towards another issue. During the last ten years, the Direct Tax collection has risen seven times. It was Rs. 83,000 crores in fiscal year 2003 and has risen to Rs. 5.6 lakh crores in fiscal year 2012-13. But do not go by these figures only. What is important today is that while overall tax collections have been stagnant at 10.3 per cent of GDP in fiscal year 2013, the tax to GDP ratio is smaller to that of fiscal year 2010.

The taxman's aggression has increased. Search and seizures have increased but they have yielded little result. Therefore, Tax Administration Reforms Commission is trying to minimize the taxman's aggression and there is a need to hike his ability to collect taxes. There should be less searches and scrutiny, and more IT-generated queries.

The tax data shows that while just 14.6 lakh persons declared an income of more than Rs.10 lakh, 52.5 lakh persons invested more than Rs.2 lakh in mutual

funds, and after the notices were sent, as a result of this, the response was very good. You do not have to intrude into their premises. You do not have to make searches and seizures. This information itself will help you to collect more revenue, more taxes. We need a more responsive system. Today, tax litigation is rising. This should not happen. Make the Department less intrusive and more effective.

Many a time it is being said that investors are losing faith in Indian stocks. Is it because of a falling rupee only? I would say that there is a rising debt level at some of India's biggest companies. The banks which lent big loans need to worry. Why does not the Government probe into the rising volume of loan defaulters and look into the possible culpability of senior officials of mainly public sector banks?

NPAs of public sector banks have risen by 95 per cent between 2010 and 2012, and the bulk of NPAs are from the top 30 defaulters for most public sector banks. If you allow me to say, Sir, according to a Report of Credit Suisse, it says: "the Adanis, Vedanta, GMR, GVK and even Jaypee among others together account around 13 per cent of all banking system loans. On the other side, a World Bank Report says that 87 per cent of marginal and 70 per cent of the small farmers are not getting any loan. Whom are the banks serving?

It is time now to take tough decisions and encourage firm to invest. Every fall is an opportunity to rise. The rupee depreciation could trigger some kind of a revival in domestic manufacturing sector, in goods which can be exported. The domestic value chain could now take off but this has one caveat – the leadership has to cuddle the businessmen to invest. This Government is led by a Party which has made doles the centrepiece of its politics and now do not have the guts to take tough decisions. It is a test of real leadership.

Sir, it is being quoted outside, Sir, "Manmohan for classes and Sonia for masses". This will not work. Subsidy is an attraction no doubt but in the absence of credible promise of a better future, why would anyone be lured? The Government is looking tired for the last six months or so. It is better it retires.

Sir, I would like to draw the attention of this House and like to get an answer from the Government. Recently we entered into a bilateral trade agreement with European Union relating to a number of other issues.

The European Union is insisting that India should allow the free trade of beverages and also milk products. There is 60 per cent duty on imported milk products. If we allow this, then the milk products will flood our market. India is, today, the largest milk producing country in the world. Once the Government allows it, our rural economy will get collapsed and shattered. This is only one example.

We have entered Bilateral Trade Agreement with more than 34 countries. Our import is increasing. But our export is not going up. How can we sustain our economy?

It seems that this Government has forgone long-term fixes in favour of populist palliatives.

MR. DEPUTY-SPEAKER: Please conclude, now.

SHRI BHARTRUHARI MAHTAB : Sir, within two minutes, I am concluding.

Most of the radical solutions the UPA has advocated, ranging from the Employment Guarantee Programme to farm loan waivers, were aimed at providing temporary relief rather than addressing structural problems of the Indian agriculture. Public investment in agriculture accounts for only one-fifth of public spending today with subsidies accounting for the rest.

This Government inherited stable finances and benefited from a global boom. But it failed to develop substantial rural strategy over the past decade.

Lastly, Sir, I would like to draw the attention of this House towards a CAG Report on Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA). The CAG has questioned whether the entire amount booked for the job scheme should be classified as “grant for creation of capital assets” when a large number of works did not result in capital formation or minor improvement in the existing assets. Then, how are you putting this in “grants for creation of capital assets”? We need an answer from the Government. Empty words will not yield result.

With these few words, I conclude.

श्री आनंदराव अडसुल (अमरावती): उपाध्यक्ष महोदय, आज हम यहां अनुदानों की अनुपूरक मांगों पर चर्चा करने के लिए बैठे हैं। आपने मुझे इस बारे में बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। सरकार जनरल बजट लाती है, सप्लीमैंट्री बजट लाती है, सप्लीमैंट्री डिमांड्स लाती है और एप्रोप्रिएशन बिल लाती है। ये बातें देश की जनता के हित में हैं। हम सब जनता के प्रतिनिधि हैं। हम जनता से चुने हुए हैं, जनता के लिए हैं और जनता के लिए काम करना है। इसलिए हम सब बहस करते हैं, लेकिन आखिर में सब बातों के लिए हां कह देते हैं। आज की परिस्थिति देश के हित में नहीं है। इसलिए मैं कुछ बातें बताना जरूरी समझता हूं।

हमारे सम्माननीय वित्त मंत्री जी ने 14 अतिरिक्त मांगों के लिए 7,499 करोड़ रुपये का ज्यादा एक्सपैंडीचर रखा है। उसके मुकाबले हमारी सेविंग्स या रिकवरी 7,372 हो। इसे वित्तीय घाटा नहीं बोलना चाहिए, जो खर्च होना है, वह 127.14 है। देश की आज की परिस्थिति को देखते हुए यहां कुछ बातें रखना जरूरी है। आज औद्योगिक उत्पादन में पिछले वर्ष के मुकाबले 1.1 फीसदी की गिरावट आयी है और विश्व बैंक की रिपोर्ट के अनुसार जो हमारी कारोबारी प्रतिकूलता है, उसमें 185 देशों में हमारे देश का स्थान 132वां है यानी हमारी गिरावट कहां तक है, इस आंकड़े से हमें पता चलता है।

उपाध्यक्ष जी, आज हम सप्लीमेंटरी डिमांड पर बहस करेंगे और इसे पास करेंगे। इस बात की चिन्ता है कि राजकोषीय घाटे का लक्ष्य हमारे वित्त मंत्री जी ने 4.8 रखा है। वह इसके आगे तो नहीं बढ़ना चाहिए, लेकिन यह इसके आगे बढ़ेगा, इसका कारण मुझे यह लगता है कि सरकार चुनाव को सामने देखकर अन्न सुरक्षा बिल लायी है, जिसका सालाना 1.25 लाख करोड़ रुपए का सीधा बोझ देश की अर्थव्यवस्था पर पड़ेगा। यदि यह वर्ष आधा ही बचा है, तो भी उसमें 25 हजार करोड़ रुपए सीधा राजकोष से शामिल होने वाला है। हमारा लक्ष्य 4.8 है, यह तो और भी आगे बढ़ने वाला है। तेल आयात के बारे में हमने अंदाज लगाया था कि चालू वर्ष में 80 हजार करोड़ रुपए का घाटा हो जाएगा। लेकिन यदि आज की स्थिति देखेंगे, तो रुपए की कीमत डॉलर के मुकाबले में, जो करीब-करीब 70 रुपए तक पहुंची है, उसका परिणाम आज कुल मिलाकर तेल आयात का जो भी घाटा आएगा, वह 1.40 लाख करोड़ रुपए का आएगा। फिर बात वही आती है। इससे सीधे तौर पर सरकारी कोष पर कितना बोझ पड़ेगा? यह 70 हजार करोड़ रुपए से अधिक का पड़ेगा। एक तरफ, अन्न सुरक्षा बिल के कारण 25 हजार करोड़ रुपए का, आयात के कारण 80 हजार करोड़ रुपए का बोझ पड़ेगा। जैसा कि मैंने शुरू में बताया, जब अतिरिक्त मांगें आती हैं, क्योंकि देश तो चलाना है, तो सत्ता पक्ष हो या विपक्ष हो, उनको हाँ तो करना पड़ता है। मैं एक बात ध्यान में लाना चाहता हूं। हमारे रिज़र्व बैंक के पूर्व गवर्नर हैं, आज से नये गवर्नर आए हैं, उन्होंने अब नहीं बताया

था, लेकिन दो दिन पहले उन्होंने यह बताया है कि आज की वित्तीय परिस्थिति की जिम्मेदार सरकार है। क्योंकि सही समय पर सही निर्णय लेने में वह नाकाम रही है। भले ही वे पूर्व गवर्नर हों, इस बात को भी हमें स्वीकार करना पड़ेगा, कार्यमुक्त होने के एक दिन पहले ही यह बात बतायी हो। हमारे रिजर्व बैंक के जो गवर्नर आए हैं, चैलेंज के तौर पर तो उन्होंने यह पदभार स्वीकार किया है, लेकिन क्या अकेले रिज़र्व बैंक कुछ कर पाएगी? यह तो नहीं हो सकता है। यदि राजकीय कोष से हम अलग-अलग कारणों से राशि निकालेंगे, चुनाव जीतने के लिए कुछ-कुछ नयी चीजें जनता के सामने रखेंगे। कल-परसों ही हमने लैण्ड एक्वीजिशन बिल पास किया है। जो बात सही मायने में होती है, वह स्वीकार होती है। लेकिन जो बात नामुमकिन है, अगर कोई प्राइवेट उद्योगपति है, उसे कोई उद्योग लगाना है और सरकार उसके लिए हामी करती है, जो जनता के हित में है। जब सरकार ने उसके लिए हां किया है, और वह जमीन लेना चाहता है, तो उसको मार्केट वैल्यू का चार गुना पैसा देना पड़ेगा। ऐसा कौन उद्योगपति होगा जिसे यह पता है कि जिस जमीन की कीमत आज "एक्स" रुपये है, उसके लिए वह "एक्सx4 " रुपये देगा?...(व्यवधान) मेरे कहने का मतलब है कि हम खाली चुनाव सामने रखेंगे और देश चलाएंगे। यह तो तय नहीं किया है हमारे वित्तमंत्री जी ने कि आज जो करना है, कर लें, जनता चुनकर भेजे या न भेजे, आने वाला देखेगा। ऐसी भी मंशा बनी होगी। यह भी हो सकता है। आर्थिक स्थिति के बारे में बोलते हुए आदरणीय यशवंत सिन्हा जी ने यही बोला था। अरे, देश का और नुकसान मत करो, जल्दी से जल्दी अगर आप सरकार से हटेंगे, तो जनता निर्णय लेगी। हर दिन जनता को मुकाबला करना पड़ता है हर चीज के लिए। हर दिन हर चीज की कीमत बढ़ती जा रही है और उसका परिणाम गरीब जनता को भुगतना पड़ता है। जैसे बड़ी-बड़ी बातें होती हैं, उसका घाटा क्या है, उसका परिणाम क्या है, यह अगर हम नहीं देखेंगे, तो कैसे चलेगा। अगर हम एक गार्जियन के रूप में यहां बैठे हैं, सरकार के रूप में बैठे हैं, देशवासियों के हित के लिए हम यहां बैठे हैं, तो अगर हित संभालने के बदले उनको नुकसान कैसे हो, उनको तकलीफ कैसे उठानी पड़े, यह देख रहे हैं। एक तरफ बड़े पैमाने पर बेरोजगारी है। जो हमारे पढ़े-लिखे नौजवान हैं, जो हमारे देश का भविष्य हैं, उनके हाथ के लिए काम नहीं है और इसलिए पेट में रोटी नहीं है। क्या हमारा भविष्य बनेगा? हमने बिल तो बहुत से बनाए हैं, राइट टू एजुकेशन कानून बनाया है, लेकिन क्या कभी झांक कर देखा है कि सही मायने में गरीब इलाकों में, ट्राइबल एरिया में अभी भी ऐसी स्थिति है कि बच्चे पढ़े-लिखे नहीं हैं।

मेरे चुनाव क्षेत्र में भी ऐसा इलाका आता है। कुपोषण दूर करने की बात अन्न सुरक्षा बिल के माध्यम से की जाती है। क्या सही मायने में कुपोषण रोका गया है या फूड सिक्योरिटी बिल से वह रोका जाएगा? क्या केवल राइट टू एजुकेशन बिल पास करने से हर बच्चे को शिक्षा मिलेगी? ऐसे बहुत से सवाल पैदा होते हैं। यह नाटकबाजी हम कितने दिन करेंगे?

महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपको धन्यवाद देते हुए मैं अपनी बात समाप्त करता हूं।

DR. M. THAMBIDURAI (KARUR): Thank you, Mr. Deputy Speaker, Sir. I rise to speak on the Supplementary Demands for Grants presented by the hon. Minister of Finance. With this grant, the hon. Finance Minister has sought from the Parliament for the sanction of an amount of approximately Rs.7,499 crore in respect of some Departments or Ministries of the Government of India like Agriculture, Finance, HRD, Mines, Road Transport and Highways, Science & Technology and Textiles.

Sir, when we are discussing about this allocation, which has been sought for these sectors, we have to think over at the real economic situation prevailing in our country. First of all, there is 20 per cent fall in the value of Rupee since May 2013. Within a short period of two-three months, there has been a fall of 20 per cent in the Rupee value. Added to this, inflation also is very high. Within this period, if you take July itself, nearly 9.6 per cent of India's retail inflation has gone up. Regarding the growth rate, there has been 4.4 per cent real GDP growth in India during April-June 2013.

Today a new RBI Governor has taken over the position. Even he is going to face problems with the present governance. There are four pillars of our economy – agriculture, industry, human resource development and good administration. These are four essential things for the good economy of a country. But, we failed in all these four sectors. If you take agriculture sector, whatever allocation the Government of India is making is not sufficient. Farmers are suffering. We are not getting sufficient rains and even if rains come in plenty, floods affect the farmers. Therefore, when farmers are facing the problem, the Government should come forward to their rescue. But, the Government is not taking it seriously.

If you take the industrial sector, as has been mentioned many times in the House, this Government is concentrating on corporates by giving them more importance. When we were discussing the issue of depreciation in the value of rupee, the Finance Minister assured the House and said that he was going to take ten steps to take control of the economy and create confidence so as to develop the

economy and attract investors. At that time he also said that nearly Rs.1.83 lakh crore of investment was allowed in industrial sector. 27 industries got this benefit. That means, the corporate group which is more capital intensive are coming up. These industries do not worry about the development of our country. They are fighting to become more and more rich in the world. The companies which start at a very low level suddenly become very rich in the world. They become international companies.

For example, in Tamil Nadu we are suffering a lot with the Sterelite Company which is creating a lot of pollution in the area Tuticorin affecting the people there. The Tamil Nadu Government has taken steps to stop the industry's production because it affects the people of the area. The Chief Minister has taken a strong step in this regard. But, somehow the Sterelite Company found out some loopholes in the law and managed to get the permission to start production. The Sterelite Company is controlled by the Vedanta Group. How did the Vedanta Group become rich? You can see how they benefit by getting support of the Government.

At the time of the presentation of the Budget, the Government fixes certain taxes. Our hon. Prime Minister said that since the export of iron ore is going down, the revenue also is going down. When you want to preserve the natural resources of the country, the Finance Minister comes and put some taxes to see that ore cannot be exported. Afterwards, the Minister has said that since many representations are coming and MPs are also coming to him, he wants to withdraw certain taxes. It may be true. These companies take advantage of this kind of steps taken by the Government. When the taxes are heavy, companies like the Vedanta Group get delinked. The Vedanta Group got the SESAGOA company from Japan's Mitusi. At that time they got the permission and took over certain companies. When the taxes were reduced, they minted money and became an international company. If you take for example any of these leading companies,

they are exploiting the situation in our country to become rich and richer. That is their aim.

They are not developing our country. If the Government pays more attention to the rural industries and agro-based industries, then only there will be real development. What are the steps that the UPA Government has taken to develop agro-based industries and to give more importance to agriculture sector? They have not done anything on that count.

The same is the case with small scale and medium industries. They should also be encouraged. They have to develop small scale industries. Then only there will be employment generation. If we go on exporting our minerals to other countries, our rich natural resources will be taken away. Take the example of what China is doing. They are competing at international level and exploiting India also. Even though they have rich mineral resources including iron-ore, they took lot of iron-ore from India. They are producing goods and sending them to our market. Not only iron-ore, the same is the case with steel also. Even if you take ordinary furniture items manufactured by carpenters, they are made in China and available here. You go to any restaurant and see any item, you will find that it is manufactured in China. All the furniture items, including the beds in the hotels, and furniture items in offices are the ones manufactured in China. Even in the households, there are such items which are imported from China. In such circumstances, what about our local industry? Our industry is getting affected. What steps is the Government taking in this regard?

The Government goes on telling that only because of the import of gold, our balance of payment position is deteriorating. I am telling that the Government has failed to improve our industries. They have not given confidence to and encouraged our Indian industries, like agro-based industries, micro industries, small scale industries and medium industries. They have not given them any incentive. If they develop these industries only, our economy will definitely grow. Otherwise, China and other countries will exploit us and our balance of payment

position will go further down by way of importing from these countires. Therefore, I am telling that we have to preserve our natural resources. We are having coal and iron-ore. The God has given so much of mineral wealth to India. Therefore, we have to concentrate on it and produce value-added products and not on exporting raw material outside the nation. If we do that, then only our economy will grow. Otherwise, the balance of payment position will deteriorate.

In order to improve the balance of payment position, they are saying that they want to bring in FDI. In which sectors do they want to bring in FDI? Once you bring FDI, whatever they earn, they will take it away to other countries. As a result, the balance of payment position will deteriorate. Therefore, if FDI is invited in any infrastructure development project, it is all right, but if they are going to invite it in retail trade, our merchants and traders would definitely be affected. Therefore, the policy of the Government to attract FDI in retail sector will have an adverse affect. In this regard, our hon. Chief Minister of Tamil Nadu has also expressed her concerns many times. Therefore, our Chief Minister of Tamil Nadu took the decision that she would not allow FDI in retail sector because it is going to definitely affect our economy.

Then, we have to give more importance to the development of rural areas. In this regard, we have to give importance to impart education so as to develop human resource. The human resource development is very important.

MR. DEPUTY-SPEAKER: Please conclude.

DR. M. THAMBIDURAI : Without developing that, we cannot develop our country. The allocation they are giving for the HRD Ministry, is not sufficient. For example, in Tamil Nadu, our hon. Chief Minister of Tamil Nadu has allocated Rs. 14,000 crore for education.

MR. DEPUTY-SPEAKER: Please conclude. You have already taken ten minutes.

DR. M. THAMBIDURAI : Sir, please give me some time.

The Central Government has announced so many flagship schemes. So, you have to give more powers to the State Governments. The State Governments are

really implementing many programmes. You have to see that they have to raise the funds. We are in a federal set-up and unless you give importance to the State Governments in playing their role in the economic development of the country, the Centre cannot develop the economy of the nation. Therefore, it is very important that you follow the federal structure of the country and see that you give more power to the State Governments. If you take Tamil Nadu, for example, the hon. Chief Minister not only allocated Rs. 14,000 crore for the educational institutions, but also she is giving free laptops, computers to the students. Giving such technological gadgets to the students of this generation is very, very important. For rural areas, she is giving free financial help to the people for purchasing cattle/cows and goats. When they purchase such things, the rural economy will develop. Therefore, we have to concentrate on the rural economy. That is the fundamental thing she is doing.

Coming to old age pension, we are talking about the safety and security of old people, which is more important. For that purpose, a sum of Rs. 1,000 per month is being given to the common eligible man, the poor man, for their survival. She is doing that. The Centre must initiate that kind of a programme.

Coming to agriculture, for the affected persons, the Central Government is giving Rs. 5,000 or Rs. 7,000 hect. per acre as compensation. But the Tamil Nadu Chief Minister has given Rs. 15,000 per acre, when drought conditions prevailed. That kind of incentive must be given.

In a similar way, the Central Government must come forward to see that money is given to the rural areas for their development because only then we can see the real development in the rural areas. Also, we have to give good education to the people because it is a real wealth that we can give to them. This is the way you have to develop the whole thing.

Our Chief Minister of Tamil Nadu has written letters to the Prime Minister asking for a special package for the development of our State. Sir, you belong to Jharkhand and Bihar. The Centre has given special status to Bihar. Why can they

not give the same status to Tamil Nadu? The Finance Minister hails from Tamil Nadu. He knows the economic situation there. He also represented the regional parties many times. He also became the Finance Minister when he was representing a regional party, that is, TMC. So, he must acknowledge those regional aspirations and see that more money is allocated to Tamil Nadu. He must give special package to Tamil Nadu for development and that is our demand....(व्यवधान)

उपाध्यक्ष महोदय : केवल प्रभुनाथ सिंह जी की बात रिकार्ड में जाएगी।

(Interruptions) ...[*]

[*] Not recorded.

श्री प्रभुनाथ सिंह (महाराजगंज): उपाध्यक्ष महोदय, सदन में अनुपूरक अनुदान की मांगों पर चर्चा हो रही है और आज सदन इसे स्वीकृत भी करेगा।

उपाध्यक्ष महोदय : आप बहुत धीमी आवाज में बोल रहे हैं। आप जोर से और जल्दी बोलिए। आपकी आवाज तो बहुत तेज है।

श्री प्रभुनाथ सिंह : जब आप आसन पर बैठते हैं, तो हम धीमा हो जाते हैं। देश की अर्थव्यवस्था पर संकट है और राजकीय कोष के घाटे में इजाफा होता जा रहा है। रुपए का अवमूल्यन होने से देश संकट की तरफ जा रहा है। वित्त मंत्री जी सदन में बैठे हैं। मैं आंकड़ों की बात नहीं करूंगा, क्योंकि मैं अर्थशास्त्री नहीं हूं। मैं दो-चार व्यावहारिक बिंदू आपके सामने रखना चाहता हूं।

महोदय, केंद्र सरकार लोकसभा से पैसे की स्वीकृति लेती है। पैसा मिलता भी है और पैसा देश हित में खर्च होता है। मैंने दो सरकारें सदन के सदस्य के रूप में देखी हैं। एक अटल बिहारी जी की अगुवाई में सरकार चल रही थी और दूसरी यूपीए-1 की सरकार डॉ. मनमोहन सिंह जी की अगुवाई में भी सदन के सदस्य के रूप में मैंने देखी है। तीसरी सरकार बहुत कम दिनों के लिए देखने का मौका मिल रहा है। बीच के दिनों में हम सदन से बाहर रहे। लेकिन तुलनात्मक दृष्टिकोण से यदि तुलना की जाती है दोनों सरकार के संबंध में तो यह कहने में कहीं अतिश्योक्ति नहीं होगी कि अटल बिहारी वाजपेयी की अगुवाई में जो सरकार थी, न सिर्फ अर्थव्यवस्था पर नियंत्रण किए हुऐ थे, बल्कि देश और दुनिया में अपना एक हैसियत भी कायम करके बैठे हुए थे।...(व्यवधान) देखिए इससे आप प्रसन्न मत होइए। हम आपकी प्रशंसा नहीं कर रहे हैं। हम पक्ष और विपक्ष नहीं हैं। हम बिलकुल निष्पक्ष आदमी हैं।...(व्यवधान) तुलनात्मक दृष्टि से यदि तुलना की जाती है तो अटल बिहारी वाजपेयी की अगुवाई वाली सरकार जो इस देश में चली, वह जनता में विश्वास बनाये हुए थी, भले ही जनता ने उसे विश्वास दिया, नहीं दिया, सरकार बनी, नहीं बनी, लेकिन जनता में विश्वसनीयता उस सरकार की रही। और तुलना की जाए यूपीए-1 की सरकार और यूपीए-2 की सरकार तो यह भी कहने में कहीं हिचकिचाहट नहीं होती है कि यूपीए-2 की सरकार से यूपीए-1 की सरकार ज्यादा बेहतर काम इस देश में कर रही थी।

अभी जो अर्थव्यवस्था का सवाल इस देश में सामने दिख रहा है, हमें लगता है कि सरकार चिंतित नहीं होगी, यह हम नहीं मानते हैं। सरकार चिंतित होगी। वित्त मंत्री जी प्रयास भी करते होंगे। लेकिन निवेशक बड़ा घबराये हुए हैं। निवेशक अपनी पूंजी निकालना चाहते हैं। हालांकि वित्त मंत्री जी ने निवेशकों को भरोसा दिया है कि मौजूदा हालात में ज्यादा चिंता करने की जरूरत नहीं है लेकिन वित्त मंत्री जी की बात पर निवेशक कितना भरोसा कर रहे हैं। यह आने वाले समय में देश देखेगा और सब लोग देखेंगे।

कुछ योजनाओं और् परियोजनाओं की जल्दबाजी में हम घोषणा करते हैं, हमें लगता है कि पुरानी योजनाओं की समीक्षा होनी चाहिए कि देश के उत्थान के लिए और लोगों को रोजगार देने के लिए जो हम पैसा खर्च कर रहे हैं और अभी जो हम लोगों को भोजन सुरक्षित करने जा रहे हैं, इन योजनाओं का नफा और नुकसान क्या हो रहा है? मनरेगा में कांग्रेस की सरकार ने बहुत वाहवाही लूटी और् देश में सभी ने इस योजना की बहुत प्रशंसा की। अभी जयराम रमेश जी कहीं चले गये हैं। हम सदन के बाहर टी.वी. पर उन्हें सुन रहे थे जब वह लोक सभा के अंदर बयान दे रहे थे। उन्होंने बिहार प्रांत पर कहा था कि बिहार में जो आबंटन हुआ, उसका बीस प्रतिशत खर्च हुआ। बीस प्रतिशत तो कागजी आंकड़ों में खर्च हुआ। ज़मीनी हकीकत में कितना खर्च हुआ, उसकी समीक्षा उन्होंने नहीं की। जो पैसा सरकार देती है, उसकी मोनीटरिंग नहीं की जाती है। जो राज्य सरकार कागजों में ही हिसाब भेजती है, उसे आप अपने खाते में जमा करते हैं। आप जिन पैसों को सही ढंग से गांवों तक नहीं उतार सकते, गांवों तक खर्च नहीं कर सकते। उन योजनाओं में आप कटौती क्यों नहीं करते क्योंकि सिर्फ वाहवाही के लिए तो योजना चलाई नहीं जाती है। योजना इसलिए चलाई जाती है कि गांवों के लोगों को हम खुशहाल रखे। अब मनरेगा में क्या होता है? 'मनरेगा' कागज पर चलती है। हम जानते हैं कि बिहार के बहुत से ऐसे मजदूर हैं जो दिल्ली में प्राइवेट नौकरी करते हैं और उनके नाम से पास बुक खुली हुई है। पैसा उठाने के दिन वे चले जाते हैं। आधे-आधे बांट लेते हैं। वह कागज में खर्च हो गया है। सरकार उपलब्धि हासिल करती है और इतना ही नहीं सरकार उसी कागजी आंकड़ों पर कहती है कि हम देश में लोगों को रोजगार दे रहे हैं और हम रोजगार सृजित कर रहे हैं। हमें लगता है कि देश के लोगों को मारने का इससे बेहतर तरीका और कोई नहीं हो सकता। कहते हैं कि शिक्षा का अधिकार हम दे रहे हैं। कब शिक्षा का अधिकार नहीं था? किसने कब कहा था कि कौन नहीं पढ़ेगा? किसकी पढ़ाई पर कब प्रतिबंध था?

शिक्षा का अधिकार आपने क्या दिया लेकिन शिक्षा पर जो पैसा खर्च करते हैं, उसका नफा और नुकसान क्या कभी देश का आप सोचते हैं? कहते हैं कि सरकार सर्व शिक्षा अभियान चला रही है। सर्व शिक्षा अभियान में करोड़ों करोड़ों रुपया दिल खोलकर मंत्री जी राज्यों को पैसा देते हैं और सर्व शिक्षा अभियान में अभी नियोजित शिक्षकों की बहाली ये कर रहे हैं। नियोजित शिक्षकों का वेतनमान इन्होंने तय नहीं किया है। इन्होंने राज्यों पर छोड़ दिया है कि राज्य जितना चाहे, शिक्षक रख ले। आज राज्यों की स्थिति यह है कि सर्व शिक्षा अभियान के पैसे से शिक्षा का स्तर चौपट हो गया है। स्कूलों में पढ़ाई नहीं होती है। भवन बड़े-बड़े हैं। बिहार में शिक्षक सड़क पर शिक्षक निकले तो बिहार सरकार की पुलिस ने न सिर्फ पुरुष शिक्षकों की बल्कि महिला शिक्षिकाओं की भी सड़क पर पिटाई की जिसका सुप्रीम कोर्ट ने भी

कॉगनीजेंस लिया। आप यदि कोई योजना चलाते हैं, जिस योजना को आप सही ढंग से ज़मीन पर नहीं उतार पाते हैं, उन योजनाओं की समीक्षा करके आप पैसे में कटौती क्यों नहीं करते? ग्रामीण विकास योजना में आप इंदिरा आवास का पैसा देते हैं। आपका यही इरादा है कि जो गरीब हैं, कमजोर हैं, उनका हम आवास निर्माण करा दें। आवास निर्माण की स्थिति क्या है?

हम पूरे देश की स्थिति नहीं जानते हैं। लेकिन बिहार की स्थिति हम जानते हैं। वह इसलिए कि हम बिहार में पैदा हुए हैं। वित्त मंत्री जी, आप जिस नीयत से पैसा देते हैं, जो आपका उद्देश्य है, उस उद्देश्य की पूर्ति होती है या नहीं, यह देखा जाना चाहिए। सरकारी पैसे से एक काम जरूर हुआ है कि गांव में भले ही आपकी योजना पूरी हुई हो या नहीं हुई हो, पैसे के बंदरबांट से अब गांव भी थोड़ा खुशहाल हो गया है क्योंकि बिहार जैसे प्रांत में कोई उद्योग-धंधा नहीं है। बिहार जैसे प्रांत में उद्योग लगने की भी कोई परिस्थिति अभी दिखाई नहीं दे रही है। इसलिए जो सरकारी पैसा जाता है, उसी पैसे को अफसर और गांव का कोई दलाल वगैरह मिलकर बांट लेता है। अगर इसी के लिए सरकार राज्यों में पैसा भेजती है तब तो बहुत अच्छा है। आप और योजना बनाइए। यदि आप और ज्यादा का अनुदान मांग लेते तो हम लोग उसे भी पास कर देते। कम से कम गांवों में चोरी के माध्यम से ही स्कॉर्पियो तो चल रही है। इसलिए उपाध्यक्ष जी हम आपसे निवेदन करना चाहते हैं कि वित्त मंत्री जी जो अपनी नीयत और सोच बनाते हैं...

उपाध्यक्ष महोदय : आप संक्षेप में बोलिये।

श्री प्रभुनाथ सिंह : हमने तो पहले ही कहा है कि हम अर्थशास्त्री नहीं हैं, हम व्यावहारिक बात बता रहे हैं। यदि आप कहते हैं तो हम यहीं खत्म कर देते हैं, बहुत-बहुत धन्यवाद।

उपाध्यक्ष महोदय : हमने आपसे संक्षेप में बोलने के लिए कहा है, बैठने के लिए नहीं कहा है।

श्री प्रभुनाथ सिंह : जहां तक खाद्य सुरक्षा बिल की बात है, हमें अंदेशा है, हम अपने अंदर की भावना बता देते हैं, इसका भविष्य में किसानों पर बड़ा बुरा असर पड़ेगा। एक तरफ रुपये का अवमूल्यन हो रहा है और हमारे यहां जो कच्चा तेल आता है, वह डालर की कीमत रुपये में बढ़ने की वजह से महंगा हो गया है। प्रतिदिन आप पैट्रोलियम पदार्थों के दाम बढ़ा रहे हैं, डीजल के दाम बढ़ा रहे हैं, पैट्रोल के दाम बढ़ा रहे हैं। अखबारों में निकल रहा है कि सदन एडजर्न होने के बाद चार या पांच रुपये फिर डीजल के दाम बढ़ेंगे। एलपीजी और केरोसिन तेल के दाम बढ़ाने की बात चल रही है। एक तरफ हम कहते हैं कि अब हम आत्मनिर्भर हो गये हैं, भोजन के लिए अब हमें कोई दिक्कत नहीं होगी। दूसरी तरफ जो किसान के उत्पादन की वस्तु है, चाहे वह डीजल हो, खाद हो, बीज हो या मजदूर हो, ये सब आप महंगा करते जा रहे हैं और आप जो खाद्य सुरक्षा लागू कर रहे हैं, अभी प्रांतों में गोदाम भी नहीं है, जहां पहले से जो अन्नपूर्णा

वगैरह योजना का खाद्यान्न मिलता है, वह राज्य सरकार साल में उठा नहीं पाती है और जो आप इस नई योजना को लागू करने जा रहे हैं। हम जानना चाहते हैं कि इसके रख-रखाव की क्या व्यवस्था होगी, उसकी ट्रांसपोर्टिंग की क्या व्यवस्था होगी और यदि यह व्यवस्था हो भी जाए तो जब यह सामान बाजार में चला जायेगा तो किसान के खेत का जो उत्पादित सामान होगा, वह कहां बिकेगा, उसका खरीददार कौन होगा। जब उसका कोई खरीददार नहीं होगा तो वह अपना उत्पादन कम कर देगा और जब उत्पादन घटा देगा तो आप कितना सामान आयात करके लायेंगे जो आप इस योजना को चालू करेंगे। हमें लगता है कि इस योजना के चालू हो जाने के बाद एक साल की अवधि में किसान वर्ग इस योजना से आपका विरोधी बन जायेगा। इसलिए हम यह कहेंगे कि आप इस योजना की समीक्षा कीजिए और किसानों के हित की अनदेखी कभी मत कीजिएगा। यदि आप किसानों की अनदेखी करेंगे तो देश की जनता आपको कभी माफ नहीं करेगी। इस देश में अभी भी 65 प्रतिशत किसान ही हैं, जो किसानी पेशे से अपने परिवार की परवरिश करते हैं, किसानी पेशे से उनकी जीविका चलती है और किसानी पर आधारित मजदूरों की जीविका चलती है। इसलिए आप किसानों की अनदेखी मत कीजिए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI PRABODH PANDA (MIDNAPORE): Mr. Deputy-Speaker, Sir, this is the Supplementary Demands for Grants. This is not a full Budget. There is no scope for total discussion about the economic scenario of our country. Moreover, this subject has been discussed in this august House when our leader Shri Gurudas Dasgupta initiated the discussion. Several colleagues and several hon. Members of different parties expressed their views. Even then, today the same things are being repeated. So, I will put my views in a different way. I would just request you, hon. Deputy-Speaker, Sir, to allow me sufficient time so that I can complete my views and cover all the points

MR. DEPUTY-SPEAKER: You have only seven minutes.

SHRI PRABODH PANDA: Just to begin, I would quote hon. Finance Minister's last Budget speech. Hon. Finance Minister can recall what he said in the last part of his Budget and I quote:

> "What we will become depends on us and on the choices that we make. Swami Vivekananda, whose 150th birth anniversary we celebrate this year, told the people: "All the strength and succour you want is within yourself. Therefore, make your own future."

15.00 hrs.

While saying this on the one hand, the hon. Finance Minister is finding the future in FDI, finding the future in disinvestment, finding the future in multinational corporations like Monsanto, WallMart, etc. What is the use of quoting Swami Vivekananda when these are tricks? As far as Swami Vivekananda is concerned, tricks do not produce any good result. I think it should at least be followed by the hon. Finance Minister.

15.01 hrs (Shri Satpal Maharaj *in the Chair*)

Sir, I do not understand why loud criticism has been made from the main opposition benches. I have listened attentively the speech of Shri Ananth Kumar. Why are they making such a criticism? The Government is following the path of reforms, the path of new economic liberalism. In this context I would quote from a statement Prime Minister made in this House. He said, "The easy reforms of the past have been done. We have the more difficult reforms to do such as reduction of subsidies, insurance and pension reforms, and so on and so forth."

The BJP lent its support to this reforms programme. Therefore, what several Members mentioned here is correct. This country has been turned into an economic mess but that is not solely due to the contribution of the ruling party. It is the combined contribution of both the forces whether they are in the Government or in the main opposition party. Though BJP is politically adversarial to the ruling party, in economic aspects they are helping the Government. Both the forces are helping each other to bring in new economic liberalism. Both the parties are welcoming the multinational corporations and the so-called reforms in our country.

What is the outcome? As has been mentioned by several speakers, the outcome is that the GDP came down to four per cent, manufacturing sector growth came down to 1.2 per cent, agricultural growth, which was 2. 9 per cent last year, came to 2.7 per cent. What is the situation of price rise? So far as retail prices goes, price rise has touched two digits, it is more than ten per cent. The number of farmers' suicides is more than three lakh. Hon. Sharad Yadavji said it is five lakh. The actual figure is not available even with the Government but it is certainly more than three lakh.

What about retrenchment? It is not countable. The Government does not have the actual figure. I think more than 50 lakh workers have lost their jobs. Therefore, the growth that we are talking about is a jobless growth. All these things are going on and I am mentioning all this here within the limited scope of these Supplementary Demands for Grants. The Minister seeks approval of this

House for about Rs.7,499.42 crore for fourteen items. But what is the priority? The Government is missing the priority. If you look at the agricultural sector, not a single rupee has been provided for capital expenditure. What is it provided for? It has been provided for revenue expenditure. What about the situation of agricultural sector in the country? Most of the Members who spoke have mentioned here and several Members from even the Treasury Benches mentioned as to what is happening in the agricultural sector. Not only the farmers are committing suicides, the farmers are also not getting remunerative price, which is called the MSP. It is neither remunerative nor supportive.

The petrol and diesel prices are being hiked; what would be the fate of the farmers? Not a word is said about providing subsidies in petrol products and diesel products; not a word is said about providing subsidies in fertilizer sector. This is the attitude of this Government. I think the Government thinks, particularly the Prime Minister thinks, that this is a phase in which he is walking his last mile towards sunset. The Opposition parties think that they are in the wings and they will come to power next time. But what man proposes, God disposes!

Whatever one may think from the Congress Party or whatever one may think from the Opposition Party, people are thinking differently. What is happening in the country? There is no reflection. The farmers are in the streets in thousands and thousands, and crores and crores of working class people are in the streets. They have great expectations, but nothing has been reflected in the Budget.

What is the main accusation? My main charge against this Government is that so far as this limited scope is concerned, they are missing the priority. The priority is missing. They have one expectation about the GDP growth, but the actual situation is something different. The Government should be at least honest to the words, when they talk about *aam aadmi*; please be honest to the *aam aadmi*; please be honest to the toiling people; please be honest to the working class; please be honest to the farmers.

Many hon. Members yesterday mentioned about the demands of the farmers. They were talking about pension. We were talking about pension for others. Why do we not think about providing pension to the farmers? Why should we not give a minimum of Rs.3000 pension to all the farmers?

With these words, I conclude my speech.

SHRI R. THAMARAISELVAN (DHARMAPURI): Mr. Chairman, I thank you very much for giving me this opportunity to speak on the Supplementary Demands for Grants, a subject which is concerning the health of the nation, that is, economy.

At the outset, I am very much pained to say that the value of the rupee has come down to a level which never happened in the history of our country. The hon. Finance Minister has given so many reasons for the same and has also told the nation the steps that are being taken to improve the value of the rupee.

I must tell one thing to this august House – this is not a time to fish in the troubled waters; it is also not the time to criticize the incumbent Finance Minister and praising the predecessor. It is the time to work jointly to overcome the crises.

The other day, the hon. Prime Minister had correctly said that India needs to reduce its dependence on petroleum products, increase our exports and reduce import of goods. What we are witnessing is that the import bill on the petroleum products has been increasing year after year, unbearable to the economy of our nation. It is also a worrying factor that our import has increased from a smaller measure to greater measure. Earlier, import was allowed only on essential goods. But what we are experiencing nowadays is that even for construction of house, from nail to curtains, things are being imported. At whose cost?

Liberalization cannot be at the cost of our nation and its poor people. We must make a restriction on this, if we have to overcome from the present crisis. It is also a worrying factor that our manufacturing capacity has come down to a low level. Why? It is because now the Indian entrepreneurs feel that trading through imports attracts much higher margin than earning from manufacturing. So, we must increase our production of petroleum products and our country should become self-sufficient in petroleum products. We must encourage our entrepreneurs to produce goods for global markets, the way the other developing countries are doing, countries smaller to ours like Korea, Thailand, etc. We must give encouragement and support to the entrepreneurs.

While we are debating on a subject concerning the allocation of funds, I would like to make a humble submission to the hon. Finance Minister to allocate funds for setting up a DRDO research centre in my constituency, Dharmapuri. This project has already been sanctioned by the Central Government and initial process like acquisition of land etc. is also going on. The hon. Finance Minister is well aware that our district is the most backward district of Tamil Nadu. If this project is implemented, it will pay for overall development of the district and can generate employment for rural people. Therefore, I once again urge the hon. Finance Minister to look into it favourably. With these words, I support the Supplementary Demands for Grants.

श्रीमती पुतुल कुमारी (बांका): महोदय, अनुदानों की अनुपूरक मांगों (सामान्य) पर चर्चा चल रही है, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूं। सरकारी काम सुचारू रूप से चलता रहे, इसके लिए इसकी आवश्यकता है और इसके लिए संसद के द्वारा स्वीकृति दी जाती है, जो विकास के कार्य के लिए अपेक्षित है। इसलिए मैं इन सब मांगों पर अपनी सहमति देते हुए अपनी कुछ बात आपके माध्यम से कहना चाहती हूं। अभी देश भयंकर आर्थिक संकट से गुजर रहा है। हम सब जानते हैं कि रूपये का अवमूल्यन होता जा रहा है और यह डॉलर के मुकाबले 65 रूपये पर आकर टिक गया है। सुबह-सुबह जैसे ही बाजार खुलता है, तो सैंसेक्स और निफ्टी घटत के साथ ही शुरू होता है, कभी 20 परसेंट, कभी 120 परसेंट और कभी 80 परसेंट की घटत के साथ बाजार शुरू होता है।

महोदय, यह संकट आज कैसे शुरू हुआ, यह एक दिन की बात नहीं है, वर्षों का जो आर्थिक कुप्रबन्धन था, यह मौजूदा आर्थिक संकट वर्षों के कुप्रबन्धन के कारण ही आया है। आम बजट के समय इसी सदन में चर्चा हो रही थी कि हमारे उद्योगपति अब उद्योग धन्धे हिन्दुस्तान की बजाय विदेशों में लगाना ज्यादा बेहतर समझ रहे हैं क्योंकि वहां उन्हें संरक्षण प्राप्त हो रहा है और उनके हितों की रक्षा हो रही है। पहले ऐसी नीतियां बनी थीं, जिनसे उद्योगपतियों के हितों का संरक्षण किया जाता था, लेकिन कहीं न कहीं अब इसमें चूक हो रही है और इसके कारण उनको उतना फायदा नहीं हो रहा है। जिसके कारण वे यहां पूंजी निवेश करना उचित नहीं समझ रहे हैं।

महोदय, दूसरी बात यह है कि कच्चे तेल की कीमतें लगातार बढ़ती जा रही हैं। अन्तर्राष्ट्रीय लाबी के दबाव में या किसी और लाबी के दबाव में ऐसा हो रहा है, मैं इस बारे में नहीं जानना जानती हूं। यह कहा जाता है कि तेल का दोहन नहीं होता है, प्राकृतिक गैस का दोहन नहीं होता है, उसके कारण हमें डालर में उसे बाहर से मंगाना पड़ रहा है और डालर में उसकी कीमत चुकानी पड़ रही है। उस डालर को विदेश में रह रहा हमारा बच्चा, हमारे लड़के, हमारे लोग भेजते हैं, वे अपनी कड़ी मेहनत की कमाई से उसे भेजते हैं। जिस पर भारत सरकार इतराती है कि हमारे पास डालर का इतना बड़ा भण्डार है। वह भारतीयों की, हमारे एनआईआर लोगों की कड़ी मेहनत की कमाई है, जिससे हम चुका रहे हैं। आने वाले समय में, एक साल के बाद हमारे ऊपर 390 बिलियन डालर का जो कर्ज होगा, उस कर्ज को हम कैसे चुकायेंगे? इसके लिए मैं भारत सरकार का ध्यान आकृष्ट करना चाहती हूं क्योंकि इसी समय एक फूड सिक्योरिटी बिल भी लाया गया, जिससे अतिरिक्त भार पड़ेगा, सरकार उससे कैसे निबटेगी? 390 बिलियन डालर का जो अगले साल चुकता होने वाला लोन है, कर्ज है, इसके ऊपर मैं आप सबका ध्यान दिलाना चाहती हूं।

महोदय, औद्योगिक उत्पादन में जो लगातार गिरावट हो रही है, उस तरफ भी मैं आपका ध्यान आकर्षित कराना चाहती हूं। आयात और निर्यात के बीच बहुत बड़ा गैप है और यह गैप दिन-ब-दिन बढ़ता ही जा रहा है, मैं इसके ऊपर जरूर सदन का ध्यान दिलाना चाहूंगी। अब हम कम सामान बाहर भेजते हैं और बाहर से ज्यादा सामान मंगाते हैं। कहीं न कहीं हम लोगों ने यूरोपियन यूनियन के साथ में जो समझौते किये हैं, वे कहीं न कहीं हमारे भारतीय हितों की अनदेखी करते हैं।

मैं आपके माध्यम से माननीय वित्त मंत्री महोदय को बताना चाहती हूं कि मुझे कुछ व्यवसायी लोगों ने बताया कि हम लोगों ने बाहर से आने वाले सोने पर 30 परसेंट इम्पोर्ट ड्यूटी लगायी है, बाहर से 30 परसेंट इम्पोर्ट ड्यूटी लगकर सोना आता है, लेकिन वही सोना जब मशीनों के द्वारा जेवरात में तब्दील हो जाता है तो उस पर जीरो परसेंट ड्यूटी है, ऐसा मुझे व्यवसायी लोगों ने बताया। इसलिए अब वह सोना जेवर के रूप में हिन्दुस्तान में आ जा रहा है और उसका सबसे बड़ा बाजार हिन्दुस्तान है।

हमारे वित्त मंत्री जी यहाँ बैठे हैं। मैं उनसे जानना चाहती हूँ कि जो हमें एक व्यवसायी ने बताया, वह ज़ीरो परसेंट ड्यूटी की बात क्या सही है? उससे कितना बड़ा अहित हिन्दुस्तान को हो रहा है, उसकी तरफ मैं आपका ध्यान दिलाना चाहती हूँ। इसके साथ ही जो यूरोपियन यूनियन के दबाव में हम बड़े-बड़े समझौते करने जा रहे हैं, एग्रीमैंट करने जा रहे हैं, ऑटोमोबाइल इंडस्ट्री के साथ एग्रीमैंट कर रहे हैं कि दो साल पुरानी यूज्ड कारों को हिन्दुस्तान में ज़ीरो परसेंट ड्यूटी पर डंप कर दिया जाएगा, उनका डेयरी प्रोडक्ट हमारे यहाँ डंप कर दिया जाएगा - यानी कि हिन्दुस्तान एक डंपिंग यार्ड बन जाएगा और हमारे यहाँ का प्रोडक्शन धीरे-धीरे खत्म होता जाएगा। अध्यक्ष महोदय, एक बहुत बड़ी विडम्बना है। दुनिया के सामने हिन्दुस्तान एक बहुत बड़े बाज़ार के रूप में है, एक डंपिंग यार्ड के रूप में दुनिया इसे देखती है कि उनका जो सरप्लस सामान है, वह यहाँ आकर डंप कर दिया जाए और हमारे जो उद्योग-धंधे हैं, यहाँ की कृषि है, वह खत्म हो जाए। यह उनका एक सुनियोजित तरीका है।

मैं आपको एक बात बताना चाहती हूँ। 9-10 साल पहले तक हमारे यहाँ खाद्य तेल में सरसों का तेल खाने के रूप में इस्तेमाल किया जाता था। आपने पाम आइल का आयात करना शुरू किया। पाम आइल दो तरह का आया। एक पाम आइल खाने के नाम पर आता था जो महंगा होता था और दूसरा पाम आइल सस्ता होता था और साबुन बनाने के काम में आता था। 9 साल तक चूँकि यहाँ चैक एंड बैलैन्स का सिस्टम नहीं है, इसीलिए नौ सालों तक साबुन बनाने वाला तेल खाद्य तेल के रूप में मिलता रहा।

आपको याद होगा यहीं पर ड्रॉप्सी जैसा रोग हुआ था जिसके कारण पाँव सूज जाते थे तथा और भी अलग-अलग तरह की बीमारियाँ हुई थीं जो खाद्य तेलों में मिलावट के कारण हुई थीं। मैं इस तरफ आप लोगों का ध्यान दिलाना चाहती हूँ कि हम अपने कृषि और उद्योगों को बढ़ावा देकर दलहन जैसी चीज़, सरसों के तेल जैसी चीज़ों का उत्पादन हम यहाँ इस प्रकार करें कि हम अपने खाने लायक सामान यहाँ पैदा कर सकें। उसके लिए कृषि को संरक्षण देने के लिए, सिंचाई की परियोजनाओं को बढ़ावा दें।

श्रीमती सुमित्रा महाजन (इन्दौर): सभापति जी, मैं केवल एक ही मुद्दे पर दोनों मंत्रियों का ध्यान आकर्षित करना चाहती हूँ। मुद्दा उनको मालूम है। सप्लीमैंट्री डिमांड्ज़ के माध्यम से मैं एक प्रकार से आज मौके का फायदा उठा रही हूँ।

सभापति जी, बात अभी गरीबों की भी हो रही है। यह बात भी हो रही है कि रुपये की कीमत कैसे गिर रही है। मैं एक ही बात कहना चाहूँगी कि रुपये की कीमत गिर रही है, इसका ठीक तरीके से सभी क्षेत्रों में जो विचार होना चाहिए, वह कहीं न कहीं नहीं हो पा रहा है।

मैं यहाँ डिपॉज़िट इंश्योरैन्स क्रैडिट गारंटी कार्पोरेशन की बात करना चाहूँगी। मेरा यह एक ही मुद्दा है। यह डिपॉज़िट इंश्योरैन्स क्रैडिट गारंटी कार्पोरेशन जो है, यह 1960 में अस्तित्व में आया। पहले तो केवल डिपॉज़िट इंश्योरैन्स स्कीम थी आर.बी.आई. के अंतर्गत। क्रैडिट गारंटी स्कीम अलग चलती थी। हालांकि ये दोनों बातें एक थीं जो स्माल सेविंग्ज़ वाले हैं, बैंक्स में जो पैसा रखते हैं, उनको कहीं न कहीं हम आरक्षण जैसा देते हैं, प्रश्रय देते हैं, उनको बीमा का कवर देते हैं। क्रैडिट गारंटी स्कीम भी जो स्माल क्रैडिटर्स हैं, उनको कहीं न कहीं हमने गारंटी देने की दृष्टि से बनाई। दोनों को एकत्रित करके डिपाज़िट इंश्योरैन्स क्रैडिट गारंटी कार्पोरेशन बनाया गया। मैं उसमें केवल तीन बातें कहना चाहती हूँ जो मंत्री जी को पहले से मालूम हैं। इसमें होता यह है कि आज की तारीख में मैं केवल बैंकों की बात करूँगी कि उनसे कुछ इंश्योरैन्स मनी, जो उनकी बचत है, उनका जो पूरा का पूरा डिपॉज़िट है, इस पर कुछ न कुछ प्रीमियम लिया जाता है। सौ रुपये पर 5 पैसे, फिर बढ़ाकर 8 पैसे किया, फिर 10 पैसे किया। प्रीमियम आप लोग बढ़ाते चले गए और वह जो प्रीमियम लेते हैं, वह इंश्योरैन्स का कवर देने के लिए उपयोग करते हैं। यह इंश्योरैन्स का कवर देते भी हैं। कैसे देते हैं? जब कोई बैंक लिक्विडेशन में जाता है तो लिक्विडेशन में जाने के बाद पहले 5000 था, अब 10000 किया और 1993 में इन्होंने 1 लाख रुपये की सीमा कर दी कि जो डिपाज़िटर्स हैं, अगर बैंक लिक्विडेशन में जाता है तो इंश्योरैन्स कवर के रूप में उनको 1 लाख रुपये हम वापस करेंगे। 1993 के 1 लाख रुपये की कीमत आज क्या है? 1993 में आप जो 1 लाख रुपये देते थे, आज वह 10 लाख रुपये के बराबर हो गया है। मगर उन्होंने इसकी सीमा नहीं बढ़ाई। 1 लाख रुपये को बढ़ाकर 5 लाख रुपये या 10 लाख रुपये करना चाहिए था। मैं 2008 से प्रयास कर रही हूँ। अभी शायद वे मुझे आश्वासन दे रहे हैं कि 2 लाख रुपये होगा, मगर मेरा कहना है कि यह 2 लाख रुपये भी आज की तारीख में बहुत कम है मगर उससे भी ज्यादा मैं जो दूसरी बात करना चाहती हूं कि हम बैंकों को इंश्योरेंस का कवर तो देते हैं, लेकिन साहूकार जैसा देते हैं। रिज़र्व बैंक बड़ी बैंकों को जो कवर देता है अगर कहीं न कहीं वहां गड़बड़ हो गई तो उनको दूसरे बैंक से मिला देते हो, यूनाईटेड वेस्टर्न बैंक को आईडीबीआई में

मिलाकर के आपने डिपॉजिटर को एक प्रकार से सुरक्षित कर लिया। लेकिन कोऑपरेटिव के क्षेत्र में आप सुरक्षा कवच बराबर नहीं देते हो।

मेरा दूसरा मुद्दा बहुत महत्वपूर्ण है कि यह जो एक लाख रुपये इंश्योरेंस का देते हैं, बाद में उनका कहना है कि कोऑपरेटिव बैंक जो लिक्वीडेशन में गई तो सामान्य से सामान्य व्यक्ति दो लाख, तीन लाख रुपये जमा राशि रखता है। डीआईसीजीसी (DICGC)का कहना है कि अगर आप लोन वसूलते भी हो, लिक्वेडेटर लोन वसूलता है तो पहले हमारे पैसे वापस कर दो, बाद में डिपोजिटर के जो बाकी पैसे बचते हैं, एक लाख रुपये आप देते हो, लेकिन उसके पांच लाख रुपये बैंक में जमा हैं जो उसने अपने बुढ़ापे के लिए रखे हैं और मैंने कई ऐसे लोग देखे हैं कि जो बाद में पांच लाख रुपये रखते हैं अपनी लड़की की शादी के लिए, वह हाथ नहीं लगा सकते उन पैसों को, क्योंकि डीआईसीजीसी (DICGC) कोर्पोरेशन जो रिजर्व बैंक के अंतर्गत आती है, वह साहूकार जैसे बैठ जाती है कि पहले हमारा पैसा वापस दे दो। मेरा वित्त मंत्री जी से इतना ही निवेदन है कि आप इस बात पर सोचिए और कहीं न कहीं कम से कम कोऑपरेटिव बैंक से अगर वह ऋण वसूलते हैं लिक्वीडेशन के बाद तो उस ऋण पर पहले डिपोजिटर का अधिकार होना चाहिए। वह डिपोजिटर को वापस करे, बाद में जो बैंक की परिसंपत्ति हो और भी जो ऋण वसूला जाएगा, उसको भले ही डीआईसीजीसी (DICGC) को कैसे, वास्तव में वापस लेना नहीं चाहिए, मगर उसको किस तरह से करे, उसको सोच सकते हैं, इन दो मुद्दों पर कृपा करके आप अच्छी तरीके से सोचो। जब हम महंगाई की बात करते हैं तो जो डिपोजिटर का पैसा छोटे-छोटे बैंक में जमा है, उनकी गलती नहीं है और पैसा डूब गया, उस तरफ थोड़ा ध्यान दें। आज कई लोग सफर कर रहे हैं, बैंक में पैसा है, लेकिन इलाज के लिए नहीं मिल रहा है तो मैं ध्यान आकर्षित करना इसलिए चाह रही हूं बीच में समय लिया मैंने, मगर कृपा करके इस बात पर ध्यान दें और यह जो साहूकार जैसा व्यवहार है, आप आरबीआई को निर्देशित भी कर सकते हैं। यह डीआईसीजीसी (DICGC) जो है, यह डिपोजिट इंश्योरेंस क्रेडिट गारंटी कोर्पोरेशन जो है, यह साहूकार जैसा व्यवहार नहीं करे। पहले डिपोजिटर का अधिकार दे और यह जो आपने लिमिट लगायी है एक लाख रुपये की, वह भी बढ़ा कर के पांच लाख रुपये तक करे, यह मेरा निवेदन है।

SHRI S.S. RAMASUBBU (TIRUNELVELI): Mr. Chairman, thank you very much for giving me an opportunity to speak in the discussion and voting on the Supplementary Demands for Grants (General) for 2013-14. I am really very happy to participate in this discussion. I support this one.

Our UPA Government has done a lot for the development of this nation. I have to mention one thing here. The senior leaders of the Opposition Party, the BJP, are present here. Most of the leaders are blaming the UPA Government for the sake of politics. But our Government has done and introduced various developmental schemes for the development of this nation. From the period of UPA I onwards to the present UPA II Government, the Government has contributed enormously for the Indian economy.

Here, I would like to quote one Thirukural. It says:

"Urupasiyum ovapiniyum seru paghaiyum
seraa dhiyalvadu naadu."

The meaning of this Thirukural is, the country is strong when there is no starvation, when there is no health hazard, and when there is no external aggression. Starvation should be eradicated. That is why we brought the historical Food Security Bill.

Our UPA Government has brought forward the Food Security Bill. More than 80 crore poor people are going to get the benefit of food materials. It has not been given the name of "Right to Food." It has been given the name of "Food Security Bill." You have to see what an important and historical Bill it is! Our Government has allocated funds for food security. We have to give food to the poor people. Nobody should starve in the country. So, we have brought forward this Bill. In order to eradicate poverty and starvation, we have brought forward this Bill.

Next, the UPA Government has established the Health Mission. Because of the Health Mission, the poor people have become healthier in the country by getting proper medical facilities.

Next is external aggression. Continuously for the last ten years, our UPA Government is ruling this country. We are protecting the people from external aggression. Terrorism was threatening our country in many occasions. Our UPA Government, a strong and a firm Government is protecting this country from the external aggression and also from terrorism. This is the meaning of Thirukkural. We are following it in letter and spirit.

Now, I want to give some replies to our senior leaders from Opposition benches. Shri Yashwant Sinha is the Chairman of the Committee on Finance. He has already told in this august House that the Government should go. Why should we go? People are ready to vote for us in the next elections also. We are providing employment opportunities. Shri Gurudas Dasgupta has told that the UPA Government is not taking drastic steps to create employment opportunity. Previously, he was a real Communist. Now he become capitalist communist. He says that no employment has been created by this Government. I am telling that people are getting employment under MNREGS. In the agricultural area, women, the SC, ST people are getting employment through this scheme . I am hailing from a village area. I am telling you that most of the village people are now getting employment opportunities through MNREGS. Almost crores and crores of people are getting employment. About 4.8 crore households are getting employment opportunities because of the MNREGS. It is giving food for the people. The purchasing power of the people is very important. The purchasing power is enhanced because of the work in the rural areas. It is possible for them to purchase food and also enable to educate their children.

Now, I am submitting only one last point. All are talking about the Current Account Deficit. We are importing crude oil. What was the price of crude oil per barrel in 1998? It was only $ 19 per barrel. Now, what is the price of crude oil in

the international market? It has reached $ 150 per barrel. Shri Yashwant Sinhaji knows very well as to what is the price of crude oil now. We are importing all these things. That is the reason for the Current Account Deficit. Even then, our able Finance Minister in this House, during the discussion on the economic situation in the country, told that from $ 78 billion which is the Current Account Deficit, it has increased to $ 88 billion and he is assuring openly in this House that Government is going to contain it to $ 70 billion within two months. So, he is giving the assurance. Our Government is giving the assurance. It is not only a question of assurance but the Government is addressing the corruption issue also. Our colleague Shri Madhu Goud touched. What about Karnataka? I am not going to go deep into it. I am quoting only one thing from the Bible: Do not see the dust in other's eyes. You have to see the log in your own eyes. Our UPA Government took severe action, even though he belongs to UPA, if there are any charges against him.

Our Government, our Finance Minister and our Prime Minister are striving for the development of the nation through prudent activities; prudent actions are being taken to control our economy to make it strong. I would suggest to the opposition not to create panic among the people for the political reason. With these words, I conclude.

सभापति महोदय : जो सदस्य अपना लिखित भाषण देना चाहें, वे दे सकते हैं। मंत्री जी की रिप्लाई के बाद रघुवंश प्रसाद सिंह जी एक प्रश्न पूछ सकेंगे।

श्री संजय सिंह चौहान (बिजनौर): सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं आपके माध्यम से सरकार को इस अवसर पर यह कहना चाहता हूं कि हमारा जो प्लानिंग कमीशन और वित्त मंत्रालय है, ये जिस आधार पर बजट तैयार करता है, उसके मूलभूत सिद्धांतों में हमें परिवर्तन करना पड़ेगा। मैं शायद सब की समझ से कुछ विपरीत बात कहना चाहूंगा कि गरीबी का प्रचार बहुत ज्यादा देश के बारे में लगातार किया जा रहा है और सारी जो पेमेंट विदाउट प्रोडक्शन वाली नीतियां बन रही हैं, जिससे उत्पादन कम है और खर्चा ज्यादा है, उससे देश की आर्थिक स्थिति पर लगातार नेगेटिव प्रभाव पड़ रहा है।

मैं एक उदाहरण देना चाहता हूं कि 1917 में जब रूस की क्रांति हुई और जारशाही समाप्त हुई। लेनिन ने रूस का कार्यभार संभाला, तो उन्होंने अपनी सबसे पहली प्रॉयरटी में यह रखा था कि चार साल के अंदर हमें हर गांव तक बिजली पहुंचानी होगी। बिजली के पहुंचते ही पूरे देश में उद्योग धंधे, हर चीज बढ़ी और रूस ने पूरी दुनिया में एक समय में राज किया। वहां के लोगों ने अपनी काबलियत का लोहा सबसे मनवाया। आज हमारी जो भी आर्थिक नीतियां बन रही हैं, वे बजाए पेमेंट विदाउट प्रोडक्शन के, लगातार गरीबों की बात सोचने के बजाए नारा ये लगना चाहिए कि हम श्रम कैसे बढ़ाएं। हम उन्हें ऐसे अवसर कैसे दें, जिससे वे ज्यादा से ज्यादा मेहनत करके मुख्य धारा में जुड़ सकें और भारत का आर्थिक विकास कर सकें। मेरा बस इतना ही कहना है।

डॉ. रतन सिंह अजनाला (खडूर साहिब): सभापति महोदय, मैंने भी इस पर बोलने के लिए अपना नाम दिया था।

सभापति महोदय: मैंने आपका नाम लिया था, आप उस समय हाउस में उपस्थित नहीं थे।

Hon. Members, who want to lay their speeches on the Table, they can do so.

***श्री हंसराज गं. अहीरः** सरकार द्वारा अनुपूरक मांगों को पारित करने के लिए लोक सभा में रखा गया बजटीय अनुमान गड़बड़ाने से सरकार को लगातार अनुपूरक मांगों को लाना पड़ रहा है। सरकार सभी क्षेत्रों में असफल साबित हो रही है। यह देश की अब तक की सबसे बड़ी घोटालेबाज सरकार साबित हो गई है। सरकार के द्वारा जनहित के नाम कुछ लोगों को लाभ पहुंचाने की नीति अपनाई जा रही है। कोयला आवंटन घोटला उसका सबसे बड़ा उदाहरण सामने आया है। एक लाख 86 हजार करोड़ रू. की राजस्व हानि का भारी भ्रष्टाचार उजागर होने के बाद सरकार संलिप्तों को बचाने का काम कर रही है। स्वयं उच्चतम न्यायालय द्वारा सरकार को फाईले गायब होने का संज्ञान लेने के बाद भी सरकार इस मामले में लीपापोती करती दिखाई देने से यह भ्रष्टाचार के समर्थन में कार्य कर रही है।

सरकार ने खाद्य सुरक्षा विधेयक लाकर लोगों से भुखमरी से बचाने का दावा किया, लेकिन यह तथ्य से परे है। इस विधेयक के माध्यम से प्रति व्यक्ति केवल 5 किलो अनाज उपलब्ध कराया जा रहा है जो कि नाकाफी है। ऐसे में उसकी आजीविका के अन्य जरूरी आयामों को नजरअंदाज करने का काम किया जा रहा है। आज किसान अपने परिश्रम से अनाज उगा रहा है, उसकी मेहनत के कारण देश में अधिक अनाज उत्पादन संभव हो पाया है। लेकिन उसे उसके लागत मूल्य के अनुसार लाभकारी मूल्य देने की कोई सुनिश्चित व्यवस्था नहीं है। खाद्य सुरक्षा के लिए नाममात्र 2 या 3 रूपये में अनाज उपलब्ध कराने से किसानों के कृषि उत्पादों के दाम घटने की अधिक संभावना है। आज ही सार्वजनिक वितरण प्रणाली के अंतर्गत हो रहे अनाज वितरण के कारण अनाज कालाबाजारी के जरिए पहुंच रहा है। फिर खाद्य सुरक्षा का कम का अनाज कालाबाजारी के द्वारा बाजार में अपने से किसानों के कृषि उत्पाद का दाम गिर सकता है और एक बात पर सरकार ने ध्यान नहीं दिया । आज ही देश के कृषि उत्पाद का करीब 40 फीसदी अनाज भंडारण के अथान में नष्ट या खराब हो जाता है। देश में भारतीय खाद्य निगम के पास उचित भंडारण और अनाज वितरण प्रबंधन को संचालित करने के लिए आवश्यक कार्यबल उपलब्ध नहीं किए गए । खाद्य सुरक्षा को वास्तव में लाने की जल्दबाजी क्यों की जा रही है, यह समझ से परे है। सरकार किसानों को लाभकारी समर्थन मूल्य देना सुनिश्चित करने के साथ-साथ उचित भंडारण और वितरण हेतु उचित प्रबंधन की व्यवस्था करे, फिर यह खाद्य सुरक्षा विधेयक लाए तो बात बन सकती थी। लेकिन इसे चुनावी शगूफे में देखा जा रहा है।

मैंने इसके पूर्व देश की भौगोलिक विषमता और सिंचाई की विभिन्नता को देखते हुए सरकार द्वारा घोषित किए जा रहे न्यूनतम समर्थन मूल्य नीति में बदलाव करने की आवश्यकता को सरकार के सामने

---

*Speech was laid on the Table

लाया है। आज देश के किसानों को भी महंगाई का सामना करना पड़ता है। सरकार उद्योगों के लिए बेल आउट पेकेज दे रही है। लेकिन किसानों की बदहाली को संज्ञान लेकर उसे सुधारने के लिए कोई कदम उठाए नहीं जा रहे हैं। राज्य के कृषि मूल्य आयोगों द्वारा केंद्रीय सरकार के कृषि मूल्य आयोग को उस राज्य की स्थानीय स्थिति और आवश्यकता के अनुसार न्यूनतम समर्थन मूल्य में बढ़ोतरी करने की सिफारिशें वर्षों से की जा रही हैं। लेकिन सरकार द्वारा इसे नजरअंदाज कर समान समर्थन मूल्य घोषित करने की नीति के कारण देश का कृषि और कृषकों पर कुप्रभाव स्पष्ट दिखाई दे रहा है। एक जानकारी के अनुसार 2001 में देश में 12.73 करोड़ किसान थे, जिनकी संख्या 2011 में घटकर 11 करोड़ 87 लाख हो गयी। इस प्रकार 80 लाख 60 हजार की गिरावट दिखाई दे रही है। इसी तरह, 2001 में 10 करोड़ 68 लाख कृषि मजदूर थे जो 2011 में बढ़कर 14 करोड़ 43 लाख हो गए हैं। देश में सरकार द्वारा कृषि की लगातार उपेक्षा से 16 राज्यों के 195 जिले सूखा पीड़ित चिन्हित हो गए है। सरकार की उपेक्षा से देश की कृषि की बदहाली हो गयी। कभी भारतीय अर्थव्यवस्था का आधार रही कृषि अब सकल घरेलू उत्पादन का केवल 14.9 फीसदी हिस्सा रह गई है। केवल कृषि ही नहीं देश का हर तबका इस सरकार की असफलता से लगातार प्रभावित हो रहा है। आज रूपए के हो रहे लगातार अवमूल्यन के कारण निर्यात महंगा हो गया । इसके कारण पेट्रोल, डीजल महंगे खरीदने पड़ रहे हैं। अनाज, सब्जी सहित रसोई गैस महंगे होने से हमारा घर का बजट डगमगाया है। हमारी गृहणियों को घर चलाना और भी कठिन हो गया है। सरकार किसानों के दामों को नियंत्रित करती है, लेकिन उद्योग, सेवा तथा औषधि और अन्य क्षेत्रों में बढ़ते दामों को नियंत्रित करने का कोई प्रयास होते नहीं दिखाई दे रहा है।

देश में रोजगार सृजन के अभाव में बेरोजगारी लगातार बढ़ रही है। रोजगार उपलब्ध कराने के लिए सरकार की असफलता से विश्व की सर्वाधिक युवा आबादी वाले अपने देश में भारी जनाक्रोश निर्माण होगा । सरकार को चाहिए वह कि ग्रामीण क्षेत्र समेत, शहरी क्षेत्रों के युवाओं को रोजगार उपलब्ध कराने के कार्यक्रम चलाए । इसके लिए आवश्यक संसाधन, प्रशिक्षण और वित्तीय सहायता तत्काल उपलब्ध करा दे। लेकिन सरकार अपनी असफलता से इतनी विवश और लाचार बनी हुई है कि इस सरकार से अब किसी क्षेत्र में उन्नति की अपेक्षा करना व्यर्थ है।

इस वर्ष पूर्वी विदर्भ क्षेत्र में भयावह अतिवृष्टि और बाढ़ की स्थिति बनी हुई है। अतिवृष्टि तथा बाढ़ के कारण कृषि भूमि के खिसकने और तबाह होने से फसलें बर्बाद हो गयी। किसानों पर बैंक तथा साहूकारों का कर्ज चढ़ गया और फसलें तबाह होने से वह निराश हो गया । उसे राज्य सरकार से आवश्यक सहायता उपलब्ध नहीं हो रही है। इसका संज्ञान लेकर केंद्र सरकार किसानों को वित्तीय सहायता उपलब्ध कराने के लिए एक विशेष पैकेज की घोषणा करे। इस अतिवृष्टि और बाढ़ में शहरी क्षेत्रों में भी भारी तबाही मची,

कई मकान ध्वंस और क्षतिग्रस्त हो गए। इन लोगों के पुनर्वास और राहत कार्य की जिम्मेवारी केंद्र सरकार को लेनी होगी । जवाहर लाल नेहरू राष्ट्रीय पुनरूत्थान मिशन के जरिए चन्द्रपुर महानगर पालिका क्षेत्र, वणी, घाटजी, आर्णी नगरपालिका क्षेत्र के मकानों के पुननिर्माण के लिए आवश्यक वित्तीय सहायता की सरकार घोषणा करे। इसी तरह ग्रामीण क्षेत्र में भी इंदिरा आवास योजना के अंतर्गत मकान बड़ी संख्या में बनाने के लिए सरकार तत्काल कदम उठाने का अनुरोध कर अपना वक्तव्य समाप्त करता हूं।

***SHRI SAMEER BHUBAL (NASHIK):** At the outset, I would like to express my concern over the economic situation of the country. The economy of the country is in doldrums and it is a very dangerous trend. It appears that all control over the economic drivers have been lost. There is steep rise in the prices of essential commodities and foods articles. It has become very difficult for a common man to survive in present scenario. Rupee is losing its strength and credibility very fast. Today it stands at 68 against dollar. It has lost 21 percent in the last three months. The cost of Gold is touching 35000 Rupees. The Sensex is also coming down very fast. There are no jobs in the market. As per the NSSO survey, there are 2.3 million unemployed youth and the number is increasing every day. With the devaluation of rupee, export is badly affected. Are we drifting toward an economic emergency?

A recently published article in 'Financial Express' gives startling facts about negative growth in the mining and manufacturing activities in the country which is one of the main cause for present economic situation and devaluation of rupee. Mining in the year 2009-10 was growing at a very good rate of 8 per cent. Now there is negative growth in mining. It is minus 2.3 percent in 2011-12. In the last 2 years the growth in mining sector is negative.

India's iron ore production was 218 million tonnes in 2009-10, it is now around 100 million tones. Steel plants are surviving on imported iron ore. In 2009-10, we exported 117.37 million tonnes of iron ore. Today we import more than five million tonnes of iron ore. This is the situation when we have a huge reserve of iron ore in the country. For the sake of comparison our current steel production is 80 million tonnes compared to China's 780 million tones.

Same is the position with coal. We have tremendous reserves of coal. But the power generation plants in the country are surviving on imported coal. In the recent past, our coal import has doubled. Coal India limited which has monopoly on the coal reserves of the country does not have coal for running or new plants in

* Speech was laid on the Table.

the country which is affecting the economy of the country. Its production is static at around 600 million tones.

India has the third largest bauxite reserves in the world. But soon we will likely be a bauxite importer to feed our plants that produce a bare 1.5 million tonnes of aluminum while China, with no bauxite, produces 20 million tonnes.

Today it has become difficult to get even sand, stones and soil for bricks. It is affecting our construction activities besides construction of roads.

As a result of this downward trend in the mining and manufacturing activities, lakhs of people have lost jobs. With the stoppage of mining of iron ore in Goa its economy has been affected and investment of crores of rupees is lying idle. In tribal belt of Odisha stopping of bauxite mining have resulted in lakhs of tribal people losing the work.

Though some of the problems in mining sector are due to judicial pronouncements, the Government cannot be a mute spectator or helpless in such a situation. It can exercise its authority or the authority of Parliament in this regard to remedy the situation.

Two days back only the Finance Minister has announced 10 point plan to boot growth. Why has he come so late in the day? What was he waiting for? And who stopped him from taking effective measures? Moreover some of the points appear to be rhetoric in nature as they were announced earlier also with the same enthusiasm but with no result. A case in point is the growth in manufacturing sector it has been announced a number of times earlier also.

I would also like to express my concern on the declining trend in the GDP growth of the country. In the last fiscal year 2012-13 it was only 5.2%. This is one of the slowest GDP growths in the last decade. In the industrial sector, which is sizing more than ¼ of the total GDP, the performance was significantly at par with the growth of merely 1% of in 2012-13 as against 4.6% in the first half of 2011-12. The under performing manufacturing sector, particularly the capital goods

industry, causes a real challenge for the country. Therefore, it is a matter of concern as slower growth affects the overall economy of the country.

Coming to the issue of rise in the prices of commodities of daily use including food and vegetables, it is known to everybody that the prices in the market are skyrocketing and the Government is not able to control the prices. The prices of vegetable and foodgrains have crossed all the barriers and it has become very difficult for a poor man to survive and feed his family in such an environment. The situation of rise in the prices is there for some time. It is the duty of the Government to take some concrete measures to control the price rise. The kind of definition given by the Government to the people living below poverty line is further adding the misery of the poor people who are fighting for survival. Same is the case of rise in the prices of petroleum products particularly petrol. The budget of the common man in respect of transportation is increasing very now and then. Further, the Government has also decided to increase the price of diesel in a phased manner. This decision of the Government is going to hit he common man and the farmers very severely because every increase in the price of diesel is bound to increase the prices of commodities – food, vegetable etc. It will also increase the transportation cost in the public conveyance.

As regards the availability of power in the country, it is painful to not that even after 67 years of Independence; many areas in the country do not have electricity including Maharashtra. There is a shortage of electricity in the country except two-three States which are power surplus. Under the 11th Plan, the target to total electricity generation was revised twice and it was drastically reduced. Now, the 12th Plan is in progress. I hope the target of electricity generation will not meet the same fate as in the 11th Plan. One of the basic reasons for shortage of electricity is the shortage of coal production in the country. As already pointed out by me, we do not have enough coal to supply to various coal based power plants and as a result of this, many of the power plants are running much below their production capacity. The coal production never matched the supply which is

needed to feed the power plants. There is enough coal reserve in the country but still many of the power plants including some of the power plants of the central PSUs survive on imported coal. It is, therefore, felt that coal production the country has to be enhanced in a big way for which the Government has to take some concrete steps.

The health care system in the country is at a very pathetic stage. There is very minimal Government intervention in providing health care to the people. It has been reported that out of total money spent by a person for availing medical facilities, including medicines, 70% of this expenditure is coming from the pocket of the person which is very high. If we compare this out of pocket expenditure with our neighbouring countries, which are also developing countries, it is too high. There has been a constant demand and assertion from the Government that the expenditure on health care shall be at least 3% of the GDP. However, I am constrained to observe that the total expenditure on DGP as on date is not more then 1.1% of the GDP. Connected with this is an issue of spurious drugs. It is a big racket which is surviving because of the laxity of the Government agencies. On one hand, the people are spending a lot of money from their pocket to buy costly medicines. On the other hand, they are getting spurious drugs. This is a double loss to the person. There should be a heavy crack down on the persons engaged in selling fake drugs.

In education sector, it has been promised for years together that the expenditure on education would be 6% of GDP but till today it is hardly 3% of the GDP and as a result, the education sector is suffering particularly the higher education. As per the statement of the HRD Minister, we require hundreds of universities to educate the youth of our country which is a force to be reckoned with. It is true that it may not be possible for the Government to open such a large number of universities and private sector participation has to be invited to share the cost but the Government must move in this direction with a constant pace so that our youth can be provided higher education.

I will also like to raise the issue of the devastation caused by the natural calamity in Uttrakhand. In our zeal to development, we are playing with the Mother Nature and destroying the ecological balance at many places. This is not only true for Uttrakhand but for many other places which are sitting on a time bomb which can explode any time. There is a lesson to be learnt from the Uttrakhand that in future strict norms of environmental clearances have to be adopted to save the environment and the ecological balance in our biological diversified country. Along with the environmental concern, there is also a need for strong preparedness to face any natural disaster.

Water management is another area which needs to be looked at very seriously. In many States, water table has gone very deep and it is costing a lot to extract water very such a depth. At the same time, there are many area which are flooded every year and the water goes waste in rivers and sea without any conservation. If we do not look towards the conservation and harvestation of water, there is going to be a severe water crisis in the country which will not only affect our agriculture but the whole of the economy.

* SHRIMATI POONAM VELJIBHAI JAT (KACHCHH): I want to kindly ask for your attention on the sorry state of our Country in the world scenario as when I went for a meeting of FICCI to Germany in 2009. There was a talk from German Government that there was red tapism in the Country and there was a policy paralysis in the Country which was not good for the future of the Country. But even after 3 years I see the same problems we are facing and there is no change in the attitude of the Government and the sorry state of the rupee when our future could have been very bright. But because of not taking adequate steps our imports are increasing and exports are decreasing. So, I feel there is a need of a big policy change and a positive attitude towards imports and exports and agriculture in the Country which will bring a new change in the world for thinking of India as a new horizon in the world scenario.

* Speech was laid on the Table

***डॉ. विनय कुमार पाण्डेय (श्रावस्ती):** अनुपूरक मांगों का समर्थन करते हुए मैं, सरकार का ध्यान अपने निर्वाचन क्षेत्र की तरफ आकृष्ट करना चाहूंगा कि इंदिरा आवास योजनान्तर्गत आज भी बीपीएल सूची का संतृप्त न होना, समय-समय पर जनता द्वारा जानकर विषाद होता है कि बीपीएल सूचीबद्ध सामान्य के अतिरिक्त अभी भी एससी, ओबीसी, एवं थारू जनजातियों की संतृप्तता नहीं हुई, जिस विषय पर अनेक पत्र मेरे द्वारा जिला प्रशासन एवं शासन को भी भेजे गए परंतु संतृप्तता की जानकारी अभी तक मुझे नहीं दी गयी जबकि विजिलेंस कमेटी का भी यह विषय मुद्दा रहा है ।

राजीव गांधी ग्रामीण विद्युतीकरण योजनान्तर्गत जनपद बलरामपुर एवं श्रावस्ती जो कि मेरा निर्वाचन क्षेत्र रहा है, प्रदेश सरकार द्वारा संस्तुति पत्र सहित डीपीआर अभी तक आरईसी को प्राप्त न होने से भारत सरकार से धन की उपलब्धता नहीं हो पा रही है ।

ग्रामीण शुद्ध पेयजल योजनान्तर्गत अभी तक जनपद बलरामपुर एवं श्रावस्ती में ग्रामीण पाईपलाइन पेयजल उपलब्ध न हो सकने से लोगों को अर्सेनिक युक्त् दूषित जल ही पीने को मजबूर होना पड़ रहा है ।

बोर्ड एरिया डेवलपमेंट योजनान्तर्गत बार्डर से लगे 15 किलोमीटर तक के गांवों को विद्युतीकरण, नाली, सीसी रोड एवं सोलर लाइट से संतृप्त कर विकसित किया जाय ।

एमएसडीपी तथा बीआरजीएफ योजनान्तर्गत प्रत्येक वित्त वर्ष में प्रति विकास खण्ड कम से कम 5 गांवों का आधारभूत संरचना युक्त विकास यथा सम्पर्क मार्ग/पेयजल/वद्युतीकरण सौर ऊर्जा एवं रोजगार सृजन के कार्यक्रमों को लागू कर वित्तीय वर्षवार समयबद्ध तरीके से गांवों का विकास संभव किया जाय ।

वृद्धावस्था/विकलांग/विधवा पेंशन योजना हेतु न्याय पंचायत स्तर पर कैंप लगा कर निर्बलों का चयन एवं लाभार्थी के श्रेणी में लाया जाए ।

मुझे पूरा विश्वास है कि मेरे उपरोक्त सुझावों पर फलदायी एवं समयबद्ध निर्देश जनहित में जारी करने की कृपा होगी ।

---

* Speech was laid on the Table

***श्री पन्ना लाल पुनिया (बाराबंकी):** वित्त मंत्री जी को बधाई देता हूं कि उन्होंने अत्यंत आवश्यक मदों पर अतिरिक्त धनराशि की मांग रखी है । उत्तराखण्ड में भीषण तबाही के लिए और वहां केदारनाथ मंदिर के पुनर्निर्माण हेतु प्रावधान किया गया है । किसानों के लिए अलग से धनराशि दी गई है । ए.एम.यू. तथा बी.एच.यू. के लिए धनराशि दी गई है । महिला बैंक के लिए भी धनराशि का प्रावधान किया गया है । पंचायतों के सशक्तिकरण के लिए धनराशि दी गई है । हथकरघा, महिला कल्याण के लिए अतिरिक्त धनराशि दी गई है।

वित्त मंत्री जी ने अर्थव्यवस्था को ध्यान में रखते हुए अनुपूरक मांगों का प्रस्ताव रखा है जिसका मैं समर्थन करता हूं ।

* Speech was laid on the Table

*SHRI A.T. NANA PATIL (JALGAON):** First I want to place my view regarding this Government. This UPA Government has failed in every segment. It may be governance. It may be financial aspects, economic aspects, social sector. The Indian people suffered a lot during the governance of UPA since last 10 years. The inflation is very high, the value of Rupee is declining day- by- day. The credibility of this Government is going down rapidly with the value of rupee in market. This Government is spending a lot of money on unnecessary works. There is no enough control of Government over the market. The prices of onion are soaring day by day, but the Government has not framed any policy for a common man. The cost of foodgrains are touching the sky but the Government is not giving any consideration. Millions of tones of food grain is wasted every year, which is sold to the liquor factory owner. This shows that this Government is giving priority to the manufacturing of liquor rather than giving the foodgrains to poor people to end their hunger.

The government is failed to protect our foodgrain produced by farmers due to its non action for creating the storage facilities. Secondly the Government has not collected the service tax, income tax and other revenues from the big giants. This Government has not collected the huge amount of tax revenue. The Government should declare the amount of loan given by banks to various industrialist, businessmen, which is not yet recovered. This government has no right to spend the public money in this way. I want to mention the case of National Stock Exchange Limited (NSEL) which is currently discussed in this Hon. House. The Hon. Minister must assure why there is no coordination amongst the ministries or the implementing authorities to ensure smooth working of such stock markets and healthy environment for investment in the case of NSEL?

Someone from the Government needs to coordinate all the ministries' to ensure cohesion to save the public money. Surprisingly this is not done by this

---

* Speech was laid on the Table.

Government. Had this been done, the recent scam of National Stock Exchange (referred as NSEL hereafter) would have come up.

in case of NSEL, this Government has totally failed to protect the investor’s interest. The Government allows the NSEL to go ahead with the fraud even after knowing the case. In 2012 the Hon. Minister informed about the fraud and illegalities made by NSEL to this hon. House. However no action was taken by the ministry against NSEL. The case was not handed over to CBI or any other investigation agency. The government should inform regarding what action is taken on NSEL issues. Whether the government is interested to fix the responsibility in the case of NSEL? Whether the government has recovered the tax and the legitimate revenue from the NSEL as per the Income Tax Act and other revenue acts? If NSEL has not paid their tax liabilities to the government, then this Hon. House has a right to seek the information on who are the ministers, who were remained present during several functions of NSEL? This is a clear case of government sponsored fraud. Will the Hon. Minister reply to this hon. House on these issues.

This Government has not provided enough funds for the Prime Minister Gram Sadak Yojna. The centrally sponsored schemes for SC/ST did not get sufficient finance in the budget. There is no enough funding for the welfare of the farmers in this country. The fact remains that this government has no means of finance for the poor and the common man. TheGovernment has miserably failed to protect the interest of common man. In spite of giving huge finance to the industry sector, there is no employment generation, the economy of the country is depleting day by day. The tax collected from common man is spent on giving subsidies to the big giants in the industry, however there is no outcome from these financial resources. The government is responsible for loss of finance which cannot be now recovered. The government should place all the information on the Table of this House regarding revenue lost during last ten years due to inaction of this Government.

The Government misled this august House regarding the privatization of the airports. The Government has put the amazing figure before this House regarding the aviation sector. However, today what is the condition of the airports which are privatized? The hon. Minister should inform the House regarding benefit of the privatization of the airports. How many flights are added after the airports are handed to private parties? Whether there is any time saving for takeoff and landing of the flights? Everything is same before and after the privatization. Then what was the need for handing over our well- maintained airports of private airports to private parties? There is huge loss of public money and property in the case of privatization. Nonetheless the people are paying more for the maintenance of the huge airports which are not needed for the present needs. Even after 15-20 years, the number of air passengers in our country will not rise significantly. Then there is a doubt raised in public mind that this government has created the imaginary figures to ease the privatization of airports. Are our government servants are so useless that they cannot maintain the airports? This should be stopped somewhere. This government has no right to dispose of the public wealth by cheating the nation and by way of misleading this Hon. Parliament. This government has made a mockery of the poverty by giving the miraculous figures on the survival of the common man. The Ministers from this government are doing astonishing speeches on poverty and nobody is asking answers from them. The fact remains that this Government has lost its credibility. This government is surrounded by multi million rupees scams and frauds.

I would like to mention here that the Government should take an immediate measure to improve the economy. However, this time the Government should not do the experiment of providing the direct huge money to big industrialist or businessmen, but to provide the direct financial assistance common man, poor people, farmers so that they can strengthen the economy of this country.

***श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** सरकार ने बीते शुक्रवार को आर्थिक वृद्धि के आंकड़े जारी किए जिनमें अनुमान लगाया है कि इस वित्त वर्ष की अप्रैल-जून तिमाही के दौरान अर्थव्यवस्था 4.4 फीसदी की रफ्तार से बढ़ी है । यह वैश्विक मंदी वाले वित्त वर्ष 2008-09 की चौथी तिमाही के बाद से किसी तिमाही में विकास की यह न्यूनतम दर है । विश्व बैंक द्वारा प्रकाशित अंतरराष्ट्रीय कारोबार रिपोर्ट 2013 में कहा गया है कि भारत में कारोबारी गतिविधियों में कदम -कदम पर कठिनाइयां हैं । रिपोर्ट में कारोबारी प्रतिकूलता के पैमाने पर भारत को 185 देशों में 132वां स्थान दिया गया है । 20 अगस्त 2012 से 20 अगस्त 2013 तक के एक वर्ष के दौरान एशियाई मुद्राओं में भारतीय रूपए में सबसे ज्यादा गिरावट आई । एक डॉलर की कीमत 65 रूपया के पार पहुंच गई है । सरकार मुद्रास्फीति के मोर्चे पर अपनी जिम्मेदारी का निर्वहन करने में पूरी तरह से विफल रही है । बढ़ते राजकोषीय घाटे के साथ सरकार के सामने आर्थिक जगत में उत्साह तथा विश्वास जगाना मुख्य चुनौती है । भारत के वित्तीय अनुशासन के लिए पूरे देश को प्रयास करने की आवश्यकता है । मेरा सरकार से निवेदन है कि वह तमाम गैर जरूरी सरकारी फिजूलखर्ची पर रोक लगाए । आज देश में आर्थिक अंधकार की जो स्थिति उत्पन्न हुई है, उसके लिए सरकारी फिजूलखर्ची काफी हद तक जिम्मेदार है । यह विडंबना है कि आज देश में सरकार का संचालन कर रहे व्यक्तियों में कई अर्थशास्त्रियों की मौजूदगी के बावजूद देश आर्थिक रसातल की तरफ जा रहा है तथा देश के आम आदमी की निरंतर दुदर्शा हो रही है । हम सभी लोग इसी तरह विगत वर्षों में लगातार इसी सदन में देश को आर्थिक संकट से निकालने की चर्चा करते रहे हैं लेकिन कोई सार्थक नतीजा नहीं निकला है ।

मेरा सरकार को विनम्र सुझाव है कि वह अर्थव्यवस्था को पटरी पर लाने के लिए देशी फार्मूला अपनाए तथा देश के हर हाथ को काम और हर खेत को पानी की उपलब्धता सुनिश्चित करें क्योंकि भारत के आर्थिक विकास के रास्ते देश के खेतों और गांवों से होकर ही निकल सकते हैं ।

* Speech was laid on the Table

*__श्री राम सिंह कस्वां :__ रूपए की कीमत गिर रही है। इससे पूरा देश चिंतित है। आम आदमी का सरकार से भरोसा उठ गया है। सरकार खाद्य सुरक्षा विधेयक लेकर आई है। हम भूखे नहीं रहे, लेकिन अनाज पैदा करने के लिए सरकार ने एक भी कार्य नहीं किया है जिससे अनाज का उत्पादन बढ़े । राजस्थान में इंदिरा गांधी नहर परियोजना वर्षों बाद आज भी अधूरी है। उसका कार्य पूर्ण नहीं हो पाया है। आज भी मेरे क्षेत्र में भूमि पानी के अभाव में अनाज पैदा नहीं कर पा रही है। बार-बार अकाल पड़ते हैं। अगर यह परियोजना पूरी हो जाती है, तो किसान तो खुशहाल होगा ही देश को भी अन्न सुरक्षा प्रदान करने में बहुत राहत मिलेगी। आज भी पंजाब, राजस्थान नहर के पानी का हिस्सा 060 एम.ए.एफ. नहीं दे रहा है। सिधमुख कैनाल व अमरसिंह ब्रांच के हिस्से का पानी 0.47 एम.ए.एफ. आज भी नहीं मिल रहा है। आप कैसे खाद्य सुरक्षा के वायदे को पूरा करोगे? मेरी सरकार से मांग है कि उक्त पानी दिलवाने में राजस्थान सरकार की मांग को पूरा करे। सरकार ने फसल बीमा योजना चालू की, उससे भी किसान को कोई राहत नहीं मिल रही है। कंपनियां ऐसा नियम बना रही हैं जिससे किसान को कोई राहत न मिले।

मेरे संसदीय क्षेत्र चुरू, राजस्थान के बैंकों ने फसल बीमा का प्रीमियम काट लिया है। बीमा कंपनियों द्वारा प्रीमियम के अनुसार मुआवजा राशि का भुगतान नहीं किया जा रहा है। किसान इस मांग को लेकर काफी दिनों से धरने पर बैठे हैं। तारानगर में तो निहत्थे किसानों पर लाठी चार्ज किया गया । किसान खुशहाल नहीं होगा तो देश खुशहाल कैसे होगा? मेरी सरकार से मांग है कि किसानों से काटे गए प्रीमियम के अनुसार ही फसल बीमा मुआवजा का भुगतान किया जाए ।

---

* Speech was laid on the Table

*श्रीमती जयश्रीबेन पटेलः मैं वर्ष 2013-14 के लिए अनुदानों की पहली अनुपूरक मांगों (सामान्य) पर चर्चा तथा मतदान पर अपने विचार प्रकट करना चाहती हूं।

भारतीय अर्थव्यवस्था कुप्रबंधन की शिकार हो गयी है। यूपीए सरकार के चलते अर्थव्यवस्था दिन-प्रतिदिन बिगड़ती ही चली जा रही है। यूपीए सरकार राष्ट्रीय दिवालिएपन की कीमत पर लापरवाही के साथ सत्ता में आने को बेचैन है । ऐसे में रूपए का धराशाई होना साफ दिखाई देता है।

लड़खड़ाती अर्थव्यवस्था को नियंत्रण में रखने के तमाम दावों के बावजूद आर्थिक मोर्चे पर दिखने वाले हालात न सिर्फ चिंताजनक हैं बल्कि भयावह भी हैं।

डॉलर के मुकाबले लगातार कमजोर होता रूपया, बेलगाम होती महंगाई, सबने आम आदमी-देशवासी के मन में घबराहट का भाव पैदा कर दिया है। लगातार लुढ़कते रूपए ने महंगाई बढ़ाने में भी भूमिका निभाई है। बढ़ती महंगाई से आज हर वर्ग परेशान है, बदहाल है, लेकिन सरकार के स्तर पर इससे निपटने के ठोस उपाय नजर नहीं आ रहे है।

वित्त मंत्री जी ने कहा कि घबराइए नहीं रूपया फिर वापसी करेगा अगर ऐसे खोखले दावों से अर्थव्यवस्था की सेहत सुधरने वाली होती तो कब कि सुधर जाती ।

देश को पिछले पांच साल से आश्वासन ही आश्वासन मिल रहे हैं। एक अर्थशास्त्री प्रधानमंत्री और वित्त मंत्री के रहते ऐसे हालात की कल्पना शायद ही किसी ने की होगी । लेकिन जैसे रूपए के हालात आज हैं उसे देखते हुए लगता है कि अर्थशास्त्रियों ने मिलकर देश की अर्थव्यवस्था को भटका दिया है।

उभरती अर्थव्यवस्था और बढ़ती युवा आबादी का देश आज समस्याओं में घिरा दिख रहा है।

रूपए की गिरावट जिस तरह थमने का नाम नहीं ले रही है उससे यह स्पष्ट है कि भारतीय अर्थव्यवस्था की समस्याएं गंभीर रूप ले चुकी हैं । आज रूपए की स्थिति भारतीय अर्थव्यवस्था की हालत का परिचायक बन गई है। गिरता रूपया भारतीय अर्थव्यवस्था की कमजोरी का प्रतीक है।

सारी दुनिया को ये संदेश जा रहा है कि भारतीय अर्थव्यवस्था गंभीर समस्याओं से घिर चुकी है, लेकिन हमारे नीति-नियंता ऐसा आभास करा रहे हैं जैसे देश की जनता गिरते रूपए से बेवजह ही परेशान हो रही है। जिस तरह रूपए की स्थिति गिर रही है उससे साफ जाहिर होता है कि हमारे नीति-नियंता यह समझ पाने में विफल हैं कि अर्थव्यवस्था की समस्याओं का समाधान कैसे किया जाए ।

---

* Speech was laid on the Table

वित्त मंत्री और प्रधान मंत्री जी यह बताए कि क्या कारण है कि विदेशी निवेशक भारत से मुंह मोड़ते चले जा रहे हैं। प्रधान मंत्री जी कहते हैं कि अर्थव्यवस्था विशेषकर रूपए के गिरने का कारण वैश्विक संकट है यह सत्य नहीं है। विश्व अर्थव्यवस्था इस समय ऊपर उठ रही है।

वर्तमान में हमारी बिगड़ती स्थिति का कारण वैश्विक संकट नहीं बल्कि घरेलू नीतियां है। भ्रष्टाचार के कारण हमारे उद्योगों की लागत ज्यादा आ रही है और हमारे निर्यात विश्व बाजार से बाहर हो रहे हैं। विदेशी निवेश से मिली पूंजी का उपयोग अय्याशी में करने के कारण रूपया टूट रहा है।

डॉलर के मुकाबले रूपए का गिरना लगातार जारी है। इसकी निस्संदेह वजह संप्रग सरकार के नौ वर्षों का 339 अरब डॉलर का चालू खाता है। यह रूपए के गिरने का एक मजबूत कारण है।

बड़े कर्ज का कारण है चालू खाता घाटाः 2008 के बाद के बजट घाटे से 21.6 लाख करोड़ सार्वजनिक कर्ज में जुड गया है। चालू खाता घाटे को कम करने के लिए बड़ी मात्रा में बाहरी कर्ज की जरूरत आन पड़ी है।

लुभावनी कर कटौती बनाम चालू खाता घाटाः राजस्व घाटे की अपेक्षा अप्रकट प्रोत्साहन ज्यादा बुराई की जड़ है। सीमा शुल्क संचय जो वर्ष 2007-08 में एक लाख करोड़ रू. था वह घटकर 2009-10 में मात्र 83 लाख रूपए ही रह गया है यानि 17 फीसदी हानि हुई है।

अमेरिकन अर्थतंत्र के सुधार की चिंता में वर्तमान सरकार ने भारतीय अर्थतंत्र पायमाल किया है। अमेरिकन डॉलर के सामने रूपया 66.05 तक पहुंच गया है और डॉलर एक पाउंड के मुकाबले 100 से ज्यादा लुढ़क गया है। डॉलर की, पाउंड की बात तो छोड़ो पाकिस्तान, बंगलादेश और श्रीलंका जैसे पड़ोसी राज्यों के सामने भी रूपया 8 से 19 प्रतिशत तक टूट गया है।

इस देश में दोहरा अर्थतंत्र चल रहा है एक इंडिया का एक भारत का, हमारे देश में सहूलियत से बीड़ी, तंबाकु और शराब मिल जाती है लेकिन दूध, घी, अनाज सुलभ नहीं है।

यूपीए-2 सरकार की विशेषता घटने से आर्थिक कटौती पैदा हुई है रूपए के साथ-साथ सरकार की आबरू की भी निलामी हो रही है। शेयर बाजार को देश की आर्थिक नीति का बैरोमीटर कहा जाता है लेकिन बॉम्बे स्टॉक मार्किट का सेंसेटिव इंडक्स लुढ़कता जा रहा है इससे पता चलता है कि हमारा अर्थतंत्र आईसीयू में चला गया है।

रिजर्व बैंक के नकली उपायों से लुढ़कता रूपया नहीं बचेगा उसे मजबूत बनाना है तो अर्थतंत्र का एक ही मूलभत सूत्र निकास ही विकास, नहीं तो विनाश-रकास होगा।

प्रधानमंत्री के आश्वासन-जीडीपी के लक्ष्य 8.2 हम हासिल कर पाएंगे लेकिन हम 5 पर ही ठहर गए हैं। आयोजन पंच के जादुई आंकड़े की चमक से जमीनी हकीकत अगल है। देश में गरीबी में घाटा नहीं

बल्कि गरीबों में घाटा हुआ है। पिछले दो दशकों से गरीबी में घाटा 1.75 से 2.0 के आसपास था लेकिन पिछले 2 सालों में चमत्कारिक रूप से 16.5 कैसे हो गया ?

भारत का विकास दर दुनिया में दूसरे नंबर पर है ऐसे में वित्त मंत्री जी का बयान अर्धसत्य है क्योंकि भारत का वर्तमान विकास दर 4.8 है और चाईना का 7.7 है।

हमारे प्रधानमंत्री को बोलना पडता है कि 1991 की स्थिति भारत में नहीं है यह बताता है कि वर्तमान केन्द्र सरकार अर्थतंत्र की बातों में चारों ओर से घिर गया है। किसी भी देश की अर्थतंत्र की तंदुरूस्ती का आधार उसकी राजकीय तंदुरूस्ती पर निर्भर है। यूपीए सरकार जो अनेक घोटालों से घिरी हुई है और ऑक्सीजन पर है। अर्थशास्त्री प्रधानमंत्री भारत अर्थशास्त्र को उभारने में न कामियाब रहे ।

अगले चुनाव तक प्रजा के नसीब में महंगाई, गरीबी, बेकारी की चक्की में पिसना लिखा ही है क्योंकि इस यूपीए सरकार को पॉलिसी-पैरालीसिस हो गया है।

भारत की गरीब और समाजवादी प्रजा प्याज, पेट्रोल, डीजल और डॉलर की बढ़ती कीमतों के बीच घुटकर रह गयी है।

बेहतर होगा कि कमजोर होती अर्थव्यव्यवस्था की परवाह सत्ता पक्ष भी करे और साथ ही विपक्ष भी, यह समय संकीर्ण राजनीतिक हितों की चिंता करने का नहीं बल्कि देश की अर्थव्यवस्था को बचाने का है।

मैं निम्न सुझाव देना चाहती हूं

1. केंद्र सरकार को अर्थव्यवस्था में सुधार के लिए ईमानदारी से प्रयास करने चाहिए।

2. सरकार को दावों और घोषणाओं के साथ साथ अर्थव्यवस्था को पटरी पर लाने की तरफ ज्यादा ध्यान देना चाहिए।

3. यूपीए सरकार को इम्पोर्ट डयूटी बढाने, विदेश से इम्पोर्टेट टीवी लाने पर रोक लगानी चाहिए।

4. बाजार को सरकार की कथनी पर नहीं बल्कि करनी पर फैसले लेने चाहिए।

5. सरकार जल्दबाजी में कोई प्रतिबंध न लगाए ।

6. सरकार आर्थिक सुधारों की प्रक्रिया जारी रखे और बाजारों में स्थिरता लौटने तक का इंतजार करे।

7. वर्तमान में माली अर्थव्यवस्था के कारण से उभरने के लिए वास्तविक अर्थतंत्र-मतलब कृषि, कारखाना क्षेत्र, इंफ्रास्ट्रक्चर एवं सर्विस क्षेत्रों में विकास दर को गति देने तथा जोर-शोर से उठाने की आवश्यकता है।

8. कृषि और पशुपालन हमारे पारंपरिक अर्थशास्त्र की नींव है उनकी उपेक्षा न की जाए क्योंकि उसी से गरीबी और बेरोजगारी से छुटकारा मिलेगा ।

9. गरीबों को कैश सब्सिडी के बदले दूध वाला जानवर दिया तो रोजगारी मिलेगी और गरीबी दूर होगी ।

10. एनडीएमएस राष्ट्रीय आपत्ति मेनेजमेंट के तहत उत्तराखंड जैसी आपदा न आए/पुनरवृत्ति न हो इसके लिए ज्यादा धनराशि आवंटित करके उसको सक्षमता दी जाए।

11. गुजरात और अन्य राज्यों के फसल बीमा योजना के मामले जो लंबित है उसको जल्द से जल्द दिया जाना चाहिए ।

12. पेट्रोल 2.35 रू. और डीजल 50 पैसे और महंगा कर दिया गया है। इनके दामों में बढोतरी पर रोक लगाई जानी चाहिए और जो केंद्रीय टैक्स उनके ऊपर लगे हैं उनको हटा देना चाहिए क्योंकि इससे महंगाई और बेरोजगारी बढ़ती है।

13. इन्कम टैक्स के रेट घटाने चाहिए तथा व्यवसायिकों को राहत देनी चाहिए।

14. महिला और सीनियर सिटिजनों के लिए खास प्रावधान किए जाने चाहिए।

15. सोने के आयात के बारे में जो रूकावट लगाई है उसको वापिस लेना चाहिए।

16. नौकरी करने वाले लोगों को उनकी पूरी तनख्वाह देनी चाहिए।

17. अर्थव्यवस्था में जो सुनामी आयी है उसको निरस्त करने के लिए कडे कदम उठाए जाने चाहिए।

18. सेना को सूसृजित करना चाहिए और सरहदों पर चीन की तुलना में मूलभूत सुविधाओं में इजाफा किया जाना चाहिए।

19. स्वामी विवेकानंद जी की सार्धसत्ति (150) मनाई जा रही है इसके तहत युवा जो देश की धरोहर हैं (65 प्रतिशत) उनके भविष्य को बेहतर बनाने के लिए कौशल्य वर्धक (स्किल डेवलपमेंट) के कार्यक्रम बनाकर रोजगार में बढ़ावा करना अनिवार्य है।

20. रोड कनेक्टिविटी और नदियों को जोड़ने की योजना को बेहतर बनाना जरूरी है।

21. हिमालय मंत्रालय-हिमालय प्राधिकरण योजना बनाने पर जोर दिया जाना चाहिए क्योंकि हिमालय कि गोद में बसे हुए राज्यों में पर्यावरणीय मामले बढ़ गए है/समस्या रूप बन गए हैं।

22. गुजरात राज्य की तरह केन्द्र में क्लाईमेट चेंज का मंत्रालय बनाने के लिए पुरजोर कोशिश की जानी चाहिए।

23. मनरेगा के कारण कृषि से जो पलायनवाद चल रहा है इसको रोका जाना चाहिए क्योंकि गांव के गांव खाली हो रहे हैं और शहरों में कीडे मकौडो की तरह जनसंख्या बढ़ रही है उसे रोकने के उपाय किए जाने चाहिए ।

24. सब्सिडी और पैकेज पोलिटिक्स यूपीए सरकार ने 2014 चुनाव के तहत जो नीति बनाई है वह संघीय ढांचे के लिए खतरनाक है।

25.खाद्य सुरक्षा बिल, भूमि अधिग्रहण विधेयक लाने की हड़बड़ी चुनावी राजनीति के तहत केंद्र ला रहा है वह भी देश की अर्थव्यवस्था के लिए चुनौती का मामला है। पहले पीडीएस सिस्टम को ठीक करना चाहिए तब कहीं जाके इसमें कुछ हासिल कर सकेंगे।

26. खाद्य सुरक्षा बिल के तहत मध्यम वर्गीय अनाज उत्पादक किसानों के लिए कोई प्रावधान नहीं किए गए इसके बारे से सोचा जाना चाहिए।

27. सामान्य बजट में कृषि और पशुपालन जो देश की अर्थव्यवस्था की रीढ की हड्डी है उनके लिए कम धनराशि आवंटित की मची है उसे बढ़ाया जाना चाहिए।

28. 18 लाख मैट्रिक टन कोयला विदेशों से आयात किया जाता है उसे बंद किया जाना चाहिए और अपनी कोयला खादानों का उत्पादन शुरू कर देना चाहिए।

29. मनरेगा, खाद्य सुरक्षा और कैश सब्सिडी योजना के तहत हर गांव में पोस्ट ऑफिस और राष्ट्रीय कृत बैंकों की शाखाएं खोली जाए तो सुविधा बढेगी ।

30. जवाहरलाल नेहरू अर्बन शहरी विकास योजना मिशन-2 का प्रारंभ करना चाहिए। गुजरात की राजधानी गांधीनगर और सरदार पटेल की जन्मभूमि को इस योजना से लाभान्वित किया जाना चाहिए।

31. एक हजार करोड़ धन राशि वाली महिला बैंक को निर्भया फंड अलोट किया था इसमें कोई प्रगति नहीं हुई है।

***श्रीमती दर्शना जरदोश (सूरत):** अनुदान की पूरक मांग में समर्थन करते हुए भारत की अर्थव्यवस्था पर रूपये का अवमूल्यन से बाजार पर असर पड़ा है । उसके बारे में सोचना चाहिए ।

निर्भया-कांड में जो राशि बताई थी उनकी भी व्यवस्था करनी चाहिए । सोने की कीमत में बढ़ोत्तरी हो रही है और अर्थव्यवस्था में शेयर बाजार में भी अविश्वास का वातावरण बन रहा है । तो शेयर बाजार को भी विश्वास देने की जरूरत है । सतत आर्थिक विकास दर जो घट रहा है उस पर भी सरकार को जवाब देना चाहिए ।

* Speech was laid on the Table

***श्रीमती रमा देवी (शिवहर):** अनुदान की पूरक मांगों पर सरकारी खर्च को सुचारू रूप से चलाने के लिए इसकी आवश्यकता है , जिसके लिए स्वीकृति संसद के द्वारा दी जा रही है । जो विकास कार्य के लिए अपेक्षित है । मैं इन माँगों के लिए सहमति देते हुए सरकार का ध्यान देश की गिरती हुई आर्थिक व्यवस्था की ओर दिलाना चाहती हूँ । रूपये की लगातार गिरावट, सेंसेक्स-निफ्टी का लगातार मार्केट खुलने के साथ 20 % - 100 % तक गिरना एक अच्छा संकेत नहीं है यह संकट का सूचक है । सवाल है कि आर्थिक संकट कुछ दिनों की आर्थिक नीतियों का पर्याय नहीं है ।

यह वर्षों के आर्थिक कुप्रबंधण के कारण आया हुआ संकट है । हमारे पूंजीपति अपना निवेश भारत के बजाय बाहर करना पसंद करते हैं ।

1. कच्चे तेल की कीमतें बढ़ रही हैं । कच्चे तेल और गैस का दोहन से बचाने में अपेक्षित प्रयास नहीं है । इसलिए हमें मुँहमांगी कीमतें चुकानी पड़ती है ।
2. औद्योगिक उत्पादन में लगातार गिरावट हो रही है । आयात और निर्यात का अन्तर बढता ही जा रहा है । आयात के लिए हमने यूरोपियन यूनियन के साथ आँख मूंद कर समझौता किया जाता है । यहाँ तक कि गहने मशीन से बनकर आता है और आकर बिकने पर जो ड्यूटी लगती है वह ज्यादा हो जाता है ।
3. खेती हमारे यहां भारत में 70 % लोग निर्भर है । इतने सालों में हम उसे विकसित नहीं कर पाये। बंजरभूमि को विकसित कर काम करना नहीं है अच्छे भूमि को लेकर उपयोग करना यह कहाँ का न्याय है ।

यहां ये बातें अक्षरशः चरितार्थ होती हैः-

(एक.) शरद पवार जी यह नहीं जानते कि प्याज के साथ क्या गलत हुआ?

(दो.) रक्षा मंत्री यह नहीं जानते कि पनडुब्बियों के साथ क्या गलत हुआ ?

(तीन.) विदेश मंत्री नहीं जानते कि पाकिस्तान और चीन द्वारा क्या गलत हो रहा है ?

(चार) गृह मंत्री यह नहीं जानते कि बोधगया और हैदराबाद में क्यों और क्या गलत हो रहा है?

(पांच) वित्त मंत्री को यह पता नहीं कि रूपये के साथ क्या गलत हो रहा है ?

(छः) कोल मंत्री को नहीं मालूम कि कोल की संबंधित फाइले कहाँ गई और किसने चुराई?

(सात) प्रधानमंत्री को नहीं पता है यह सब क्यों गलत हो रहा है ?

(आठ) लेकिन फिर भी केन्द्र सरकार यह कह रही है कि " हो रहा है भारत का नव - निर्माण ।"

---

* Speech was laid on the Table

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I am grateful to the 17 hon. Members who have participated in this discussion on the Supplementary Demands. As hon. Members have pointed out that this is a very modest demand. In terms of cash outflow, the Government is asking for only Rs.127.14 crore. I have held a view for many years that the first Supplementary Demand is really unjustified because it comes within two or three months after the Budget. So, really the first Supplementary Demand which is usually introduced in the Monsoon Session should really be introduced in the Winter Session. We are asking for Rs. 2 crore for restoration of Kedarnath Temple and I have explained why it is only Rs.2 crore; Rs. 98.14 crore to the Geological Survey of India for the purchase of Ocean Going Research Vessel; Rs.2 crore to the Bharat Gold Mines for a global tender; and Rs.25 crore sought by the Supreme Court of India for major works. Sir, the remaining are only technical supplementaries. We are aware that in the Budget, we have provided a lump sum of Rs.5,000 crore to the Planning Commission in anticipation of new programmes that would be announced in the Budget Speech or subsequently by the Prime Minister or the Government.

Then, moneys could be allocated to the departments concerned from the lump-sum of Rs. 5,000 crore. The major allocations that are being made through the Technical Supplementary Demands for Grants are Rs. 75 crore for replantation and rejuvenation of Coconut Gardens in Kerala. I am disappointed that nobody from Kerala mentioned this. … (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): वित्तमंत्री जी, आप किसानों को बचाइए।

SHRI P. CHIDAMBARAM: For that you must go to the Minister of Agriculture first.

We have allocated Rs. 50 crore as equity to Farmer Producer Organisations, Rs. 100 crore to Credit Guarantee Fund for Farmer Producer Organisations and Rs. 200 crore for a pilot project for Nutri-Farms. So, Rs. 425 crore is directly related to agriculture. We are giving Rs. 100 crore each to the Indian National Trust for Art and Cultural Heritage, Aligarh Muslim University and to the Banaras

Hindu University. I think those who are interested in education, culture and heritage will welcome these grants.

We are appropriating Rs. 1000 crore to the Nirbhaya Fund, Rs. 1000 crore for the Skill Development Mission of the National Skill Development Corporation, Rs. 100 crore as equity and quasi-equity to Microfinance Institutions, Rs. 500 crore to set up a Credit Guarantee Fund under the Factoring Act and Rs. 1000 crore to the proposed Women's Bank. Each one of them, I think, is an important idea. These ideas have been fleshed out after the Budget was presented and, therefore, we are allocating moneys from the lump-sum of Rs. 5,000 crore.

Sir, Rs. 217 crore is being given for revival of HMT Limited, Rs. 100 crore is being given for the Nagaland Pulp and Paper Company Limited and Rs. 11.46 crore is being given as a bridge loan to HMT. The Ministry of Panchayati Raj gets an additional amount of Rs. 200 crore under the Rajiv Gandhi Panchayat Sashaktikaran Abhiyan for the empowerment of panchayats and the Department of Science and Technology gets another Rs. 200 crore for promoting innovative ideas and developing innovative ideas of young scientists. An amount of Rs. 96 crore is being given for revival, reforms and restructuring of the Handloom Sector and Rs. 200 crore is being given to the Ministry of Women and Child Development for construction of Shelter Homes for single women, destitute and widows. So, I think, each one of these ideas is an exceptional idea.

श्री दारा सिंह चौहान (घोसी): बुनकरों की बहुत बड़ी संख्या है, तो इतने से क्या होने वाला है?

SHRI P. CHIDAMBARAM: This is an additional amount. You must go to the Budget first Dara Singhji. The Budget has provided the allocation already. These are additional amounts.

So, we are being very careful about utilising the money. This is a year of fiscal consolidation. I have repeatedly said that 4.8 per cent, which we have estimated as the fiscal deficit is a red line, the red line will not be crossed and, therefore, we are apportioning amounts out of this amount of Rs. 5,000 crore very carefully and only for the most essential purposes.

Sir, this is, of course, a demand for a very modest Supplementary Grants. But quite rightly, since it is part of the financial proposals, the debate can legitimately range to any subject under the Sun and quite rightly the Opposition Members have seized the opportunity to criticise the Government on a number of issues. I respectfully accept their criticisms. We will learn from the criticisms. But obviously, it will not be possible for me to reply to everyone of the ideas that have been thrown up or every criticism that has been made, let me deal with just a few of them which, I think, are necessary to be dealt with.

First on Uttrakhand; this Rs. 2 crore is only for immediately clearing the rubble and the malba around the Uttrakhand Kedarnath Temple. First that has to be cleared so that Pujas can start early. I think the date for Pujas has been set, 11 or 12th of September or so.

MR. CHAIRMAN : 11th of September.

SHRI P. CHIDAMBARAM: 11th of September, you know better. So, Rs. 2 crore is for immediate clearing up the rubble and the malba surrounding the Temple by bringing some heavy machinery. Otherwise, Uttrakhand Government has submitted a proposal for rehabilitation and reconstruction efforts; from the international bodies Rs. 3,732 crore, from Central Ministries and other CSS Schemes, Rs. 2,015 crore and additional Central assistance from the Planning Commission for about Rs. 1,500 crore. All these are under consideration.

The decision taken so far is that we are posing to the ADB for 200 million US dollars for reconstruction and disaster response, to the World Bank for 150 million US dollars for reconstruction and disaster response. The teams have visited and we are confident that we will be able to get the money and pass it on to the Uttrakhand Government.

We have asked for additional finance of 24 million US dollars for water supply under an existing project and we are asking for a 100 million US dollars from the World Bank for reconstruction of village roads. Rs. 145 crore, as Centre's share of the States Disaster Response Fund, has already been released

and Rs.250 crore, on account, from the national Disaster Response Fund has also been released.

The high-level Committee, chaired by the Agriculture Minister on 21st of August 2013, has approved Rs. 1,187 crore from NDRF and this would be released in due course. The Planning Commission has chaired an inter-Ministerial meeting and all the Ministries have been asked to confirm what additional support they can give through Centrally Sponsored Schemes under their respective Ministries. I am sure a sizeable amount of money will be forthcoming from various Ministries. So, I think, enough money has been provided, enough money will be provided. The Government stands by its commitment to help Uttrakhand find its feet in rehabilitation.

Sir, there was a reference to agriculture. I am not making a detailed response on that. There is a brief discussion a little later and the Agriculture Minister is coming. All that I want to point out is that agriculture growth in this country always varied from year to year. We are a monsoon dependent country. Yes, we add to irrigation facilities to try to improve the acreage under assured irrigation, but nevertheless we remain a monsoon dependent country.

Sir, look at the last ten years, agriculture and the GDP. Agricultural growth rate has varied say, 3.8 per cent, 5.1 per cent, 4.2 per cent, 5.8 per cent, 0.1 per cent, 0.8 per cent and then on a low base it springs to 7.9 per cent, comes down to 3.6 per cent. The rate of growth of agriculture will vary in this country from year to year. What is important is what is the trend line of foodgrains production. I am not looking at other agricultural items. I am only looking at food grains as an indicator on whether we are in the right path to become self-sufficient in most agricultural products.

In 2004-05, the total foodgrain production, mainly wheat and paddy, was 198.36 million tonnes. In 2012-13, this increased to 255.36 million tonnes. From roughly a little under 200 million tonnes, it has now crossed 250 million tonnes in a period of ten years. I am sure, if we continue to invest in agriculture, especially

irrigation, and continue to invest in better seeds, better fertilizers and using fertilizers sparingly and wisely, agriculture production will increase in this country.… (*Interruptions*)

MR. CHAIRMAN : Please be seated.

SHRI P. CHIDAMBARAM: In terms of MSP, which has a direct impact on farmers' incomes, in 2004-05, for wheat we gave Rs. 630 a quintal; this year we are giving Rs. 1350 per quintal. For paddy, in 2004-05, we gave Rs. 560 per quintal; this year we are giving Rs. 1310 per quintal. I won't say more. The Minister of Agriculture will be here and I am sure questions can be asked to him.

There were some questions about the Food Security Bill. I think, an hon. Member from Uttar Pradesh said, what is Uttar Pradesh getting under the Food Security Bill. I thought the Minister for Food and Consumer Affairs did share this information. This information is in the public domain. Currently, the allocation to all the States of wheat and rice is about Rs. 500 lakh tonnes. Under the Food Security Bill, when it becomes an Act, the allocation will be Rs. 550 lakh tonnes. Take Uttar Pradesh, for example. In the last three years, based on average offtake and allocation, Uttar Pradesh was getting about 72,68,520 tonnes. Under the NFSB formula, Uttar Pradesh will get 96,15,000 tonnes. In fact the Minister has assured, no State will get less than what it has got. Every State's allocation is protected. Many States will get more. States which get less will be protected at their current level. So, I think, everybody benefits.

A question has been asked legitimately, I think hon. Member Mr. Prabhunath Singh asked: How are you going to foot the Bill? The answer is, what the Chairperson of the UPA said, how are we going to foot the bill is one kind of question; the answer to that is, we must foot the bill if we genuinely believe that hunger and malnutrition must go. For the current year, I believe, I maintain that what we have allocated is adequate. We have provided Rs. 90,000 crore for food subsidy. There is also some money in the Mid Day Meal Scheme because part of

that grain will be accounted for here. In the current year, already five months and five days are over. States would have to fulfil a number of conditions, especially revamping their PDS, identifying the beneficiaries and taking a number of steps before they are ready to roll out the Food Security Act. So, for the current year, the allocation is sufficient and I am confident that we will fully foot the Bill that is required for the current year. For the next year, if the right question to ask is the question that I asked, the question that the Chairperson of UPA asked, we must do it. Therefore, we will do it. I think, in the next Budget, when that is presented, adequate money will be provided for the Food Security Bill.

Sir, there was some question about the rupee; I thought I did answer a few days ago. Yes, the value of the rupee is indeed a matter of concern. Rupee must find its appropriate level. But, as the Prime Minister explained in his statement, some of these adjustments are must needed adjustments. If our inflation is high, if our fiscal deficit is high and if our current account deficit is high, higher than most of our trading partners, it will necessarily mean a correction in the value of the rupee. But we believe that it has overshot its true value. That the rupee is more under-valued than it should be.

In fact, look at the last say about 15 years. In 1998, the rupee was about Rs. 40 to a dollar. It went down to 43.77 in 2004. But it came back to Rs. 40 in 2008. It is not as if the rupee's value does not go up or come down. It was Rs. 40 in 1998. It went down to Rs. 44 in 2004 and came back to Rs. 40 in 2008. Again it went down to Rs. 50 in 2009 but came back to Rs. 44 in 2010. In 2011, it was Rs. 44 and, as I said on the other day, it was remarkably stable for nearly ten months. From August, 2012 to May 22, 2013, the rupee was remarkably stable. Since then the rupee has come under pressure. But as the new Governor said yesterday and I said last week, we think that it has over shot to its value. We think correction will take place. A number of measures are being taken in order to strengthen, restore and improve confidence in the Indian economy.… (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, are you yielding?… (*Interruptions*)

SHRI P. CHIDAMBARAM: I am not.… (*Interruptions*)

MR. CHAIRMAN: The Minister is not yielding. Please be seated.

… (*Interruptions*)

SHRI ANANTH KUMAR : Please explain the condition in last 15 days.… (*Interruptions*)

SHRI P. CHIDAMBARAM: I have heard you, I am explaining that. I wish you had stayed back and listen to the other speakers also. … (*Interruptions*) Let me finish first. … (*Interruptions*)

MR. CHAIRMAN: The Minister is not yielding. Please be seated.

… (*Interruptions*)

श्री शरद यादव (मधेपुरा): …(व्यवधान) मैं पूछना चाहता हूं कि क्या इतिहास में कभी रुपए की इतनी ज्यादा दुर्गति हुई थी? …(व्यवधान) रुपया कभी इतना डिवैलूएट हुआ था?

MR. CHAIRMAN: Let the Minister to reply. The Minister is replying.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: I am replying to that only.

MR. CHAIRMAN: Yadav ji, please be seated.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, all emerging market currencies have come under pressure. We did explain that the Brazilian Real, the South African Rand, the Turkey Lira, the Indonesian Rupiah, all large emerging markets currencies have come under pressure following the announcement of the US Federation that they will begin the taper of the quantitative easing. Some of the corrections, as the Prime Minister said, are needed corrections. But we think that the correction is an over correction and this is mainly because of the pressure to which all large emerging market economies have come. But the negative correction that is taking place to our adverse interest is not necessarily a correction that will not recorrect

itself. That is why I am giving numbers to show, while the rupee has depreciated in the past, it had also appreciated back.

So, we are confident that this correction will be stabilized and the rupee will correct itself. I am not saying that the rupee's value should be this or that. The rupee has to find its value in the market depending upon macro factors which, as anyone knows, are the fiscal deficit, the current account deficit and inflation. If we address these fundamental macro economic factors, the rupee will correct itself.

So finally, Sir, I just want to say one thing. Yes, the economy is going through a period of stress now. The growth has declined. The first quarter's growth has been disappointing although given the trends and given the developments in the first few months of this year, we expected that growth will decline. The point is that the States are reporting much higher growth. Last year the CSO estimated India's growth at 5 per cent. I am just saying. This is a piece of information. I am not making any value judgment. If you look at the information provided by the States, the Directorate of Economics and Statistics in the respective State Governments, I find that in 20-12-13 – while information is not available for about four States – on the basis of information available from 32 States and Union Territories, only two States reported the State GDP growth rate of less than 5 per cent.

All other States reported above five per cent, in fact, much higher than five per cent. While States are reporting much higher growth rate, the CSO is reporting a five percent growth rate. … (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Mr. Minister, do you believe in statistics? … (*Interruptions*)

MR. CHAIRMAN : Please do not interrupt him.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, why is he interrupting me? He does not listen. That is the problem. He must listen. … (*Interruptions*)

MR. CHAIRMAN: Please do not interrupt. Let the Minister speak.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, he must listen. I started by saying … (*Interruptions*) Shri Gurudas Dasgupta, I am not yielding in your favour. … (*Interruptions*)

MR. CHAIRMAN: Please be seated.

SHRI P. CHIDAMBARAM: I am not yielding in your favour now. … (*Interruptions*) Why are you interrupting me? … (*Interruptions*)

MR. CHAIRMAN: Hon. Member, please be seated. Let the Minister speak.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, why is he interrupting? Does he have your permission to interrupt when I am not yielding in his favour? … (*Interruptions*)

Sir, I started by saying that I am not placing any value judgment on any of this information. I am simply sharing information. Therefore, I think, we need to look at the matter not with such deep pessimism as is being reflected by some. Yes, growth has declined. The UPA I delivered the highest growth in any five-year period in the history of independent India, and the average of the first four years of the UPA- II, I maintain and the figures will speak for themselves, is more than the NDA regime's five-year average of 5.9. Nevertheless we are not satisfied; nevertheless we are not happy; we are concerned about the decline in growth last year and I am especially concerned about the decline in growth in the first quarter of this year but I do not think we should give room to gloom and pessimism. These ups and downs will happen in the life of a country. We will bounce back. All I am pointing out is, based on preliminary figures given by States many States are reporting higher growth. We will have to look into these numbers. Many States are reporting higher growth. Only two States are reporting less than five per cent growth, and many States are reporting higher growth. We will look into these numbers. We will try to find out where growth is happening and where

growth is not happening, which parts of India are witnessing high growth and which are not witnessing high growth, and corrective measures will be taken.

Sir, I would request that these modest Demands for Supplementary Grants be passed.

… (*Interruptions*)

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (General) for 2013-14 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 19, 33, 34, 51, 60, 67, 71, 82, 85, 91, 93, 102 and 105."

The motion was adopted.

MR. CHAIRMAN: The Supplementary Demands for Grants (General) for 2013-14 are passed.

15.59 hrs.

APPROPRIATION (NO. 4) BILL, 2013*

MR. CHAIRMAN : The House will now take up Item No. 9. Now, the hon. Minister.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14.

MR. CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14."

The motion was adopted.

SHRI P. CHIDAMBARAM: I introduce** the Bill.

MR. CHAIRMAN: Now, the House will take up Item No. 10. Hon. Minister.

SHRI P. CHIDAMBARAM: I beg to move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of India for the services of the financial year 2013-14 be taken into consideration. "

MR. CHAIRMAN: The question is:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of India for the services of the financial year 2013-14 be taken into consideration. "

The motion was adopted.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section –2, dated 05.09.2013.
** Introduced with the recommendation of the President.

16.00 hrs.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. CHAIRMAN: The Minister may now move that the Bill be passed.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: Motion moved:

"That the Bill be passed."

SHRI YASHWANT SINHA (HAZARIBAGH): Sir, the Minister has raised a very important issue and that should not go without that issue being joined from this side.

That issue is this. He said that he has looked at the figures of the growth rates in the various States. He has said that 'out of all the States in India, there are only two States where the growth rate is less than five per cent.'… (*Interruptions*)

We know that the CSO is not a very creditworthy or credible organization because they have revised the industrial figures, for instance, twice within one month. There are many other examples of the CSO not giving out correct figures of production of various items. But the point that the Minister has made, will unnecessarily raise doubts in the minds of the observers of the growth rate because the Minister knows as well as most of us do, that the country's growth rate is not merely the aggregate of the States' growth. It is much more than that.

Who calculates the foreign trade, for instance? The States do not. But when you are looking at the growth rate of the whole country, you include the foreign trade. Who calculates the financial sector growth rate? The States do not. It is the country as a whole where the financial sector growth rate is also there. There are a large number of services, for instance, which is the major part of the economy today. That also is not captured by the States' figures. That is captured by the All India figures. So, let not the impression be created that the India's growth story is merely an aggregate of the States' growth rate. It is much more than that. That impression should not go.

SHRI P. CHIDAMBARAM: I did not say that.

SHRI YASHWANT SINHA : That impression should be clarified.

The point, which my distinguished colleague Shri Ananth Kumarji, who initiated the debate, was raising that the Finance Minister gets a lot of clapping when he compares the growth rate of the NDA period with the growth rate of the UPA period.

SHRI P. CHIDAMBARAM: Why not?

SHRI YASHWANT SINHA : Why do they not come out and say, what was the rate of inflation in our time and what was rate of inflation in their time?

You always duck that figure. If you have the courage, come out; and let us compare it.

PROF. SAUGATA ROY (DUM DUM): Sir, I was not fortunate to have the Finance Minster in the House when I had a chance to speak. That is why, the Finance Minister being suave as he is, normally avoids the questions, which may be tricky.

I raised, in a very humble way, the demand of the West Bengal Government for a moratorium on the interest payment. I have been raising this question for the last one year in the House and I have not got a reply so far.

I would like a response from the Minister, however brief, to this question.

Secondly, a very small point I had raised that what actually is the direction of the Government's economic policy. Is it to increase growth? Is it to control inflation? Is it to reduce the fiscal and the current account deficit? The signal we are getting at different times from the Government is that on the one hand they want the corporates to grow, they want the FDI and FII to come in and on the other hand they are saying that they will go for the Food Subsidy Bill which we all supported and which everybody says will lead to further deficit.

MR. CHAIRMAN : You made your point. That is fine. Now, Shri Gurudas Dasgupta.

PROF. SAUGATA ROY : This deficit is not only now. Sometimes, there are statements from the Government that the fiscal stimulus given in 2008-09 is leading to larger fiscal deficit today, which is blaming the former Finance Minister who is now in an exalted position. I have not got a clear answer from the Minister.

MR. CHAIRMAN: All right, you made your point.

PROF. SAUGATA ROY : I do not know whether he will give the answer but I am putting this question.

SHRI GURUDAS DASGUPTA : Sir, I am sorry that I have to put a very fundamental question. Every time we listen to the Finance Minister or we listen to a statement of the hon. Prime Minister, it is being said that some people are generating pessimism. Pessimism is not the word to be attributed to the Members of the Opposition. Pessimism is the word to be attributed to the concern that is being expressed in all quarters. Whether pessimism is wrong or not but artificial optimism is also equally wrong.

SHRI ANANTH KUMAR : It is suicidal.

SHRI GURUDAS DASGUPTA: It is also wrong. Let us call a spade a spade. While I was speaking, the last line I said was that India has enough. India, as a nation, is not believing in the confidence, in the ability of the political establishment but believing in the resilience of the nation. I say that India has enough capacity to fight back. Has the hon. Minister forgotten it? It is because he generally forgets other speeches and only remembers his speeches. He can consult the notes please. Therefore, there is no question of pessimism. But the question is, let us know what the reality is. If the disease is not diagnosed and if the doctor artificially says, no, the patient is much better than earlier, then there will be no treatment for that.

MR. CHAIRMAN: Please sum up now.

SHRI GURUDAS DASGUPTA : Sir, I believe the political establishment of the country, since the election is approaching, is believing that if we say that pessimism should not be the concern, they are hiding the truth. How can there be increased growth in a State where agriculture is declining?

MR. CHAIRMAN: All right, please conclude.

SHRI GURUDAS DASGUPTA : Please give me half-a-minute.

Core sector is declining. Index of industrial production is declining. Even the service sector is at the lowest. In such a situation, the hon. Minister falls back upon some total bull stories. I am using the words 'total bull stories' about the so-called growth indices.… (*Interruptions*)

MR. CHAIRMAN: Now, the hon. Minister.

SHRI P. CHIDAMBARAM: Sir, I am grateful to the three hon. Members.… (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please be seated.

Now, the hon. Minister

… (*Interruptions*)

MR. CHAIRMAN: Only the Minister will speak now. Hon. Members, please be seated.

SHRI P. CHIDAMBARAM: Sir, I am grateful to the three hon. Members, who made some brief comments at the Third Reading stage. I do not dispute Shri Yashwant Sinha's statement that CSO's calculations take into account certain factors other than what the State calculations take. That is why, I said it very carefully. I chose my words very carefully. I am not placing any value judgement. All I am pointing out is that many States are reporting growth rates for the State GDP, which not only captures both - agriculture and industry - but captures services also. The rates are much higher. Therefore, I wish you look into those numbers as well as the CSO's numbers. The CSO corrects the numbers from time to time. The final number comes only after about 18 months or so, which is then the number which is used for all purposes in the future. We should look into that. I was using it to say that there is no reason to believe that all is doom and gloom and pessimism. It was that limited point that I was making by that statement.

As regards Prof. Saugata Roy's question, although it does not fall quite within the scope of the Supplementary Demands, since he has repeated his question, let me point out that 13th Finance Commission recommended a total resource transfer of Rs.1,17,997 crore, including devolution of taxes to the State of West Bengal, which is approximately 132 per cent higher than the recommendation of the 12th Finance Commission. Against this amount, an amount of Rs.53,585 crore, including devolution of taxes has been released to the State during the period 2010-11 till date.

To address the developmental needs of the State, a special multi-layer assistance amounting to Rs.8,750 crore, under BRGF, has been agreed to in 2011-12 and an amount of Rs.2,904 was released till 31.03.2012.

Central assistance to West Bengal provided under CSS schemes, Central assistance for State Plan and direct transfer to agencies has shown an increase of 34 per cent from Rs.13,843 crore in 2010-11 to Rs.18,571 crore in 2011-12. A Structural Adjustment Loan from the Asian Development Bank amounting to $400 million has also been facilitated to ease the resource position of the State.

The State has thus been supported through sufficient Central fund. The 14th Finance Commission has since been constituted. Keeping in view the debt level of States like West Bengal and some other States, a special term of reference has been added, of which I read the relevant portion "the Commission should review the state of the finances, deficit and debt levels of the Union Government and the States, keeping in view, in particular, fiscal consolidation roadmap recommended by the 13th Finance Commission."

Paragraph 6, sub-para 3 of the notification provides that the resources of the State Governments and the demands on such resources under different Heads, including – please mark these words – the impact of debt levels on resources availability in debt stressed States for the five years commencing from 1st April, 2015 on the basis of levels of taxation and non-tax revenues likely to reach during 2014-15, shall be taken into account. Once the Report of the 14th Finance Commission is available, further steps can be taken.

Finally, Sir, there was a point made by Mr. Gurudas Dasgupta, which I have answered. Sir, it is not that I allege that anyone is spreading pessimism; all I am saying is that we should not spread gloom and pessimism. We can debate which is the best medicine for the stress that we face today. But, I believe that medicines that UPA-I and UPA-II have in their dispensaries are far better than the medicines that my friend's Party had when they were in the State Government.

Finally I want to say that we are very fond of Shri Ananth Kumar. There is no reason why he should be agitated or aggrieved. I only missed his presence when the debate was going on. We are very fond of him. In fact, the treasury benches are extremely fond of him. In fact, he has done more for our victory in Karnataka than anyone else!

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.16 hrs

RE: RIGHT TO INFORMATION (AMENDMENT) BILL, 2013

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Mr. Chairman, the Government has decided to refer the Right to Information (Amendment) Bill, 2013 to the Standing Committee of Parliament because the order passed by the Central Information Commission dated 3.6.2013 bringing political parties within the purview of the public authority under the RTI Act needs elaborate study. If it goes to the Standing Committee, there will be inputs given by various political parties and Members. Therefore, we want the Bill to be referred to the Standing Committee.

MR. CHAIRMAN: Since the Government wants that the Right to Information (Amendment) Bill be referred to the Standing Committee, we will take up the next item, Item No.12.

16.17 hrs

WAKF (AMENDMENT) BILL, 2010*
Amendments made by Rajya Sabha

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): Mr. Chairman, I beg to move:

> "That the following amendments made by Rajya Sabha in the Bill to amend the Wakf Act, 1995, be taken into consideration."

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word "Sixty-first", the word "Sixty-fourth" be ***substituted***.

CLAUSE 1

2. That at page 1, line 3, ***for*** the figure "2010", the figure "2013" be ***substituted***.

CLAUSE 5

3. That at page 2, line 7, ***after*** the word "person", the words "or institution, public or private" be ***inserted***.
4. That at page 2, line 9, ***after*** the words "terminated by" the words "mutawalli or" be ***inserted***.
5. That at page 2, line 18, the word "such" be ***deleted***.
6. That at page 2, line 22, ***after*** the word "Khanqah" the words "peerkhana and karbala" be ***inserted***.

---

* The Bill was passed by Lok Sabha on the 7th May, 2010 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on 19th August, 2013 and returned it to Lok Sabha on the 27th August, 2013.

7. That at page 2, ***for*** lines 23 to 27, the following be ***substituted***, namely:-

"(v) for clause (r), the following clause shall be *substituted,* namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

CLAUSE 6

8. That at page 2, ***after*** line 28, the following be ***inserted***, namely:-

"(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;".

9. That at page 2, line 29, ***for*** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be ***substituted***

10. That at page 2, line 33, ***for*** the figure "2010" the figure "2013" be ***substituted***

11. That at page 2, line 34, ***for*** the figure "2010" the figure "2013" be ***substituted***

12. That at page 2, ***for*** lines 38 and 39, the following be ***substituted***, namely:-

"(c) in sub-section (6).-

(i) in the proviso, for the words "twenty years", the words "ten years" shall be *substituted*;

(ii) after the proviso, the following proviso shall be *inserted*, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7

13. That at page 3, ***for*** lines 2 to 4, the following be ***substituted*** namely:-

"(3) The revenue authorities shall;-

(i) include the list of auqaf referred to in sub-section (2), while updating the land records; and

(ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records.".

CLAUSE 9

14. That at page 3, line 23, ***after*** the word "have" the word "the" be ***inserted*** .

CLAUSE 11

15. That at page 4, line 9, ***for*** the word "or" the word "and" be ***substituted*** .

16. That at page 4, line 20, ***for*** the words "Central Council and the Council" the words "Council and it" be ***substituted***.

17. That at page 4, line 27 the words "Central Waqf" be ***deleted***.

18. That at page 4, line 30, ***for*** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be ***substituted***.

19. That at page 4, line 31 ***for*** the word "determined", the word "specified" be ***substituted***.

CLAUSE 12

20. That at page 4, line 38, ***for*** the words "one year from the date of the", the words "six months from the date of" be ***substituted***.

21. That at page 4, line 39, ***for*** the figure "2010", the figure "2013" be

substituted.

22. That at page 4, ***for*** lines 42 and 43, the following be ***substituted***, namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim".

CLAUSE 13

23. That at page 5, line 4, ***for*** the words "members enrolled with", the words "members of" be ***substituted***.

24. That at page 5, ***for*** lines 6 to 9, the following proviso be ***substituted***, namely:-

"Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";.

25. That at page 5, ***for*** lines 33 and 34, the following be ***substituted***, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;".

26. That at page 5, line 37, ***for*** the words "Deputy Secretary", the words "Joint Secretary" be ***substituted***.

27. That at page 5, line 42, ***for*** the words "less than three and not more than five", the words "less than five and not more than seven" be ***substituted***.

28. That at page 6, line 3, ***for*** the bracket and figure "(7)", the bracket and figure "(5)" be ***substituted***.

29. That at page 6, ***after*** line 3, the following be ***inserted***, namely:-

"(IV) sub-section (7) shall be *omitted*;".

NEW CLAUSE 14A

30. That at page 6, ***after*** line 5, the following new clause be ***inserted***, namely:-

"14A. In section 16 of the principal Act, after clause (d), Amendment

the following clause shall be *inserted*, namely:- of section 16.

"(da) he has been held guilty of encroachment on any waqf property;".

CLAUSE 15

31. That at page 7, line 5, ***for*** the words "show of hands", the words "method of secret ballot" be ***substituted***.

CLAUSE 16

32. That at page 7, line 18, ***for*** the word "sub-sections", the word "sub-section" be ***substituted***.

33. That at page 7, line 23, ***after*** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be ***inserted.***

34. That at page 7, lines 24 and 25, be ***deleted***.

NEW CLAUSE 17A

35. That at page 7, ***after*** line 34, the following be ***inserted***, namely:

17A. For section 28 of the principal Act, the following section shall be *substituted*, namely:- Substitution of new section for section 28.

"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions.". Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.

CLAUSE 18

36. That at page 7, ***for*** lines 37 to 40, the following be ***substituted***, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*;".

CLAUSE 20

37. That at page 8, ***for*** lines 14 to 22, the following be ***substituted***, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be substituted, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.";'.

38. That at page 8, line 26, ***for*** the word "fair", the word "market" be ***substituted***.

39. That at page 8, ***for*** lines 29 and 30, the following be ***substituted***, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like" shall be *substituted*;".

CLAUSE 21

40. That at page 8, ***for*** lines 33 to 35, the following be ***substituted***, namely:-

"21. In section 33 of the principal Act, in sub-section (1), - Amendment of section 33.

(a) after the words "the Chief Executive Officer", the words "or any other person authorised by him in writing" shall be *inserted*;

(b) the words "either himself or any other person authorised by him in writing in this behalf" shall be *omitted*".

CLAUSE 24

41. That at page 9, lines 2 and 3, be ***deleted***.

42. That at page 9, line 4, ***for*** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be ***substituted***.

43. That at page 9, line 6, ***for*** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be ***substituted***.

CLAUSE 26

44. That at page 9, ***for*** lines 13 to 19, the following be ***substituted***, namely:-

"26. In section 47 of the principal Act, - Amendment of section 47.

(I)in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may,", the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*.

CLAUSE 27

45. That at page 9, ***for*** lines 20 to 41, the following be ***substituted***, namely:-

"27. In section 51 of the principal Act,- Amendment

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-". of section 51.

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board. 1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board;

Provided also that – 42 of 1991.

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the

prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted.*".

CLAUSE 29

46. That at page 10, line 14, ***for*** the word "save", the word "except" be ***substituted***.

47. That at page 10, line 15, ***for*** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be ***substituted***.

CLAUSE 30

48. That at page 10, ***for*** lines 18 and 19, the following be ***substituted***, namely:-

"30. In section 54 of the principal Act,- Amendment of section 54.

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that person from, and take possession of, the waqf property.".

NEW CLAUSES 30A AND 30B

49. That at page 10, ***after*** line 19, the following be ***inserted***, namely:-

"30A. In section 55 of the principal Act, -

Amendment of section 55.

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4) shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:-

Insertion of new section 55A.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

Disposal of property left on waqf property by unauthorised occupants.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a

corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final.".

CLAUSE 31

50. That at page 10, ***for*** line 21 to 36, the following be ***substituted***, namely:-

'(a) in sub-section (1), –

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be inserted at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.';

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted;*'.

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

51. That at page 10, lines 38 and 39, ***for*** the words "regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage", the words "regarding a lease for any period exceeding three years" be ***substituted***.

CLAUSE 34

52. That at page 11, ***for*** lines 19 to 21, the following be ***substituted***, namely:-

"34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words "Magistrate of the first class" and "Magistrate", the words "District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent" shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words "the Magistrate" the words "any Magistrate" shall be *substituted*.

CLAUSE 39

53. That at page 12, ***for*** lines 3 to 5, the following be ***substituted***, namely:-

"and a copy of the said auditor's report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House.".

CLAUSE 40

54. That at page 12, ***for*** lines 6 and 7, the following be ***substituted***, namely:-

"40. In section 83 of the principal Act, –

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and

define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

55. That at page 12, line 18, ***for*** the word "presented", the word "prescribed" be ***substituted***.

NEW CLAUSE 42A

56. That at page 12, ***after*** line 22, the following be ***inserted***, namely:-

"42A. Section 87 of the principal Act shall be *omitted*. Omission of section 87.

NEW CLAUSE 43A

57. That at page 12, ***after*** line 24, the following be ***inserted***, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), for the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be substituted. Amendment of section 91.

CLAUSE 46

58. That at page 12, line 41, the words "Central Waqf" be ***deleted***.

CLAUSE 47

59. That at page 13, ***for*** lines 3 to 8, the following be ***substituted***, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person. Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio.*".

NEW CLAUSE 47A

60. That at page 13, ***after*** line 8, the following be ***inserted***, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted,* namely:-

Insertion of new section 104B.

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal.

Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value.".

CLAUSE 48

61. That at page 13, line 10, the words "Central Waqf" be ***deleted***.

NEW CLAUSE 48A

62. That at page 13, ***after*** line 11, the following be ***inserted***, namely:-

'48A. After section 108 of the principal Act, the following section shall be inserted, namely:-

Insertion of new section 108A.

"108A. The provisions of this Act shall have overriding

Act to have

effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.”.’. overriding effect.

CLAUSE 49

63. That at page 13, ***after*** line 26, the following be ***inserted***, namely:-

“(d) clause (xi) shall be *omitted*;”.

64. That at page 13, line 27, ***for*** the bracket and alphabet “(d)”, the bracket and alphabet “(e)” be ***substituted***.

Sir, I have the honour to commend the amendments made by Rajya Sabha on 19th August 2013 in the Wakf (Amendment) Bill, 2010 as passed by the Lok Sabha, for consideration of this august House.

The Wakf Act, 1995, came into force on 1st January 1996 except for the State of Jammu & Kashmir. During all these years, there has been a widespread feeling that the Act has not proved effective in improving the administration of Auqaf.

The Sachar Committee considered this issue and suggested a number of amendments to the Act.

The Joint Parliamentary Committee on Waqf (JPC), constituted on 2.1.2006, in its third report recommended a wide range of amendments relating to time bound survey of waqf properties, prevention and removal of encroachments, making the Central Waqf Council more effective, provisions for development of waqf properties, etc,

The amendments proposed were considered in consultation with other stakeholders.

The Wakf (Amendment) Bill, 2010, with the amendments proposed, was introduced in the Lok Sabha on 27th April, 2010 and was passed by the Lok Sabha on 7th May, 2010. Subsequently, the Bill came up before the Rajya Sabha. The Rajya Sabha decided to refer the Bill to its Select Committee. The Select Committee submitted its report on 16th December, 2011.

Based on the consultations with the stakeholders, the Government also proposed various amendments. The Wakf (Amendment) Bill, 2011 as reported by the Select Committee, along with the amendments proposed by the Government was passed by the Rajya Sabha on 19th August, 2013. The major amendments proposed are as under:-

(i)To replace the words "by a person professing Islam" with the words "by any person" in the definition of wakf. This will allow non-Muslims also to create wakf;

(ii) Wakf properties already surveyed and notified are not to be reviewed again in subsequent surveys except where the status of such property has been changed in accordance with the provisions of any law;

(iii) The revenue authorities to include the list of auqaf published in the Official Gazette while updating the land records, and take into consideration this list while deciding mutation in the land records;

(iv) Any dispute arising out of a directive issued by the Central Wakf Council to be referred to a Board of Adjudication to be constituted by the Central Government, to be presided over by a retired judge of the Supreme Court or a retired Chief Justice of a High Court;

(v) The Establishment of State Wakf Boards within 6 months (instead of one year) from the date of commencement of this Act;

(vi) The level of the officer of the State Government to be nominated as Member of the Board has been raised from Deputy Secretary to Joint Secretary to the State Government;

(vii) Disqualification for being appointed or for continuing as a member of the Waqf Board for a person who has been held guilty of encroachment on any wakf property;

(viii) Chief Executive Officer (CEO) of the Board will be appointed by State Governments from a panel of two names suggested by the Board. The CEO should be of the rank of a Deputy Secretary to the State Government or above and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation;

(ix.) The District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a district in the State would implement the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considered necessary, seek directions from the Tribunal for the implementation of its decisions;

‘Sale’, 'Gift', 'Mortgage', 'Exchange' and 'Transfer' of Waqf properties have been prohibited to curb alienation of Waqf properties. 'Lease' of waqf properties is being allowed. However, 'Lease' of Mosque, Dargah, Khanquah, Graveyard and Imambara has been prohibited. Further, based on the recommendations of the Punjab, Haryana and Himachal Pradesh Wakf Boards, unused graveyards, which have already been leased out before the date of commencement of the Wakf (Amendment) Act, 2013 in these States, are being permitted to be leased now.

The Board will sanction 'lease' when two-thirds of the total membership of the Board is present and cast their vote in favour of such transaction. The lease period has been enhanced uniformly up to 30 years for commercial activities, education or health purposes with the approval by the State Government because of the long gestation periods of such projects and the long periods of return on capital employed. The maximum period of lease of agricultural land is fixed for three years. Further, lease beyond three years is to be intimated to the State Government and it would become effective only after 45 days.

The Chief Executive Officer is being empowered to remove encroachments from waqf properties by applying to the Tribunal for grant of order of eviction from waqf properties. However, the Tribunal before making an order of eviction, may give an opportunity to stakeholder of being heard.

Section 87 of the Wakf Act 1995, has been deleted which is pertaining to enforcement of right on behalf of the unregistered waqf.

The jurisdiction of the Tribunal has been extended by inclusion of disputes concerning the eviction of a tenant in occupation of a waqf property or the rights and obligations of the lessor and the lessee of such property.

A new section is proposed to be inserted regarding restoration of waqf properties occupied by the Government or the Government Agencies to the Waqf Boards. If any waqf property has been occupied by the Government agencies, it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal. The Government may, if the property is

required for a public purpose, make an application for determination of the rent or, as the case may be, the compensation which would be decided by the Tribunal at the prevailing market rate.

The provisions of this Act shall have an over-riding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

Sir, with these words, I would submit this Bill for the consideration of the House.

MR. CHAIRMAN : Motion Moved:

> "That the following amendments made by Rajya Sabha in the Bill to amend the Wakf Act, 1995, be taken into consideration."

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word "Sixty-first", the word "Sixty-fourth" be ***substituted***.

CLAUSE 1

2. That at page 1, line 3, ***for*** the figure "2010", the figure "2013" be ***substituted***.

CLAUSE 5

3. That at page 2, line 7, ***after*** the word "person", the words "or institution, public or private" be ***inserted***.

4. That at page 2, line 9, ***after*** the words "terminated by" the words "mutawalli or" be ***inserted***.

5. That at page 2, line 18, the word "such" be ***deleted***.

6. That at page 2, line 22, ***after*** the word "Khanqah" the words "peerkhana and karbala" be ***inserted***.

7. That at page 2, ***for*** lines 23 to 27, the following be ***substituted***, namely:-

"(v) for clause (r), the following clause shall be *substituted,* namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose

recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

CLAUSE 6

8. That at page 2, ***after*** line 28, the following be ***inserted***, namely:-

"(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;".

9. That at page 2, line 29, ***for*** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be ***substituted***

10. That at page 2, line 33, ***for*** the figure "2010" the figure "2013" be ***substituted***

11. That at page 2, line 34, ***for*** the figure "2010" the figure "2013" be ***substituted***

12. That at page 2, ***for*** lines 38 and 39, the following be ***substituted***, namely:-

"(c) in sub-section (6).-

(i) in the proviso, for the words "twenty years", the words "ten years" shall be *substituted*;

(ii) after the proviso, the following proviso shall be *inserted*, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7

13. That at page 3, ***for*** lines 2 to 4, the following be ***substituted*** namely:-

"(3) The revenue authorities shall;-

(i) include the list of auqaf referred to in sub-section (2), while updating the land records; and

(ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records.”.

CLAUSE 9

14. That at page 3, line 23, ***after*** the word "have" the word "the" be ***inserted*** .

CLAUSE 11

15. That at page 4, line 9, ***for*** the word "or" the word "and" be ***substituted*** .

16. That at page 4, line 20, ***for*** the words "Central Council and the Council" the words "Council and it" be ***substituted***.

17. That at page 4, line 27 the words "Central Waqf" be ***deleted***.

18. That at page 4, line 30, ***for*** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be ***substituted***.

19. That at page 4, line 31 ***for*** the word “determined”, the word “specified” be ***substituted***.

CLAUSE 12

20. That at page 4, line 38, ***for*** the words “one year from the date of the”, the words “six months from the date of” be ***substituted***.

21. That at page 4, line 39, ***for*** the figure “2010”, the figure “2013” be ***substituted***.

22. That at page 4, ***for*** lines 42 and 43, the following be ***substituted***, namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim".

CLAUSE 13

23. That at page 5, line 4, ***for*** the words “members enrolled with”, the words “members of” be ***substituted***.

24. That at page 5, ***for*** lines 6 to 9, the following proviso be ***substituted***, namely:-

“Provided that in case there is no Muslim member of the Bar Council of a

State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";.

25. That at page 5, ***for*** lines 33 and 34, the following be ***substituted***, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;".

26. That at page 5, line 37, ***for*** the words "Deputy Secretary", the words "Joint Secretary" be ***substituted***.

27. That at page 5, line 42, ***for*** the words "less than three and not more than five", the words "less than five and not more than seven" be ***substituted***.

28. That at page 6, line 3, ***for*** the bracket and figure "(7)", the bracket and figure "(5)" be ***substituted***.

29. That at page 6, ***after*** line 3, the following be ***inserted***, namely:-

"(IV) sub-section (7) shall be *omitted*;".

NEW CLAUSE 14A

30. That at page 6, ***after*** line 5, the following new clause be ***inserted***, namely:-

"14A. In section 16 of the principal Act, after clause (d), the following clause shall be *inserted*, namely:- Amendment of section 16.

"(da) he has been held guilty of encroachment on any waqf property;".

CLAUSE 15

31. That at page 7, line 5, ***for*** the words "show of hands", the words "method of secret ballot" be ***substituted***.

CLAUSE 16

32. That at page 7, line 18, ***for*** the word "sub-sections", the word "sub-section" be ***substituted***.

33. That at page 7, line 23, ***after*** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be ***inserted.***

34. That at page 7, lines 24 and 25, be ***deleted***.

NEW CLAUSE 17A

35. That at page 7, ***after*** line 34, the following be ***inserted***, namely:

17A. For section 28 of the principal Act, the following section shall be *substituted*, namely:- Substitution of new section for section 28.

"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions.". Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.

CLAUSE 18

36. That at page 7, ***for*** lines 37 to 40, the following be ***substituted***, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*;".

CLAUSE 20

37. That at page 8, ***for*** lines 14 to 22, the following be ***substituted***, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be substituted, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.";'.

38. That at page 8, line 26, ***for*** the word "fair", the word "market" be ***substituted***.

39. That at page 8, ***for*** lines 29 and 30, the following be ***substituted***, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like" shall be *substituted*;".

CLAUSE 21

40. That at page 8, ***for*** lines 33 to 35, the following be ***substituted***, namely:-

"21. In section 33 of the principal Act, in sub-section (1), - Amendment of section 33.

(a) after the words "the Chief Executive Officer", the words "or any other person authorised by him in writing" shall be *inserted*;

(b) the words "either himself or any other person authorised by him in writing in this behalf" shall be *omitted*".

CLAUSE 24

41. That at page 9, lines 2 and 3, be ***deleted***.

42. That at page 9, line 4, ***for*** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be ***substituted***.

43. That at page 9, line 6, ***for*** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be ***substituted***.

CLAUSE 26

44. That at page 9, ***for*** lines 13 to 19, the following be ***substituted***, namely:-

"26. In section 47 of the principal Act, - Amendment of section 47.

(I) in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may,", the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*.

CLAUSE 27

45. That at page 9, ***for*** lines 20 to 41, the following be ***substituted***, namely:-

"27. In section 51 of the principal Act,- Amendment of section 51.

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-".

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board. 1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board;

Provided also that – 42 of 1991.

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted.*".

CLAUSE 29

46. That at page 10, line 14, ***for*** the word "save", the word "except" be ***substituted***.

47. That at page 10, line 15, ***for*** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be ***substituted***.

CLAUSE 30

48. That at page 10, ***for*** lines 18 and 19, the following be ***substituted***, namely:-

"30. In section 54 of the principal Act,- Amendment of section 54.

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that person from, and take possession of, the waqf property.".

NEW CLAUSES 30A AND 30B

49. That at page 10, ***after*** line 19, the following be ***inserted***, namely:-

"30A. In section 55 of the principal Act, - Amendment of section 55.

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4) shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:- Insertion of new section 55A.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises. Disposal of property left on waqf property by unauthorised occupants.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a

corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final.”.

CLAUSE 31

50. That at page 10, ***for*** line 21 to 36, the following be ***substituted***, namely:-

‘(a) in sub-section (1), –

(i) for the words “A lease or sub-lease for any period exceeding three years”, the words “A lease for any period exceeding thirty years” shall be *substituted*;

(ii) the following proviso shall be inserted at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.’;

(b) in sub-section (2), for the words “A lease or sub-lease for any period exceeding one year and not exceeding three years”, the words “A lease for a period of one year but not exceeding thirty years” shall be *substituted;*’.

(c) in sub-section (3), –

(i) the words “or sub-lease”, at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

51. That at page 10, lines 38 and 39, ***for*** the words “regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage”, the words “regarding a lease for any period exceeding three years” be ***substituted***.

CLAUSE 34

52. That at page 11, ***for*** lines 19 to 21, the following be ***substituted***, namely:-

“34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words “Magistrate of the first class” and “Magistrate”, the words “District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent” shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words “the Magistrate” the words “any Magistrate” shall be *substituted*.

CLAUSE 39

53. That at page 12, ***for*** lines 3 to 5, the following be ***substituted***, namely:-

“and a copy of the said auditor’s report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House.”.

CLAUSE 40

54. That at page 12, ***for*** lines 6 and 7, the following be ***substituted***, namely:-

“40. In section 83 of the principal Act, –

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

55. That at page 12, line 18, ***for*** the word "presented", the word "prescribed" be ***substituted***.

NEW CLAUSE 42A

56. That at page 12, ***after*** line 22, the following be ***inserted***, namely:-

"42A. Section 87 of the principal Act shall be *omitted*. Omission of section 87.

NEW CLAUSE 43A

57. That at page 12, ***after*** line 24, the following be ***inserted***, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), for the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be substituted. Amendment of section 91.

CLAUSE 46

58. That at page 12, line 41, the words "Central Waqf" be ***deleted***.

CLAUSE 47

59. That at page 13, ***for*** lines 3 to 8, the following be ***substituted***, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person. Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio.*".

NEW CLAUSE 47A

60. That at page 13, ***after*** line 8, the following be ***inserted***, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted,* namely:- Insertion of new section 104B.

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal. Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value.".

CLAUSE 48

61. That at page 13, line 10, the words "Central Waqf" be ***deleted***.

NEW CLAUSE 48A

62. That at page 13, ***after*** line 11, the following be ***inserted***, namely:-

'48A. After section 108 of the principal Act, the following section shall be inserted, namely:- Insertion of new section 108A.

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than Act to have overriding effect.

this Act.”.’.

CLAUSE 49

63. That at page 13, ***after*** line 26, the following be ***inserted***, namely:-

“(d) clause (xi) shall be *omitted*;”.

64. That at page 13, line 27, ***for*** the bracket and alphabet “(d)”, the bracket and alphabet “(e)” be ***substituted***.

MR. CHAIRMAN: Now, Sk. Saidul Haque is to move his amendments. Are you moving your amendments?

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Sir, I would like to first speak on my amendments. It is not that I will not speak.

MR. CHAIRMAN: You just tell me whether you are moving your amendments or not. Do you want to move your amendments? Or, do you want to withdraw them?

SK. SAIDUL HAQUE : Sir, I want to move my amendments, but before that, I would like to say something.

MR. CHAIRMAN: That will be later on.

SK. SAIDUL HAQUE : Sir, I would like to move my amendments. I beg to move:

Sl. No.		Clause No.
1	Page 2, in amendment No. 8,— *for* "auqaf in the State" *substitute* "auqaf including both registered and unregistered in the State".	6
2	Page 3, in amendment No. 22,— *for* "Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim" *substitute* "Shia Community and in the case of Sunni waqf, the Members shall belong to the Sunni Community"	12
3	Page 3, in amendment No. 25,— *for* "Scholars in Shia and Sunni in Islamic Theology;" *substitute* "scholars in Islamic Theology;"	13
4	Page 6, in amendment No. 45,— *for* "Provided that no mosque, dargah," *substitute* "Provided that no mosque, dargah, edgah,"	27
5	Page 6, in amendment No. 45,— *for* "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;" *substitute* "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose, which shall be determined by the Wakf Board in consultation with the concerned State Government;".	27

6	Page 8, in amendment No. 50,— *for* "Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:" *substitute* "Provided that a lease for any period upto fifteen years may be made for commercial activities and a lease for any period upto thirty years may be made for education or health purposes:".	31

MR. CHAIRMAN: Amendments moved:

Sl. No.		Clause No.
1	Page 2, in amendment No. 8,— *for* "auqaf in the State" *substitute* "auqaf including both registered and unregistered in the State".	6
2	Page 3, in amendment No. 22,— *for* "Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim" *substitute* "Shia Community and in the case of Sunni waqf, the Members shall belong to the Sunni Community"	12
3	Page 3, in amendment No. 25,— *for* "Scholars in Shia and Sunni in Islamic Theology;" *substitute* "scholars in Islamic Theology;"	13
4	Page 6, in amendment No. 45,— *for* "Provided that no mosque, dargah," *substitute* "Provided that no mosque, dargah, edgah,"	27
5	Page 6, in amendment No. 45,— *for* "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;" *substitute* "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose, which shall be determined by the Wakf Board in consultation with the concerned State Government;".	27

6 Page 8, in amendment No. 50,— 31
for "Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:"
substitute "Provided that a lease for any period upto fifteen years may be made for commercial activities and a lease for any period upto thirty years may be made for education or health purposes:".

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): सभापति जी, मैं आपका आभारी हूं कि आपने इस महत्वपूर्ण बिल पर मुझे बोलने का अवसर दिया। वैसे लोक सभा वक्फ अमैन्डमैन्ट बिल पहले भी पास कर चुकी है और जब यह वक्फ अमैन्डमैन्ट बिल यहां आया था, तब संसद के उस सत्र का आखिरी दिन था और तत्कालीन मंत्री, सलमान खुर्शीद साहब माइनोरिटी अफेयर्स के मिनिस्टर थे। उस दिन भी हम लोगों ने कहा था कि इसमें बहुत सारी कमियां हैं और उन्हें सुधारना चाहिए। लेकिन आप जानते हैं कि जब माइनोरिटी का सवाल आता है, अल्पसंख्यकों का सवाल आता है, उनके हक और हकूक का सवाल आता है तो भारतीय जनता पार्टी सरकार की तरफ से जब इस तरह के सवाल आते हैं तो हम उसको सपोर्ट करते हैं। इसलिए जो वक्फ अमैंडमैन्ट बिल है, उसको तब भी हमने सपोर्ट किया था और तब भी मैं पार्टी की तरफ से बोलने के लिए खड़ा हुआ था। आज भी जो वक्फ अमैंडमैन्ट बिल सरकार लेकर आई है, क्योंकि जो वक्फ अमैन्डमैन्ट है, उस बिल की बहुत जरूरत थी। सरकार पर हम लोग बहुत पहले से यह दवाब बना रहे थे। क्योंकि इस देश में 5 लाख वक्फ़ संपत्तियां हैं। अगर आज उसकी कीमत लगाई जाए, तो वह 5 लाख करोड़ रूपये के करीब है। पहले तो, इस देश में जो वक्फ़ होता है, उसमें मस्ज़िद, दरगाह, कब्रिस्तान, मुसाफिरखाना, मदरसा, दुकान, ज़मीन की जायदाद, खेत, बाग, कुआँ, लोग जिनकी जायदाद है, वे यह समझते हैं कि हम इसको यतीमों के लिए, बेवाओं के लिए, जो समाज, के कमज़ोर और गरीब हैं, उनके लिए वक्फ़ करते हैं। जो लोग डोनेट करते हैं, वक्फ़ करते हैं, सभापति जी, जिस तरह आपके यहां गौशाला के लिए लोग ज़मीन वक्फ़ करते हैं, तब उनका मकसद होता है कि वे अपने बाल बच्चों का हक़ छीन कर समाज को देना चाहते हैं और वक्फ़ करते हैं। लेकिन जो वक्फ़ करने वाले लोग हैं, उनको अंदाज़ा नहीं होता है कि सरकारें बैठी हैं, उसमें इंतज़ाम करने वाले लोग बैठे हैं। उन्होंने अपनी जायदाद तो वक्फ़ कर दी, लेकिन बाद में उसको लोग ख़ुर्द-बुर्द कर देते हैं। जिस वजह से आज बड़ी तादाद में वक्फ़ की जायदाद पर कब्ज़ा हुआ है, मुझे इस बात का दुख है कि आज़ादी के बाद ही जब सन् 1954 में वक्फ़ एक्ट बना था, तभी इसकी चर्चा हो रही थी कि यह बहुत मज़बूत कानून नहीं है। उसके बाद फिर से वक्फ़ एक्ट में सुधार हुआ और सन् 1995 में फिर से एक बार वक्फ़ एक्ट बनाया गया। जो गलती सन् 1995 में भी हुई, वह गलती आज भी दोहराने की बात हो रही है।

सभापति जी, मैं ख़ुद सेंट्रल वक्फ़ काउंसिल का भी मेंबर हूँ। यह विषय, जो वक्फ़ का विषय है, मेरी समझ में आता है, क्योंकि मेरी पार्टी ने, जब आडवाणी जी राष्ट्रीय अध्यक्ष थे और दिल्ली में हमारी सरकार बनी थी, देश में, तब मेरी बहुत कम आयु थी, लेकिन मुझे दिल्ली वक्फ़ बोर्ड का सदस्य मेरी पार्टी ने बनाया था और उस वक्त सन् 1993 से 1998 तक दिल्ली वक्फ़ बोर्ड के सदस्य के नाते मैंने काम

किया। वक्फ़ के मामले में हमने जो काम किया, शायद जो बेवा हैं, यतीम हैं, गरीब हैं, उनके लिए बहुत ईमानदारी से दिल्ली वक्फ़ बोर्ड में काम किया होगा और उन्हीं की दुआ लगी होगी कि मैं सांसद भी बना, भारत सरकार का मंत्री भी बना और आज संसद सदस्य के तौर पर यहां पर खड़े हो कर मैं उनकी आवाज़ को बुलंद कर रहा हूँ।

सभापति जी, यह जो वक्फ़ की जायदाद है, कई बार एहसान जताया जाता है कि इस देश में जब आज़ादी मिली, उससे पहले भी वक्फ़ बोर्ड था, उससे पहले भी वक्फ़ की जायदादें इस देश में रही। बड़ी तादाद में, कई लोग जो लावल्द भी थे, कई लोग जो औलाद वाले भी थे, उनको लगा कि हमारी जायदाद गरीबों के काम आनी चाहिए। इससे बड़ा कोई ज़रिया नहीं हो सकता है। अब वह ज़रिया अपनाया गया, वक्फ़ किया गया, लेकिन आज जो वक्फ़ की जायदाद है, जिस पर कई बार इस देश में अल्पसंख्यक और बहुसंख्यक की बात शुरू होती है। मैं तो कई बार यह मानता हूँ कि जितनी सरकारें आईं, आज़ादी के बाद जब इस देश का बंटवारा हुआ था तो धर्म के नाम पर यह देश बंटा था। आज भी धर्म के नाम पर देश को बांटने की बहुत बार कोशिश होती है। लेकिन देश तो एक बार धर्म के नाम पर बंट गया। तब जो मुसलमान यहां रह गए, उन्होंने इसको अपनी सरजमीं माना, मादर-ऐ-वतन माना, जननी और मातृभूमि माना और वे इस मुल्क में रहे। सरकार को उनका ध्यान रखना चाहिए। लेकिन जो उनकी जायदादें थीं, जो सन् 1947 में भी जो जायदादें वक्फ़ की थीं, अगर कोई सरकार कोई काम नहीं करती, अल्पसंख्यकों के नाम पर यह दुर्भाग्य है इस देश का कि आज़ादी के 60 साल बाद, वही सरकार जिसकी सन् 1947 में सरकार बनी थी, उसको ज़रूरत पड़ी कि वे इस देश में माइनॉरिटी अफ़ेयर मिनिस्ट्री बनाई जाए। अगर अल्पसंख्यकों के लिए पहले ही काम हो गया होता, कई बार रूलिंग पार्टी के नेता इस बात का क्रेडिट लेते हैं कि हमने अल्पसंख्यक मंत्रालय बनाया। शुक्रिया कि आपने अल्पसंख्यक मंत्रालय बनाया। अल्पसंख्यकों की गुरबत दूर करने के लिए हम एक बड़ा काम कर रहे हैं, माइनोरिटी अफेयर्स मिनिस्ट्री बना रहे हैं। मैं तो उससे और आगे जाता हूँ कि एक ऐसी मिनिस्ट्री भी बनाइए जो यह पता लगाए कि माइनोरिटी आज़ादी के बाद पिछड़ कहाँ से गए, इतने पीछे कैसे चले गए? आखिर आपको ज़रूरत क्यों पड़ी? आखिर नेहरू जी ने माइनोरिटी अफेयर्स मिनिस्ट्री नहीं बनायी, इन्दिरा जी ने नहीं बनायी, राजीव गांधी जी ने नहीं बनायी, नरसिंह राव जी ने नहीं बनायी, शास्त्री जी ने नहीं बनायी, जनता पार्टी के...(व्यवधान)

श्री असदुद्दीन ओवेसी (हैदराबाद): मोदी जी ने भी नहीं बनायी।

श्री सैयद शाहनवाज़ हुसैन : वे तो आयेंगे तब ना, अभी तो कह नहीं सकते।...(व्यवधान)

MR. CHAIRMAN : Please do not disturb him. आप उन्हें बोलने दीजिए। आप बोलिये।

…(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : ओवेसी साहब को मेरे बाद बोलना है और उनको मैं नहीं टोकूंगा, यह मैं उनको वादा करता हूं। एक हाजी का दूसरे हाजी से यह वादा है।

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : इसलिए मैं चाहूंगा कि अगर मेरी किसी बात से उन्हें ऐतराज हो तो उनको मेरे ऊपर बोलने की पूरी आजादी होगी और मैं जानता हूं, मैं खुद को टेंडर कर रहा हूं कि जब मैं बोलूंगा तो मेरे सवालों का जवाब इधर से भी आयेगा और इधर से भी आयेगा।

महोदय, माइनोरिटी अफेयर्स मिनिस्ट्री बनी है और जब से माइनोरिटी अफेयर्स मिनिस्ट्री बनी है तो उसकी पार्लियामेंट में बड़ी चर्चा होती है। मैं भागलपुर से चुनाव जीतकर आया हूं और किशनगंज, जहां सबसे ज्यादा अल्पसंख्यक रहते हैं, वहां से भी मैं जीता हूं। जहां से आज हमारे मौलाना असरारूल हक साहब मेंबर ऑफ पार्लियामेंट हैं। हम तो उम्मीद करते थे कि ये माइनोरिटी के इतने बड़े नेता हैं, कांग्रेस इन्हें सबसे आगे बिठायेगी, लेकिन देखिए अक्लियतों की हालत, सबसे पीछे मौलाना साहब को बिठा रखा है। ये इतने बड़े नेता हैं, हम तो उम्मीद करते थे कि इनको इनकी पार्टी आगे बिठायेगी, जिस तरह से मुझे मेरी पार्टी आगे बिठाती है। उसी तरह मैं उनसे भी उम्मीद करता था और वे बड़े अपने आलिम आदमी हैं, बड़े पढ़े-लिखे आदमी हैं। समाज में इनका बड़ा असर है। यह बात सही है कि दो चुनाव मैंने भी उनके सामने लड़े हैं, लेकिन किशनगंज से वे चुनाव जीतकर आये हैं।…(व्यवधान) नहीं, अगली बार भी मुझे भागलपुर से ही लड़ना है और आप गठबंधन कर लेंगे तो फिर कांग्रेस को कैन्डिडेट मिलता नहीं है। अगर आपका गठबंधन नहीं होगा तो कांग्रेस को कैन्डिडेट नहीं मिलेगा, कांग्रेस को कोई कैन्डिडेट हाथ ही नहीं लग रहा है।…(व्यवधान)

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : महोदय, पिछली बार कांग्रेस का कैन्डिडेट मिला था, वासनिक साहब ने दिया था, लेकिन वहां जमानत चली गयी थी। इसलिए इस बार मत दीजिएगा, कैन्डिडेट देने से कोई फायदा नहीं है।…(व्यवधान)मैं अक्लियत के मामले पर बोल रहा हूं। मैं विषय को डायवर्ट भी नहीं करूंगा और मैं टू दी प्वाइंट बोलूंगा। अक्लियतों की आज ऐसी हालत क्यों है? आखिर आपने एक और काम किया, जब से यूपीए-2 आया है, मैं यूपीए-वन…(व्यवधान)

श्री मदन लाल शर्मा (जम्मू): आप अक्लियत से बेइंसाफी कर रहे हो।…(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : बेइंसाफी नहीं होती है, नाइंसाफी होती है, आप अपनी उर्दू ठीक कीजिए।...(व्यवधान)

MR. CHAIRMAN: Please do not disturb him.

श्री सैयद शाहनवाज़ हुसैन : कांग्रेस के लोगों की उर्दू भी खराब हो गयी है। वे जम्मू-कश्मीर से हैं, लेकिन उर्दू भी गलत बोल रहे हैं।

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : महोदय, माइनोरिटी अफेयर्स मिनिस्ट्री बनानी क्यों पड़ी? जब इस मुल्क की आजादी हुई तो देश में दो धारायें बहती थीं और उस वक्त भी यह चर्चा होती थी। उस वक्त दो पार्टियां थीं, एक कांग्रेस थी और दूसरी मुस्लिम लीग थी। ज्यादातर मुस्लिम मुस्लिम लीग के साथ होते थे और उस वक्त भी जो लोग कांग्रेस में काम करते थे, उनको तरह-तरह की दिक्कतों का सामना पड़ता था। जिस तरह ताने हमें सुनने पड़ते हैं, उस तरह के ताने मौलाना अबुल कलाम आजाद साहब को भी सुनने पड़ते थे। हम मौलाना अबुल कलाम आजाद साहब को अपना आइडियल मानते हैं तो हम अपना दिल बड़ा रखते हैं। हम यह सोचते हैं कि मैं उनके नक्शे कदम पर चल रहा हूं। इस मुल्क से मुहब्बत करके और इस मुल्क को इकट्ठा रखकर और इस मुल्क के हिन्दू और मुसलमानों को इकट्ठा रखकर उन्होंने एक राह दिखायी थी और वही राह है जो मौलाना अबुल कलाम आजाद ने दिखायी, जिस पर हमारे आबाव अजदाद ने यकीन किया और हमने वह रास्ता नहीं अपनाया। हम हिन्दुस्तान में रहे और मैं यह भी बहुत ईमानदारी के साथ कह सकता हूं कि यह जो हमारा वतन हिन्दुस्तान है, मुसलमानों के लिए भारत से अच्छा देश और हिन्दू से अच्छा पड़ौसी नहीं मिल सकता है।

महोदय, मैं यह बहुत जिम्मेदारी से कह सकता हूं कि इस देश के...(व्यवधान) कांग्रेस के लोग थोड़ा भी गम्भीर नहीं हो रहे हैं।...(व्यवधान)

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : मैं जानता हूं कि माइनोरिटी के इश्यू पर ये गम्भीर नहीं हैं। मैं आपसे ही कह रहा हूं। मैं अपने मित्र से कहना चाहता हूं कि वे जितना मुझे टोकेंगे, उतना ही आपका वोट घटने वाला है, यह मैं आपको बता देने वाला हूं।...(व्यवधान)

MR. CHAIRMAN: Silence please.

श्री सैयद शाहनवाज़ हुसैन : महोदय, इस देश में बंटवारे के बाद एक राह चली और यह सही है कि जब मजहब के नाम पर बंटवारा हुआ तो उस वक्त अक्लियतों की बहुत आवाज नहीं थी। उन्होंने भरोसा किया,

अक्लियत के लोगों ने मजबूत नेतृत्व पर भरोसा किया। उस वक्त कोई दूसरी पार्टी भी नहीं थी। पंडित जवाहर लाल नेहरू पर भरोसा किया, इस मुल्क में मौलाना अबुल कलाम आजाद साहब, सरदार पटेल साहब, इन सब पर भरोसा करके यह मुल्क चला। इस मुल्क में जो वक्फ़ की जायदाद थी, उनकी हिफ़ाज़त आपको करनी चाहिए थी। यह आपसे चूक हुई है। मुझे नहीं मालूम कि इसको रहमान खान साहब स्वीकार करेंगे या नहीं लेकिन जो वक्फ़ की जायदाद है, अगर वाजपेयी जी के ज़माने में कोई कब्ज़ा हुआ है तो शाहनवाज़ हुसैन को उसकी सज़ा दीजिए, लेकिन अगर आपके दौरे-इक्तदार में हमारे कब्रिस्तान को, हमारी मस्जिदों पर, हमारे मदरसों पर, हमारी वक्फ़ की जायदाद पर कब्ज़े हुए हैं तो उसकी ज़िम्मेदारी भी रहमान खान साहब आप ज़रूर लीजिएगा, यह मैं आपके ज़रिये उनसे अनुरोध करना चाहता हूँ। अब वक्फ़ की जायदाद है। कई बार अहसान होता है जब वक्फ़ की जायदाद की हम चर्चा करते हैं। कोई यूनिवर्सिटी खुलती है तो लोग कहते हैं कि यूनिवर्सिटी खुलनी चाहिए। हम तो यह कहते हैं कि आप हमारे साथ कुछ ज़्यादा मत कीजिए, हमें बराबरी दे दीजिए। हम आपसे कुछ ज़्यादा नहीं कहते हैं कि हमारा तुष्टीकरण कीजिए, हमें बराबरी दीजिए, हमें हक़ दीजिए, हमें तरक्की में वह मौका दीजिए। ...(व्यवधान)

सभापति महोदय : आप लोग ज़रा शांत हो जाएँ।

...(व्यवधान)

श्री गणेश सिंह (सतना): देश की वास्तविक तस्वीर बता रहे हैं, उसे सुनिये। ...(व्यवधान)

सभापति महोदय : चौधरी लाल सिंह जी, शांत हो जाएँ।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, मैं तो इस मुल्क को जोड़ने की बात कर रहा हूँ। ...(व्यवधान) सभापति जी, मेरी पार्टी ने मुझे वक्त से पहले बहुत कुछ दिया है। मैं एम.पी. रहा हूँ, भारत सरकार में मंत्री रहा हूँ, ज़िन्दगी का मिशन कोई पद नहीं है। मैंने अपनी ज़िन्दगी का मिशन बनाया कि हिन्दू और मुस्लिम समाज को कैसे जोड़ा जाए, इसके लिए काम करूँगा। यही सोचकर मैं सियासत में काम करता हूँ। इसलिए मेरी कोई भी बात समाज को तोड़ेगी नहीं, समाज को जोड़ने के लिए मैं यहाँ पर खड़ा हूँ और इसलिए मैं आपको बहुत ज़िम्मेदारी से कहना चाहता हूँ कि आपने बहुत अच्छा एक्ट में सुधार भी किया है। रहमान खान साहब अच्छे आदमी हैं, कांग्रेस में भी अच्छे लोग हैं और रहमान खान साहब भी उसमें से एक हैं। ...(व्यवधान) मैंने किसी को खराब नहीं कहा, इसलिए ज़्यादा एतराज़ मत कीजिए। ...(व्यवधान)

सभापति महोदय : समय खत्म हो रहा है।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, मैं एक सवाल उठाना चाहता हूँ और उसके बाद मैं तुरंत बैठ भी जाऊँगा। यहाँ पिछड़ों के सैन्सस पर बीस बार चर्चा होती है, दलित समाज के लोगों को एम्स में जगह मिल रही है या नहीं, इस पर बीस बार चर्चा होती है। यह माइनॉरिटी की चर्चा लेट क्यों लगती है? माइनॉरिटी, जिसकी आबादी 20 करोड़ है, उसकी आवाज़ को बुलंद करने पर इतनी शॉर्ट ड्यूरेशन की चर्चा क्यों लगती है? कल मैंने रहमान खान साहब से कहा, मैंने पार्लियामैंट्री अफेयर्स मिनिस्टर से कहा कि माइनॉरिटी की चर्चा है, हम लोग माइनॉरिटी का दर्द रखेंगे, ज़रा सुन लीजिए। यह वक्फ़ पर चर्चा है और अभी तो मैंने भूमिका रखी है, मैं तो अभी वक्फ़ बिल पर आया ही नहीं। भूमिका पर ही घंटी बज जाएगी तो इस देश के अकलियतों की घंटी बज जाएगी। मैं तो उनकी आवाज़ को बुलंद कर रहा हूँ। मैं इस बिल का साथ देकर उन पहलुओं को उठाना चाहता हूँ। मैं कहता हूँ कि अगर संसद रात में 11 बजे तक फूड सिक्यूरिटी पर चल सकती है, और चीज़ों पर चल सकती है, तो क्या कांग्रेस की यूपीए सरकार, के पार्लियामैंट्री अफेयर्स मिनिस्टर माइनॉरिटी की चर्चा के लिए कोई टाइम बाउंड नहीं कर सकते? मेरी पार्टी से मैं अकेला बोलने वाला हूँ जबकि हमारे 117 एम.पी. हैं।

सभापति महोदय : यह टाइम बीएसी डिसाइड करती है। आपका टाइम 13 मिनट का था और आपको 15 मिनट मैंने टाइम दे दिया है। आप विषयांतर मत करिये।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, अगर मुझे मालूम होता कि वक्फ़ बिल पर बोलने के लिए मुझे 13 मिनट मिले हैं तो कसम से, मैं बोलता ही नहीं। मुझे कोई ज़रूरत नहीं है बोलने की...(व्यवधान) ऐसे ही बिल पास करा लीजिए। यह तरीका नहीं होगा।

सभापति महोदय : जो बीएसी डिसाइड करती है, वही टाइम देते हैं।

...(व्यवधान)

सभापति महोदय : आप लोग डिसटर्ब मत करिये। माननीय सदस्य को बोलने दीजिए।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, जिस पार्टी के चार एम.पी. रहते हैं, वे आधा घंटा बोलते हैं और जिसकी इतनी बड़ी आबादी है, उसको बोलने नहीं दिया जाता। ...(व्यवधान)

सभापति महोदय : हम आपको बुला रहे हैं, आप बोलिये।

...(व्यवधान)

सभापति महोदय : आप विषय पर बोलिये। आप विषयांतर कर रहे हैं तो समय तो जाता है।

श्री सैयद शाहनवाज़ हुसैन : मैं विषय पर आ रहा हूँ। ...(व्यवधान)

सभापति महोदय : आप शांत रहिये। उनको बोलने दीजिए।

श्री सैयद शाहनवाज़ हुसैन : यह वक्फ़ की चर्चा है तो मैंने इस चर्चा को डाइवर्ट कहाँ किया? कोई क्रिश्चियन कम्यूनिटी पर नहीं बोला, जैन पर नहीं बोला। वक्फ़ की चर्चा है और मैं तो मुस्लिम पर बोला। तो क्या बोलूँगा? वक्फ़ बिल का समर्थन करते हैं, यह तो मैंने पहली लाईन में ही बोला।

सभापति जी, मैं आपके ज़रिये एक दर्द रख रहा था। मैं इसको बहुत लंबा नहीं ले जाऊँगा। मैं आपकी बड़ी इज्ज़त करता हूँ, आप चेयर पर हैं। इसलिए बीच-बीच में मेरी राह को भटकाने की कोशिश हो रही है। लेकिन मैं भटकने वाला नहीं हूं मैं इश्यू पर ही आने वाला हूं।

सभापति जी, इस देश में जो वक्फ़ की ज़ायदाद है, आपको ताज्जूब होगा कि यह करोड़ों की ज़ायदाद है। यह जायदाद ऐसी है।...(व्यवधान)

सभापति महोदय : आप लोग शांत हो जाइए, इनको बोलने दीजिए। शर्मा जी, शांत हो जाइए, बोलने दीजिए। डिस्टर्ब मत कीजिए।

...(व्यवधान)

MR. CHAIRMAN. Nothing will go on record. यह डिस्टर्बेंस रिकार्ड में नहीं जाएगी।

(Interruptions) ...[*]

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, जो वक्फ़ की जायदाद है, यह कानून अच्छा ला रहे हैं। मैं सैंट्रल वक्फ काउंसिल में भी हूं। मैंने मंत्री जी से बात की थी कि मुस्लिम पर्सनल लॉ बोर्ड ने भी बिल ड्राफ्ट करके देने के लिए कहा था और उनके मौलाना वली रहमानी साहब आप से मिले थे, उन्होंने कहा था कि इविक्शन एक्ट भी आना चाहिए। क्योंकि अगर आप वक्फ का यह एमेंडमेंट पास कर देंगे और इविक्शन एक्ट पास नहीं करेंगे तो इसका मकसद अलग हो जाएगा। इसलिए मैं उम्मीद कर रहा था कि आप इसी में उसको भी ले आते तो ज्यादा अच्छा होता। साथ में जो वक्फ की जमीन है, उस पर जो कब्जे हुए हैं, उन

[*] Not recorded.

कब्जों को कैसे हटाया जाए, इस पर भी चर्चा कर लेनी चाहिए। इसलिए सभापति जी मैं आपके जरिए मंत्री जी से कहना चाहता हूं कि आज जिस तरह के कब्जे हुए हैं, जिस तरह की जमीन जायदाद है, उसकी पूरी लिस्ट है जो सेन्ट्रल वक्फ काउंसिल की है जो मैंने मंत्री जी से ही ली है और मेरे पास है। उसमें आज बहुत सी जगह जो कब्जे हुए हैं, उनमें पूरी वक्फ प्रोपर्टी 308354 है, जो इनके रिकार्ड में है और नंबर ऑफ लिटीगेशन 15301 है। नंबर ऑफ एनक्रोचमेंट इंडीविजुअल के द्वारा 18388 है। नंबर ऑफ एनक्रोचमेंट राज्य सरकार और एजेंसी द्वारा, यह मैं ज़रूर चाहूंगा कि वक्फ के विषय पर सदन को भी गंभीर होना चाहिए, यह 1053 प्रोपर्टीज़ ऐसी हैं जो सरकारों ने कब्जा कर रखी है। मैं चाहूंगा कि जब मंत्री जी जवाब दें, अब चुनावी वर्ष है, क्या मंत्री जी यहां से ऐलान करेंगे कि यूपीए गवर्नमेंट, सेन्ट्रल एजेंसी ने जितनी भी वक्फ की जायदाद पर कब्जा किया हुआ है, उस कब्जे को खाली करने का हम ऐलान करते हैं। भारतीय जनता पार्टी की तरफ से हम उसका स्वागत करेंगे। इसलिए मैं उनसे यह अपेक्षा और उम्मीद करता हूं। वक्फ की जायदाद पर जिन राज्यों में कब्जा है, उनमें आंध्र प्रदेश में करीब पांच लिटीगेशन चल रही हैं। बिहार के अंदर करीब 205 लिटीगेशन हैं। 19 जगह कब्जा है। यह सेन्ट्रल वक्फ काउंसिल की रिपोर्ट है जो सुन्नी वक्फ बोर्ड के जरिए वहां आयी है।...(व्यवधान)

सभापति महोदय : कृपया डिस्टर्ब न करें, माननीय सदस्य को बोलने दें।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, आप संत भी हैं और आपकी वाणी मैंने सुनी है, आप सर्वधर्म सम्भाव की बात करते हैं और हम लोग भी सर्वधर्म सम्भाव को अपना मंत्र मानकर सियासत में काम करते हैं। इसलिए मैं आपको बहुत जिम्मेदारी के साथ कहना चाहता हूं कि मंत्री जी यह जो इविक्शन एक्ट है, उसको जल्दी लाइए, ट्रिब्यूनल में आपने टाइम बढ़ा दिया है। मैं आपसे यह दरख्वास्त करना चाहता हूं कि यह जो ट्रिब्यूनल है, जिसमें जाने की इजाजत होगी तो वह केस ट्रिब्यूनल में चलेगा। अगर टाइम ज्यादा होगा तो फिर नॉर्मल कोर्ट में जाने में और ट्रिब्यूनल में जाने में कोई फर्क नहीं होगा। दूसरा, आप जो सैक्रेटरी इसमें लाने वाले हैं, वह कम से कम सैक्रेटरी या ज्वाइंट सैक्रेटरी लेवल का लाना चाहिए।

मैं सभापति जी आपके ज़रिए सदन का ध्यान खींचना चाहता हूं कि जो बड़ी जायदाद हैं, जैसे कि पश्चिम बंगाल है, जहां से सौगत राय साहब आते हैं, पश्चिम बंगाल में अंग्रेजों से पहले सिराजुद्दौला साहब के जमाने में जो लोहा लिया गया था। उस वक्त उनके जो नवासे थे अलीवर्दी खान के जमाने में 1754 ईस्वी में 2525 बीघा जमीन वक्फ की थी और इसको पिछले कई सालों में, वहां कई सालों तक तो कॉमरेड लोग थे। उस वक्त उसमें बहुत सारी ज़मीन थी जिसमें रेस कोर्स का एरिया आता है। उसमें कई होटल बने हुए हैं। पश्चिम बंगाल सरकार उसका 159 रुपये प्रति माह किराया वर्ष 1999 तक देती थी।

सभापति जी, एक बड़ा विषय है जो मैं मंत्री जी के ध्यान में लाना चाहता हूं। अभी हैदराबाद में, जहां आंध्र प्रदेश सरकार है, वहां वक़्फ़ बोर्ड ने एक केस जीता। वहां करीब 3500 एकड़ जमीन है जो आंध्र प्रदेश में हैदराबाद में है। उसमें वक़्फ़ बोर्ड केस जीत गया है। सभापति जी, मुझे बहुत दुःख के साथ कहना पड़ता है, देश इसको सुन रहा होगा, कि उस वक़्फ़ बोर्ड की जीत को हार में बदलने के लिए वकील कौन खड़े हुए हैं? भारत सरकार के जो अटार्नी जनरल हैं, गुलाम ई. वाहनवती साहब, वे वक्फ बोर्ड के खिलाफ़ पैरवी कर रहे हैं, वक्फ बोर्ड के खिलाफ केस लड़ रहे हैं। मैं यह पूछना चाहता हूं कि रहमान खान साहब तो कहते हैं कि वे वक्फ की ज़ायदाद को बचाएंगे और इस सरकार का अटार्नी जनरल हमारे वक़्फ़ के केस के खिलाफ़ खड़ा हो तो फिर क्या संदेश जाएगा? इसलिए इस बात का ध्यान सरकार को रखना चाहिए।

महोदय, बिहार की ओर भी मैं आपका ध्यान दिलाना चाहूंगा कि पटना के गर्दनीबाग में करीब एक एकड़ 34 डेसिमल ज़मीन है जो मेन जगह पर है। मेन बेली रोड पर 19 कट्ठा ज़मीन है जो तारामंडल के पीछे है। उस पर अन-ऑथोराइज्ड कब्ज़ा है। मैं चाहूंगा कि बिहार की सरकार भी उन चीज़ों को हटाने का कार्य करे।

सभापति जी, अब मैं कन्क्लूड ही कर रहा हूं। मुझे पता था कि मेरी पार्टी से मैं ही बोलने वाला हूं। सरकार अपने आपको अक़लियतों की दर्द रखने वाली सरकार कहती है तो मैंने सोचा कि समय ज्यादा मिलेगा लेकिन मुझे मालूम नहीं था कि मेरे पास इतना कम समय है। इसलिए मैं बहुत-सी बातें छोड़ रहा हूं। आज पूरा देश, पूरी कम्युनिटी यह उम्मीद कर रही थी कि शाहनवाज़ हुसैन उस दर्द को रखेंगे लेकिन मैं इसके लिए कभी और मौका ले लूंगा।

महोदय, मैं आपके ज़रिए यह कहना चाहता हूं कि इस मुल्क में बहुत चर्चा होती है कि मस्ज़िदों की हिफ़ाजत होनी चाहिए। मंत्री जी, क्या आपको मालूम है कि दिल्ली के लेडी इरविन कॉलेज में एक मस्ज़िद है जो कूड़ा घर में बदल दी गयी है? क्या कभी आप ने माइनॉरिटी अफेयर्स मिनिस्टर के तौर पर जाकर उसे देखा है? चूंकि मैं दिल्ली वक़्फ़ बोर्ड का मेम्बर रहा हूं, इस नाते मैं आपको कह रहा हूं कि जब कांग्रेस का वक़्फ़ बोर्ड था तो उस ने पहाड़गंज में एक मस्ज़िद को गेस्ट हाउस में बदल दिया। मंत्री जी, क्या उस गेस्ट हाउस को आप फिर से मस्ज़िद में आबाद करने का इरादा रखते हैं? मैं तो पूछता हूं कि क्या आपकी सरकार बहुत ईमानदारी से अक़लियतों की खिदमत करना चाहती है? सिर्फ़ माइनॉरिटी अफेयर्स मिनिस्ट्री बन गयी। मुझे दुख यह होता है कि जिस सीजीओ कॉम्प्लेक्स में उसका ऑफिस है तो क्या मंत्री जी यह बताएंगे कि जिस दफ़्तर में आप बैठते हैं, क्या उस पर वक़्फ़ का दावा है या नहीं? जहां पर माइनॉरिटी अफेयर्स मिनिस्ट्री बनायी गयी है, उसे भी अगर आप रिकॉर्ड में देखेंगे तो वह वक़्फ़ की

ज़ायदाद पर बनी हुई है। वक्फ़ की ज़ायदाद पर क्या-क्या बनी हुई है, उसके बारे में बोलने के लिए मुझे ज्यादा समय नहीं मिलेगा।

महोदय, मैं बहुत जिम्मेदारी से कहना चाहता हूं कि बहुत-सी इमारतें हैं, बहुत-से कब्रिस्तान हैं। सभापति जी, मैं आपके ज़रिए यह पूछना चाहता हूं कि क्या मंत्री जी को यह मालूम है कि डीडीए ने कब्रिस्तानों पर "ग्रीन लैण्ड " का बोर्ड लगाकर उस ज़मीन का फिर से सौदा किया है? यहां पर जो पार्लियामेंटरी अफेयर्स मिनिस्टर हैं, वे अर्बन डेवलप्मेंट मिनिस्टर भी रहे हैं। क्या आप अपने सहयोगी मंत्री पर यह दबाव बनाएंगे कि जिस ज़मीन को डीडीए ने कब्ज़ा किया है, जो कब्रिस्तान की ज़मीन थी, ग्रीन लैण्ड की ज़मीन थी, उसको बेचने का हक़ किसे है क्योंकि सुप्रीम कोर्ट की रूलिंग है कि Waqf is always Waqf. वक्फ़ का कभी लैण्ड वैल्यू बदला नहीं जा सकता। यह जो वक्फ़ की ज़ायदाद है, उसे डीडीए से वापस लेकर आप कम्युनिटी को देंगे तभी मैं समझूंगा कि आप अक़लियतों के लिए कोई दर्द रख रहे हैं। अभी लैण्ड एक्वीजीशन बिल भी आया है उसमें।

सभापति जी, एक शेर है -

हमारा ज़ख्म उन्हें कब शुमार करना है,
क़रीब आकर बहाने से वार करना है।

ये हमारे क़रीब भी आ रहे हैं। ये माइनॉरिटी अफेयर्स मिनिस्ट्री भी बना रहे हैं, सच्चर कमेटी ला रहे हैं। सच्चर कमेटी तो एक्स-रे है जो आपकी सरकार की है कि आप देखिए कि आपके दौरे-इख्तदार में अक़लियत के लोग कितने पिछड़ गए। मैं एक बड़ी इम्पॉर्टैन्ट बात के साथ अपनी बात को खत्म करना चाहता हूं। पता नहीं इस सरकार में वह दम है या नहीं?...(व्यवधान)

सभापति महोदय : शाहनवाज़ जी, अब आप जल्दी समाप्त करें।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : वे नहीं बोल रहे, उनके यहां तो अकलियत का कोई एमपी इस बार जीत कर नहीं आया।...(व्यवधान) शैलेन्द्र जी ही बोलेंगे।...(व्यवधान)

सभापति महोदय: शाहनवाज़ जी, आप उधर मत देखें, इधर देख कर बोलिए।

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): मुलायम सिंह जी भी इस पर बोलेंगे।...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : किसी मुल्ला पर भरोसा नहीं है, मुलायम सिंह जी पर आपको भरोसा है।...(व्यवधान)

MR. CHAIRMAN : Please address the Chair.

… (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन: लालू जी की पार्टी में भी कोई जीत कर नहीं आया।...(व्यवधान)

सभापति महोदय: अब आप समाप्त करें।

...(व्यवधान)

सभापति महोदय: शैलेन्द्र जी, आप बैठ जाइए, शाहनवाज़ जी को बोलने दीजिए।

Nothing will go on record.

*(Interruptions) …**

श्री सैयद शाहनवाज़ हुसैन : इसलिए तो कोई एक मुस्लिम को चुनाव जिता कर नहीं भेज पाए। ये तो समाजवादियों की हालत है। ...(व्यवधान) ये देखिए कैसा समाजवाद है। ...(व्यवधान)

सभापति महोदय: शाहनवाज़ जी, अब आप अपना भाषण समाप्त करें।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, मैं एक बात जिम्मेदारी से कह कर बैठने वाला हूं। ...(व्यवधान) हज पर और इस पर आता, तब तो बहुत समय देना पड़ता।

सभापति जी, एक चर्चा अकलियतों के हालात पर भी एक बार कराइए, दिन भर चर्चा हो जाए। आबादी बहुत है, वोट भी बहुत मांगते हैं। चुनाव आ रहा है, उसका दर्द भी सब बयान कर रहे हैं। लेकिन जब उसके दर्द की बात है, तो समय की कमी हो जाती है। मैं यह कहना चाहता हूं कि इस मुल्क में बहुत सी मसाजिद हैं। जैसे दिल्ली की जामा मस्जिद है, वह बहुत पुरानी है। शाहजहां ने बनाई थी। दिल्ली की फतेहपुरी मस्जिद है, उसमें नमाज़ होती है। बहुत सी मसाजिद हैं, जिनको आर्केलोजिकल सर्वे ऑफ इंडिया ने अपने रख-रखाव में रख लिया है, लेकिन नमाज़ नहीं हो रही। अब जो मस्जिद है, उसमें तो नमाज़ होनी चाहिए और अगर नमाज़ होनी चाहिए, अगर आप नमाज़ को रोक भी रहे हैं, आपकी सरकार का डिसीजन है, कोई भारतीय जनता पार्टी की सरकार ने डिसीजन नहीं लिया। अगर आपकी सरकार का डिसीजन है, सभापति महोदय, मैं आपके माध्यम से गुज़ारिश करना चाहता हूं कि कम से कम उसका रख-रखाव कीजिए। आप वह उपाय मत कर दीजिए, येरूशलम की तरह मत कर दीजिए कि आप उसकी मस्जिदें अक्सा की मरम्मति न होने देंगे, ताकि उसकी मरम्मत न हो। आपने आर्केलोजिकल सर्वे ऑफ इंडिया के नाम पर हजारों मस्जिदों के अंदर नमाज़े बंद कर दिए, फिर भी सेक्युलर कहला रहे हैं। कमाल के आप लोग हैं, पता नहीं कौन सा तरीका आता है।...(व्यवधान)

---

* Not recorded.

सभापति महोदय: अब आप समाप्त करिए।

...(व्यवधान)

ग्रामीण विकास मंत्री (श्री जयराम रमेश): आप इधर आ जाइए।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : सर, मैं खत्म कर रहा हूं, आपका शुक्रिया भी तो अदा करना है। ...(व्यवधान) जयराम रमेश साहब के मुंह में घी-शक्कर, उन्होंने मुझे उधर बुलाया। इंशा अल्लाह, जब चुनाव होगा तो मैं उधर से ही खड़े होकर तकरीर करूंगा, उनकी उम्मीद को पूरा कर दूंगा।...(व्यवधान)

श्री जयराम रमेश: हम तो यही रहेंगे।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : नहीं-नहीं, आपको इधर देंगे, हम लोग फराग़ दिल हैं, इधर बैठने देंगे। ...(व्यवधान)

सभापति जी, मैं वक्फ अमेंडमेंट को सपोर्ट करते हुए इस बिल का पुरजोर साथ देते हुए मैं उम्मीद करता हूं,...(व्यवधान) ये देर आए, दुरूस्त आए, बहुत देर कर दी हुजूर आते-आते, आजादी के 63 साल में कम से कम एक बिल लेकर आए। यह मंत्रालय जब अंतुले साहब से सलमान साहब के पास पहुंचा तथा आपके पास पहुंचा है तो मैं उम्मीद करता हूं कि जो मुद्दे हमने उठाए हैं, उन मुद्दों का आप ईमानदारी से जवाब देंगे। इस पर कोई वाद-विवाद नहीं है। वक्फ की जायदाद की हिफाज़त कीजिए और इस मुल्क में अकलियतों को वक्फ की जायदाद को अगर ठीक से उसकी हिफाज़त करेंगे, तो उनकी तुष्टिकरण की जरूरत नहीं पड़ेगी। वे अपने हाथ से अपनी तकदीर अपनी कलम से लिख लेंगे। यही कह कर मैं अपनी बात समाप्त करता हूं।

श्री मोहम्मद असरारुल हक़ (किशनगंज): सभापति महोदय, मोहतरम सदरे इजलास, मैं अपनी बात इस वक्त हाउस के सामने उर्दू जुबान में पेश कर रहा हूं। ये जुबान, इसमें मिठास है। बहुत देर तक हम लोगों ने कड़वाहट का माहौल यहां पैदा कर दिया था, मैं इस जुबान में बोल कर चाहता हूं कि मिठास का रस आपके कानों में घोल दूं। मैं चाहता हूं कि आप मेरी जुबान को और इस जुबान के जरिए से जो हम बात कहना चाहते हैं, उसको समझने की आप कोशिश करेंगे। हम सब को इस बात का इल्म होना चाहिए। हमें अपने इस मुल्क पर फख्र है कि हमारा यह मुल्क, इस मुल्क का मिजाज़ मोहब्बत है और इस मुल्क की ताकत भाईचारा है। इस मुल्क में नफरत के लिए कोई जगह नहीं है। मोहब्बत का चिराग हमेशा जला है और हमेशा जलता रहेगा। इसलिए हमें उन चीजों पर बहस करने की जरूरत नहीं है। वक्फ (संशोधन) विधेयक-2010 के सिलसिले में आज हम बोलने के लिए खड़े हुए हैं, लिहाजा इसी सिलसिले में, मैं कुछ बातें आपके सामने रखना चाहता हूं।

सदर साहब, मैं आपका तहेदिल से शुक्रिया अदा करता हूं कि आपने मुझे वक्फ (संशोधन) विधेयक-2010 पर बहस में हिस्सा लेने का मौका दिया। मैं इस बिल की ताईद और समर्थन में खड़ा हुआ हूं। मुझे खुशी है कि अक्लियत-ए-उमुर की वजीरे मोहतरम, जनाब के. रहमान खां साहब ने पेश किया है। इज्जत मआब गुजिस्ता महीने, अगस्त महीने के अंदर 19 तारीख को राज्य सभा में मंजूर किए जाने वाले वक्फ (संशोधन) विधेयक-2010 को एक से ज्यादा अमेंडमेंट्स और तरमिमात के जरिए, मुअस्सिर बनाने में मजाहिर कोई कमी नहीं छोड़ी गई। जिसके लिए अक्लियत-ए-उमुर के वजीरे मोहतरम, जनाब के. रहमान खां साहब को दिली मुबारकबाद देना चाहता हूं। इज्जत मआब जहां किसी कानून या ज़ाबते को हर लिहाज से बेनक्स बनाने का ताल्लूक है, तो यह सिलसिला अंदेशा व इमकानात के हवाले से सामने आने वाले नए तकाज़ों के साथ हमेशा जारी रहता है, लेकिन मौजूदा मरहले में इमकानात के जो दरवाजे इस बिल के जरिए से खुले हैं, वे बेशतर अंदेशों को दूर करने में मुअस्सिर साबित होंगे।

इज्ज़त पाक एक तबील वसाफत से आसना इस बिल पर आज हम यहां गौर करते हुए यह महसूस किए बगैर नहीं रह सकते कि वर्ष 1953 से वर्ष 2013 तक के इस लंबे सफर में पड़ाव तो बहुत आए, लेकिन जिस मोड़ का हमें शिद्दत से इंतजार था, वह आज हमारे सामने है और इस बोर्ड पर यह देख कर हमें खुशी हो रही है कि राज्य सभा में मंजूर इस बिल में पेश तजवीज़ के मुताबिक वक्फ जायदादों के फरोग़ के लिए, उसके आमदनी को बढ़ाने के लिए 500 करोड़ की रुपए की रकम से, एक कारपोरेशन के कयाम के दुररस असराह आज मुरत्तब होंगे और मुल्क में कोई चार लाख वक्फ जायदाद के इंतजाम व इनसराम के अमल को शफाफ बनाने और वक्फ इमलाद पर नाज़ायज कब्ज़ा करने वालों के खिलाफ

चाराजोई में भरपूर मदद मिलेगी। क्योंकि इस बिल में एक ऐसे ट्रिब्युनल के क़याम की भी भरपूर गुंज़ाइश रखी गई है जिसके लिए मुखतलिफ रियासतों के ओकाफ बोर्डों की सरगर्मियां नतीजाखैज बनाई गई जा सकती हैं और वहां के औकाफ अमलाक से नाजायज कब्जा करने वालों को बेदखल किया जा सकता है।

इज्जत मआब ऐसा नहीं कि वक्फ जायदादों के वेजा इस्तेसार को रोकने की पहले कभी कोई कोशिश नहीं की गई, लेकिन मर्ज बढ़ता गया, ज्यों-ज्यों दवा की। इसी तरह गैरकानूनी कब्जों का सिलसिला भी दराज होता रहा। आज भी तकरीबन 4 लाख रजिस्टर वक्फ अमलाब में से 80 हजार पर जाबराना कब्जा है। जो अब ज्यादा दिनों तक नाजायज हाथों में नहीं रहेंगे। इस बिल के कानून बन जाने के बाद वक्फ के जायदादों को हड़प करने वालों को दो वर्षों के लिए सलाखों के पीछे ढकेला जा सकता है।

इज्जत मआब जमाने की रफ्तार का ख्याल रखते हुए, इस बिल में जिस तरह मस्जिदों, खानगाहों और इमामबाड़ों को लीज के दायरे से दूर रखा गया है, इससे हमारी तहजीबी और जमहुरी रवादारी का पता चलता है और उम्मीद की जाती है कि इस अमल को मुक्कमल तौर पर रियासतों के रहमों-करम पर नहीं छोड़ा जाएगा, बल्कि रियासती वक्प। बोर्ड हतमी फैसले का मुताहम्मील रखा जाएगा।

इज्जत पाक, इस बिल पर इस ऐवान में गौर करते वक्त इस बात का भी ख्याल रखा जाना चाहिए कि वर्ष 1996 में एक मुक्कमल नए कानून को जब वक्फ एक्ट 1995 के नाम से नाफिज़ किया गया था। उस वक्त भी मुशतरका पार्लियामानी कमेटी के सरबरा मोहतरम के. रहमान खां साहब भी थे।

17.00 hrs.

उस कमेटी ने अपनी सरगर्मियां सिर्फ सिफारिशात पेश करने से महदूद नहीं रखी बल्कि उन्हें अमली जामा पहनाने में भी सरगर्म किरदार अदा किया था। इज्जतमआब वक्फ अमलाक अपने आप में कसीर जहती बहबूदी-ए-अमल का सरचश्मा है। मैं ऐसे ही एक वाक्ये का गवाह हूं जिसमें एक वक्फ इदारे से उन लोगों के इख़राजात उठाए जाते थे जो अस्पतालों में जाकर ऐसे मरीजों की अयादत और दिलजोई करते थे जिनके पास सिवाए खुदा के किसी का सहारा नहीं हुआ करता था। इस तरह देखा जाए तो इस बिल के जरिए फलाह-ओ-बहबूद के दायरे को बअंदाज-ए-दीगर भी वसी किया गया है जो मेरे नजदीक लायक-ए-तहसीन है।

इज्जतमआब इस बिल की अहमियत का अंदाजा इस बात से भी लगाया जा सकता है कि इसके जरिए वर्फ बोर्डों को न सिर्फ जवाबदेह बल्कि बाइख्तियार बनाने की भरपूर कोशिश की गई है और नाजायज और गासिबाना कब्जों से वक्फ अमलाक की वागुजारी को खास अहमियत दी गई है।

इज्जतमआब, अभी कल हमारे रफीक-ए-मोहतरम माननीय संजय निरुपम जी ने पैंशन फंड पर तकरीर करते हुए कहा था कि यह हमारा मानसून इजलास एक हिस्टोरिकल और तारीखी इजलास है

क्योंकि हमने इस इजलास में तीन बिल पेश किए हैं जो तीनों तारीखें हैं। मैं उनकी बात को आगे बढ़ाते हुए कहना चाहता हूं कि यह मानसून इजलास यकीनन तारीखी इजलास है और इसमें तीन तारीखी बिल नहीं बल्कि चार तारीखी बिल पेश हुए हैं। उसमें एक वक्फ बिल है जो हमने अभी पेश किया है।

इज्जतमआब, इस बिल की ताईद करते हुए और इस बिल के ताल्लुक से वज़ीरे आज़म डा. मनमोहन सिंह, यूपीए चेयरपर्सन मोहतरमा सोनिया जी और अकलियत के वज़ीर जनाब के. रहमान खान साहब को मुबारकबाद देते हुए इस शेर के साथ अपनी गुफ्तगु मुकम्मल करता हूं --

नक्शों को तुम न जांचो, आंखों से जाके देखो,
क्या चीज जी रही है क्या चीज मर रही है।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे वक्फ (संशोधन) विधेयक, 2010 पर बोलने का अवसर दिया, इसके लिए मैं आपका बहुत आभारी हूं। मैं इसलिए भी आभारी हूं कि रंगनाथ मिश्र और सच्चर समिति ने रिपोर्ट में प्रस्तुत किया और लिखा भी कि उनकी हालत दलितों से भी बदतर है। उनकी बेहतरी, कल्याण, उन्हें सामाजिक, आर्थिक और शैक्षणिक आधार पर ऊपर उठाना चाहिए। हम भी दलित हैं और दलितों से तुलना की है तो मैं उस दर्द को जानता हूं और इसलिए बोलने के लिए खड़ा हुआ हूं। मैं यूपीए- टू सरकार को धन्यवाद देना चाहूंगा कि उन्होंने अल्पसंख्यक कल्याण मंत्रालय अलग से गठित किया। अंतुले साहब, सलमान साहब, हमारे रहमान साहब, जो बहुत ही अनुभवी और योग्य मंत्री हैं, यहां बैठे हुए हैं।

17.04 hrs. (Shri Jagdambika Pal *in the Chair*)

सदन में पक्ष, प्रतिपक्ष और अन्य दलों के नेताओं ने हमेशा मुस्लिम भाइयों की बेहतरी और कल्याण के बारे में बातें कहीं। सरकार ने इसे संज्ञान में भी लिया। अब बहुत सारी कल्याणकारी योजनाओं की शुरुआत हो रही है। उसे अमली जामा पहनाना बहुत आवश्यक है। जहां तक वक्फ (संशोधन) विधेयक की बात है, यह सत्य है कि आज देश में लाखों एकड़ वक्फ की सम्पत्ति है जिसमें भूमि, भवन और कुछ खंडहर हैं। जैसे एक कहावत है - खंडहर की ईंटें बताती हैं कि इमारत काफी बुलंद थी। अपना एक इतिहास था। उस वक्त वक्फ सम्पत्ति को लोग ज्यादातर कल्याणकारी योजनाओं में दान देते थे, वक्फ करते थे। उनको अस्पताल, कालेज, यूनीवर्सिटी, सराय या डेरा, जहां पर लोग रात को निवास करते थे, कब्रिस्तान, ईदगाह, जहां लोग नमाज अदा करते थे, ऐसी जगहों के लिए देते थे। लेकिन धीरे-धीरे इन पर कब्जा हो गया। उनमें ज्यादातर असरदार, प्रभावशाली लोगों ने ही कब्जा किया।

सभापति महोदय, मैं आज आपके माध्यम से मांग करना चाहूंगा कि सरकार ऐसा कानून लाये जिससे जहां भी इस प्रकार की सम्पत्ति पर असरदार, प्रभावशाली लोगों ने कब्जे किये हैं, बहुत सी जगहों पर प्लाटिंग भी हो गयी, भवन का भी निर्माण हो गया, तो ऐसी खाली पड़ी जमीनों को अधिग्रहित करे और उसे अपने कब्जे में ले। इसके साथ-साथ सच्चर और रंगनाथ मिश्र समिति ने जो रिपोर्ट प्रस्तुत की हैं, उनके हिसाब से उन्हें कल्याणकारी योजनाओं में, अल्पसंख्यक मुस्लिम भाइयों के बच्चों की बेहतरी और विकास के लिए लगाना चाहिए।

वक्फ बोर्ड का गठन किया गया है। मैं मांग करना चाहूंगा कि सरकार उन्हें इतनी शक्तिशाली पावर दे कि वे कहीं भी, चाहे जितना भी असरदार, प्रभावशाली व्यक्ति हो, उस पर कार्रवाई करते हुए उसे अपने कब्जे में रखे। मुझे याद है, लोग कहते भी हैं और मैंने इस बात को पढ़ा भी है कि जिस समय देश का

बंटवारा हुआ था, उस समय बहुत से लोग अपनी जमीनें यहां छोड़कर गये थे। जिनमें कुछ लोगों के परिवार के सदस्य रहे, कुछ का इंतकाल हुआ। आज वे हमारे बीच में नहीं हैं, लेकिन उनकी सम्पत्तियों पर व्यापक पैमाने पर कब्जे किये गये हैं। मैं कहूंगा कि इस कब्जे वाली जमीन को सरकार अधिग्रहित करे और सच्चर और रंगनाथ मिश्र कमेटी के अनुसार अस्पताल, कालेज, विश्वविद्यालय, ईदगाह, कब्रिस्तान, मदरसे और उनके बच्चों की बेहतरी के लिए कार्य करे।

सभापति महोदय, कब्रिस्तान, ईदगाह आदि तमाम वक्फ की प्रापर्टी थी, जिन पर लोग कब्जा कर रहे हैं। उत्तर प्रदेश सरकार उन कब्रिस्तानों, ईदगाहों, मदरसों या बेकार पड़ी जमीनों पर सरकारी खर्चे से चारदीवारी बनाने का काम कर रही है। वह कार्य शुरू भी हो गया है। कुछ ऐसे लोग जो साम्प्रदायिक सौहार्द बिगाड़ने वाले हैं, जो हमेशा समाज में वैमनस्य फैलाते हैं, उन लोगों ने स्टे लेने का काम किया है। मैं यहां किसी का नाम नहीं लेना चाहूंगा, लेकिन इशारा ही काफी है। ऐसे लोगों पर भी हमें कड़ाई से पेश आना होगा। ...(व्यवधान) उन पर कार्रवाई करनी चाहिए। तमाम बेकार पड़ी जमीनों, जिन पर चारदीवारी बन रही है, हमारी सरकार ने अपने घोषणा पत्र में घोषणा की है कि उन पर जरूर चारदीवारी बनायेंगे।

दूसरी बात यह है कि बहुत से ऐसे विशालकाय भवन हैं, जो ऐतिहासिक हैं, जिन पर तमाम तरह की नक्काशी की हुई है। ऐसे भवनों पर जहां पर कब्जा है, उन पर एक पैसा भी किराया नहीं है, किराया लगाये और किराये की वह आय वक्फ बोर्ड को दें या तमाम ऐसे जो कल्याणकारी बोर्ड बने हैं, उनको दें, ताकि वह पैसा मुस्लिम भाइयों के बच्चों की बेहतरी और कल्याण के लिए लगाया जा सके। ...(व्यवधान)

सभापति महोदय : कृपया आप संक्षेप में बोलें।

श्री शैलेन्द्र कुमार : मैं संक्षेप में ही बोल रहा हूं। अभी शाहनवाज भाई साहब हमसे पूछने लगे कि पतन कैसे हो गया, लेकिन मैं इनकी ही बेहतरी के लिए बात कर रहा था। हमारी सरकार ने अभी 80 परियोजनाएं, जो राष्ट्रीय परियोजनाएं हैं, जो राज्य सरकार की परियोजनाएं हैं, उन पर ...(व्यवधान)

सभापति महोदय : वे आपके लिए नहीं कह रहे थे, बल्कि बिहार के लिए कह रहे थे।

...(व्यवधान)

श्री शैलेन्द्र कुमार : उनको प्राथमिकता देते हुए, मुस्लिम भाइयों के साथ सहभागिता निभाते हुए हम उनके जीवन को सुधारने के लिए काम करेंगे, ताकि उनका जीवन स्तर उठ सके।

इन्हीं बातों के साथ मैं इस संशोधन विधेयक का पुरजोर समर्थन करते हुए अपनी बात समाप्त करता हूं।

डॉ. शफ़ीकुर्रहमान बर्क़ : सभापति महोदय, आपका बहुत-बहुत शुक्रिया। मैं अपनी बात एक शेर के साथ शुरू करना चाहता हूं।

"हमारी जिन्दगी की दास्तां है इतनी तूलानी, यह अफसाना समझने से है कासिर फहमें इंसानी, ये धोखा है कि बुझती जा रही है, शम-ए-नूरानी, अभी बाकी है, इन टूटे हुए तारों में ताबानी।" ...(व्यवधान))………. *(Interruptions)* * ...

सभापति महोदय : आप इस तरह की टिप्पणी न करें। आपकी यह टिप्पणी कार्रवाई का हिस्सा नहीं बनेगी।

...(व्यवधान)

सभापति महोदय : शैलेन्द्र जी, आप कृपया बैठ जाएं। आप बीच में खड़े न हों, मैं संज्ञान ले रहा हूं। आप वक्फ जैसे महत्वपूर्ण विषय की सम्पत्तियों पर कहें।

डॉ. शफ़ीकुर्रहमान बर्क़ : शाहनवाज़ साहब ने अभी तकरीर की है, मैं समझता हूं कि सारी तकरीर सियासत पर ही कर डाली है।

सभापति महोदय : आप अपनी बात कहें।

...(व्यवधान)

डॉ. शफ़ीकुर्रहमान बर्क़ : मैं सियासी तकरीर नहीं करना चाहता और शाहनवाज़ साहब ने अपनी पार्टी का चेहरा साफ करने की कोशिश की है। ...(व्यवधान) बहरहाल, हमारे जो अकलियती उमूर के मिनिस्टर हैं भाई के. रहमान खान साहब, मैं उनका शुक्रिया अदा करता हूं, मुबारकबादगी देता हूं कि वह जो बिल एक मुद्दत के बाद इस सदन में लाये हैं, वह काबिले तारीफ है। मैं उम्मीद करता हूं कि उन्होंने जो चीजें उस बिल के अंदर रखी हैं, उसका जो एक्ट बन रहा है, बहरहाल उस पर अमल दरामद करने की कोशिश करेंगे। असल चीज यह है कि नीयत ठीक होनी चाहिए। जब तक नीयत ठीक नहीं हो, काम सही नहीं हो सकता। चूंकि हमारे नबी सललल्लाही अलेह वसल्लम ने फरमाया है कि आमाल का ताल्लुक नीयत से है। तभी काम सही हो सकता है। यह वक्फ तरमीमी बिल, 2010 एक तारीखी बिल लाया गया है। इसे राज्य सभा ने पास कर दिया है और आज हमारे इस हाऊस में आया है। बहरहाल, हमें गौर करना है कि इस बिल के जरिये जो मुसलमानों की बदहाली है, वह कैसे दूर होगी। मुसलमान इस देश की सबसे बड़ी अकलियत है। ये तो 20 करोड़ के लगभग बता रहे हैं, मैं तो कहता हूं कि 30 करोड़ से ज्यादा मुसलमान इस देश

---

* Not recorded.

में रहते हैं। ...(व्यवधान) जब इतनी बड़ी तादाद में यहां मुसलमान है और उनके मसाईल भी हैं और जैसा कि अभी बतलाया गया कि सरकार की सच्चर कमेटी का जो सर्वे है, उसमें भी बतलाया गया है कि मुसलमानों की हालत दलितों से भी बदतर है। तो क्या हम उस कैटेगरी में नहीं आते कि हमें रिजर्वेशन दिया जाए। हमारी हालत सुधारने के लिए कोशिश की जाए। चूंकि मुल्क का कोई भी हिस्सा पिछड़ जाएगा, तो मुल्क तरक्की नहीं कर सकता। मुल्क की तरक्की के लिए मुसलमानों के हिस्सेदारी की भी जरूरत है। मुसलमानों ने इस देश को आज़ाद कराने के लिए किसी से कम कुर्बानी नहीं दी है।

सभापति महोदय : कृपया वक्फ पर बोलिए।

डॉ. शफ़ीकुर्रहमान बर्क़ : मैं यही अर्ज कर रहा हूं कि इस देश में चार लाख से ज्यादा रजिस्टर्ड वक्फ हैं। जिसमें 80 हजार पर कब्जा है और बाकी दूसरों के हाथों में है। सरकार के पास भी जायदादें हैं, उन पर उन्होंने नाजायज कब्जा कर रखा है, अपनी बिल्डिंगें बना ली हैं और पब्लिक के लोगों के पास भी जायदादें हैं, कुछ लोगों ने उनको गैर-कानूनी तरीके से बेच दिया है। बहरहाल, इन जायदादों की अगर हिफाज़त कर ली जाए, तो मुसलमानों के बहुत-से मसाईल हल हो सकते हैं। मुसलमानों की तालीम का मामला है। मुसलमानों की सर्विसों का मामला है, समाजी हालत का मामला है, ये सारे हालात तभी सुधर सकते हैं, जब मुसलमानों की इकतेसादी हालत को ठीक किया जाए, मुसलमानों की तालीम को आगे बढ़ाया जाए, मुसलमानों के बच्चों को तालीम हासिल करने का मौका मिले, तभी इस देश की इतनी बड़ी अकलियत सुधर सकती है, तो मुल्क भी सुधर सकता है। मुल्क के हालात बदल सकते हैं, मुल्क तरक्की कर सकता है। ...(व्यवधान) लिहाजा अब तरक्की करने की बात है। कांग्रेस पार्टी कितने जमाने से बरसरे इक्तिदार है, चालीस-बयालीस साल से ज्यादा, सब कुछ कांग्रेस पार्टी के हाथ में रहा है। आज यूपीए की सरकार है।...(व्यवधान)

सभापति महोदय : जनाब, मुख्तसर कीजिए। इस कानून का अमल-दरामद कैसे किया जाए, उसके बारे में बोलिए। आप अकलियत की नुमाइंदगी करते हैं, बहुत बेहतर बात है।

डॉ. शफ़ीकुर्रहमान बर्क़ : महोदय, मुसलमानों को इमानदारी से आजादी के बाद कुछ नहीं मिला। मुसलमानों को सिवाय झूठे वायदे करने के, तसल्लियां देने के अलावा कुछ नहीं हुआ। अभी हमारे अन्य साथियों ने भी बताया कि मुसलमानों की हालत इतनी खस्ता है कि उसकी तरक्की की जरूरत है। इसलिए मैं कहना चाहता हूं कि हमारे पास औकाफ की जो जायदाद हैं, अगर इमानदारी से उनका सही इंतजाम किया जाए, जो जायदादें दूसरों के कब्जे में हैं, उनको निकालने की *(Interruptions)* * ...

---

* Not recorded.

आजाद कराने की कोशिश की जाए, तो इतनी आमदनी हो सकती है जिससे मुसलमानों की तालीमी हालत, समाजी व इकतेसादी हालत सुधर सकती है।...(व्यवधान)

सभापति महोदयः जनाब, मुख्तसर करें। आपने काफी बोल लिया है। आपने काफी अहम बातें कही हैं।

डॉ. शफ़ीकुर्रहमान बर्क़ (सम्भल): महोदय, 600 करोड़ रुपये की जो रकम जायदादों की हिफाजत के लिए मुकर्रर की गयी है, मैं समझता हूं कि यह रकम तरक्की और इंतजाम के लिए बहुत कम है। कम से कम 2000 करोड़ रुपये इसके लिए मंजूर किए जाएं, तब यह काम हो सकता है और इससे फायदा हो सकता है।...(व्यवधान)

सभापति महोदय : अब आप समाप्त करें।

डॉ. मोनाज़िर हसन ।

श्री दारा सिंह चौहान (घोसी): सभापति महोदय, माननीय सदस्य की तरह बोलने के लिए और समय दीजिए।...(व्यवधान)

डॉ. शफ़ीकुर्रहमान बर्क़ : महोदय, अन्य लोगों ने काफी बोला है, मुझे भी थोड़ा और समय दीजिए। ...(व्यवधान)

सभापति महोदय : दारा सिंह चौहान साहब, आपकी पार्टी का समय दो मिनट था, मैंने दस मिनट समय दिया है। मैं एक-दो मिनट समय और देता हूं। बोलिए।

डॉ. शफ़ीकुर्रहमान बर्क़ : महोदय, मेरी बात भी सुन लीजिए।...(व्यवधान)

सभापति महोदय : मैं आपकी बात बहुत गौर से सुन रहा हूं।

डॉ. शफ़ीकुर्रहमान बर्क़ : इस राशि में इजाफा किया जाए, यही मेरी गुजारिश है। मुल्क भर में 29 औकाफ बोड्र्स हैं, उनकी हालत अच्छी नहीं है। आप जब तक उनकी हालत नहीं सुधारेंगे, तब तक हालात ठीक नहीं हो सकते हैं, इसलिए जो सेंट्रल वक्फ काउंसिल है, उसके हाथों में ताकत दीजिएगा। वह इसका सर्वे कराकर सालाना उसकी रिपोर्ट ले और उस रिपोर्ट के हिसाब से देखा जाए कि वहां पर लूट मच रही है या कुछ कौम का काम हो रहा है। कौम का काम नहीं होता है, जो वक्फ बोर्ड चलाने वाले हैं, वे उसको बेचकर खा जाते हैं। यह चीज सभी बोड्र्स में देखने में आ रही है। इसलिए जब तक इन 29 औकाफ बोर्डों का सुधार नहीं होगा, सही इंतजाम नहीं होगा, उस वक्त तक हालात नहीं सुधर सकती हैं और उन औकाफ से हमें ज्यादा फायदा नहीं पहुंच सकता। ट्रिब्यूनल के सिलसिले में आपने जो कहा है, मैं चाहूंगा कि इसके लिए फास्ट ट्रैक कोट्र्स होनी चाहिए।...(व्यवधान)

सभापति महोदय : आप चेयर की तरफ एड्रेस करिए और अपनी बात मुख्तसर करिए।

डॉ. शफ़ीकुर्रहमान बर्क़ : हमारे जो सैकड़ों-हजारों मुकदमात मुख्तलिफ सूबों में चल रहे हैं। उन मुकदमों का कोई फैसला नहीं हो पा रहा है। इसलिए जल्द फैसला कराने के लिए और उन्हें ठीक कराने के लिए जो कसूरवार हैं, उन्हें सजा दिलाई जाए और उनके खिलाफ कार्रवाई की जाए। तब हमारी जायदाद जो दूसरों के कब्जे में है, चाहे सरकारी लोगों के कब्जे में हों, चाहे पब्लिक के कब्जे में हों या अन्य किसी के, तब हमारे पास आ सकती है। सरकार के कब्जे में तो बहुत सी है इसलिए वक्फ की जो जायदाद इस तरह से फंसी है, उसे आजाद कराया जाए।

अभी शैलेन्द्र साहब फरमा रहे थे कि उनकी पार्टी ने इस सिलसिले में काफी काम किया है। लेकिन मैं बताना चाहता हूं कि बसपा ने यानी मायावती जी ने भी काफी काम मुसलमानों के हक में किया है। लखनऊ में अरबी , फारसी युनिवर्सिटी की स्थापना की थी, जिससे मुसलमानों को फायदा पहुंचे।

सभापति महोदय : बर्क साहब, आपकी सारी बातें आ गई हैं, अब आप अपनी तकरीर समाप्त करें।

डॉ. शफ़ीकुर्रहमान बर्क़ : इसलिए मैं सारी पार्टियों से कहना चाहता हूं कि वे मुसलमानों की तरफ विशेष ध्यान दें, तब जाकर मुसलमान अपने पैरों पर खड़ा हो सकता है और उसकी हालत सुधर सकती है।

सभापति महोदय: कृपया आप बैठ जाएं। मैंने आपको बहुत वक्त दिया है। आपकी पार्टी के लिए दो मिनट का समय था, लेकिन मैंने 12 मिनट दिए हैं। अगर आप अपना भाषण जारी रखेंगे तो फिर वह रिकार्ड में नहीं जाएगा।

डॉ. शफ़ीकुर्रहमान बर्क़ : मैं आखिरी बात कहना चाहता हूं। मुसलमानों के लिए ईमानदारी से काम करने की जरूरत है, जिससे मुसलमानों की हालत ठीक हो सके। अगर आप इस काम को करेंगे तो उनकी तरक्की सुनिश्चित होगी।

डॉ. मोनाज़िर हसन (बेगूसराय): सभापति जी, मैं आपके प्रति आभार प्रकट करना चाहता हूं कि आपने मुझे वक्फ संशोधन बिल, 2010 पर मुझे बोलने का मौका दिया। मैं आपके माध्यम से अल्पसंख्यक कल्याण मंत्री के. रहमान खाँ जी को दिल की गहराइयों से मुबारकबाद भी देता हूं कि उन्होंने इस बिल को यहां पेश करके जरूरतमंदाना और साहसिक कदम उठाने का काम किया है। देश की आजादी को 65 साल हो गए हैं। लेकिन आज तक चाहे केन्द्र सरकार हो या राज्य सरकार हो, वक्फ के मामले लगातार उठते रहे, परंतु वक्फ की जायदाद खुर्द-बुर्द होती रही। किसी भी सरकार ने सही ईमानदाराना कोशिश वक्फ की जायदाद को मुक्त कराने के लिए नहीं की। उसके अंदर व्याप्त भ्रष्टाचार को और वक्फ के मुतवल्ली, यहां तक कि वक्फ के निगराह हैं, जो सरकारी अधिकारी हैं, उनके तालमेल से वक्फ की जायदाद खुर्द-बुर्द होती है, इन तमाम बातों का एदाला इस बिल में किया गया है, जिक्र किया गया है। हम इसे एक बेहतर कदम कह सकते हैं।

सच्चर कमेटी की रिपोर्ट आई। मैं उस समय बिहार सरकार में मंत्री थी। वहां एनडीए की हुकूमत थी। एनडीए में रहने के बावजूद मैंने यूपीए की चेयरमेन सोनिया गांधी जी को और मनमोहन सिंह जी को मुबारकबाद दी थी कि उन्होंने सच्चर कमेटी की रिपोर्ट को पेश करने का काम एवान में किया है। बेशक सच्चर कमीशन ने अपनी रिपोर्ट देने का काम किया था, वह हकीकत में हिंदुस्तान के मुसलमानों की सच्ची आईनेदारी और सही आईना दिखाने का काम सच्चर साहब ने किया था, वास्तव में वह एक तारीखी दस्तावेज है। मुझे लगता है कि उसी से मुतास्सिर होकर के आपने इस बिल के अंदर जो बातें लाने की कोशिश की है जिसे हम कह सकते हैं कि आपने न सिर्फ हुकूमत के ज़ोम में कि मैं मंत्री हूं और मैं सबसे ज्यादा काबिल हूं, आपने अकलियतों के जो विभिन्न संगठन हैं, छोटे-बड़े अदारे हैं उन अदारों से भी आपने बात की, इसकी जानकारी हमें है। आपने उन बातों को इसमें शामिल करने की कोशिश की है। रहमान साहब, यह भी आपका एक साहसिक कदम है ताकि बाद में यह बिल बहुत ज्यादा विवाद के घेरे में न आये, मुतनाज़ा न बने, इसकी कोशिश आपने की है। इसलिए महोदय, सच्चर कमेटी की रिपोर्ट पर मुझे लगता है कि अगर थोड़ा बहुत यूपीए हुकूमत ने थोड़ा-बहुत करके दिखाने का काम किया है तो मुझे लगता है कि यह पहला साहसिक कदम आपका है। लेकिन इसके अंदर बहुत सारी खामियां हैं कि जहां आपने एक तरफ गलत कब्जे से मुक्त कराने का प्रावधान किया है तो दूसरी तरफ आपने 30 साल के लिए पट्टे पर भी देने का काम किया है, जिसके अंदर मॉल, होटल और अस्पताल बन सकें, इसका प्रावधान भी किया है। मैं आपको एक बात बताना चाहता हूं कि कभी-कभी हम सरकार पर अपना ठीकरा फोड़ने का काम करते हैं लेकिन वक्फ की जायदाद के मुतवल्ली हों या जो बड़ी-बड़ी मस्जिदों और खानगाहों के के अंदर, दूसरी

जगहों पर आप देखेंगे कि वक्फ की दुकान का किराया 5 रुपये, 10 रुपये है और उसी के सामने दूसरी दुकान का किराया 7-8 हजार रुपया है। वही मुसलमान मतवल्ली वक्फ की दुकान को 10 रुपये किराये पर दिये हुए है। इसलिए अगर कहीं मॉल बनता है और आप तीस साल के लिए उसे पट्टे पर देते हैं, अस्पताल बनता है तो उसे 30 साल बाद कब्जे से मुक्त कौन कराएगा। कल की हुकूमत कैसी रहेगी? इसलिए इस पर थोड़ा सा गौर कर लीजिए।

दूसरी बात जो ऑफिसर्स हैं, जिनकी मिलीभगत से वक्फ की जायदाद पर कब्जा होता रहा है उसका प्रावधान आपने इसमें किया है कि उसे 15000 रुपये का जुर्माना देना पड़ेगा। महोदय, 15,000 रुपये का जुर्माना क्या चीज है, आप ऐसे ऑफिसर्स को सस्पेंड करने का और उस पर क्रीमनल मुकदमा चलाने का प्रावधान इसमें करना चाहिए, ताकि कोई भी ऑफिसर यह जुर्रत न कर सके कि वक्फ की जायदाद के साथ कोई गोलमाल कर सके।

महोदय, बिहार में वक्फ की बहुत जायदाद है और वहां कब्रिस्तानों के अंदर मॉल बन गये हैं लेकिन मैं इस मामले में बिहार के माननीय मुख्यमंत्री नीतीश कुमार के प्रति आभार प्रकट करता हूं कि उन्होंने जो एक कदम उठाया है कि सारे कब्रिस्तानों की घेराबंदी करवा करके उन्हें एयरमार्क करने का काम करेंगे, यह नीतीश कुमार जी का एक साहसिक कदम है जिसका जिक्र किये बिना हम यहां नहीं रह सकते। वहां भी वक्फ की बहुत सारी जायदाद है जिन पर नाजायज कब्जा है और जिसके लिए वहां की सरकार गंभीर है। आपने एक काम और अच्छा किया है कि सेंट्रल वक्फ बोर्ड, सेंट्रल वक्फ कौंसिल जो एक राय स्टेट वक्फ बोर्ड को दे सकती थी आपने उसे कानूनी दायरे में लाने की कोशिश की है। उन्हें हुक्म दे सकते हैं और उनके हुक्म के मुताबिक वहां काम हो सकता है। पूरे हिंदुस्तान के अंदर कम्प्युटराइजेशन, 60 लाख एकड़ जमीन वक्फ बोर्ड की है और 4.90 लाख वक्फ प्रॉपर्टी पूरे हिंदुस्तान में है, जिनकी कीमत हजारों लाख अरब, मैं करोड़ नहीं कह रहा हूं, हजारों लाख अरब की होगी। हम दोनों सदनों में अकलियतों के बेचारगी का जो रोना रोते हैं, मंत्री जी ईमानदारी अगर वक्फ की जायदाद को हासिल करवा कर कमर्शियलाइज और तेजारतीकरण करने की, कारोबार में लगाने की बात आपने कही है, हम समझते हैं कि यहां की अकलियतों को, मुसलमानों को कहीं मांगने जाने की जरूरत नहीं पड़ेगी।

महोदय, देवबंद जो दुनिया का दूसरा आलमी और दीनी अदारा है, मैं मुबारकबाद दूंगा कि दीन के रास्ते से उन्हें अंग्रेजी तालीम और सीबीएससी की तालीम को वक्फ की जायदाद से करना चाहते हैं इसके लिए उन्हें प्रोत्साहन देना चाहिए। उनकी जो जायदाद वहां कब्जे में है, उसे मुक्त कराने के लिए सरकार कोई ठोस कदम उठाएगी, मैं ऐसी उम्मीद करता हूं।

यह बिल इस मुल्क के लिए और इस मुल्क के मुसलमानों के लिए फालेनेक साबित होगा, ऐसा हम उम्मीद करते हैं।

17.32 hrs.

RE: POSTPONMENT OF HALF-AN-HOUR DISCUSSON

शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ): मैं शैलेन्द्र कुमार जी से निवेदन करना चाहता हूं कि इन्होंने हाफ एन आवर डिस्कशन के लिए कहा था, अगर यह डिस्कशन आज की जगह कल कर ली जाए और समय तय कर लेंगे।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति जी, जो हाफ एन ऑवर डिस्कशन है, यह बहुत महत्वपूर्ण है। आपने देखा होगा कि जब से यह सत्र चल रहा है, बाढ़ और सूखे पर जबरदस्त चर्चा हुई है। इसी संबंध में हमने फसलों के नुकसान के लिए किसानों को मुआवजे के संबंध में कहा था। इसे सरकार ने स्वीकार किया है, इसके लिए सरकार को मैं धन्यवाद देना चाहूंगा लेकिन इस शर्त के साथ कि कल दिन में डिस्कशन जरूर करा लें। यह माननीय सदस्यों की भावनाओं के साथ जुड़ा हुआ है।

17.33 hrs

WAKF (AMENDMENT) BILL, 2010
(Amendments made by Rajya Sabha) - Contd.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Thank you, Chairman, Sir, for giving a chance to speak. First of all, I would like to congratulate Shri K. Rahman Khan, Minister for Minority Affairs, for taking different initiatives for the welfare of minorities and for bringing amendment to this Bill, which is a long pending one. Last time when it was introduced in Lok Sabha on 7th May, 2010, we got just two minutes to speak at that time, so, we could not discuss it in detail. When it went to Rajya Sabha, they stopped the discussion and sent it to the Select Committee. But my suggestion is that this should have been sent again to a Joint Parliamentary Committee. It is because the Wakf (Amendment) Bill, 2010, came as a result of the Report submitted by the Joint Parliamentary Committee which was formed in 2006. In this case also the same thing should have been done. Chapter 11 of the Sachar Committee fully devoted to the deplorable conditions of Wakf properties. A specific recommendation has been made in this regard. The Select Committee has made a number of recommendations. The hon. Minister has accepted many of them. I have raised all those issues that there should be no alienation of Wakf properties by way of sale, gift and exchange. There should not be any encroachment of Wakf properties by anyone whether public or private. There should a time-bound survey of Wakf properties.

Now, here, in this amendment, I would like to say something to the hon. Minister through you, Sir. In Clause 5, it has been told that Muttawali should be the citizen of India. My suggestion is that, he should not only be the citizen of India but should be a permanent resident of India. Otherwise, remaining abroad, he may control everything.

My next point is this. The Wakf property should be surveyed in a time-bound manner. But all the registered and unregistered properties should be

surveyed in a time bound manner. In case of survey, financial assistance should be given to the State. In Clause 10 it has been said that the cost of survey should be entirely borne by the State Governments. This should not be done. The Sachar Committee and also the JPC on Wakf have told that in case of doing the survey, the States should be funded by the Central Government also. The Government of West Bengal when it was under the Left Front regime did all these things.

Now, in the case of Tribunal, my suggestion is that if any person is aggrieved by the Order of the Board, he should first go to the Tribunal and then go to the High Court. Otherwise, there will be a number of litigations and cases.

As regards the proposed amendment empowering the Central Wakf Council to issue direction to the State Wakf Boards in the matters of survey, maintenance, records, encroachments, irregularity, etc., my humble submission is that this should be done in consultation with the concerned State Government. Otherwise, the spirit of Federal Structure of the country will be hampered. The main question here should be how to stop any kind of loot of wakf properties and also how to evict encroachments done in the name of development by the vested interests.

My next suggestion to the hon. Minister is that Wakf properties should be given on lease just 15 years for commercial activities and 30 years for hospital and health purposes. Otherwise, if you give it on 30 years' lease for commercial activities, they will be given for ever, and that should not be done.

My next suggestion is that in the State Wakf Board there should be more elected members rather than nominated members in order to strengthen the democratic fabric. In the Tribunal also, there should be only judicial members and no non-judicial members sent by the State Government so that the State Government may not be in a position to influence in direct or indirect way.

My next suggestion is that in case of inclusion of MPs or MLAs in Wakf Boards as nominated members there should be a provision that they do not come under 'Office of Profit'.

My next suggestion is that the relevant provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 should be incorporated in the Bill or alternatively the State produce legislation of their own to the same effect. …(*Interruptions*)

MR. CHAIRMAN : You just conclude your speech in one minute.

SK. SAIDUL HAQUE : Please give me two more minutes.

There should be a provision in the Bill that Wakf properties are exempted from the Rent Control Act. The same kind of suggestion has been given in the Sachar Report and also made by the Select Committee.

Lastly, I welcome the provision for review of Wakf properties acquired since 1995. It should be ascertained whether the acquired properties have been used for the public purpose or they have been changed or encroached upon, and in case they have been encroached upon, then the lands should automatically come to the Wakf Board. In case of Wakf lands occupied by the Government or government agencies or government organizations, which have done that, then that should be vacated.

My only request to the hon. Minister is that Wakf property should be used for proper development of the Muslim community and it should not be used as a dole or should not be used for a political mileage or for a cheap popularity.

The Sachar Committee gave its Report in 2007. Now, five years have passed. Let us see in what position the minority Muslims are there. I think, the hon. Minister has gone through IIM, Ahmedabad Rakesh Basant Committee Report and also the NSS Survey Report, which says that still the Muslims are suffering from lack of development deficit and they are discriminated against. So, the plight of the Muslims should be removed.

That is why, I would request the hon. Minister to implement the Ranganath Misra Committee Report and I would also request him to set up a Committee to see the condition of the Muslim minority people as five years have passed after the Sachar Committee gave its Report.

With these words, I conclude.

SHRI RUDRAMADHAB RAY (KANDHAMAL): Mr. Chairman, Sir, I am thankful to you for giving me an opportunity to participate in this debate.

Sir, this is an amendment to the Act. 1965. Sir, this Bill was intended to provide better administration for upkeep and maintenance of Wakf properties. There are a lot of Wakf properties which are under the possession of many persons. So, a strong and stringent law is necessary.

Sir, the hon. Minister, Shri K. Rahman Khan ji has brought this Bill. I congratulate him for that.

In this Bill, there are so many clauses. Surveys of Wakf properties are to be done within one year. This is a welcome step.

Similarly, there is the Central Wakf Commisson and there is also the State Wakf Commission. Both are to be formed within a time limit. They are given some powers also, which is a good thing.

Similarly, the leasing of the properties is made for 30 years. It is a very welcome step. In this way, the properties can be utilised commercially and for benevolence of the people in health and education.

There is another sub-section added about alienation of Wakf properties. There is a penal action for defaulting persons, who subverts it.

Similarly, the Tribunal is to be chaired by the rank of District Judge, which is a very welcome step. It is a very powerful thing.

Similarly, another Section is introduced that due compensation will be given if the Government possess the land. Also, the Government will be compelled to evict the land. It is a very good suggestion given by the hon. Minister.

Therefore, Sir, I may tell that the well-intentioned and good hearted Islam brothers have donated their huge properties to the Mosque and other worship places where they live with an intention that maintenance of holy places should be taken care of; and income of the properties should be made good use for the future

generations. But their intentions are not fulfilled due to mismanagement of properties. A lot of encroachment is also done.

The Amendments made in this Bill will safeguard the properties of the Awqaf properties will be restored and will become income-generating.

Sir, in the end, I would say that the Wakf properties symbolizes philanthropy and charity, a kind of humanitarian consciousness for religious activity. This spirit has to be maintained. Let us derive benefits from this Bill and contribute for the welfare of the community.

With these words, I support the Bill.

श्री चंद्रकांत खैरे (औरंगाबाद): सभापति महोदय, आपने मुझे वक्फ (संशोधन) विधेयक, 2010 पर बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूं। मैं आदरणीय रहमान खान साहब को बहुत-बहुत धन्यवाद दूंगा, क्योंकि हमने दस साल ज्वाइंट पार्लियामैन्ट्री कमेटी ऑन वक्फ बोर्ड में काम किया। आदरणीय रहमान खान साहब हमारे चेयरमैन रह चुके हैं। मैं भी चार-पांच साल कंवीनर था। हम लोग कई राज्यों में गये और कई राज्यों के वक्फ बोर्ड का मुआयना किया और वहां की सरकार को हमने बताया कि वक्फ बोर्ड की लैंड पर कितने इनक्रोचमैन्ट्स हुए हैं। मैं यह कहूंगा कि वक्फ बोर्ड की पांच लाख सम्पत्तियां हैं और पांच लाख करोड़ रुपये उनकी वैल्यू हो सकती है। लेकिन वक्फ बोर्ड की तरफ किसी का ध्यान नहीं है। आज वक्फ किसने किया और किसलिए किया, जो अनाथ, अबला, विधवा, गरीब लोग हैं, जिनके पास खाने के लिए नहीं है, ऐसे लोगों की मदद करने के लिए किसी ने वक्फ प्रोपर्टी किया। उन्होंने अपनी प्रोपर्टीज वक्फ कर दीं, यानी उन प्रोपर्टीज की इंकम से गरीब लोगों की परवरिश हो सके, वह एक अच्छा उद्देश्य था। लेकिन आज वक्फ की प्रोपर्टीज पर किसी का ख्याल नहीं है, दुर्लक्ष्य हो रहा है। जब हमारी ज्वाइंट पार्लियामैन्ट्री कमेटी थी, मैं आदरणीय रहमान खान साहब को धन्यवाद दूंगा कि हमने जितने भी अमैन्डमैन्ट्स रखे थे, इस बिल को दुरुस्त करने के लिए वे अमैन्डमैन्ट्स लाये हैं। इसके लिए मैं उन्हें धन्यवाद देता हूं, क्योंकि उन्होंने बहुत सालों तक इसमें भी काम किया है।

सर, लेकिन मैं कहूँगा कि आज कई राज्यों में इस वक्फ़ बोर्ड के बारे में अनास्था है। मैं एक ही बात कहूँगा कि पंजाब का वक्फ़ बोर्ड प्रॉफिटेबल है। बाकी के वक्फ़ बोर्ड प्रॉफिटेबल नहीं हैं। दिल्ली जैसे शहरों में जहां सौ रूपये प्रति महीना किराया है और एक लाख रूपये प्रति दिन उनकी इनकम है। मतलब कि वे 30 लाख रूपये प्रति महीना कमाते हैं और वक्फ़ बोर्ड के लिए सिर्फ सौ रूपये महीने के देते हैं। हमारी कमेटी ने दिल्ली के वक्फ़ बोर्ड की प्रॉपर्टी का विज़िट किया था। वहां जाने के बाद हमने देखा कि क्या पोजिशन है। हमारे मरहूम लाल जान बासा जो आज नहीं है, वे उस समय उस कमेटी के चेयरमैन थे। मैं कहूँगा कि उन्होंने हैदराबाद का भी एक प्रकरण ऐसा निकाला था कि हैदराबाद की वक्फ़ बोर्ड की प्रॉपर्टी नियर अबाउट 12 सौ करोड़ की एक बिल्डर ने गबन कर ली थी। वक्फ़ बोर्ड एक जगह जीता भी था, लेकिन वह मैटर सुप्रीम कोर्ट तक आया और सुप्रीम कोर्ट में जो एडवोकेट हैं, अपने जो अटॉर्नी जनरल हैं, वे उनकी वकीली करते हैं। वक्फ़ बोर्ड के माध्यम से नहीं करते हैं। जो बिल्डर हैं, उनके माध्यम से करते हैं। इसका हमें बहुत दुख होता है। मतलब आज करोड़ों रूपये की प्रॉपर्टी ये बिल्डर खा लेते हैं। मैं कहूँगा कि उस करोड़ों रूपये की प्रॉपर्टी का कुछ अच्छा यूटिलाइज़ेशन हो सकता था। यानि हम लोगों ने भी कहा था,

वह आज आपने मान्य भी किया कि वहां की जितनी भी लैण्ड खाली पड़ी है, उस लैण्ड पर अगर कुछ न कुछ कंस्ट्रक्शन, कुछ न कुछ डिवेल्पमेंट किया तो उस आधार पर जो पैसे मिलेंगे, उस कारण से बाकी के गरीबों की सेवा उससे हो सकती है। वह मकसद पूरा हो सकता है।

सर, मैं कहूंगा कि हमारे महाराष्ट्र में बहुत बड़ी प्रॉपर्टी हैं और मेरे मराठवाड़ा में जो हमारे आठ डिस्ट्रिक्ट है, 55 हज़ार एकड़ की लैण्ड है। आज किसी का कंट्रोल नहीं है। आज महाराष्ट्र का जो वक्फ़ बोर्ड मेरे क्षेत्र में है, उसमें न कोई ऑफीसर है, न कोई स्टाफ है और न ही कोई देखने वाला है और वहां के स्टाफ को पेमेंट भी नहीं मिलती है। जब लाल जैन बाशा जी थे, हम महाराष्ट्र के उस समय के मुख्य मंत्री आदरणीय विलास राव देशमुख जी के पास गए थे। उन्होंने पंद्रह करोड़ …(व्यवधान) सर, मुझे बोलने दीजिए। यह बहुत इंपॉर्टेंट है क्योंकि शिव सेना के माध्यम से मैंने दस साल इसमें काम किया था। उसमें कोई राजनीति नहीं है। मेरे साथ तो बनातवाला साहब ने भी काम किया है। हम दोनों लोग मिल कर सब जगह जाते थे। उसमें एक मुस्लिम लीग और एक शिव सेना का सदस्य था लेकिन ऐसा कुछ भी झगड़ा नहीं था। बाकी यहां जो भी होगा, लेकिन कमेटी में ऐसा कुछ नहीं था। सर, मैं कहूँगा कि हमारे मराठवाड़ा में जो 55 एकड़ लैण्ड है, उसमें कुछ नहीं है और कई प्रॉपर्टी पर, कई बंगले, कई बिल्डरों ने हासिल किए। मुंबई की एक प्रॉपर्टी पर हम लोग गए थे। वह प्रापॅर्टी तो एक बहुत बड़े इंडस्टियलिस्ट ने हासिल कर ली। वहां आर्फनेज़ के लिए जगह थी। …(व्यवधान)

सभापति महोदय : चन्द्रकांत जी, जो इस सदन का सदस्य नहीं है, कृपया उसका नाम मत लीजिए। यह परंपरा नहीं है। अब आप अपनी बात को समाप्त कीजिए।

…(व्यवधान)

श्री चंद्रकांत खैरे : सर, मैं यह कहूँगा कि उस समय की 200 करोड़ की लैण्ड, अभी तो हज़ारों करोड़ रूपये की होगी। अगर वे पैसे हमारे वक्फ़ बोर्ड में जाते तो उसके माध्यम से कुछ अच्छा नियोजन होता तो आज गरीब का भला हो सकता था। सर, मैं एक और बात आपको कहूँगा कि बोर्ड के मेंबर्स अभी तक नहीं हैं, मुतवल्ली के भी कोई रिप्रेज़ेंटेटिव नहीं हैं। उसके बाद में जो एडवोकेट आता है, वह एडवोकेट भी उसमें नहीं है। बोर्ड की स्टैब्लिशमेंट न होने के कारण से वहां हम लोगों ने ट्रिब्यूनल चालू किया था। ट्रिब्यूनल में भी वक्फ़ बोर्ड के वकील बराबर नहीं जाते हैं। वहां के लोग देखते नहीं। इसलिए वक्फ़ बोर्ड हार जाता है। इसके लिए मैं कहूँगा कि अगर थोड़ा कंट्रोल केंद्र सरकार करेगी तो वक्फ़ प्रॉपर्टी बच सकती है।

सर, मैं यह कहूँगा कि जैसा कि महाराष्ट्र सरकार ने कल डिक्लेयर कर दिया कि मदरसों के टीचर्स और बाकी के लोगों को दस करोड़ रूपये दे दिए। मदरसों की सुविधा के लिए प्रत्येक के लिए दो लाख, टीचर्स के लिए तीन हजार से आठ हजार...(व्यवधान)

सभापति महोदय: इसका इस बिल से कोई ताल्लुक नहीं है।

...(व्यवधान)

श्री चंद्रकांत खैरे : आप मेरी बात सुनिये।...(व्यवधान) मैं उसके आगे बताता हूं।...(व्यवधान)

सभापति महोदय : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री चंद्रकांत खैरे : विद्यार्थियों को चार से पांच हजार...(व्यवधान)

सभापति महोदय : कृपया अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री चंद्रकांत खैरे : 200 मदरसों के लिए 10 करोड़...(व्यवधान) यह करने की जरूरत नहीं है।...(व्यवधान)

सभापति महोदय : अभी दो बिल हैं। आपकी बात हो गयी है, अब आप समाप्त कीजिए।

...(व्यवधान)

श्री चंद्रकांत खैरे : आज हमारे वक्फ बोर्ड की प्रॉपर्टी ही देश में सबसे ज्यादा प्रॉपर्टी है। अगर हम लोग इसे ही बचाने का जतन करें, उसका ही हम यूटिलाइजेशन अच्छा करें, उसमें से बहुत सा पैसा हम लोग खड़ा करें तो आज कई गरीब लोगों को फायदा होगा। यह सच्चर कमेटी भी नहीं और यह महाराष्ट्र गवर्नमेंट ने जो 10 करोड़ रूपया दिया है, यह राजनीतिक तौर पर दिया है। मुसलमानों का वोट लेने के लिए ऐसा किया है।

सभापति महोदय : ठीक है, आपकी बात आ गयी है।

श्री चंद्रकांत खैरे : यह भी करने की जरूरत नहीं है। जब हम लोगों ने 15 करोड़ रूपया वक्फ बोर्ड के लिए मांगा था, अगर उस समय वह पैसा दे देते तो आज वक्फ बोर्ड हमारा बहुत मजबूत होता।

सभापति महोदय : आपका बहुत-बहुत धन्यवाद।

श्री चंद्रकांत खैरे : इसके लिए मैं कहूंगा कि सेन्ट्रल गवर्नमेंट का कंट्रोल इसके ऊपर होना चाहिए। रहमान साहब से मैं विनती करूंगा कि ऐसी प्रॉपर्टी को, आपके अंडर में हम लोगों ने काम किया है, सदस्य के नाते से, उसमें निश्चित रूप से बहुत अच्छे थे।

सभापति महोदय : चंद्रकांत खैरे जी, आपकी सभी बातें आ गयी हैं। आपके सुझाव बहुत अच्छे हैं।

श्री चंद्रकांत खैरे: ऐसा होने से ही वक्फ बोर्ड स्ट्रांग हो सकता है।

डॉ. संजीव गणेश नाईक (ठाणे): महोदय, आपने मुझे इस महत्वपूर्ण बिल के ऊपर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं अपने मंत्री जी रहमान खान साहब को धन्यवाद देता हूं, सरकार को धन्यवाद देता हूं कि बहुत दिनों से इस बिल के लिए बहुत से लोग राह देख रहे थे कि यह बिल कब आयेगा। मैं इस बिल को लाने के लिए सदन की ओर से आपका धन्यवाद करता हूं। वर्ष 1995 के बाद शायद इस बिल में अमेंडमेंट आयी है। वर्ष 2010 में जब हम लोग यहां आये थे और यहां से जब यह बिल राज्य सभा में भेजा था तो लोगों को लगा था कि यह बिल आयेगा या नहीं आयेगा। मैं सरकार को धन्यवाद देता हूं कि बहुत से क्लॉजेज में आपने कुछ अच्छे प्रावधान किये हैं। मैं एक ही प्रावधान के बारे में बोलना चाहूंगा, जो एक नया क्लॉज 17(A) आपने इंट्रोड्यूज किया है। इसमें आपने कहा है कि इसमें डिस्ट्रिक्ट कलेक्टर यानी कि मजिस्ट्रेट के तौर पर उनको पावर दे दी है, लेकिन मैं समझता हूं कि यह पावर आपको बोर्ड को देनी चाहिए क्योंकि हर वक्त यही बात हो रही है। घूम-फिरकर यही बात फिर वापस जा रही है कोर्ट में, वापस फिर हम लोग आते हैं तो यह पावर बोर्ड को देनी चाहिए। मैं समझता हूं कि इसके माध्यम से बोर्ड को पावरफुल बनाना चाहिए, उनको ज्यादा से ज्यादा अगर हम पावर देंगे तो वे काम कर सकेंगे। यह बहुत अच्छा बिल है, लेकिन अगर वापस फिर हम नहीं चाहते कि और कुछ सालों के बाद और अमेंडमेंट इसमें हों, हम चाहते हैं कि आज ही आप बना रहे हैं तो इसे फुलप्रूफ बनाइये। जितने भी हमारे बोर्ड हैं, जैसे चंद्रकांत खैरे साहब ने कहा कि यहां हमारे देश में ऐसी बहुत सी जगहें हैं, जिनकी इतनी कीमत है कि वह कीमत करोड़ों, अरबों में है। मैं समझता हूं कि निश्चित रूप से सरकार को उनका ब्यौरा लेना चाहिए, सरकार के पास उनका ब्यौरा है, ऐसे कितने मामले हैं जो कोर्ट में पेन्डिंग पड़े हैं और दूसरे लोग उसका फायदा उठा रहे हैं। मैं आपके माध्यम से सरकार से विनती करूंगा कि सरकार यह बिल पास करते वक्त इन चीजों को जरूर ध्यान में रखें कि जैसे आपने कहा, न्यू क्लॉज 17(A) में आपने बताया है, उसमें बोर्ड को ताकत देनी चाहिए। क्योंकि कल कलेक्टर बोलेंगे कि अभी लॉ एंड ऑर्डर की प्रॉब्लम है, मैं अभी एक साल के बाद उसे खाली करवाऊंगा। मैं समझता हूं कि इससे जो आप करना चाह रहे हैं, आप उसे नहीं कर पायेंगे। बाकी के सभी क्लॉजेज जो आपने इसमें दिये हैं, उनके लिए मैं सरकार को धन्यवाद दूंगा, सिर्फ यह क्लॉज, सिर्फ न बिल बना रहे, न केवल कानून बना रहे, उसके ऊपर अमल होना चाहिए। सरकार यह बिल लायी है, इसके लिए मैं उसका अभिनन्दन करता हूं।

SHRI P. KUMAR (TIRUCHIRAPPALLI): Mr. Chairman, Sir, thank you very much for giving me this opportunity. Sir, I would like to say that many of our Muslim brothers had donated their huge properties to the mosques and other worship places where they lived around. They had left these properties in the hope that maintenance of holy places would be taken care of within the income of these properties and they hoped that properties would be put in good use for the future generations also. Their good wishes have not been fulfilled because there are many cases of encroachment on these properties. Also, there are many cases, which are pending for years in the courts. I would urge upon the hon. Minister for Minority Affairs to find out some solution and see that encroachments are removed from these sites and the properties are handed over to the rightful authorities.

Mr. Chairman, Sir, computerization of Wakf Board will go a long way in curbing the financial irregularities apart from creating a data base of Wakf properties. I urge upon the hon. Minister to release adequate funds to the State for this purpose. Many Wakf Boards in States are all in financial crises. When the same situation prevailed in Tamil Nadu, our hon. Chief Minister Amma went to the rescue of Wakf Boards and granted funds for many years. In 2012-13, Tamil Nadu Government has released Rs.3 crore for the State Wakf Board which had been struggling to given even the pension benefit to the retired staff of the Wakf Board.

To meet the administrative expenditure in Tamil Nadu Wakf board, hon. Chief Minister Amma has granted Rs.1 crore for this year. The Haj Pilgrims subsidy has been enhanced from Rs.20 lakh to Rs.30 lakh in Tamil Nadu. Every year our Chief Minister Amma provides a grant for renovation and rebuilding of dilapidated mosques. During the Ramzan fasting time all the mosques are provided with free rice. Ulemas are paid Rs.1000 as pension every month.

With these words, I conclude.

श्री नामा नागेश्वर राव (खम्माम): चेयरमैन साहब, यह बिल बहुत पहले आ जाना चाहिए था मगर देर से आया। अभी ऑनरेबल मिनिस्टर रहमान खान साहब इस बिल को लेकर आए हैं और इस पर बहस करने का मौका दिया है, उसके लिए मैं इनका धन्यवाद करता हूँ।

चेयरमैन साहब, अभी पूरे देश में जो वक्फ़ की प्रॉपर्टीज़ हैं, आंध्र प्रदेश में जितनी प्रॉपर्टीज़ हैं, उतनी पूरे देश में हैं। हमारे आंध्र प्रदेश में वक्फ़ बोर्ड की प्रॉपर्टीज़ बहुत ज़्यादा हैं। उसका मुख्य कारण यह था कि उस समय नवाब के शासन के बाद गरीब मुस्लिम लोगों के लिए उसकी बहुत सी प्रॉपर्टीज़ वक्फ़ बोर्ड को दी। उस समय में करीब-करीब 4 लाख 45 हजआर् एकड़ की सिर्फ आंध्र प्रदेश की वक्फ़ बोर्ड की प्रॉपर्टीज़ थी। पूरे देश से भी ज़्यादा आंध्र प्रदेश की वक्फ़ बोर्ड की प्रॉपर्टीज़ थीं और उसको प्रोटैक्ट करने में गवर्नमैंट पूरी फेल हो गई। हम लोग जब रूलिंग में थे तो चंद्रबाबू नायडू जी ने बहुत कोशिश की मुस्लिमों को हर तरह से सपोर्ट करने की। उनके लिए शादीखाना बना दिये हैं, हज यात्रा के लिए वहाँ से पहली बार डायरैक्ट फ्लाइट्स भी दीं। हमारे पास समय कम है, मगर एक ही बात हम इस ऑगस्ट हाउस के सामने लाना चाहते हैं। इस सरकार के आने के बाद 2007 में जब कांग्रेस गवर्नमैंट रूलिंग में आई थी, उस समय मनिकोन्डा दरगाह, जिसका पहले का नाम है हज़रत हुसैन सावली, वह मनिकोण्डा दरगाह के नाम से बहुत फेमस थी - उस दरगाह की 1654 एकड़ की लैन्ड थी। उसके एक एकड़ की वैल्यू 20 करोड़ रुपये की थी। उतनी वैल्युएबल प्रापर्टी को इस गवर्नमैंट ने 2007 में एक गवर्नमैंट एजेन्सी ए.पी.आई.डी.सी. - आंध्र प्रदेश इंडस्ट्रियल डैवलपमैंट कार्पोरेशन से इसको एक्वायर करके इस प्रापर्टी को माइक्रोसॉफ्ट को दिया, एम.आर. प्रॉपर्टीज़ को दिया, विप्रो को दिया। यह एक-एक प्रॉपर्टी कम से कम 32,000 करोड़ रुपये की प्रॉपर्टी है। इस तरह से हम लोगों के आंध्र प्रदेश में वक्फ़ बोर्ड की प्रापर्टीज़ पर कब्जा किया है। इस तरह से गवर्नमैंट इसमें इनवॉल्व्ड रहती है और गवर्नमैंट ने इसे बाँट दिया है।

अभी जो प्रोविज़न किया है, इसमें क्लाज़ 60 में 104 में जो न्यू क्लॉज़ इंट्रोड्यूस किया है, उसके अनुसार ट्रिब्यूनल के ऑर्डर के बाद छः महीनों में वह गवर्नमैंट की प्रॉपर्टी होने के बाद भी गवर्नमैंट अगर अक्यावर करे तो वह भी वक्फ बोर्ड से ले सकती है, यह क्लियरली लिखा है। मगर ट्रिब्यूनल की बात में गवर्नमैंट सीरियस नहीं है। गवर्नमैंट इंप्लीमैंटेशन में टोटल फेल हो जाती है। हरेक टाइम में मुस्लिम्स के साथ आंध्र प्रदेश में सबसे ज़्यादा अन्याय होता है। इन सब प्रापर्टीज़ को अक्वायर किया जा रहा है। ...(व्यवधान)

सभापति महोदय : अब अच्छा बिल आ रहा है न?

श्री नामा नागेश्वर राव : चेयरमैन साहब, दो ही बातें हैं। हमारी रिक्वैस्ट इतनी ही है कि जो भी प्रॉपर्टीज़ अभी तक अक्वायर हुई हैं ...(व्यवधान)

18.00 hrs.

सभापति महोदय : आपकी भावनाओं को, आपके जज्बात को इन्होंने अपने बिल में इनकार्पोरेट किया है।

श्री नामा नागेश्वर राव : हमारी दो ही बात है। इस बिल में यह भी अमेंड करने की जरूरत है कि अगर ट्रिब्यूनल के साथ ही राज्य सरकार की रिसपोंसीबिलीटी फिक्स करनी चाहिए। उसी तरह से हमारे खम्माम डिस्ट्रिक्ट में भी वक्फ बोर्ड की बहुत सी प्रोपर्टी पर कब्जा किया हुआ है। संसद सदस्य होने के बाद ग्राउंड में जा कर मुस्लिम की सपोर्ट में वक्फ बोर्ड की प्रोपर्टी कब्जे से छुड़ाने के लिए हमने स्वयं कलेक्टर से बात करके उसे वेकेंट करवा दिया। मेरी प्रार्थना है कि यह जो वक्फ बोर्ड की प्रोपर्टी सरकार ने ली है, उसे कैसे वापस ले कर आएं? प्राइवेट लोगों ने जो ली है, उसे कैसे ले कर आएं? एग्जिस्टिंग प्रोपर्टीज का टाइम बाउण्ड नया सर्वे करवा कर, सरकार को उसके लिए स्पेशल फण्ड देना चाहिए।

MR. CHAIRMAN : Now, it is already 6 o'clock. After this Bill, we have two more Bills. Therefore, if the House agrees, we may extend the time of the House till 8.00 p.m.

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: I think, the House agrees.

18.01 hrs (Dr. M. Thambidurai *in the Chair*)

श्री प्रभुनाथ सिंह (महाराजगंज): सभापति महोदय, मैं माननीय मंत्री जी को धन्यवाद देता हूं। वक्फ बोर्ड की परिभाषा का मतलब यह होता है कि इसमें दान दी गई सम्पत्ति होती है। यह दान जो मस्जिद के लिए हो, दरगाह के लिए हो, कब्रिस्तान के लिए हो, मुसाफिरखाने के लिए हो, मकान, दुकान, जमीन-जायदाद और बाग-बगीचा तक दान में मिलता आया है और नगद राशि के रूप में भी मिलता है। इसमें मुस्लिम वर्ग के लोग ही दान देते हैं और जिस समय दान दिया जाता है उसी समय इसका उद्देश्य और मकसद भी स्पष्ट कर दिया जाता है, इसका कारण यह है कि दान देने वाला भी अगर बाद में चाहे या उसका कोई वारिस चाहे इसे वापिस लेना या बदलना, तो यह संभव नहीं होता है। इसके नियम बहुत कड़े हैं। वक्फ स्थापित करने का मात्र उद्देश्य धार्मिक भी होता है। इसका कारण यह है कि जो जगह जिस काम के लिए मिलती है, उसी काम के लिए उसका उपयोग किया जाता है। अर्थात् इबादत के लिए अगर जगह है तो वहां सिर्फ इबादत ही होती है और जहां कब्रिस्तान है, वहां उसी मकसद से उसमें कार्य किया जाता है। लेकिन जिस जमीन से कहीं आमदनी का स्रोत है जैसे बाग-बगीचा है, खेत है, तो उस जमीन से जो आमदनी होती है उसे गरीब, विधवा या अनाथ बच्चों के लिए उपयोग किया जाता है। ऐसी परिस्थिति में जो गरीब मुसलमान परिवार के लोग हैं, उनके उत्थान के लिए वक्फ बोर्ड काफी सक्रिय भी रहता है और उसका मकसद भी उत्थान करने का होता है। ऐसी परिस्थिति में सरकार की सबसे बड़ी जिम्मेदारी यह बनती है कि वक्फ बोर्ड की जमीन की सुरक्षा कैसे सुनिश्चित की जाए ताकि समाज के उस वर्ग का उत्थान हो सके।

देश भर में सरकारी आंकड़ों को अगर मान लिया जाए, तो पांच लाख से अधिक सम्पत्ति इसमें रजिस्टर्ड है। आज के बाजार में इनकी कीमत 40-50 लाख करोड़ रुपए से भी ज्यादा हो सकती है। बदनसीबी यह है कि अधिकांश पर अवैध कब्जा है। हमारे मित्र मुनाजिर हसन साहब चले गए हैं, वे बिहार सरकार को धन्यवाद दे रहे थे, उनके मुख्यमंत्री को भी धन्यवाद दे रहे थे, लेकिन उन्होंने यह नहीं बताया कि बिहार में जो वक्फ बोर्ड की जमीन पर कब्जा किया हुआ है, उस पर किन लोगों ने कब्जा किया हुआ है। वे लोग सरकारी पक्ष के एमएलए वगैरह हैं या नहीं। पटना शहर में तो सरकारी पक्ष के विधायक ने ही वक्फ बोर्ड की जमीन पर कब्जा किया है। हमें नहीं लगता है कि मुनाजिर साहब उसके लिए धन्यवाद दे रहे थे या किसी दूसरे काम के लिए धन्यवाद दे रहे थे।

सभापति महोदय, इस विधेयक का उद्देश्य तो यह होना चाहिए कि वक्फ बोर्ड का कानून इतना मजबूत करना चाहिए कि वक्फ बोर्ड जायदादों पर जो अवैध कब्जा है उसे हटाने के लिए किसी दूसरी जगह नहीं जाना पड़े, वक्फ बोर्ड स्वयं सक्षम हो इतना कानूनी रूप में बोर्ड को ताकत देनी चाहिए। उचित तो यह है कि यूपीए सरकार ...(व्यवधान)

MR. CHAIRMAN : Please be brief.

श्री प्रभुनाथ सिंह: हमारी स्वर्गीय पूर्व प्रधानमंत्री श्रीमती इंदिरा गांधी जो पत्र मुख्यमंत्रियों को लिखा था, अगर उसी पत्र के अनुरूप राज्य सरकारें काम कर दें तो हम को यह समझ में आता है कि उसी से वक्फ बोर्ड का सारा काम चल जाएगा। महोदय, वक्फ़ ज़ायदादों की स्थिति में सच्चर कमेटी ने भी काफी प्रकाश डाला है, अनेक उदाहरण भी दिए हैं, उनकी देखरेख के लिए कुछ बहुत अच्छे सुझाव भी दिया है। इस विषय पर मैं इतना ही कहना चाहूंगा कि अगर आप अल्पसंख्यकों के हितैषी हैं तो उन सुझावों को पूरी ईमानदारी से लागू करें। वक्फ़ कब्रिस्तानों की घेराबंदी कर उनकी रक्षा करें और दूसरी वक्फ़ ज़ायदादों का विकास कर के वक्फ़ की आमदनी को बढ़ाएं ताकि उस से अल्पसंख्यक समाज का आर्थिक, सामाजिक और शैक्षणिक उत्थान किया जा सके। इस विधेयक में पब्लिक प्रोहिबिशन एक्ट जैसा कोई प्रावधान नहीं है जिसके परिणामस्वरूप वक्फ़ ज़ायदादों की सुरक्षा करना कठिन है। इस बिल में वक्फ़ ज़ायदादों की सुरक्षा के लिए यह प्रावधान किया जाना चाहिए।

महोदय, यह ठीक है कि इस विधेयक में वक्फ़ ट्रिब्यूनल को मज़बूत करने का प्रयास किया गया है लेकिन उसके फैसलों की अधिकतम अवधि निर्धारित नहीं की गयी है। अधिकतम अवधि निर्धारित नहीं करने से जैसे आम न्यायालय में मामले वर्षों तक लंबित रहते हैं तो इसमें भी यही स्थिति होगी। इसलिए इसमें ट्रिब्यूनल के फैसले की एक समय-सीमा निर्धारित की जानी चाहिए। इस विधेयक में वक्फ़ सम्पत्ति को लीज़ के लिए वक्फ़ बोर्ड की स्वीकृति के बाद राज्य सरकार से उसकी मंजूरी के लिए शर्त रखी गयी है। जब देश भर में वक्फ़ बोर्ड के साथ तालमेल और उनके ऊपर निगरानी के लिए सेंट्रल वक्फ़ काउंसिल बनायी गयी है तो राज्य सरकार के बजाय ऐसे मामलों के लिए सेंट्रल वक्फ़ काउंसिल को स्वीकृति दी जानी चाहिए।

MR. CHAIRMAN : Hon. Member, please wind up. There are many Bills that we have to take up today. We have to pass many Bills before eight o'clock. Please try to be very brief.

श्री प्रभुनाथ सिंह : महोदय, मैं अपनी बात एक मिनट में समाप्त करता हूं।

इस विधेयक में अधिग्रहण के लिए धारा 51 मौजूद है। यह उचित होगा कि इस विधेयक की धारा 91 में अधिग्रहण के विषय में इस धारा 51 के शब्दों को सम्मिलित किया जाए।

महोदय, इन्हीं शब्दों के साथ आपको धन्यवाद देते हुए हम अपनी बात समाप्त करते हैं।

SHRI MOHAMMED E.T. BASHEER (PONNANI): Sir, thank you very much for giving me this opportunity.

Sir, at the very outset, I would like to congratulate the hon. Minister Shri K. Rahman Khan for bringing such a commendable piece of legislation before this august House.

I wish to make two or three important suggestions. Through this legislation, we have now restricted the lease period. Instead of 30, it is now three and that is well and good. But I strongly suggest that the lease agreement hereafter should be strictly in accordance with the market rate. It should be in accordance with the market rate. That is my first suggestion.

Second, there must be a provision for a full-time Secretary for the Central Wakf Board, preferably a Muslim.

Third, once we fix the responsibility for encroachment on an individual or an institution, there must be a provision in the Bill for levying compensation on such encroachers. There should be a provision for that. The status of the Secretary of the Central Wakf Board should be that of the Joint Secretary in the Government of India.

Sir, in this Bill, there is another handicap – now, the lease agreement will have to be forwarded by the State Wakf Board to the State Government. That is an encroachment of the right of the State Wakf Board. That should not be there. That also should be corrected.

As far as registration is concerned, it is really now the collective wisdom of the State Government and the Central Government; State and Central Wakf Boards; Joint Parliamentary Committee; Muslim Personal Law Board; Ulemas' Forum; and relevant part of the Sachar Committee Report. That has been made meaningful. I believe that this is creating a strong foundation for the stable and scientific administration of Wakf properties.

Sir, there were reckless encroachment of Wakf properties. The releasing of those properties from the encroachers was also a very complicated

process. Transfer of the properties was going on at the will and pleasure of the encroachers. Encroachers were using Wakf properties according to their will and pleasure as an inherited property. I believe that the current provision will put an end to all such illegal gains. Sir, not only that, leasing the wakf property for rupee one or rupee two, that also is going to be ended through this legislation. Sir, there was no statutory obligation between the State and the Central Governments. This legislation ensures such a statutory obligation between the State and the Central Governments. There was no proper survey for the Wakf properties. That also is ensured in this.

Regarding the compensation of Wakf Board, that was not scientific. Through this legislation, a judicious combination of Wakf Board is also ensured in this. About the lease, I had stated earlier. There also, we have made adequate restrictions.

Sir, now, I come to the definition for encroachment. Of course, nobody can escape from that. The dispute redressal mechanism has been specified in this. A Judicial body has been created for that. A tribunal has also been formulated. Dispute redressal mechanism by way of border adjudicators has also been specified in this Bill. The Wakf properties are under the possession of the Government. My friend was saying that there are many Wakf properties under the possession of the Government. It is illegal possession by the Government. According to the report, in Delhi alone, there are many properties like that. My friend was saying that 123 wakf properties in Delhi alone are under the illegal possession of the Government. While saying this, I have distinct memories of days of Shrimati Indira Gandhi. In her letter, 26th March, 1976, she wrote that it must be kept in mind that Wakf are forever and, therefore, the interests of the future generation must be kept in view. The Wakf properties which are in the hands of the Government or local authorities must be returned to the Wakf or duly purchased or leased by the Government authorities. We have to remember that. The Government should show a model. Private people are doing all these things.

But the Government itself is doing. The Government is a noble institution. It is a constitutional body. If the Government itself is in the role of an encroacher, we can very well understand how deplorable is that? I would like to suggest that we have to make an end for that also.

MR. CHAIRMAN : Please wind up.

… (*Interruptions*)

SHRI MOHAMMED E.T. BASHEER : Sir, I am coming to the end.

Now, at the end, it is with regard to the optimum utilization of the Wakf properties. We know that according to the figures, there are Rs. 60,000 crore worth of wakf properties. It may go up to Rs. 1.25 lakh crore. The annual revenue from this is expected from Rs. 10,000 crore to Rs. 20,000 crore provided if the optimum utilization of Wakf properties is done. I hope that in this Bill also, there is a provision. This Bill is giving an emphasis on optimum utilization of Wakf properties for income generating purpose. That is a most appreciable part of this legislation.

Similarly, another important and another highly appreciable part of this legislation is the proposal for formation of National Wakf Development Corporation. If that is properly planned and managed, this National Wakf Development Corporation can make wonders. I hope that the Government will seriously implement that without further delay. The role of NWDC should be that of a generous facilitator.

Similarly, there are penal provisions for the offenders under the provisions of this Act.

MR. CHAIRMAN: Please wind up.

… (*Interruptions*)

SHRI MOHAMMED E.T. BASHEER : In this Bill, that also is very highly appreciable and most welcome. With these few words, I once again say that the Government has come forward with the bold decision to bring this legislation before this august House. I once again congratulate the Minister and conclude my speech.

MR. CHAIRMAN: Shri J.M. Aaron Rashid. Be brief.

[*]SHRI J.M. AARON RASHID (THENI): Hon. Chairman Sir, I thank you for giving me an opportunity to speak on Wakf Amendment Bill. Minorities are being ignored at all levels. UPA Government led by Smt. Sonia Gandhi had constituted a Joint Parliamentary Committee on Wakf under the chairmanship of Shri K. Rahman Khan who is presently the Union Minister for Minority Affairs. I was also a member of that Committee. When we went on study tours to different places we found Muslims living in pathetic condition. Tears rolled down. On the contrary BJP, the prime opposition party says that Muslims are well placed in the society. But that is not the reality. Muslims, a minority community has not so far received its due attention. After UPA led by Smt. Sonia Gandhi came to power, Government has allocated Rs.3000 crore to the welfare of Muslim Community. Because of the constitution of JPC on Wakf by Smt. Sonia Gandhi, Hon. Minister of Minority Affairs has brought certain amendments to this bill today. I extend my heartiest congratulations. I rise to support this bill. I also wish to state that if the properties belonging to Wakf Boards in India are maintained properly, there will be revenue in thousands of crores of rupees to these Boards. In Delhi, many places belonging to Wakf Board are utilized by the Government of Delhi and only a paltry sum of Rs.30 is given as rent. After utilizing an area of 3 lakh sq. ft. the Wakf Boards are paid only Rs.30. There should a fixed rent based on market rate. One-third of the rent they have to give. If you want to buy, you buy at market price, *i.e.* one-third of the market price. If this money comes, the Muslim community will be benefitted. Wakf Boards will get several lakhs of rupees.

In Tamil Nadu, BHEL plant and Bharathidasan University in Trichy are constructed in places belonging to Wakf Board. These institutions do not pay anything. They are not even paying rent properly to the Wakf Board. Judicial powers should be provided to the Wakf Board so that they can act. Parliamentary constituencies won by Muslims have been converted to reserved constituencies. After conducting a census of Muslims in the country, I urge that you should come

[*] English translation of the Speech originally delivered in Tamil.

forward to do good to the Muslim community. In Tamil Nadu, the State Government is providing pension to the Muslims, especially the Ulemas. This is a good scheme. This pension should be enhanced to Rs.2500/-. There are around 50 thousand retired Ulemas in the State of Tamil Nadu. All of them should be provided pension. I also want to share an important information that I along with Hon. Union Minister for Minority Affairs Shri K. Rahman Khan had gone to Bengaluru to review the functioning of Wakf Boards. There is a hotel named *Windsor Manor* in Bengaluru and their land belongs to Wakf Board. They earlier gave Rs.1 lakh as rent for occupying an area of 6 acres. Now they are giving Rs. 6 lakh. Where is the justice? Muslims are being ignored and justice is denied. Wherever there is land of Wakf Boards, colleges should be built. In Delhi, in a post graduate college built on Wakf land there is not even a single Muslim student. I wish to bring this to your notice. Muslim community is being side-lined. You should take genuine action in this regard. I support this bill wholeheartedly. Government led by *Annai* Soniaji has only provided Rs.3000 crore to the welfare of Muslims and in addition I urge that retired Ulemas should be given pension.

SHRI ASADUDDIN OWAISI (HYDERABAD): Sir, my earnest request to you is to please give me seven minutes. I will complete my speech. I promise you that I have 15 points to make and I will complete them in seven minutes.

The first point is that there is no time limit prescribed in the Bill which is being discussed over here regarding adjudication of a wakf matter by a wakf tribunal. In any other tribunal, a time limit is prescribed that within a particular time limit, this matter would be decided. That is not there in this case.

The second point is, all the wakf cases that are now going on lower courts must be transferred to the tribunals which are going to be formed in the respective States.

The third point is that the Supreme Court has always said in many cases that once a wakf, always a wakf. This particular sentence is not reflected in the Bill. It should have been there that once a wakf and always a wakf.

The fourth point is regarding appointment as members to the Central Wakf Council and Wakf Boards. There is not a single mention made that the members who are going to be appointed or made or elected must have some knowledge of wakf matters. They can be town planners; they can be in business and so on. But what about the knowledge of wakf?

The fifth point is this. Can the Minister give an assurance that the rent will be increased of Wakf properties? I give an example. In Kolkata, the Governor House where the Governor is living is a wakf property. And what is the rent that is being given? It is Rs.159 per month. Can he give an assurance that with the passing of this Bill, the rent will be increased of wakf properties?

The sixth point is that the Supreme Court has, as recently as in 2010, in a judgment of Ramesh Gobindram and Sugra Humayun clearly said this. I am quoting the paragraphs 32, 33, 34 and 35.

This judgment has curtailed the powers of tribunals. They have said that even a civil court can decide a wakf matter. In this Bill, the hon. Minister has completely failed to tell us as to how he will overcome this Supreme Court judgment of Ramesh Gobindram. Something should have been introduced in the Bill so that the tribunal can adjudicate and dispute any lease, licence, tenancy, any form of alienation or transfer of certain rights.

My eighth point is that survey of wakf properties will be done after the passage of the Bill, not the survey of what wakf properties used to be at the time of Independence. Again that is not there.

My ninth point is about encroachment of wakf properties. Why is it that the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 is being applied to wakf properties? Mr. Minister, you were the Chairman of the Joint Parliamentary Committee. You had recommended and now, Mr. Minister, you are failing to deliver. Have some sort of moral obligation! Being Chairman, you should have incorporated this. How is it that the Law Ministry has rejected your proposal? I fail to understand this! In the State of Tamil Nadu, in the State of Andhra Pradesh, the Hindu Endowments Board has complete eviction powers of encroachers. They have summary eviction powers. Now what you have done is that the CEO will tell the Collector. I would request that, you have Section 55 of Wakf Act, 1995, you make a provision that if a Magistrate fails to discharge the Board order, then disciplinary action should be taken by the judicial authority, again that Magistrate. That is because neither the Collector, neither the revenue people, neither the police, neither the judiciary at the lower level will want to implement the order of the Wakf Board.

I come to my ninth point. I fail to understand how Shri Jairam Ramesh can have one policy and this Minister another policy? … (*Interruptions*) Amendment 45 to Section 51 is on acquisition of wakf land. The Bill says that compensation should be at the prevailing market value or suitable land, reasonable solatium in lieu of acquired property. How is it that Shri Jairam Ramesh says four times in

rural areas and two times in urban areas? Mr. Minister, are you not getting along with Shri Jairam Ramesh, do you have something against Shri Jairam Ramesh that you have to have a different yardstick? Why do not you correct it? How can a Government in power have two different policies on acquisition of land? If it is wakf land, it has to be at prevailing market value. What is this? This is a contradiction in your own Government. Please correct it.

I have talked about any land acquisition made under law will have to be done in consultation with the Board. I will say that it has to be 'duly constituted Board' not a Board. For example, in Maharashtra, Mukesh Ambani being the richest man in India had to occupy the land of a *yateemkhana.* Disgrace on his part that he had to occupy the land of orphans! Why did this happen? It happened because we do not have a Board over there. The CEO in connivance with him gave a green signal. That is why you must have a duly constituted Board. Not having that you cannot stop this occupation of land.

Then, what is the definition of public purpose? Please tell me. You do not even define public purpose over here! Visualize a situation that tomorrow if a right wing government comes into power they can do anything. There are many contentious issues which are still pending. I am warning you, please correct this.

On Amendment 60, again I do not know what is the meaning of 'if the property is required for public purpose' - there is no definition – 'the Government agency may make an application for determination of rent or compensation'. Again, who will go there? Who will make it? In Delhi, my friend Shahnawaz can help us over here. If they are really interested in this, I would request the BJP leader to help us. About 123 properties are under the occupation of DDA and the Land Development Office. Please understand the irony. A hundred and twenty-three properties have been given to Wakf Board. The DDA says they are handing them over on a rent of Re.1 per acre. What is this joke? And then, the Vishva Hindu Parishad goes to court and gets a stay in 1984. What is the Wakf Board doing? What is the Union Government doing? More than 30 years

have passed. Nothing has happened. You cannot vacate a stay! Can you not vacate a stay? Whatever the legal officers are doing, it is an insult on them.

Please allow me. I am making valid points. In the last year's Budget, for strengthening of State Wakf Boards, Rs.4.50 crore was allotted and only Rs. 8 lakh were given. How can you do that work? You take grant-in-aid to Wakf Board, in 2012-13, an amount of Rs.3.20 crore, but only Rs.2.88 lakh has been released. But my friend from Khammam says that Shri Chandrababu Naidu had protected the wakf properties. I want to correct it; you may inquire into it. When he was the Chief Minister, he had given wakf lands to Microsoft; he had given wakf lands to Indian School of Business; he had given wakf land to Infosys. When Congress came to power, it also did the same thing. 1700 acres of wakf land were given to all these people. The whole of Hyderabad wants to protect this 1700 acres. My request to the hon. Minister is that he may please ensure that the Attorney-General does not appear on behalf of the Central Government. How can he appear on behalf of the Central Government against the wakf property? This is totally wrong. With these words, I conclude.

श्री सतपाल महाराज (गढ़वाल): सभापति महोदय, मैं वक्फ बोर्ड बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं। सबसे पहले मैं श्रीमती सोनिया गांधी और मंत्री जी को बहुत-बहुत बधाई देना चाहता हूं कि वे इतना महत्वपूर्ण बिल लाये। मैं यह कहना चाहूंगा कि यूपीए सरकार ने 3000 करोड़ रुपये एलोकेट किये हैं, ताकि मुस्लिम्स को लाभ मिल सके। सरकार ने वक्फ बोर्ड की जिस प्रॉपर्टी पर कब्जा किया है, उसे सरकार से मुक्त किया जाये। एक बहुत बड़ी समस्या कब्रिस्तान की है। मेरे क्षेत्र रामनगर, पौड़ी और कोटद्वार में कब्रिस्तान की जमीनें नहीं हैं, जिसके कारण एक कब्र के ऊपर दूसरी कब्र, तीसरी कब्र है। वहां इस प्रकार की समस्या बन गयी है। मैं सरकार से यह अनुरोध करता हूं कि जंगल की जमीन कब्रिस्तान के लिए मुक्त की जाये, क्योंकि तोरात के अंदर यह कहा गया है -- God made man from the dust of the ground. यह पुतला मिट्टी से बना है और मिट्टी में मिलेगा। परन्तु कब्रिस्तान की जमीन न होने से बड़ी दिक्कतें पैदा हो रही हैं। इसलिए सरकार जमीन उपलब्ध कराये, वन विभाग जमीन उपलब्ध कराये।

आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, मैं इसका समर्थन करता हूं।

अल्पसंख्यक कार्य मंत्री (श्री के. रहमान खान): सभापति महोदय, जयराम रमेश साहब मुझे उर्दू में बोलने के लिए कह रहे हैं, इसलिए मैं उर्दू में ही बोलूंगा। सबसे पहले मैं शाहनवाज हुसैन साहब का शुक्रगुजार हूं। उन्होंने इस बिल पर अपने ख्यालात का इज़हार किया और बहस शुरू की। मुझे आज बड़ी खुशी हो रही है कि सारा सदन एक होकर औकाफ़ की जायदाद को नाजायज कब्जे से निकालने, उसकी तरक्की के लिए एकजुट हो कर एक आवाज से बात कर रहा है -- चाहे वक्फ की जायदाद हो, चाहे किसी और संस्था की जायदाद हो, वह लोगों की भलाई के लिए दी गयी जमीन रहती है। उस पर नाजायज कब्जा करना किसी भी मज़हब में सबसे बड़ा गुनाह है। आज हकीकत है कि लाखों एकड़ जमीन वक्फ के पास हैं जो लोगों ने, जिनको हम वाकिफ कहते हैं, दान दी है। वे अलग-अलग इंटैंशन से, मंशा से लोगों को जमीन दे देते हैं और यह सिर्फ गवर्नमैंट की ही नहीं बल्कि समाज की भी जिम्मेदारी है कि वह उस जमीन को सही तरीके से उस मकसद के लिए इस्तेमाल करें। इसीलिए 1954 में पहला कदम उठाया गया कि वक्फ की ज़ायदाद के लिए एक वक्फ बोर्ड बने। उस वक्त उस क़ानून में बहुत कमजोरियां थी और सभी राज्यों ने उसे स्वीकार नहीं किया था। तो 1995 में फिर इस एक्ट को बदला गया और सभी राज्यों में इस एक्ट को लागू करने के लिए इसे सेन्ट्रल एक्ट बनाया गया। उसके बाद हमारा जो तर्जुबा था कि यह एक्ट भी मुफीद साबित नहीं हुआ, इसमें भी बहुत-सी कमियां थीं। आज जो बिल पास होने वाला है, जो कानून बनने वाला है, इसके जरिए हम बहुत-से बदलाव लाए हैं। औकाफ की जायदाद को नाज़ायज कब्जे से बचाया जाए, निकाला जाए और इसकी तरक्की की जाए। यदि लाखों एकड़ जमीन है और वह बेकार पड़ी है, जब जमीन बेकार रहती है, तो कोई-न-कोई उसके ऊपर नाज़ायज कब्जा करता है, जब तक उसे डेवलप न किया जाए। उससे इनकम न बढ़ायी जाय। अब हमारी कोशिश है कि नाज़ायज कब्जे से औकाफ की जायदाद को निकाला जाए और इसकी तरक्की करें। इसलिए सच्चर कमेटी की बात हुई, ज्वाइंट पार्लियामेंटरी कमेटी की बात हुई, इन दोनों कमेटियों ने वाज़े तौर पर कहा है कि आपको इसे नाज़ायज कब्जे से निकालना होगा और इसकी तरक्की करने के लिए एक नेशनल वक्फ़ डेवलपमेंट कारपोरेशन बनाना होगा। क्योंकि औकाफ के पास पैसे नहीं हैं और मुतवल्लियों के पास इतनी ताक़त नहीं है कि वे ज़ायदाद को डेवलप कर सकें। इसलिए अब पांच सौ करोड़ रुपए की ऑथराइज कैपिटल से नेशनल वक्फ़ डेवलपमेंट कारपोरेशन बनने जा रहा है, जो एक पी.एस.यू. होगा। इस पर 51 प्रतिशत सरकार का कंट्रोल होगा और जो कमर्शियली एक्सप्लॉयटेबल ज़ायदाद की जो बात हो रही है, बहुत-से माननीय सदस्यों ने कहा कि यदि इसे 30 वर्ष तक आप दे रहे हैं, तो इसका भी मिसयूज़ हो सकता है। कोई बिल्डर आकर ले सकता है। हम यह कोशिश करने जा रहे हैं कि सबसे पहला कमर्शियल डेवलपमेंट, वक्फ डेवलपमेंट कारपोरेशन करेगी, जो

सरकार की कंपनी रहेगी न कि बिल्डर्स को या लीज़ होल्डर्स को यह देगी। आज एनक्रोचमेंट का सबसे बड़ा मसला है। माननीय सदस्यों ने बहुत-से सुझाव दिये हैं। अब यह एनक्रोचमेंट निकालना बहुत मुश्किल काम है क्योंकि जो भी कानून आप बनाएंगे, लोग जानते हैं कि लीगल तरीके से उसे कैसे रोका जाए? पहली मर्तबा हमने सेक्शन 52 ए में कोई भी वक्फ प्रोपर्टी यदि किसी के कब्जे में है, उसके पास ऑथराइजेशन नहीं है या लीज़ एग्रीमेंट नहीं है, तो वह ट्रेसपासर है। पहले होता था कि आप केस करें फिर मामला कोर्ट में चलता था, अब यदि वक्फ की प्रोपर्टी पर किसी का नाज़ायज कब्जा है, उसके पास कोई दस्तावेज नहीं है, कोई डाक्युमेंट नहीं है, तो straightaway the Wakf Board can file an FIR and it is a congnizable offence, non-bailable offence. यह प्रावधान हम इस बिल में लाए हैं। दूसरी चीज यह होती थी जो हमारे औकाफ बोर्ड्स की बदकिस्मती की बात है, बड़े अफसोस की बात है कि हमारे बोर्ड्स की कारकरदगी सैटिस्फैक्टरी नहीं है। ज्वाइंट पार्लियामेंटरी कमेटी इसीलिए बनी थी कि मुल्क में औकाफ बोर्ड्स सही तरह से नहीं चल रहे हैं। इसलिए उनकी कारकरदगी को भी बेहतर बनाने की कोशिश इस बिल में की गयी है। पहले एकाउण्टिबिल्टी नहीं थी, राज्य सरकारों की वक्फ बोर्ड्स पर जो निगरानी होनी चाहिए थी, वह नहीं थी और नेशनल लेवल पर सेंट्रल वक्फ काउंसिल सिर्फ एक एडवाइजरी बॉडी थी। उसके पास कोई पावर्स नहीं थीं।

आज इस बिल के जरिए सेंट्रल वक्फ काउंसिल को पावर दी गयी है कि वह स्टेट गवर्नमेंट को एडवाइज दे सकती है, वक्फ बोर्ड को एडवाइज कर सकती है, सेंट्रल गवर्नमेंट को भी एडवाइज कर सकती है और इसकी डायरेक्शन्स मैंडेटरी होंगी। अगर सरकार को इसमें कोई आपत्ति है कि इसकी डायरेक्शन एक्सेप्ट नहीं करेंगे, तो एडजुडिकेट होगा, उसे सुप्रीम कोर्ट का जज या हाईकोर्ट के चीफ जस्टिस एडजुडिकेट करेंगे। इसमें आज सेंट्रल वक्फ काउंसिल को डायरेक्शन पावर्स दी गयी हैं। मुझे उम्मीद है कि इस पावर से सेंट्रल वक्फ काउंसिल की एकाउण्टिबिल्टी और ज्यादा बढ़ेगी। जहां तक ट्रिब्यूनल की बात है, ओवेसी साहब चले गए हैं, उन्होंने 13 प्वाइंट्स के ऊपर बात की थी, मैं जवाब देना चाहता हूं, लेकिन अभी वह यहां उपस्थित नहीं हैं। मैं इसके बारे में लिखित में उनको जवाब दूंगा।...(व्यवधान) .. ट्रिब्यूनल की बात हुई थी। पहले जो ट्रिब्यूनल बने, वे सिर्फ to decide whether a Wakf property is a Wakf property or not के लिए थे, उनका लिमिटेड मैंडेट था। We have extended the scope of the Tribunal. अब हर तरह के डिस्प्यूट ट्रिब्यूनल के पास जाएंगे, अब कोर्ट में जाने की जरूरत नहीं है। ट्रिब्यूनल्स की पावर्स को हमने एक्सपैंड किया है। एविक्शन पावर्स भी ट्रिब्यूनल को दी गयी हैं। पहले सेंट्रल गवर्नमेंट से कोई फाइनेंशियल एसिस्टेंस नहीं दी जा रही थी, अब हम सेंट्रल गवर्नमेंट से फाइनेंशियल

एसिस्टेंस उनको देने जा रहे हैं। मुल्क में जितनी भी वक्फ प्रॉपर्टीज हैं, उनका हम सेंट्रल गवर्नमेंट से कम्प्यूटराइजेशन करा रहे हैं। एविक्शन एक्ट और पब्लिक प्रेमिसेस एक्ट की बात हुई, यह सही है कि वक्फ प्रॉपर्टी हर मायने से पब्लिक प्रेमिसेस है, इसका कोई इंडिविजुअल ओनर नहीं हो सकता, इसका ओनर खुदा होता है, जब खुदा ओनर होता है, तो वह पब्लिक के लिए है। पब्लिक प्रेमिसेस में यह प्रॉपर्टी आती है, मगर कानूनी अड़चनों के जरिए से हम वक्फ एक्ट में पब्लिक प्रेमिसेस को इन्क्लूड नहीं कर सकते थे, इसलिए हम एक सेपरेट वक्फ प्रॉपर्टी एविक्शन बिल लाने जा रहे हैं। सेंट्रल पब्लिक प्रेमिसेस एक्ट के पूरे प्रॉविजन्स हम एविक्शन बिल में लाने जा रहे हैं। माननीय सदस्यों ने जो सुझाव दिए हैं, मैं उनके इंडिविजुअल सुझाव में बारे में डिटेल में जवाब लिखूंगा, वक्त की कमी रहने से मैं सिर्फ दो-तीन इश्यूज पर कहूंगा। सर्वे की बात हुई थी। सर्वे वर्ष 1956-57 में हुआ था, उसके बाद फिर एक्ट में कहा गया कि हर 20 साल पर सर्वे करना है। वह भी सही तरीके से नहीं हो रहा था। अब हम इस बिल में सर्वे की जिम्मेदारी और उसकी कॉस्ट बियर करने की जिम्मेदारी तय करने जा रहे हैं। इसकी जिम्मेदारी राज्य सरकार की होती है, जो वक्फ प्रापर्टी का सर्वे करने के बाद सरकार उसे नोटिफाई करे। अब तक वक्फ बोर्ड यह कर रहा था इसलिए डिस्प्यूट ज्यादा हो रहे थे। अब सरकार को सर्वे करना है और सारी वक्फ प्रापर्टी की लिस्ट राज्यों को मेनटेन करनी होगी तथा गजेट नोटिफिकेशन करना होगा। यह सरकार की तरफ से होगा, न कि वक्फ बोर्ड की तरफ से।

यहां आर्किलॉजिकल सर्वे की बात कही गई। यह सही है कि हजारों मस्जिदें आर्किलॉजिकल सर्वे के कंट्रोल में हैं। यह सवाल उठाया गया कि एक वक्फ करने वाला चाहता है और वहां मस्जिद नमाज अदा करने के लिए बनाता है और किसी न किसी कानून के तहत वह मस्जिद आर्किलॉजिकल सर्वे में आ गई तथा नमाज पढ़ने की इजाजत नहीं दी जा रही है, शाहनवाज हुसैन जी ने यह कहा था कि इस तरह इसमें डिस्प्यूट हो जाता है। थोड़े आर्किलॉजिकल सर्वे में हैं, थोड़े वक्फ में हैं ऐसे मामलो पर हम आर्किलॉजिकल डिपार्टमेंट से बात कर रहे हैं। यह तय हुआ था कि जो भी मसाजिद हैं, मंदिर या चर्च हैं, उनका कहना है कि जिस मस्जिद में इबादत होती थी, वहां इजाजत दी है और जहां नहीं होती थी वहां नहीं दी है। उनका मानना है कि 1920 में, अनडिवाइडिड इंडिया में एक दस्तावेज के आधार पर कि जितने भी मंदिर, मस्जिद और चर्च हैं, वहां इबादत हो रही है या नहीं, दर्ज किया गया है। उन्होंने वादा किया है कि इसके बिना पर हम देखेंगे और आर्किलॉजिकल डिपार्टमेंट से बात करेंगे।

श्री कीर्ति आज़ाद (दरभंगा): कोई टाइम फ्रेम दिया है या नहीं?

SHRI K. RAHMAN KHAN: We are in touch with the Archaeological Department.

SHRI KIRTI AZAD : Have you given them any time frame? Or are they going to give you a list?

SHRI K. RAHMAN KHAN: We are in correspondence with the Archaeological Department. Still we have not come to a conclusion.

SHRI KIRTI AZAD : It must be time-bound programme.

श्री के. रहमान खान: यह दो मंत्रालयों के बीच की बात है और हम कर रहे हैं। 123 प्रापर्टी की बात हुई, मैं ओवैसी साहब को विस्तार से बताऊंगा। मुझे सबसे बड़ी खुशी है और मैं अपने को खुशकिस्मत समझता हूं कि संयुक्त संसदीय समिति में जिसमें खैरे साहब भी थे। उन्होंने उस वक्त पर हमारे साथ अच्छा सहयोग किया और मुझे यह कहने में कोई दुश्वारी नहीं है कि उन्होंने बढ़-चढ़कर वक्फ प्रापर्टी के तहाफुज के लिए बात की थी। मैं शाहनवाज जी से भी कहूंगा कि अतिक्रमण रोकने के लिए आपका पूरा सहयोग रहना चाहिए। इलेक्शन मेनिफेस्टो में आपने वादा भी किया है।

> "BJP will examine the recommendation of the Joint Parliamentary Committee of Wakf headed by Shri K. Rahman Khan, Deputy Chairman, Rajya Sabha and with consultation with Muslim leaders, we will take steps to remove/evict encroachments from unauthorized occupation of wakf property. "

यह आपके मेनिफेस्टो में है। मेरी गुजारिश है कि जिस-जिस राज्य में आपकी हुकूमत हैं आप वहां इम्प्लीमेंट कराएं तो मैं आपका शुक्रगुजार होऊंगा।

श्री सैयद शाहनवाज़ हुसैन : हम तो सरकार में आने वाले हैं, हम इसे करेंगे।

श्री के. रहमान खान: आने वाले हैं, वह तो बाद की बात है, देखेंगे। और भी बहुत से अच्छे सुझाव आए हैं, मैं कोशिश करूंगा कि उन्हें इम्प्लीमेंट किया जाए। मैं सैदुल हक जी से गुजारिश करूंगा कि वह अपने संशोधन को प्रेस न करें। आपने जो भी सुझाव दिए हैं हम उसे रूल्स में लाकर सही करने की कोशिश करेंगे इसलिए आप अपने संशोधन प्रेस न करें।

So, with these words, I thank all the Members and request the House to agree unanimously to the amendments to the Bill made by Rajya Sabha.

MR. CHAIRMAN : The question is:

> "That the following amendments made by Rajya Sabha in the Bill to amend the Wakf Act, 1955, be taken into consideration:"

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word "Sixty-first", the word "Sixty-fourth" be ***substituted***.

CLAUSE 1 Short Title and Commencement

2. That at page 1, line 3, ***for*** the figure "2010", the figure "2013" be ***substituted***.

CLAUSE 5 Amendment of Section 3

3. That at page 2, line 7, ***after*** the word "person", the words "or institution, public or private" be ***inserted***.

4. That at page 2, line 9, ***after*** the words "terminated by" the words "mutawalli or" be ***inserted***.

5. That at page 2, line 18, the word "such" be ***deleted***.

6. That at page 2, line 22, ***after*** the word "Khanqah" the words "peerkhana and karbala" be ***inserted***.

7. That at page 2, ***for*** lines 23 to 27, the following be ***substituted***, namely:-

"(v) for clause (r), the following clause shall be *substituted,* namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose

recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

CLAUSE 6 Amendment of Section 4

8. That at page 2, ***after*** line 28, the following be ***inserted***, namely:-

"(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;".

9. That at page 2, line 29, ***for*** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be ***substituted***

10. That at page 2, line 33, ***for*** the figure "2010" the figure "2013" be ***substituted***

11. That at page 2, line 34, ***for*** the figure "2010" the figure "2013" be ***substituted***

12. That at page 2, ***for*** lines 38 and 39, the following be ***substituted***, namely:-

"(c) in sub-section (6).-

(i) in the proviso, for the words "twenty years", the words "ten years" shall be *substituted*;

(ii) after the proviso, the following proviso shall be *inserted*, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7 Amendment of Section 5

13. That at page 3, ***for*** lines 2 to 4, the following be ***substituted*** namely:-

"(3) The revenue authorities shall;-

(i) include the list of auqaf referred to in sub-section (2), while updating the land records; and

(ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records.".

CLAUSE 9 Amendment of Section7

14. That at page 3, line 23, ***after*** the word "have" the word "the" be ***inserted*** .

CLAUSE 11 Amendment of Section 9

15. That at page 4, line 9, ***for*** the word "or" the word "and" be ***substituted*** .

16. That at page 4, line 20, ***for*** the words "Central Council and the Council" the words "Council and it" be ***substituted***.

17. That at page 4, line 27 the words "Central Waqf" be ***deleted***.

18. That at page 4, line 30, ***for*** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be ***substituted***.

19. That at page 4, line 31 ***for*** the word "determined", the word "specified" be ***substituted***.

CLAUSE 12 Amendment of Section 13

20. That at page 4, line 38, ***for*** the words "one year from the date of the", the words "six months from the date of" be ***substituted***.

21. That at page 4, line 39, ***for*** the figure "2010", the figure "2013" be ***substituted***.

22. That at page 4, ***for*** lines 42 and 43, the following be ***substituted***, namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim".

CLAUSE 13 Amendment of Section 14

23. That at page 5, line 4, ***for*** the words "members enrolled with", the words "members of" be ***substituted***.

24. That at page 5, ***for*** lines 6 to 9, the following proviso be ***substituted***, namely:-

"Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";.

25. That at page 5, ***for*** lines 33 and 34, the following be ***substituted***, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;".

26. That at page 5, line 37, ***for*** the words "Deputy Secretary", the words "Joint Secretary" be ***substituted***.

27. That at page 5, line 42, ***for*** the words "less than three and not more than five", the words "less than five and not more than seven" be ***substituted***.

28. That at page 6, line 3, ***for*** the bracket and figure "(7)", the bracket and figure "(5)" be ***substituted***.

29. That at page 6, ***after*** line 3, the following be ***inserted***, namely:-

"(IV) sub-section (7) shall be *omitted*;".

NEW CLAUSE 14A Amendment of section 16

30. That at page 6, ***after*** line 5, the following new clause be ***inserted***, namely:-

"14A. In section 16 of the principal Act, after clause (d), . the following clause shall be *inserted*, namely:-

"(da) he has been held guilty of encroachment on any waqf property;".

CLAUSE 15 Insertion of new Section 20A

31. That at page 7, line 5, ***for*** the words "show of hands", the words "method of secret ballot" be ***substituted***.

CLAUSE 16 Amendment of section 23

32. That at page 7, line 18, ***for*** the word "sub-sections", the word "sub-section" be ***substituted***.

33. That at page 7, line 23, ***after*** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be ***inserted.***

34. That at page 7, lines 24 and 25, be ***deleted***.

NEW CLAUSE 17A Substitution of new section for section 28.

35. That at page 7, ***after*** line 34, the following be ***inserted***, namely:

17A. For section 28 of the principal Act, the following section shall be *substituted*, namely:-

"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions.".	Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.

CLAUSE 18 Amendment of section 29

36. That at page 7, ***for*** lines 37 to 40, the following be ***substituted***, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*;".

CLAUSE 20 Amendment of section 32

37. That at page 8, ***for*** lines 14 to 22, the following be ***substituted***, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be substituted, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.";'.

38. That at page 8, line 26, ***for*** the word "fair", the word "market" be ***substituted***.

39. That at page 8, ***for*** lines 29 and 30, the following be ***substituted***, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like" shall be *substituted*;".

CLAUSE 21 Amendment of section 33.

40. That at page 8, ***for*** lines 33 to 35, the following be ***substituted***, namely:-

"21. In section 33 of the principal Act, in sub-section (1), -

(a) after the words "the Chief Executive Officer", the words "or any other person authorised by him in writing"

shall be *inserted*;

(b) the words "either himself or any other person authorised by him in writing in this behalf" shall be *omitted*".

CLAUSE 24 Amendment of section 44

41. That at page 9, lines 2 and 3, be ***deleted***.

42. That at page 9, line 4, ***for*** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be ***substituted***.

43. That at page 9, line 6, ***for*** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be ***substituted***.

CLAUSE 26 Amendment of section 47

44. That at page 9, ***for*** lines 13 to 19, the following be ***substituted***, namely:-

"26. In section 47 of the principal Act, -

(I) in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may,", the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*.

CLAUSE 27 Amendment of section 51

45. That at page 9, ***for*** lines 20 to 41, the following be ***substituted***, namely:-

"27. In section 51 of the principal Act,- Amendment of section 51.

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-".

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board. 1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board; 42 of 1991.

Provided also that –

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted.*".

CLAUSE 29 Insertion of New Section 52A.

46. That at page 10, line 14, ***for*** the word "save", the word "except" be ***substituted***.

47. That at page 10, line 15, ***for*** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be ***substituted***.

CLAUSE 30 Amendment of section 54

48. That at page 10, ***for*** lines 18 and 19, the following be ***substituted***, namely:-

"30. In section 54 of the principal Act,-

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that person from, and take possession of, the waqf property.".

NEW CLAUSES 30A AND 30B **Amendment of section 55.**

49. That at page 10, ***after*** line 19, the following be ***inserted***, namely:-

"30A. In section 55 of the principal Act, -

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4) shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:- Insertion of new section 55A.

Disposal of property left on waqf property by unauthorised occupants.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages

or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final.".

CLAUSE 31 Amendment of Section 56

50. That at page 10, ***for*** line 21 to 36, the following be ***substituted***, namely:-

'(a) in sub-section (1), –

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be inserted at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.';

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted;*'.

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

51. That at page 10, lines 38 and 39, ***for*** the words “regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage”, the words “regarding a lease for any period exceeding three years” be ***substituted***.

CLAUSE 34 Amendment of Section 68

52. That at page 11, ***for*** lines 19 to 21, the following be ***substituted***, namely:-

“34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words “Magistrate of the first class” and “Magistrate”, the words “District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent” shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words “the Magistrate” the words “any Magistrate” shall be *substituted*.

CLAUSE 39 Amendment of Section 81

53. That at page 12, ***for*** lines 3 to 5, the following be ***substituted***, namely:-

“and a copy of the said auditor’s report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House.”.

CLAUSE 40 Amendment of Section 83

54. That at page 12, ***for*** lines 6 and 7, the following be ***substituted***, namely:-

“40. In section 83 of the principal Act, –

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and

obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

55. That at page 12, line 18, ***for*** the word "presented", the word "prescribed" be ***substituted***.

NEW CLAUSE 42A Omission of Section 87

56. That at page 12, ***after*** line 22, the following be ***inserted***, namely:-

"42A. Section 87 of the principal Act shall be *omitted*.

NEW CLAUSE 43A Amendment of Section 91

57. That at page 12, ***after*** line 24, the following be ***inserted***, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), for the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be substituted. .

CLAUSE 46 Amendment of Section 102

58. That at page 12, line 41, the words "Central Waqf" be ***deleted***.

CLAUSE 47 Insertion of New Section 104A

59. That at page 13, ***for*** lines 3 to 8, the following be ***substituted***, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person.

Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio*.".

NEW CLAUSE 47A Insertion of New Section 104B

60. That at page 13, ***after*** line 8, the following be ***inserted***, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted,* namely:-

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal.

Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value.".

CLAUSE 48 Amendment of Section 106

61. That at page 13, line 10, the words "Central Waqf" be ***deleted***.

NEW CLAUSE 48A Insertion of New Section 108A

62. That at page 13, ***after*** line 11, the following be ***inserted***, namely:-

'48A. After section 108 of the principal Act, the following section shall be inserted, namely:-

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.".'.

Act to have overriding effect.

CLAUSE 49 Amendment of Section 109

63. That at page 13, ***after*** line 26, the following be ***inserted***, namely:-

“(d) clause (xi) shall be *omitted*;”.

64. That at page 13, line 27, ***for*** the bracket and alphabet “(d)”, the bracket and alphabet “(e)” be ***substituted***.

The motion was adopted.

MR. CHAIRMAN: Hon. Members, before we take up the amendments into consideration, I may inform the House that the Rajya Sabha *vide* amendment Nos. 30, 35, 49, 56, 57, 60 and 62 has added new clauses 14A, 17A, 30A, 30B, 42A, 43A, 47A and 48A to the Wakf (Amendment) Bill, 2010, as passed by Lok Sabha.

In this regard, I would like to invite your attention to Direction 31, which provides “that when an amendment for the insertion of a new clause in a Bill is adopted by the House, the Speaker shall put the question that the new clause be added to the Bill.”

I, therefore, propose to put amendment Nos. 30, 35, 49, 56, 57, 60 and 62 to the vote of the House separately. If the House adopts these amendments, I shall also propose the new clauses sought to be inserted by these amendments to the vote of the House.

I shall now put Amendment Nos. 1 to 7 to the vote of the House.

MR. CHAIRMAN: The question is:

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word “Sixty-first”, the word “Sixty-fourth” be ***substituted***.

CLAUSE 1

2. That at page 1, line 3, ***for*** the figure “2010”, the figure “2013” be ***substituted***.

CLAUSE 5

3. That at page 2, line 7, ***after*** the word “person”, the words “or institution, public or private” be ***inserted***.

4. That at page 2, line 9, ***after*** the words "terminated by" the words "mutawalli or" be ***inserted***.

5. That at page 2, line 18, the word "such" be ***deleted***.

6. That at page 2, line 22, ***after*** the word "Khanqah" the words "peerkhana and karbala" be ***inserted***.

7. That at page 2, ***for*** lines 23 to 27, the following be ***substituted***, namely:-

“(v) for clause (r), the following clause shall be substituted, namely:-

(r) “waqf” means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) “grants”, including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and “waqif” means any person making such dedication;”.

The motion was adopted.

MR. CHAIRMAN: Prof Haque, are you pressing your Amendment No.1 to amendment No.8?

SK. SAIDUL HAQUE : Sir, let me tell what is my amendment. Let me tell that in the amendment what I said is that for "auqaf in the State", whatever wakf properties are there, they are not only registered but a number of unregistered wakf properties are there and that should be surveyed. If it is not surveyed, there is every possibility of misuse. That is why, I requested in this amendment to amendment No.8 that both registered and unregistered property in the State should be surveyed.

MR. CHAIRMAN: I shall now put Amendment No. 1 moved by Prof. Sk. Saidul Haque to amendment No.8 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put amendment No. 8 to the vote of the House.

CLAUSE 6

MR. CHAIRMAN: The question is:

> That at page 2, *after* line 28, the following be *inserted,* namely:--
>
> "(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;". (8)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 9 to 21 to the vote of the House.

The question is:

9. That at page 2, line 29, ***for*** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be ***substituted***

10. That at page 2, line 33, ***for*** the figure "2010" the figure "2013" be ***substituted***

11. That at page 2, line 34, ***for*** the figure "2010" the figure "2013" be ***substituted***

12. That at page 2, ***for*** lines 38 and 39, the following be ***substituted***, namely:-

"(c) in sub-section (6).-

(i) in the proviso, for the words "twenty years", the words "ten years" shall be substituted;

(ii) after the proviso, the following proviso shall be inserted, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7

13. That at page 3, ***for*** lines 2 to 4, the following be ***substituted*** namely:-

"(3) The revenue authorities shall;-

(i) include the list of auqaf referred to in sub-section (2), while updating the land records; and

(ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records.".

CLAUSE 9

14. That at page 3, line 23, ***after*** the word "have" the word "the" be ***inserted*** .

CLAUSE 11

15. That at page 4, line 9, ***for*** the word "or" the word "and" be ***substituted*** .

16. That at page 4, line 20, ***for*** the words "Central Council and the Council" the words "Council and it" be ***substituted***.

17. That at page 4, line 27 the words "Central Waqf" be ***deleted***.

18. That at page 4, line 30, ***for*** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be ***substituted***.

19. That at page 4, line 31 ***for*** the word “determined”, the word “specified” be ***substituted***.

CLAUSE 12

20. That at page 4, line 38, ***for*** the words “one year from the date of the”, the words “six months from the date of” be ***substituted***.

21. That at page 4, line 39, ***for*** the figure “2010”, the figure “2013” be ***substituted***.

The motion was adopted.

MR. CHAIRMAN: Prof. Haque, are you pressing your Amendment No.2 to Amendment No.22?

SK. SAIDUL HAQUE : Sir, what I told in the amendment is that in the amendment moved by the hon. Minister it is there that in the case of Shia property, it is Shia Muslim and in the case of Sunni Muslim property, it is Sunni Muslim. Muslim is a Muslim. If you ask me: “Are a Hindu,” it is not that I am a Brahmin Hindu, Yadav Hindu and Bhakt Hindu. So, Muslim is a Muslim.… (*Interruptions*) Let me complete it.

MR. CHAIRMAN: Let him complete it.

SK. SAIDUL HAQUE : So, what I have told here is that in case of Shia property from Shia community, and Sunni property from Sunni community, the word `Sunni Muslim’ of `Shia Muslim’ should be deleted. Instead, in place of `Shia Muslim, or ` Sunni Muslim, it should be Shia community and Sunni community respectively.

MR. CHAIRMAN: I shall now put amendment No.2 moved by Sk. Saidul Haque to amendment No.22 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 22 to the vote of the House.

The question is:

That at page 4, ***for*** lines 42 and 43, the following be ***substituted***, namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim". (22)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 23 and 24 to the vote of the House.

The question is:

Clause 13

That at page 5, line 4, ***for*** the words "members enrolled with", the words "members of" be ***substituted***. (23)

That at page 5, *for* lines 6 to 9, the following proviso be *substituted,* namely:--

"Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";. (24)

The motion was adopted.

MR. CHAIRMAN: Now, we take up Amendment No. 3 moved by Sk. Saidul Haque.

SK. SAIDUL HAQUE : Sir, this amendment should be accepted by the hon. Minister. Originally when the Bill was placed in Lok Sabha in May, 2010, it was there – scholar in Islamic theology. But in the amendment, it has been changed – scholar in Shia and Sunni in Islamic theology. This is not right sort of thing. This is a vague term. I request the hon. Minister to accept what was there in the original Bill – scholar in Islamic theology.

MR. CHAIRMAN: I shall now put amendment No.3 moved by Sk. Saidul Haque to amendment No.25 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 25 to the vote of the House.

The question is:

That at page 5, ***for*** lines 33 and 34, the following be ***substituted***, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;". (25)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 26 to 29 to the vote of the House.

The question is:

That at page 5, line 37, ***for*** the words "Deputy Secretary", the words "Joint Secretary" be ***substituted***. (26)

That at page 5, line 42, ***for*** the words "less than three and not more than five", the words "less than five and not more than seven" be ***substituted***. (27)

That at page 6, line 3, ***for*** the bracket and figure "(7)", the bracket and figure "(5)" be ***substituted***. (28)

That at page 6, ***after*** line 3, the following be ***inserted***, namely:-

"(IV) sub-section (7) shall be *omitted*;". (29)

The motion was adopted.

New Clause 14A

MR. CHAIRMAN: The question is:

That at page 6, ***after*** line 5, the following new clause be ***inserted***, namely:-

Amendment of section 16

"14A. In section 16 of the principal Act, *after* clause (d), the following clause shall be *inserted*, namely:-

"(da) he has been held guilty of encroachment on any waqf property;". (30)

The motion was adopted.

MR. CHAIRMAN: I shall now put new clause 14A to the vote of the House.

The question is:

"That new Clause 14A be added to the Bill."

The motion was adopted.

New Clause 14A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment Nos. 31 to 34 to the vote of the House.

The question is:

That at page 7, line 5, ***for*** the words "show of hands", the words "method of secret ballot" be ***substituted***. (31)

CLAUSE 16

That at page 7, line 18, ***for*** the word "sub-sections", the word "sub-section" be ***substituted***. (32)

That at page 7, line 23, ***after*** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be ***inserted.*** (33)

That at page 7, lines 24 and 25, be ***deleted***. (34)

The motion was adopted.

NEW CLAUSE 17A

MR. CHAIRMAN: The question is:

That at page 7, ***after*** line 34, the following be ***inserted***, namely:

Substitution of new section for section 28.	17A. For section 28 of the principal Act, the following section shall be *substituted,* namely:-
Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.	"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions.". (35)

The motion was adopted.

MR. CHAIRMAN: I shall now put new clause 17A to the vote of the House.

The question is:

"That new Clause 17A be added to the Bill."

The motion was adopted.

New Clause 17A was added to the Bill.

MR. CHAIRMAN : I shall now put Amendment Nos. 36 to 44 to the vote of the House.

The question is:

Clause 18

That at page 7, ***for*** lines 37 to 40, the following be ***substituted***, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*;". (36)

Clause 20

That at page 8, ***for*** lines 14 to 22, the following be ***substituted***, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be *substituted*, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.";'. (37)

That at page 8, line 26, ***for*** the word "fair", the word "market" be ***substituted***. (38)

That at page 8, ***for*** lines 29 and 30, the following be ***substituted***, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like " shall be substituted; " (39)

Clause 21

That at page 8, ***for*** lines 33 to 35, the following be ***substituted***, namely:-

Amendment of section 33 "21. In section 33 of the principal Act, in sub-section (1), -

(a) after the words "the Chief Executive Officer", the words "or any other person authorized by him in writing" shall be *inserted*;

(b) the words "either himself or any other person authorized by him in writing in this behalf" shall be *omitted*". (40)

Clause 24

That at page 9, lines 2 and 3, be ***deleted***. (41)

That at page 9, line 4, ***for*** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be ***substituted***. (42)

That at page 9, line 6, ***for*** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be ***substituted***. (43)

Clause 26

That at page 9, ***for*** lines 13 to 19, the following be ***substituted***, namely:-

Amendment of section 47. "26. In section 47 of the principal Act, -

(I) in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may,", the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*. (44)

The motion was adopted.

MR. CHAIRMAN: Now, we take up Amendment Nos. 4 and 5.

SK. SAIDUL HAQUE : Sir, what I have said in Amendment No. 4 is that edgah should also be included. I think the hon. Minister is very well aware of it. He has mentioned a number of things in his Amendment No. 45. He has mentioned that no mosque, dargah, khanqah, graveyard, or imambara shall be leased. I just want to add one thing here. I think it is necessary that edgah should also be included here. I think, perhaps, the hon. Minister has missed it. I request him to include edgah here.

SHRI K. RAHMAN KHAN: Both the amendments can be taken care of while framing the Rules. I have already stated that I would take his suggestions while framing the Rules.

SK. SAIDUL HAQUE : Thank you.

Now, coming to Amendment No. 5, it is proposed that if the Wakf land is to be acquired, it should be used for public purposes. The hon. Minister of Rural Development Shri Jairam Ramesh mentioned the other day that he would take care that the Wakf land is not acquired, as far as possible. That is alright. My point is, if the land has to be acquired, who will determine the public purpose? Wakf Board is not efficient enough or sufficient enough to determine that this is for public purpose without consulting the State Governments. So, I request that whenever such land is to be acquired, the State Government must be consulted. Otherwise, there will be problems. I request the hon. Minister to accept this also.

MR. CHAIRMAN: I shall now put Amendment Nos. 4 and 5 moved by Sk. Saidul Haque to Amendment No. 45 made by Rajya Sabha to the vote of the House.

The amendments were put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 45 to the vote of the House.

The question is:

CLAUSE 27

Amendment of section 51.	That at page 9, ***for*** lines 20 to 41, the following be ***substituted***, namely:-

"27. In section 51 of the principal Act,-

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-".

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act,

2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board. 1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board;

Provided also that –

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991; 42 of 1991.

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted*.".

(45)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 46 to 48 to the vote of the House.

The question is:

That at page 10, line 14, ***for*** the word "save", the word "except" be ***substituted***. (46)

That at page 10, line 15, ***for*** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be ***substituted***. (47)

Clause 30

That at page 10, ***for*** lines 18 and 19, the following be ***substituted***, namely:-

Amendment of Section 54. "30. In section 54 of the principal Act,--

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order eviction within forty-five days from the date of affixture of order under sub-section (2), the Chief Executive Officer or other person duly authorised by him in this behalf may evict person from, and take possession of, the waqf property.". (48)

The motion was adopted.

New Clauses 30A and 30B

MR. CHAIRMAN: The question is:

Amendment of section 55. That at page 10, ***after*** line 19, the following be ***inserted***, namely:-

"30A. In section 55 of the principal Act, -

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4) shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

Insertion of new section 55A. 30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:-

Disposal of property left on waqf property by unauthorised occupants.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final.". (49)

The motion was adopted.

MR. CHAIRMAN: I shall now put the new clauses 30A and 30B to the vote of the House.

The question is:

"That New Clauses 30A and 30B be added to the Bill."

The motion was adopted.

New Clauses 30A and 30B were added to the Bill.

MR. CHAIRMAN: Now, we take up Amendment No. 6 moved by Sk. Saidul Haque.

SK. SAIDUL HAQUE : Sir, in the amendment made by the hon. Minister, what is stated is that the Wakf property may be given on lease for a period of 30 years for commercial activities for education or health purposes. My amendment is that it would have been better if the Wakf property is not given on lease for commercial activities.

19.00 hrs.

Even if it has to be given for commercial activities, it should be given up to 15 years period and in case of health and education, it should be 30 years. Otherwise, if it is given for commercial purposes, those properties will be gone for ever. So, I would request the hon. Minister to accept this.

MR. CHAIRMAN: I shall now put Amendment No. 6 moved by Prof. Sk. Saidul Haque to Amendment No. 50 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 50 to the vote of the House.

The question is:

Clause 31

That at page 10, *for* line 21 to 36, the following be *substituted*, namely:-

'(a) in sub-section (1), –

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be

specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.';

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted*;'.

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:- (50)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 51 to 55 to the vote of the House.

The question is:

That at page 10, lines 38 and 39, for the words "regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage", the words "regarding a lease for any period exceeding three years" be *substituted*. (51)

Clause 34

That at page 11, *for* lines 19 to 21, the following be *substituted*, namely:-

"34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words "Magistrate of the first class" and "Magistrate", the words "District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent" shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words "the Magistrate" the words "any Magistrate" shall be *substituted*. (52)

Clause 39

That at page 12, *for* lines 3 to 5, the following be *substituted*, namely:-

"and a copy of the said auditor's report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House.". (53)

Clause 40

That at page 12, for lines 6 and 7, the following be *substituted*, namely:-

"40. In section 83 of the principal Act, –

(a) *for* sub-section (1), the following sub-section shall be *substituted*, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:- (54)

That at page 12, line 18, *for* the word "presented", the word "prescribed" be *substituted*. (55)

The motion was adopted.

MR. CHAIRMAN: The question is:

New Clause 42A

That at page 12, *after* line 22, the following be *inserted*, namely:-

"42A. Section 87 of the principal Act shall be *omitted*. (56) Omission of section 87.

The motion was adopted.

MR. CHAIRMAN: I shall now put the new clause 42A to the vote of the House.

The question is:

"That new Clause 42A be added to the Bill."

The motion was adopted.

New Clause 42A was added to the Bill.

MR. CHAIRMAN: The question is:

New Clause 43A

That at page 12, *after* line 24, the following be *inserted*, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), *for* the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be *substituted*. (57)

Amendment of section 91.

The motion was adopted

MR. CHAIRMAN: I shall now put the new clause 43A to the vote of the House.

The question is:

"That the new Clause 43A be added to the Bill."

The motion was adopted.

New Clause 43A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment Nos. 58 and 59 to the vote of the House.

The question is:

Clause 46

That at page 12, line 41, the words "Central Waqf" be *deleted*. (58)

Clause 47

That at page 13, *for* lines 3 to 8, the following be *substituted*, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person.

Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio.*". (59)

The motion was adopted.

MR. CHAIRMAN: The question is:

New Clause 47A

That at page 13, *after* line 8, the following be *inserted*, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted*, namely:-

Insertion of new section 104B.

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal.

Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value.". (60)

The motion was adopted.

MR. CHAIRMAN: I shall now put the new Clause 47A to the vote of the House.

The question is:

"That the new Clause 47A be added to the Bill."

The motion was adopted.

New Clause 47A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment No. 61 to the vote of the House.

The question is:

Clause 48

That at page 13, line 10, the words "Central Waqf" be *deleted*. (61)

The motion was adopted.

MR. CHAIRMAN: The question is:

New Clause 48A

That at page 13, *after* line 11, the following be *inserted*, namely:-

'48A. After section 108 of the principal Act, the following section shall be *inserted*, namely:- Insertion of new section 108A.

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.".'. (62) Act to have overriding effect.

The motion was adopted.

MR. CHAIRMAN: I shall now put the new Clause 48A to the vote of the House.

The question is:

"That the new Clause 48A be added to the Bill."

The motion was adopted.

New Clause 48A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment Nos. 63 and 64 to the vote of the House.

The question is:

Clause 49

That at page 13, *after* line 26, the following be *inserted*, namely:-

"(d) clause (xi) shall be *omitted*;". (63)

That at page 13, line 27, *for* the bracket and alphabet "(d)", the bracket and alphabet "(e)" be *substituted*. (64)

The motion was adopted.

MR. CHAIRMAN: The Minister may now move that the Amendments made by Rajya Sabha in the Wakf (Amendment) Bill be agreed to.

SHRI K. RAHMAN KHAN: I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. CHAIRMAN: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

MR. CHAIRMAN: The motion is adopted and the amendments made by Rajya Sabha in the Wakf (Amendment) Bill, 2010, as passed by Lok Sabha, are agreed to by the House.

Hon. Members, as some new clauses have been added to the Bill, I, therefore, direct that wherever required, the subsequent clauses may be renumbered accordingly.

19.06 hrs.

SUBMISSION BY MEMBERS
Re: Reported occupation of Indian territory by China

SHRI YASHWANT SINHA (HAZARIBAGH): Sir, I was waiting because what I am going to raise is a matter of grave national importance and of national security. अभी-अभी पता चला है कि प्रधान मंत्री जी के एक विशेष दूत हैं श्री श्याम शरण, उनको यह जिम्मेदारी दी गई थी कि चाइना के साथ हमारा जो लाइन ऑफ एक्चुअल कंट्रोल है, वे उसका अध्ययन कर के बताएं कि क्या स्थिति है। उन्होंने अध्ययन कर के रिपोर्ट दी है, जिसमें उन्होंने यह कहा है कि चीन भारत की सरज़मीन का 640 स्कवेर किलोमीटर कब्ज़ा किए हुए है। 640 sq. km. has been occupied by China. यहां पर यह स्थिति है कि पार्लियामेंट अनजान है। देश के लोगों को इसके बारे में कुछ नहीं पता है। बाहर इसकी चर्चा हो रही है। लेकिन संसद चुप बैठी है।

सभापति महोदय, मैं आपके माध्यम से यहां सरकार से निवेदन करना चाहता हूँ कि प्रतिरक्षा मंत्री श्री ऐ.के. ऐंटनी को तत्काल यहां पर बुलाया जाए और वे सफाई दें कि क्या स्थिति है। क्या चीन ने सचमुच ऐसा किया हुआ है? अगर ऐसा किया हुआ हुआ है तो मेरा आग्रह होगा कि इस पर तुरंत हाऊस में सब काम छोड़ डिबेट कराएं। तुरंत इस पर डिबेट कराएं। ...(व्यवधान)...

श्री शैलेन्द्र कुमार (कौशाम्बी): सर, यह बहुत गंभीर मामला है। ...(व्यवधान)

MR. CHAIRMAN: The Minister is on his legs.

… (*Interruptions*)

MR. CHAIRMAN: He is on his legs. Please listen to him.

… (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): यह बहुत गंभीर मामला है। ...(व्यवधान) इसको कल सुबह उठाइए।...(व्यवधान) इतना बोलने में क्या दिक्कत है? ...(व्यवधान) यह देश का सवाल है। ...(व्यवधान) क्या आपको देश से मौहब्बत नहीं है? ...(व्यवधान) आपको भारत से मौहब्बत नहीं है क्या?

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, the hon. Member has raised a point about a report. Government cannot respond to this like this,

when was this occupied, what is this report. However, with the seriousness of the matter which the Member has raised, I will inform the Defence Minister and request the Defence Minister to make a statement to this House tomorrow.… (*Interruptions*)

श्री शैलेन्द्र कुमार : सर, रात भर में तो दिल्ली पर भी कब्ज़ा हो सकता है। …(व्यवधान)

SHRI YASHWANT SINHA : Sir, kindly make it first thing tomorrow morning.… (*Interruptions*)

SHRI KAMAL NATH: Sir, it is 7 o'clock in the evening. … (*Interruptions*)

श्री शैलेन्द्र कुमार : सर, रात भर में तो दिल्ली पर भी कब्ज़ा हो सकता है। …(व्यवधान)

MR. CHAIRMAN: Let him respond, please.

… (*Interruptions*)

MR. CHAIRMAN: Order, please. Let the Minister respond.

… (*Interruptions*)

MR. CHAIRMAN: He is on his legs. Let him say. Please take your seats.

… (*Interruptions*)

MR. CHAIRMAN: The Minister is on his legs.

… (*Interruptions*)

SHRI KAMAL NATH: Sir, this is a serious matter and obviously the Defence Minister will have to get all the facts. It is 7 o'clock in the evening, and I will request the Defence Minister to make it as early as possible but definitely before one o'clock.… (*Interruptions*)

SHRI YASHWANT SINHA : It is all over the media.… (*Interruptions*)

SHRI KAMAL NATH: Sir, I have said that I will be requesting him to make it as early as possible but definitely before one o'clock.… (*Interruptions*)

श्री अनंत गंगाराम गीते (रायगढ़): 12 बजे से पहले रक्षा मंत्री जी इस पर जवाब दें।...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : यह देश का सवाल है।...(व्यवधान) यह भारत माता का सवाल है।...(व्यवधान)

MR. CHAIRMAN : Please take your seats.

… (*Interruptions*)

MR. CHAIRMAN: Taking the seriousness of the issue, definitely, as the hon. Minister has already promised, as early as possible, he will see that the hon. Defence Minister make the Statement.

… (*Interruptions*)

19.10 hrs

RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT BILL, 2013*

(Amendments made by Rajya Sabha)

MR. CHAIRMAN: Now, the Supplementary List of Business – Item No. 12(A).

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): Sir, I beg to move:-

> "That the following amendments made by Rajya Sabha in the Bill to ensure, in consultation with institutions of local self-government and Gram Sabhas established under the Constitution, a humane, participative, informed and transparent process for land acquisition for industrialisation, development of essential infrastructural facilities and urbanisation with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto, be taken into consideration:-

---

* The Bill was passed by Lok Sabha on 29.8.2013 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on 4.9.2013 and returned it to Lok Sabha on 5.9.2013.

<u>CLAUSE 6</u> Publication of Social Impact Assessment Study

1. That at page 8, ***<u>after</u>*** line 27, the following proviso be ***<u>inserted</u>*** namely:-

> "Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

<u>CLAUSE 25</u> Period within which an award shall be made

2. That at page 15, ***<u>for</u>*** lines 20 and 21, the following be ***<u>substituted.</u>***

> "then, all provisions of this Act relating to the determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, ***<u>for</u>*** the words "compensation in respect of a majority of land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be ***<u>substituted.</u>***

<u>THE SECOND SCHEDULE</u>

4. That at page 40, line 7, ***<u>for</u>*** the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be ***<u>substituted.</u>"***

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, I request you to take up this Item No. 12(A) relating to land acquisition. Item Nos. 12(B) and 12(C), relating to Security Laws (Amendment) Bill, maybe taken up – since they were listed – tomorrow, so also Item Nos. 13 and 14 – because they relate to the Law Minister, who is now in Rajya Sabha. So we can take up the Land Acquisition Bill first. I would appeal to this House, as this House has very extensively discussed it, to pass this Bill.

MR. CHAIRAMAN: Okay, we can do it if the House agrees.

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: The question is:

> "That the following amendments made by Rajya Sabha in the Bill to ensure, in consultation with institutions of local self-government and Gram Sabhas established under the Constitution, a humane, participative, informed and transparent process for land acquisition for industrialisation, development of essential infrastructural facilities and urbanisation with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto, be taken into consideration:-

CLAUSE 6

1. That at page 8, ***after*** line 27, the following proviso be ***inserted*** namely:-

> "Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

CLAUSE 25

2. That at page 15, ***for*** lines 20 and 21, the following be ***substituted.***

> "then, all provisions of this Act relating to the determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, ***for*** the words "compensation in respect of a majority of

land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be ***substituted.***

THE SECOND SCHEDULE

4. That at page 40, line 7, ***for*** the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be ***substituted."***

The motion was adopted.

MR CHAIRMAN: We shall now take up the Amendment Nos. 1 to 4 made by Rajya Sabha.

The question is:

CLAUSE 6

1. That at page 8, ***after*** line 27, the following proviso be ***inserted*** namely:-

"Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

CLAUSE 25

2. That at page 15, ***for*** lines 20 and 21, the following be ***substituted.***

"then, all provisions of this Act relating to the

determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, ***for*** the words "compensation in respect of a majority of land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be ***substituted.***

THE SECOND SCHEDULE

4. That at page 40, line 7, ***for*** the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be ***substituted."***

The motion was adopted.

MR. CHAIRMAN: The Minister may now move that the Amendments made by Rajya Sabha in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013, be agreed to.

SHRI JAIRAM RAMESH: Sir, I beg to move:

> "That the Amendments made by Rajya Sabha in the Bill, be agreed to."

MR. CHAIRMAN: The question is:

> "That the Amendments made by Rajya Sabha in the Bill, be agreed to."

The motion was adopted.

MR. CHAIRMAN: Hon. Members, Clause 15, which was negatived by this House has been inadvertently printed in the copies of the Bill, as passed by Lok Sabha, I, therefore, direct that subsequent Clauses after Clause 14 be renumbered accordingly.

Now, Item No. 15 – hon. Minister, Dr. Girija Vyas.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, मेरा एक व्यवस्था का प्रश्न है। यह बहुत गम्भीर बात है, सदन लेट तक चलता है, 10-10, 11-11 बजे तक सदन चलता है, जितने यहां के कर्मचारी हैं, तमाम मेंबर ऑफ पार्लियामेंट हैं, वे भूखे रह जाते हैं। उसमें कम से कम सरकार की तरफ से कुछ ऐसी व्यवस्था होनी चाहिए कि धीरे-धीरे लोग अपना भोजन तो कर सकें, यह व्यवस्था सरकार को करनी चाहिए। लगातार दो दिन से हाउस चला रहे हैं, 11 बजे तक हाउस चल रहा है। कम से कम यह व्यवस्था आपको करनी चाहिए। ...(व्यवधान)

MR. CHAIRMAN : The hon. Minister is going to reply.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, for this Bill, four hours' time has been allotted by the Business Advisory Committee. Everybody wants to participate in this important Bill. If you are going to continue this Bill tomorrow, then we can take up this Bill today. Now, it is already 7.15 p.m. and it will go up to past 11 p.m. So, it would not be possible … (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, I completely agree with the Member कि भोजन की व्यवस्था होनी थी। ...(व्यवधान) मैं अपनी बात खत्म कर लूँ। अगर हमसे यह नहीं हुआ है तो मैं क्षमाप्रार्थी हूँ। ...(व्यवधान)

श्री शैलेन्द्र कुमार : तो आप कल बहस कराइए। ...(व्यवधान)

SHRI KAMAL NATH: Sir, let us take up this Bill now. … (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): हम कर्मचारियों के लिए बोल रहे हैं। हम अपने लिए नहीं बोल रहे हैं। ...(व्यवधान)

श्री कमल नाथ : मैं कर्मचारियों के लिए ही कह रहा हूँ। ...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : यह संदेश न जाए कि मैम्बर्स खाना मांग रहे हैं। हमको खाना नहीं चाहिए। ...(व्यवधान) हम तो आपके घर आकर खा लेंगे। हम कर्मचारियों की बात कर रहे हैं।...(व्यवधान)

SHRI KAMAL NATH: Sir, let us take up this Bill now and see how it goes, and we shall take a decision later on.

MR. CHAIRMAN: Okay.

Now, the hon. Minister.

19.17 hrs

STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) BILL, 2012*

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): I beg to move:

> "That the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto be taken into consideration."

माननीय सभापति जी, आज जब इस महत्वपूर्ण बिल को लेकर मैं इस सदन में आई हूँ, तो निश्चित तौर पर मेरे सामने ही नहीं, सदन में बैठे हुए सभी लोगों के सामने उन अनेक लोगों की व्यथाएँ घूम रही होंगी, जिन लोगों ने इस दर्द को झेला है, जो इस दर्द को झेल रहे हैं। पथ-विक्रेता या स्ट्रीट वैन्डर्स हमारी शहरी अर्थव्यवस्था का एक अनिवार्य अंग हैं। पथ-विक्रय शहरों और कस्बों में रहने वाले गरीबों के लिए न केवल स्वरोज़गार का एक स्रोत है, बल्कि अधिकतर शहरी लोगों को, विशेषकर आम आदमी को किफायती और सुविधाजनक सेवाएँ मुहैया करने का साधन है। पथ-विक्रेता आम तौर ऐसे व्यक्ति होते हैं जिन्हें लाभप्रद औपचारिक क्षेत्र में नियमित रोज़गार नहीं मिल पाता और वे अपनी जीविका के मुद्दों को अल्प-वित्तीय साधनों और पसीने की कमाई से हल करने का प्रयास करते हैं।

मैं यहाँ पर यह निवेदन करना चाहती हूँ कि 2004 से इस पर पॉलिसी बनने की बात कही गई थी। 2007 में यूपीए-1 ने इसे उठाया और 2009 में नई पॉलिसी इस पर डैवलप हुई। 2010 में मॉडल बिल के रूप में सभी स्टेट्स को इसको भेज दिया गया। लेकिन मुझे दुख के साथ कहना पड़ता है कि स्टेट गवर्नमैंट्स ने इसको गंभीरता से नहीं लिया और जहाँ तक मुझे याद है, केवल एक स्टेट को छोड़कर उन्होंने इस पर कोई बिल नहीं बनाया। इसलिए स्टेट सब्जैक्ट होने के बावजूद भी जब लीगल डिपार्टमैंट से पूछा गया तो इसे समवर्ती सूची के अंतर्गत 20, 23 और 24 एन्ट्री के अंतर्गत सैन्ट्रल गवर्नमैंट को कहा गया कि इस पर यूनिवर्सल लॉ बने। 2012 में यूनीफॉर्म सैन्ट्रल बिल बनकर तैयार हुआ, कैबिनेट में 17 अगस्त, 2012 को गया, लोक सभा में 6 सितम्बर, 2012 को गया, स्टैन्डिंग कमेटी में 10 सितम्बर को गया, 10 मार्च को लौटकर आया, और आज यह बिल हमारे सामने है।

---

* Moved with the recommendation of the President.

इस बिल पर कुछ बोलने से पहले मैं निश्चित तौर पर अपने बचपन की एक बात को रिपीट करना चाहूँगी। मेरे बहुत छोटेपन की बात है। हमारे यहाँ मेले लगते हैं, और सभी के यहाँ लगते होंगे। उस वक्त मोहन नाम का एक व्यक्ति जिसकी उम्र भी ज़्यादा नहीं थी, जब वह अपने खिलौनों को लेकर जाता था तो बहुत गंभीर शब्दों में वह एक गीत को गुनगुनाता था - "मिट्टी से खेलते हो बार बार किसलिए, इन खिलौनों से है तुझे प्यार किसलिए।" मैं सोचती थी कि वह यह गाना क्यों गाता है। जब वह लौटकर आता तो उसके कुछ खिलौने टूटे-फूटे होते थे, कुछ पर आघात-प्रतिघात होता था, कभी पुलिस की उसके ऊपर मार पड़ती थी, कभी म्युनिसिपैलिटी द्वारा उसको भगाने की कोशिश होती थी, और जब वह लौटकर आता तो आँसुओं में तैरती हुई उसकी आँखों को मैं देखा करती थी। एक ऐसा ही मंजर मैंने तब देखा और सभी ने देखा होगा, जब हमारे छोटे-छोटे दुकानदारों की दुकानों पर अचानक प्रहार होता है, दुकानें तोड़ दी जाती हैं, ठेले हटा दिए जाते हैं और उनको बेघर-बार कर दिया जाता है। यह वह लोग हैं सभापति जी, जिन लोगों के पास बहुत कम पैसा होता है, लेकिन जो खुद्दारी के कारण अपना व्यवसाय करके अपने आधार पर जीविका का साधन, संसाधन ढूंढ़ना चाहते हैं। मैंने इस मंजर को देखा और उस मंजर के संबंध में मैं बात करूं तो एक बार सारे ठेलों को विशेषकर महिलाओं के आम के ठेलों को लुटा-पिटा दिया और उस वक्त मुझे केवल यह शेर याद आया था कि "दुनिया वालों यह कैसी बस्ती है, जिंदगी मौत से भी सस्ती है। लोग देते हैं मौत को कांधा, जिंदगी रहम को तरसती है।" मुझे पता नहीं था कि बरसों बाद उन अनजान लोगों के लिए, उन असंख्य लोगों के लिए शहर की 2.5 प्रतिशत आबादी के लिए यह बिल लेकर मुझे सदन में उपस्थित होना पड़ेगा। मैं इसके लिए सभी को बहुत-बहुत धन्यवाद अर्पित करना चाहती हूं कि एक लम्बी कवायद के बाद यह बिल सदन में पेश हुआ है, उस पर निश्चित तौर पर सर्वसम्मति की छाप लगेगी।

सम्पूर्ण शहरी समाज को पथ विक्रताओं द्वारा विशेषकर अपेक्षाकृत गरीब वर्गों की तुलना में दिए गए विशेष योगदान को ध्यान में रखते हुए तथा बेहतर दशाएं स्थापित कर उन्हें बेहतर ढंग से अपनी जीविका कमाने को समर्थ बनने के लिए भारत सरकार ने इस विधेयक का प्रस्ताव किया है। इस विधेयक में सभी पथ विक्रताओं के लिए समान रूप से व्यवस्था है। लेकिन मैं यहां पर यह निवेदन कर दूं कि ग्यारहवीं और बारहवीं योजना में जो एनक्लूसिव ग्रोथ का हमारी सरकार का वादा था, उसी वायदे और दावे के अनुरूप उन लोगों के बारे में भी सोचा गया, जिन लोगों के प्रति कोई सोच और विचार अभी तक नहीं रखता था।

महोदय, यह बिल अपने आप महत्वपूर्ण इसलिए भी साबित होता है क्योंकि इस बिल में एक विशेष बात है कि इस बिल में मौजूदा पथ विक्रेताओं को दो तरीके से सुरक्षा प्रदान की गई है। पहला, विधेयक के लागू होने से सभी स्ट्रीट वैंडर्स को खाली कराए जाने तथा दूसरे स्थान पर भेजे जाने की समस्या से टोटल

रूप से वह सुरक्षित हो जाएंगे। इसके अतिरिक्त जिनको इस अधिनियम के लागू होने के पूर्व विक्रय प्रमाण पत्र, लाइसेंस आदि जारी कर दिए गए, वह उस अवधि में उसके लिए विक्रय प्रमाण पत्र, लाइसेंस आदि जारी किए गए हैं, उसकी और अब जो जारी किए जा रहे हैं, उसकी श्रेणी में वह सम्मिलित हो जाएंगे।

मैं यहां यह निवेदन करना चाहती हूं कि कन्टीन्यूटी के आधार पर और इस दृष्टि से कि समस्त जनता को भी इससे लाभ मिलता है, आस-पास के इलाकों से वह सुलभ और सस्ती वस्तुएं खरीद सकते हैं। इससे दोतरफा लाभ होने वाला है, एक तरफ उन स्ट्रीट वैंडर्स को स्वयं और दूसरा अल्प आय वाले मध्यम वर्गीय लोगों को, जो इसके माध्यम से समझ सकें।

महोदय, यह बिल लाने से सबसे बड़ी बात हुई कि इसमें संविधान के विशेष प्रावधानों को ध्यान में रखा गया है। आर्टिकल-41, आर्टिकल-19(1) और 19 (1)(जी), 38(2), 39(ए), 39(बी) और 41। इन सब के आधार पर जिनमें नागरिकों के अधिकारों की सुरक्षा प्रदान हो सके और ऐसा वातावरण बने ताकि वह बिना भय के आजीविका कमा सके। कैबिनेट ने 23 फरवरी को जो बिल रखा था, वह बिल आज इस दशा में आया है कि हम इसको पास करने की दिशा में आगे बढ़ रहे हैं।

महोदय, मैं यहां यह निवेदन कर दूं कि इस बिल की अनेक विशेषताएं हैं, लेकिन सबसे बड़ी विशेषता जो मुझे इस बिल के संबंध में लग रही है कि इस बिल में स्वयं में टाउन वेंडिंग एथॉरिटी की बात कही गयी है। इसमें प्रत्येक लोकल एथोरिटी को जो कि बिल के अंतर्गत है, उसमें इम्पलीमेंटेशन करने की बात कही गई है और उस टाउन वेंडिंग एथोरिटी में 40 प्रतिशत चुनिंदा लोग होंगे, जो उन्हीं स्ट्रीट वैंडर्स में से आएंगे और उसमें से तीस प्रतिशत महिलाएं होंगी। इसमें एससी, एसटी, ओबीसी आदि सभी लोगों का समावेश होगा। झगड़े न हों इसलिए इस बिल में इस बात का प्रावधान और सुरक्षा की गई है कि इसमें सभी स्ट्रीट वैंडर्स को सर्वेक्षण करने के बाद प्रत्येक पांच वर्ष में कम से कम एक बार और सर्वेक्षण करने की व्यवस्था है। साथ ही में इसमें ऐसा भी प्रावधान है कि जब तक ऐसा सर्वेक्षण पूरा नहीं हो जाता तब तक किसी भी पथ विक्रेता को उसके स्थान से बेदखल नहीं किया जाएगा अथवा नये स्थान पर नहीं ले जाया जाएगा तथा सभी स्ट्रीट वैंडर्स को विक्रय करने का प्रमाण पत्र जारी किया जाएगा। यह अपने आप में बहुत अनुठी बात है। इसी के साथ-साथ जितने स्ट्रीट वेंडर्स हैं जैसा मैंने अभी सदन को निवेदन किया कि इसमें 2.5 प्रतिशत हमारी अर्बन पॉपुलेशन है। अभी के आंकड़ों के अनुसार इसमें निश्चित तौर पर तो नहीं लेकिन दो प्रतिशत तक का आता है। जैसे-जैसे अर्बनाइजेशन होता जा रहा है, हम लोग सोच सकते हैं कि 2.5 प्रतिशत पॉपुलेशन इससे समर्थित होगी। टाउन वेंडिंग कमेटी को बहुत सारे अधिकार दिए गए हैं जिसमें वे उन अधिकारों का प्रयोग कर उन सभी लोगों को समान रूप से न्याय दे सकें। इसमें वेंडिंग ज़ोन, नॉन-वेंडिंग ज़ोन आदि की व्यवस्था की गयी है।

इस अधिनियम के लागू होने के साथ ही साथ इसमें प्राकृतिक बाज़ारों पर विशेष ज़ोर दिया गया है और उसे विशेष परिभाषित किया गया है। प्राकृतिक बाज़ार का अर्थ है जहां क्रेता और विक्रेता एक निश्चित अवधि से अधिक समय के लिए किसी विशिष्ट उत्पाद अथवा सेवा के क्रय-विक्रय के लिए परंपरागत रूप से एकत्रित होते हैं जैसा कि स्थानीय प्राधिकारी द्वारा शहर विक्रय समिति से परामर्श करके विनिश्चित किया गया है। समुचित आयोजना प्रक्रिया को यह सुनिश्चित करना होगा कि स्ट्रीट वेंडर्स का स्थान अथवा उनके क्षेत्र का प्रावधान मौज़ूदा प्राकृतिक बाज़ार के लिए उपयुक्त है और अनुरूप है। मैं इसमें विशेष रूप से सदन का ध्यान चाहूंगी कि इसमें जो प्राकृतिक बाज़ार है और जहां पर पचास वर्षों से लगातार बाज़ार का प्रावधान है, वह उनके लिए प्राकृतिक बाज़ार है। इस प्रकार प्राकृतिक स्थान जहां क्रेता और विक्रेता स्थायी रूप से एकत्रित होते हैं उन्हें इस विधेयक के द्वारा संरक्षण प्रदान किया जाएगा। इस प्रकार इसमें पथ विक्रेताओं को उत्पीड़न से बचा कर और उनकी जीविका के साधनों को बढ़ावा दे कर उनको समान रूप से कवरेज करने की व्यवस्था की गयी है।

इसमें सबसे बड़ी बात है कि इस विधेयक में पथ विक्रेताओं को पुलिस और अन्य प्राधिकारियों के उत्पीड़न से बचाने के लिए विशिष्ट प्रावधान है। यह विधेयक की धारा में एक बात विशेष रूप से लिखित है जिस पर मैं तवज्ज़ो चाहूंगी क्योंकि यह बात बहुत बार उठायी जाती है कि एक अन्य नियम है जिसके तहत उनको हटा दिया जाता है, लेकिन जब से यह लागू होगा उसमें कोई भी पुराना नियम उसी वक्त Null and void हो जाएगा। इसमें लिखा है-

> "इस समय लागू किसी भी अन्य नियम में निहित किसी भी प्रावधान के बावजूद किसी भी व्यक्ति अथवा पुलिस अथवा इस समय लागू किसी भी अन्य कानून के अंतर्गत शक्तियों का प्रयोग करते हुए किसी भी अन्य प्राधिकारी द्वारा स्ट्रीट वेंडर्स को उसके विक्रय प्रमाण-पत्र की शर्तों के अनुसार पथ-विक्रय के क्रिया-कलाप करने से नहीं रोकेगा।"

यह अपने आप में एक बहुत बड़ी शर्त है।

महोदय, इस विधेयक में गैर-न्यायिक शिकायतों के निवारण करने के तंत्र की स्थापना करने की व्यवस्था है। उसमें जब भी स्ट्रीट वेंडर को यह लगे कि उसके साथ अन्याय हो रहा है या उसको रद्द कर दिया गया है, विक्रय प्रमाण-पत्र जारी किए जाने से मनाही की गयी है, प्रावधानों के अंतर्गत निलंबित कर दिया गया है तो ऐसी परिस्थिति में वह स्थानीय अधिकारी को एक अपील कर के अपनी बात को रख सकता है। यहां मैं यह निवेदन कर दूं कि उस अपील में 40 प्रतिशत लोग उसके अपने होंगे इसलिए वहां पर उसे न्याय मिलने की गुंजाइश ज्यादा होगी।

स्थानीय प्राधिकरण को, योजना प्राधिकरण से सलाह कर के और शहर विक्रय समिति की सिफारिशों के आधार पर प्रत्येक पांच वर्ष में पथ विक्रेताओं के पेशे को उन्नत बनाने के लिए एक योजना तैयार करना अपेक्षित है। इसके लिए निम्नलिखित सिद्धांतों का अनुपालन किया जाएगा -

पहला, कोई भी मौजूदा प्राकृतिक बाजार और सर्वेक्षण के अंतर्गत पहचान किया गया कोई मौजूदा बाजार को गैर-विक्रय क्षेत्र नहीं माना जाएगा। यह अचानक नहीं कह दिया जाएगा कि यह गैर विक्रय क्षेत्र है।

गैर-विक्रय क्षेत्र की घोषणा करते समय इसका ध्यान रखा जाएगा कि ऐसा करते समय कम से कम पथ विक्रेता विस्थापित हो।

भीड़-भाड़ वाले इलाके में एक बहुत बड़ी बात यह सामने आती है कि उन्हें इसलिए रोका जाता है कि वे भीड़-भाड़ वाले इलाके में है। इसके अंतर्गत उन्हें बहुत बड़ा प्रोटेक्शन दिया गया है कि भीड़-भाड़ वाले किसी स्थान को गैर विक्रय क्षेत्र का आधार नहीं माना जाएगा बशर्ते कि ऐसे क्षेत्र में उन पथ विक्रेताओं को विक्रय करने के प्रमाण-पत्र जारी करने पर प्रतिबंध है।

एक और बात कही जाती है कि स्वच्छता के आधार पर उनको हटाया जाता है। इसमें यह भी उल्लिखित है कि स्वच्छता संबंधी कारणों को गैर विक्रय क्षेत्र नहीं माना जाएगा जब तक कि स्वच्छता संबंधी चिंता का कारण स्ट्रीट वेंडर्स स्वयं न हों। उसे स्थानीय पदाधिकारियों द्वारा उपयुक्त सिविक कार्रवाई द्वारा दूर नहीं किया जा सकता हो, यदि दूर किया जा सकता है, किसी भी स्थिति में उसको वहां से नहीं हटाया जाएगा। ऐसे समय, जब कि सर्वेक्षण नहीं किया गया हो और पथ विक्रय की योजना तैयार नहीं की गई हो। किसी क्षेत्र से स्ट्रीट वेंडर्स को हटाया नहीं जाएगा और गैर-विक्रय क्षेत्र उस इलाके को नहीं माना जाएगा। इस प्रकार विधेयक में स्ट्रीट वेंडर्स के व्यापक हितों की सुरक्षा की गई है। इसमें कुछ निश्चित तौर पर जिम्मेदारियां और उत्तरदायित्व तय करने की व्यवस्था है, उस पर भी हम चर्चा करेंगे। पथ विक्रेताओं को विक्रय क्षेत्र और उसके आसपास के क्षेत्रों में सफाई तथा सार्वजनिक सुव्यवस्था बनानी आवश्यक है ताकि विक्रय क्षेत्र में नागरिक सुविधाओं और सार्वजनिक सम्पत्तियों का अच्छी तरह से रख-रखाव सुनिश्चित हो सके। इसी तरह से भीड़-भाड़ के इलाकों में भी उन लोगों को सावधानी बरतनी है।

मेरा मंत्रालय पथ विक्रेताओं के सामने पेश आ रही ऐसी कठिनाई के प्रति जागरूक है। वास्तव में पथ विक्रेता समुदाय से हमें प्राप्त हुए अनेक आवेदनों से, जिसमें उन्होंने उल्लेखित किया है कि जो माल उनका जब्त होता है, उनको छुड़ाने की व्यवस्था करने का विशेष प्रावधान किया जाए। स्थानीय प्राधिकारी द्वारा अंतिम उपाय के रूप में वस्तुओं को जब्त करने की कार्रवाई करने की व्यवस्था की गई है, लेकिन ऐसा अधिकतर स्थानीय प्राधिकारी द्वारा स्ट्रीट वेंडर्स को दिए जाने वाले तीस दिन के नोटिस का अनुपालन

करने पर ही ऐसा किया जाएगा। इस विधेयक में विशेष रूप से ऐसी व्यवस्था है कि जहां जब्ती की जाती है, वहां जब्त किए गए सामान की एक सूची बनाई जाएगी और उसकी एक प्रति वस्तुओं को जब्त करने के लिए प्राधिकृत व्यक्ति के हस्ताक्षर से पथ विक्रेता को जारी की जाएगी। उसके बाद इसमें ऐसी व्यवस्था भी है कि नष्ट नहीं होने वाली वस्तुओं के मामले में स्थानीय प्राधिकारी द्वारा पथ विक्रेता द्वारा दावा करने के दो कार्य दिवसों के भीतर ही ऐसी जब्त की गई वस्तुओं को लौटा दिया जाएगा तथा नष्ट होने वाली वस्तुओं के मामले में स्थानीय प्राधिकारी ऐसी वस्तुओं को पथ विक्रेता द्वारा दावा किए जाने के दिन ही उसे उसे लौटाना पड़ेगा। इस प्रकार इस विधेयक में अनेक प्रकार की बात की गई है।

यहां पर मैं इस बात का जिक्र जरूर करना चाहूंगी कि इस बिल में वर्षों से जो लोग प्रताड़ित हैं, जिन लोगों को दर्द मिला है, उन लोगों के दर्द की बात को इसमें रखा गया है। इस बिल के माध्यम से जो सबसे बड़ी बात है, कि वे लोग जो चुन करके आएंगे, वे लोग जिनकी सुव्यवस्थित व्यवस्था है, जहां पर वन-थर्ड महिलाएं हैं, जहां पर एससी, एसटीस हैं। उसके अतिरिक्त वहां पर अपील कर सकते हैं, लेकिन कभी झगड़ें हों तो उस हालात में न्यायिक व्यवस्था भी है और रिटायर्ड न्यायाधीश इन मामलों में, इन झगड़ों को निपटाने में उनकी मदद करेगी।

यहां पर मैं निवेदन करना चाहती हूं कि इसमें एविक्शन को या खाली कराने को बहुत बड़ी कठिनाई के साथ ही कोई खाली करने की प्रक्रिया को करे, इस बात को सुनिश्चित किया जाना इस बिल की आवश्यक शर्त है। जहां तक हो सके, उस पर एविक्शन की कोई कार्रवाई न हो, उस पर पुलिस की कोई कार्रवाई न हो। उस पर म्युनिसिपेलिटी आ करके, रोज उसको डरा करके और धमका करके नहीं चली जाए। पहले नो-वेंडिंग जोन निर्धारित होगा, तब उस पर कार्रवाई की जाएगी। इसमें एक विशेष बात रखी गई है, जब आपका रजिस्ट्रेशन किया गया हो और उस समय काफी स्ट्रीट वेंडर्स के नाम हों, उस समय लोटरी के द्वारा उनको उस क्षेत्र में बसाया जाएगा और जो बचे हुए हैं, उनको निकटवर्ती, जो बिलकुल निकटवर्ती बाजार हैं, उसके अंतर्गत उनको बसाया जाएगा।

मैं यहां पर आपसे एक बात और कहना चाहती हूं, जो विशेष रूप से बहुत महत्वपूर्ण है। इस बिल में इस बात का प्रोविजन है कि जो हमारी नेशनल लाइवलीहुड मिशन है, उसका पांच प्रतिशत पैसा इन लोगों की ट्रेनिंग के लिए, उनकी केपेसिटी बिल्डिंग के लिए, शहर के सौन्दर्यकरण के लिए और इन लोगों को कुछ अनुदान देने के लिए भी सुनिश्चित किया गया है। अभी 6404 से हम 12वीं पंचवर्षीय योजना के अंतर्गत जो काम करेंगे, उसका पांच प्रतिशत यदि स्ट्रीट वेंडर्स को मिलता है तो निश्चित तौर पर वे अपने कार्यकलाप को आगे बढ़ा सकेंगे। सैक्शन 29 में इस बात का जिक्र है कि उनको पूरी तरह से प्रोटेक्ट किया जाएगा, पुलिस और दूसरी ऑथोरिटी को निश्चित तौर पर उनको हस्तक्षेप करने का कोई हक न होगा। इसमें एक बात का और विशेषकर जिक्र है कि इस बिल में स्पेसिकली इस बात का प्रोविजन है कि इसके रूल्स बिल के तैयार होने के एक साल के अंतर्गत ही बन जाएं और उसकी स्कीम छः महीने के अंदर ही नोटिफाइड हो जानी चाहिए, ताकि केवल कागजों में रहने वाला बिल प्रमाणित न हो, बल्कि उसको कागजों से निकल कर जमीन पर लाने की आवश्यकता है।

मैं यहां पर निवेदन करना चाहती हूं कि एक ऐसे वातावरण की, एक ऐसे ऐटमोसफेयर की और उन लोगों की बात को, उन लोगों की दर्द को मिटाने की कवायद इस बिल में है। मैं कहूंगी कि उनसे ज्यादा खुद्दार कोई नहीं हो सकता है, जिनको सरकार के पास नौकरियां नहीं मिल सकती, जो पूरी तरह से शिक्षित नहीं हैं, लेकिन अपनी अल्प संपत्ति में से भी कुछ बचा कर, जो अपने लिए संसाधन उपलब्ध किए हैं, और जब जॉब प्रोवाइड करना भी बहुत मुश्किल हो गया हो, उन संसाधनों के माध्यम से जो अपने-आप अपना जॉब पकड़ते हों, उन्हें सुरक्षा मिलनी चाहिए।

महोदय, मुझे पूरा विश्वास है कि जो नेचुरल मार्केट का इसमें कंसेप्ट है, तो नोवेंडिंग, अन्य वेंडिंग और सभी तरह के इसमें जो प्रावाधान हैं, इन सब पर हमें राय मिलेगी। लेकिन, अपनी बात की समाप्ति से पूर्व, मैं इस बात का जिक्र जरूर बारबार करना चाहूंगी कि इस बिल के माध्यम से एक ऐसी कवायद हुई है, जो एन.ए.सी. की रिकमेंडेशन के आधार पर ही था कि स्टेट गवर्नमेंट और सेन्ट्रल गवर्नमेंट दोनों ही मिल कर कार्य करेंगे और दूसरी बात यह यूनिवर्सल होगा।

खास बात यह है कि शहरी आबादी का ढ़ाई प्रतिशत जब इससे कवर होगा, तो आप समझ सकते हैं कि कितने लोगों को इससे लाभ होगा। आज सुबह से ले कर अभी तक हमारे घर पर अनेक स्ट्रीट वेंडर्स आए हैं, लोग दस्तक भी दे रहे हैं, लोग बार-बार पूछ रहे हैं कि यह बिल कब आएगा? माननीया सोनिया गांधी जी ने एक सप्ताह पूर्व ही पूछा कि स्ट्रीट वेंडर्स बिल कब आएगा और इसी तरह सरकार की मंशा है। स्टैंडिंग कमेटी ने बहुत अच्छे सुझाव दिए हैं। ...(व्यवधान) मैं आगे बोल रही हूं। स्टैंडिंग कमेटी ने इसमें बहुत

अच्छे सुझाव दिए हैं और हम लोगों ने स्टैंडिंग कमेटी के अधिकांश सुझाव मान लिए हैं। इसी के साथ-साथ विपक्ष की नेता तथा अन्य सभी लोगों के मत को निश्चित तौर पर इसमें सम्मिलि कर के...(व्यवधान) निश्चित तौर पर जब आप बोलेंगे और मैं उत्तर दूंगी तो आपका जिक्र करूंगी। शाहनवाज साहब इस पर बोलने वाले हैं। लेकिन, मैं फिर यह बात कहना चाहूंगा कि जिनके दर्द को हम लोग देख नहीं पाते हैं, जिनके दर्द को समझ नहीं पाते हैं, जो सुबह पता नहीं कितने पपड़ियां, गोलगप्पे, सब्जियां, फल और पता नहीं कितने लोगों के सपनों को अपने छोटे-छोटे सुंदर-सुंदर खिलौनों में बसा कर के ले जाते हैं, लौट कर अपने घर की व्यवस्था भी कर सकेंगे, उनके सपनों को टूटने न दें। उन्हें सुरक्षा प्रदान करें। इस बिल का जो उद्देश्य है, इस उद्देश्य को पूरा करने में निश्चित तौर पर सभी लोगों ने अपनी-अपनी जो भूमिका निभाई है, उन्हें धन्यवाद देना चाहती हूं और आज की शुरुआत के लिए भी मैं आपको धन्यवाद देना चाहती हूं।

MR. CHAIRMAN: Motion moved:

> "That the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto be taken into consideration."

श्री शैलेन्द्र कुमार : माननीय सभापति जी, आपने मुझे पथ विक्रेता (जीविका संरक्षण और पथ विक्रय विनियमन) विधेयक, 2012 पर बोलने का अवसर दिया है, इसके लिए मैं आपका बहुत आभारी हूं। बी.जे.पी. के लोग बोल सकते थे, शाहनवाज जी इस पर बोल सकते थे, लेकिन चूंकि ये प्रवक्ता हैं, ये टी.वी. और अखबार में छपना पसंद करते हैं, इसीलिए ये कल बोलना चाहते हैं। अभी मंत्री जी का ध्यानाकर्षण आप ने इसलिए किया...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : मैं चाहता हूं कि इसको कंक्लूजन तक ले जाएं। आप हमारे मन की बात कैसे जानते हैं?

श्री शैलेन्द्र कुमार : हमने अर्जुन जी को कह दिया। ...(व्यवधान)

MR. CHAIRMAN: Shri Shailendra Kumar, please address the Chair. Nothing else will go on record.

(Interruptions) ... *

MR. CHAIRMAN: Shri Shailendra Kumar, please continue.

श्री शैलेन्द्र कुमार : सभापति महोदय, ज्यादातर देखा गया है कि जो महानगर हैं, कस्बे हैं, वहां पर खाना पका कर अपना व्यवसाय चलाने वाले लोग, फल-सब्जियां, छोटे-मोटे रेडीमेड गारमेंट्स, खिलौने, किताबें, घरेलू इस्तेमाल की तमाज चीजें, सजावटी समान, ये फुटपाथ पर रख कर लोग अक्सर बेचा करते हैं। ज्यादातर जो ये फेरीवाले होते हैं, या इनको हॉकर कह लीजिए, ये अनुसूचित जाति के बहुत ही गरीब, दबे-कुचले, ओबीसी के लोग, माइनॉरिटी के लोग, जो मुस्लिम भाई हैं, वे ज्यादातर इसमें इंवाल्व होते हैं। दूसरी बात, अगर हम उन्हें असंगठित क्षेत्र के मजदूर कहें तो मेरे ख्याल से कोई अतिश्योक्ति नहीं होगी। जहां तक राष्ट्रीय नीति बनाकर रेहड़ी वालों के अधिकारों की रक्षा और संरक्षण की बात कही गई है, माननीय मंत्री सुश्री गिरिजा व्यास जी इस बिल को लेकर आई हैं, मैं पुरजोर तरीके से इसका समर्थन करते हुए अपनी बात कहना चाहूंगा। यह विधेयक बहुत दिनों से लंबित और प्रतिरक्षित था। यह बहुत देर से आया लेकिन दुरुस्त समय में आ गया। सरकारी आंकड़े बताते हैं कि पूरे देश में फेरी वालों की संख्या कम से कम एक करोड़ है, लेकिन वास्तव में यह एक करोड़ से कहीं ज्यादा है। दिल्ली में करीब चार लाख फेरी वाले वैंडर हैं जिनमें से फिलहाल 55 हजार लाइसैंसधारी हैं और बाकी वंचित हैं। मुम्बई में इनकी कुल संख्या पांच लाख के करीब है जिनमें से केवल 18 हजार लाइसैंसधारी हैं।

* Not recorded.

सभापति महोदय, आपने भी अक्सर देखा होगा कि शहर, कस्बे या जहां बड़े-बड़े महानगर हैं, वहां वे बहुत दया के पात्र इसलिए भी हैं क्योंकि उनके ऊपर बहुत उत्पीड़न होता है। नगर निगम, नगर पालिका के लोग हमेशा खदेड़ते रहते हैं। उनसे बड़ी मात्रा में फेरी शुल्क लिए जाते हैं जिससे उनका आर्थिक तौर पर शोषण होता है। दूसरी तरफ सिपाही भी उन्हें दौड़ाते रहते हैं कि यहां एनक्रोचमैंट कर रहे हो, कहीं और फेरी लगाओ। यह बिल बहुत अच्छा है, इनमें उन लोगों के संरक्षण की बात कही गई है। मेरे ख्याल से आज शहर की आबादी के 2.5 प्रतिशत लाइसैंस प्राप्त सक्षम लोगों के लिए लाभ की बात हो रही है, इससे ज्यादा लोगों को भी लाभ मिल सकता है। शहर का वह कौन सा इलाका है जहां आप उन लोगों को स्थापित करेंगे, उसे आपको चिन्हित करना पड़ेगा। आप उन्हें कोई ऐसा स्थान चुनकर न दें जो कस्बे से दूर हो। अगर ऐसा होगा तो उनका व्यवसाय नहीं चल पाएगा। हमारी कोशिश होनी चाहिए कि वह स्थान भीड़-भाड़ वाले इलाके के नजदीक हो ताकि उपभोक्ता को लाभ मिल सके और रेहड़ी वालों को भी लाभ मिल सके।

आपने बिल में प्रावधान किया है कि अगर कोई वैंडर गलत जगह पर रेहड़ी लगा लेता है तो उस पर एक हजार रुपये की जगह 250 रुपये जुर्माना किया जाएगा। यह बहुत अच्छी बात है। मैं तो कहता हूं कि वह बेचारा दिनभर में 250 रुपये ही कमा पाता है। कभी-कभी उसका सामान बिकता भी नहीं है। अगर 250 रुपये से भी कम कर दिया जाए तो अच्छा होगा। निशिकांत जी, अगर आप देखें तो फेरी लगाने वाला, फुटपाथ पर बैठने वाला व्यक्ति 10 से 12 घंटे तक काम करता है। कुछ कमाई होती है, फायदा होता है तो साग-सब्जी या कुछ सामान ले जाकर अपने बच्चों का पेट पालता है। वह मौसम का प्रकोप भी झेलता है। अगर वर्षा आ जाए तो वह पन्नी लगाकर सामान को ढककर खुद भीगते हुए अपना सामान बेचता है। वह अपने स्वास्थ्य की परवाह नहीं करता। चाहे बरसात का मौसम हो, जाड़े का मौसम हो या भरी दुपहरी में लू चल रही हो, वह अपनी दुकान लगाकर सामान बेचता है। उनके सामाजिक सुरक्षा के संसाधन की कोई व्यवस्था नहीं है। मैं चाहूंगा कि ऐसे लोग जो चिन्हित हो जाएंगे, आपके पास उनकी निश्चित संख्या हो जाएगी, अगर उनके स्वास्थ्य, बीमा की व्यवस्था करवा दी जाए तो उचित होगा।

दूसरी बात, मैंने देखा है कि अगर किसी की दुकान ज्यादा चल जाती है, चूंकि एक विभाग दूसरे विभाग के सम्पर्क में आ जायेगा, तो इनका बहुत अच्छा उद्धार हो जायेगा। बहुत से दुकानदार ऐसे हैं, जो एक-दो हैल्पर रखते हैं। वह भी न्यूनतम मजदूरी पाता हैं क्योंकि वह अपना सामान इतना बेच नहीं पाता, इसलिए न्यूनतम मजदूरी पाता है। वह छोटी-मोटी पूंजी से फुटपाथ पर अपनी दुकान शुरू करता है। खासकर बैंक से उन्हें लोन नहीं मिलता, क्योंकि उनकी कोई गारंटी लेने वाला नहीं है, उनके पास कोई ऐसी प्रापर्टी नहीं है। अगर उनके पास पैसा या प्रापर्टी होती, तो वह फुटपाथ पर क्यों दुकान लगाता? वे ज्यादातर

सूदखोरों, जो ब्याज पर पैसा देते हैं, उनसे यह पैसा लेकर अपने व्यवसाय की शुरुआत करते हैं। इनका इतना शोषण होता है कि वह ब्याज का पैसा भी नहीं दे पाते। सूदखोर उनका शोषण अनाप-शनाप ढंग से वसूलने का भी काम करता है।

मंत्री जी, आपको इस ओर भी ध्यान रखने की आवश्यकता है। आपने इस बारे में थोड़ा बहुत इंगित किया है कि हम इनकी व्यवस्था करेंगे। आपने इसमें 18 वर्ष की मिनिमम आयु रखी है कि अगर कोई फीस देकर पंजीकृत हो जाता है, तो हम उसे अधिकृत जगह उसे दे देंगे, ताकि वह अपना व्यवसाय शुरू कर सके। यह अच्छी बात है. लेकिन इसमें आपको यह भी गौर करने की बात है कि कुछ बच्चे, 18 वर्ष से कम उम्र के बच्चे भी इस व्यवसाय में लिप्त पाये जाते हैं। कहीं न कहीं बाल श्रमिक, बाल मजदूर का भी दुरुपयोग न हो, इस ओर भी हमें ध्यान रखना चाहिए। आपने 18 वर्ष की जो आयु रखी है, वह ठीक रखी है। इसमें स्त्री और पुरुष, दोनों को रखना होगा, तभी जाकर इस बिल का मकसद पूरा हो पायेगा।

दूसरा, कभी-कभी अतिक्रमण के नाम पर, आपने जो दर्द अभी कहा है कि इनको सम्मान नहीं मिलता था। ये इधर-उधर भागते रहते थे। दुकान किसी भी गंदी जगह पर रखकर अपना व्यवसाय शुरु करते थे। बहुत उत्पीड़न और शोषण के साथ इनको अपना जीवन यापन करना पड़ता था। इस बिल को लाकर इस सरकार ने बहुत उपकार का काम किया है।

माननीय मंत्री जी, मैं आपको और इस सरकार को बहुत धन्यवाद देता हूं। सरकार यह बिल लेकर आयी है, उसके लिए यह बहुत बधाई की पात्र है। इन्हीं बातों के साथ मैं पुरजोर तरीके से इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं।

SHRI K. JAYAPRAKASH HEGDE (UDUPI-CHICKMAGALUR): Mr. Chairman, Sir, thank you very much for giving me this opportunity to speak in support of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012. In this Session, we have already passed three important Bills, namely, the Food Security Bill; the Land Acquisition and Rehabilitation Bill; and Pension Regulatory Bill. Today, we have passed some Amendments to the Wakf Bill. This present Bill helps the street vendors, as also the local authorities as well as the pedestrians.

On the face of it, it may look like as if it is a very small Bill, but it has far-reaching effects. It protects the livelihood of crores of street vendors, who are always facing threat from the police and other local authorities by way of being removed from the place where they are doing business.

There are vendors who sell vegetables or consumer products; or cobblers who repair shoes and *chappals*; it may be cycle repair shops or tea shops; or it may be shops selling *paani puri* and such other items. They sell their products at very cheap prices, and in a way feed the poor people. On one side, they need protection from the Mafia who are controlling these street vendors. On the other side, they have some sleeping partners, that is, they do not invest money, but they come daily and collect money from these street vendors, namely, the department officials as well as the Police. I do not generalize the complaint against all the officers. But in the case of street vendors, this is what is happening day in, day out. I repeat that the allegations against the officials are not general. However, it is a fact that those who are involved in it do not invest any money, but they come daily and collect money from these street vendors. This is one part.

At the same time, this Bill also helps the pedestrians. At present, the street vendors are occupying the footpaths as they are forced to come on roads. There are likelihood of occurring accidents. Maybe sometimes, it is fatal, sometimes it is a minor accident. But once it is regulated, there will be control over all these things. Apart from these problems, the food items they serve, which is prepared

on the road side, are not hygienic. The cut fruits are sold and the *paani puri* are also sold. They may not be hygienic. So, it will help the authorities to control selling these fruits and food items in the open.

On the other side, the local authorities will have to give them all the civic amenities like water supply and maintain hygiene in and around the place where they sell.

One other thing is that there are chances of these street vendors sitting in front of small hotels and small shops wherein it affects the shop keepers who pay tax and do business there. So, if everything is regulated, probably it will help both the street vendors and the shop owners.

The other main thing is that the local authorities have some control over the street vendors also because they can regulate. This is not a phenomena of street-vending only in India but it is in the Western country also. But the problem with our country is that it is not regulated. After this Bill becomes Act, probably the local authorities can take care of all these things.

The problems associated with the street-vending are not just confined to urban areas only. Even in the rural areas, the same difficulties are being experienced but it is not in a big way. It is in a small way. So, I would request the hon. Minister that the same Bill should be brought for the rural areas. The Rural Development Minister has just left. Maybe I think in a different form, they should bring another Bill to introduce all these regulations in the rural area also.

I would like to give certain suggestions to the Minister because in the Bill, it is said that certain things of the exclusion of Railway vendors in sub-clause 4 of Clause 1. It says:

> "The provisions of this Act shall not apply to any land, premises and trains owned and controlled by the Railways under the Railway Act, 1989."

What I suggest is that even in the State headquarters, it should be mentioned "any land premises and vehicles owned, controlled and

regulated by the State Road Transport Authorities also". It is because it is restricted only to Railways in the urban areas, what will happen to Road Transport Authorities who have their bus stations where these problems also may arise?

The other thing is clause 21 of the Bill – "Preparation the Street Vending Plan". Every local authority shall in consultation with the Planning authority, if the Town Vending Committee is also included, probably they are the people ultimately who give license to these street vendors. So, it will help the planning authority to prepare a plan in a better manner and the stakeholders also should be involved in the planning authority. The Clauses16 and 17 are almost the same. Clause 16 says:

> "Every street vendor shall maintain civic amenities and public property in the vending zone in good condition and not damage or destroy or cause any damage or destruction to the same."

> Clause 17 says:

> "Every street vendor shall pay such periodic maintenance charges for the civic amenities and facilities provided in the vending zones as may be determined by the local authority. "

These two Clauses 16 and 17 should be clubbed. Why I am suggesting this is whenever a Bill is drafted, it should be understood by the common man also. Ignorance of law has no place. So, unless he understands, it has no meaning. Just the law makers or the lawyers' understanding alone is not sufficient. If you simplify these Bills, it will help the common man. When confiscation is done under Clause 19, confiscation must be accompanied by issue of *panchnama* listing all the items that have been confiscated.

The Sub-Clause (1) of Clause 38 is about rule-making and its implementation. The Bill has not prescribed a time frame. I would suggest to the hon. Minister to insert a specific time period within which rules may be drafted and provisions of the Act implemented, when it comes to force. Otherwise, it takes

years together to draft the rules. I would suggest all these things to the hon. Minister.

One other thing that is very important is with regard to the representation of Scheduled Castes and Scheduled Tribes and persons with disabilities. That is very important. That is not sufficient. There must be due or adequate representation of these categories. They may not be considered at all, if it is not specifically mentioned.

The duties of local authorities, as per the provision of this Bill, are not limited. In the absence of this addition, it appears as though it is an exhaustive list. This would severely constrain the local authorities in the implementation of the Act.

About the dispute redressal mechanism, you have mentioned about the Sub-Judicial or Judicial Magistrate. When you were explaining, you said about the retired person. If it is so, that is well and good. The authority against whom the appeal is preferred should not be the local authority again. It should not go before the local authority because they are the people who are granting the vending licence. You cannot prefer an appeal again to the local authority as they cannot be the adjudicating authority also. They are the people who are granting and they cannot be the people who can adjudicate. That should not happen.

At the first instance of the grievance, an application must be made to the Town Vending Committee and the Town Vending Committee shall hold a settlement meeting. If a settlement or compromise is not arrived at within two weeks of receipt of application, then the matter may be referred to the permanent committee. There are second tier and third tier committees in place. I do not think one committee is necessary. Maybe you can have one District Committee. You cannot have a Committee for every small urban area. Maybe, if you are able to make a little bit change in these things, probably that will really help.

I commend this Bill. It is a very progressive Bill. It should have come much earlier. At least, it is better late than never. It has come into effect. I must compliment the Minister and the Government. Even this was recommended by the National Advisory Council. Even the Supreme Court had discussed about this. I support the Bill and conclude my speech.

20.00 hrs.

श्री अनंत गंगाराम गीते (रायगढ़): सभापति जी, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपका आभार व्यक्त करता हूं। मंत्री जी ने स्ट्रीट वेंडर्स (प्रोटेक्शन आफ लाइवलीहुड एंड रेग्युलेशन आफ स्ट्रीट वेंडिंग) बिल, 2012 सदन में पेश किया है, मैं उसका समर्थन करता हूं। इस विधेयक में मुख्य तौर पर जो स्ट्रीट वेंडर्स हैं, उनकी सुरक्षा और संरक्षण का इस विधेयक में अधिक ध्यान रखा गया है।

MR. CHAIRMAN : Shri Geete, please take your seat. Now it is 8 o'clock. Does the House want to continue with the discussion?

… (*Interruptions*)

SEVERAL HON. MEMBERS: No. Please take up 'Zero Hour'.

… (*Interruptions*)

MR. CHAIRMAN: Okay. Let the hon. Member finish his speech and then we will take up 'Zero Hour'.

… (*Interruptions*)

MR. CHAIRMAN: He wants only two minutes. Tomorrow he is not available. So, let him finish and then we will take up 'Zero Hour'.

… (*Interruptions*)

MR. CHAIRMAN: Hon. Member, do you want to continue tomorrow?

SHRI ANANT GANGARAM GEETE : I will continue tomorrow. That would be better.

MR. CHAIRMAN: Okay. We are taking up 'Zero Hour' now.

श्री मकनसिंह सोलंकी (खरगौन): सभापति जी, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूं। मध्य प्रदेश में 70 प्रतिशत आबादी कृषि अर्थव्यवस्था पर आश्रित है। मध्य प्रदेश में रासायनिक उर्वरक की खपत राष्ट्रीय औसत से बहुत नीचे है और लगभग 83 किलोग्राम प्रति हेक्टेयर है। उर्वरकों का कम उपयोग जहां मध्य प्रदेश के खाद्यान्न उत्पादन को प्रभावित करता है, वहीं दूसरी ओर किसानों की आय को भी प्रभावित करता है। मध्य प्रदेश रासायनिक उर्वरकों की आपूर्ति प्रमुखता रेलवे रेक से होती है। मध्य प्रदेश में 66 रेक पाइंट हैं। उनमें से आधे रेक पाइंट घोषित हैं। इनमें से केवल 32 रेक पाइंट आपरेट हो रहे हैं और 34 पर आपूर्ति नहीं हो रही है। उनमें मूलभूत सुविधा का नितांत अभाव है और वे पूरी क्षमता से काम नहीं कर रहे हैं। रेलवे विभाग द्वारा घोषित 34 रेक पाइंट पर भी आपूर्ति नहीं हो पा रही है। मेरे संसदीय क्षेत्र खरगौन बड़वानी से लगा हुआ महाराष्ट्र का गोंडाचा भी कार्यरत नहीं है। इंदौर, मेघनगर, खंडवा और उनाचा में आधारभूत रचनाओं की व्यवस्था करने के साथ ही उनकी क्षमता बढ़ाना भी अति आवश्यक है। रेक पाइंट पर आधारभूत रचनाओं के अभाव के कारण वर्षाकाल में उर्वरकों की अनलोडिंग एवम् रखरखाव में कठिनाई होती है। उर्वरक नष्ट हो जाते हैं तथा जमीन की पूर्ण उत्पादक क्षमता का उपयोग भी नहीं हो पाता है। ऐसी स्थिति में अति आवश्यक है कि रेल विभाग वहां बंद पड़े सभी रेक पाइंट तत्काल प्रभाव से प्रारम्भ कराए और संचालित रेक पाइंट पर आधारभूत सुविधाओं का विकास किया जाए।

श्री नारायण सिंह अमलाबे (राजगढ़) : सभापति महोदय, मेरे संसदीय क्षेत्र के अंतर्गत रुठई जनपद जो कि भोपाल रेल मंडल के अंतर्गत आता है, उसके आसपास कई संस्थान हैं, जिस कारण वहां से नई एक्सप्रेस ट्रेन चलाए जाने की आवश्यकता है। इस गाड़ी के चलने से रेल मंडल, राष्ट्र और राज्य की आय बढ़ाने में महत्वपूर्ण योगदान साबित हो सकता है। रुठई रेल स्टेशन मध्य प्रदेश और राजस्थान के विभिन्न कस्बों को जोड़ने वाला प्रमुख केन्द्र है। इसके आसपास जेपी टेक्नीकल युनिवर्सिटी, मैसर्स नेशनल फर्टिलाइजर्स लि., गेल इंडिया लि. विजयपुर, मैसर्स विद्युत स्टेशन ग्राम मोतीपुरा एवम् आईओसी डोंगर विजयपुर तथा लगभग एक लाख आबादी का राघोगढ़ नगर है। रुठई जंक्शन से भोपाल मंडल मुख्यालय के लिए मात्र एक पैसेंजर ट्रेन है। भोपाल प्रदेश की राजधानी होने से भारतीय रेल रूट का प्रमुख जंक्शन है। यहां पर समस्त गाड़ियां रुकती हैं एवम् यात्रीगण हर समय यात्रा करते हैं। भोपाल रेल मंडल के प्रमुख रुठई, गुना, बीना, भोपाल, इटारसी के बीच कोई भी सीधी ट्रेन नहीं है। यह रेल खंड पूर्ण विद्युतीकृत है तथा कहीं भी इंजिन बदलने

की आवश्यकता नहीं है। उक्त स्टेशनों को आपस में जोड़ते हुए एक नई एक्सप्रेस ट्रेन जनता की सुविधा हेतु चलाये जाने की सख्त आवश्यकता है।

सभापति जी, यहां माननीय रेल मंत्री जी विराजमान हैं, मेरा प्रस्ताव है कि विजयपुर से ईटारसी वाया रूठियाई, गुना, बीना तथा भोपाल होकर एक राज्यरानी नाम से एक एक्सप्रेस ट्रेन चलाने का कष्ट करें।

श्री कामेश्वर बैठा (पलामू): सभापति जी, मैं पलामू संसदीय क्षेत्र से आता हूं और मैं पलामू की जनता की संवेदना आपके बीच में रखना चाहता हूं। मेरा पलामू संसदीय क्षेत्र दो नामों से विख्यात है। पहला अकाल और सुखाड़ और दूसरा नक्सलवाद। मेरा संसदीय क्षेत्र पिछड़ा हुआ क्षेत्र है। वहां हर साल अकाल पड़ता है और सिंचाई का कोई भी साधन नहीं है। आज हमारे क्षेत्र में एक बूंद भी पानी नहीं है और भदई फसल चौपट हो गयी है और आगे की फसल के होने की भी कोई उम्मीद नहीं है।

हमारे संसदीय क्षेत्र पलामू तथा गढ़वा जिला को उत्तर प्रदेश के रेहन्ड से 30 मेगावाट तथा बिहार के सोननगर से 25-30 मेगावाट बिजली प्राप्त होती है जो बिल्कुल अपर्याप्त है। हमारे दोनों जिलों को 500-500 करोड़ रुपया प्रतिवर्ष मुहैया कराया जाए। मैं कहना चाहता हूं कि हमें रेहन्ड तथा सोननगर से क्रमशः 60 से 50 मेगावाट बिजली दी जाए एवं पलामू प्रमंडल को रांची के हटिया ग्रिड से तत्काल जोड़कर बिजली दी जाए जिससे किसान और व्यवसायी राहत की सांस ले सकें।

हमारे पलामू के किसानों की खेती नष्ट हो चुकी है, इसलिए उन्हें जिंदा रहने के लिए प्रति एकड़ भूमि पर मुआवजा दिया जाए। यही मेरी मांग है।

SHRI J.M. AARON RASHID (THENI): Thank you very much. I would like to raise an urgent matter regarding a massive problem created by the bank managers regarding students' education loan in Tamil Nadu, especially in my constituency.

When highly deserving poor students and their parents approach the banks, the bank officials do not guide them in a proper way. They are asked to come several times; they are running from pillar to post, to get the loans sanctioned. Whenever they come, they are asking for several documents. According to the IBA guidelines, the branches should not demand collateral security for sanctioning students' education loan. They are asking for margin money and third party guarantee for sanctioning education loan, even for loans less than Rs.4 lakh. But many branches demand securities even for sanctioning loans up to Rs.4 lakh,

an¬that too, they demand collateral security. Particularly the officials of the Bodi Branch of the State Bank treat the poor students with rudeness and often say that the banks are not the property of – sorry to say this – the Finance Minister, Shri P. Chidambaram, and so, we cannot give you the loan; whatever you want to do, you can do – this is the way they are speaking. They give only Rs.5,000 to the students of teachers' training. Whoever has recommended – either the MP or even higher-ups – they say that with these MPs' letters, we cannot sanction the education loan, whereas, they sanction Rs.1-2 crore to the builders and businessmen because their palms are greased by these persons. You are well aware that in these days, the fees of a student of 1st standard or KG or even pre-KG, is Rs.25,000-30,000. The fee in the Nursing and Engineering colleges is between Rs.1 to Rs.4 lakh. You can imagine the plight of the poor students, particularly teacher training students. Today is the Teachers' Day being celebrated as the birthday of Dr. Sarvepalli Radhakrishnan. On this day, I wish to bring to your attention that only Rs.5,000 is given as loan for the students undergoing teacher training whereas the fee charged is Rs.1 lakh. In such a situation how is it possible for the poor students to complete their studies? Through you, I would like to request the Government of India, the Hon. Minister, to bring legislation in this august House so that the poor students can take advantage of the Education Loan – started by the hon. UPA Chairman, Shrimati Sonia Gandhi – and complete their studies without any obstacle. With these words, I conclude.

MR. CHAIRMAN : Shri Adhi Sankar is allowed to associate with the matter raised by Shri J.M. Aaron Rashid.

श्री जगदम्बिका पाल (डुमरियागंज): अधिष्ठाता महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे अत्यंत लोक महत्व के विषय पर बोलने का मौका दिया है। आज भारत की लोकतांत्रिक प्रणाली की आधारशिला थ्री टियर पंचायतीराज है। दुनिया में सबसे बेहतर प्रणाली, दुनिया में जनता के प्रति सबसे बेहतर जबावदेही अगर कहीं है, तो वह भारत की लोकतांत्रिक व्यवस्था में चाहे वह लोकसभा के प्रतिनिधि के माध्यम से हो,

चाहे विधान सभाओं के प्रतिनिधि के माध्यम से हो या गांवों की पंचायतों में उस पंचायत के चुने हुए प्रधान और मुखिया के माध्यम से हो।

अधिष्ठाता महोदय, मैं आपके माध्यम से इस प्रणाली को, क्योंकि इस देश में अस्सी प्रतिशत लोग गांवों में बसते हैं और गांवों में नुमाइंदगी करने के लिए ग्राम प्रधान चुना जाता है। उस प्रधान के ऊपर जो जबावदेही और जिम्मेदारी है, वह गांव के विकास के लिए चाहे आज केंद्र की जितनी भी योजनाएं हों, चाहे विकास की योजनाएं हों, उन योजनाओं की प्राथमिकताओं को केवल रेखांकित करने का काम नहीं करता है, बल्कि उन योजनाओं को क्रियान्वित करने का और वास्तविकता के धरातल पर उतारने का काम भी प्रधान करता है। विडम्बना यह है कि प्रधान को कोई अधिकार नहीं, प्रधान को कोई मानदेय नहीं,...(व्यवधान) शैलेन्द्र जी, उत्तर प्रदेश में प्रधानों ने अपने मानदेय या वेतन के लिए पिछले दिनों विधानसभा के सामने प्रदर्शन भी किया था और लाठी चार्ज भी हुआ था। यदि देश की सबसे बुनियादी इकाई अगर गांव प्रधान है और क्षेत्र पंचायत सदस्य, क्षेत्र पंचायत पूरी एक न्याय पंचायत का व्यक्ति चुना जाता है। उस क्षेत्र पंचायत द्वारा कोई विकास के प्रस्ताव में सहभागिता नहीं होती है न उसका कोई उत्तरदायित्व होता है और उसे चुनने के बाद लगता है कि उसकी भूमिका क्या होगी, उसका उत्तरदायित्व क्या होगा, उसके संबंध भी आज तक परिभाषित नहीं किया गया है।

मैं आपके माध्यम से चाहता हूं कि ग्राम प्रधान को वेतन के रूप में कुछ भी दिया जाए और प्रधान के प्रति जो जिम्मेदारी ग्राम सचिवालय की है, उस ब्लाक के अधिकारियों और कर्मचारियों की जबावदेही भी हो। आज जिस तरीके से मनरेगा में यूसी, यूटिलाइजेशन सर्टीफिकेट की बात हो, सोशल आडिट...(व्यवधान) आज पंचायतीराज से जुड़े हुए लोगों को वेतन और भत्ता मिलना चाहिए। यह भत्ता केवल उन्हें नहीं मिलेगा, बल्कि हिंदुस्तान की उस पंचायतीराज व्यवस्था को मजबूत करेगा, भारत की लोकतांत्रिक प्रणाली को मजबूत करेगा। हमारे तमाम माननीय सदस्य इस बात से अपने को सम्बद्ध करना चाहते हैं। आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ...[*]

MR. CHAIRMAN: Members who are interested to associate with the matter being raised by Shri Jagdambika Pal may send slips.

… (*Interruptions*)

---

[*] Not recorded.

MR. CHAIRMAN : S/Shri Ramashankar Rajbhar, Ashok Kumar Rawat, Shailendra Kumar, Ravindra Kumar Pandey, Ashok Argal, P.L. Punia, Gorakhnath Pandey and J.M. Aaron Rashid are allowed to associate with the matter raised by Shri Jagdambika Pal.

श्री कमलेश पासवान (बांसगांव): सभापति महोदय, पूर्वी उत्तर प्रदेश, पूर्वांचल में बाढ़ की स्थिति अत्यंत दयनीय है। जिस जनपद से मैं आता हूं, मेरा लोक सभा क्षेत्र दो जिलों में पड़ता है, जोरिया और गोरखपुर जिसमें चौरीचोरा, बरहज, रुद्रपुर, बांसगाव विधान सभा क्षेत्र आते हैं और दुर्भाग्य से पांचों विधान सभा क्षेत्र बाढ़ क्षेत्र माने जाते हैं। प्रति वर्ष बाढ़ आने की वजह से वहां की सड़कें पूरी तरह से खराब हो जाती हैं, उखड़ जाती हैं। मेरे कई बार मांग करने के बावजूद भी चाहे इससे पहले बसपा की सरकार रही हो या समाजवादी पार्टी की सरकार रही हो, मैं आपसे मांग करता हूं कि जो एनएच-29 की स्थिति खराब है, जहां गाड़ियां नहीं जा सकतीं, लोग पैदल नहीं जा सकते, मेन सड़क को छोड़कर पगडंडियों से लोग जा रहे हैं। इसलिए मेरा आपसे आग्रह है और उसके साथ साथ कई गांव ऐसे हैं जो बाढ़ में विलीन हो गये हैं। मेरे क्षेत्र में सड़क नहीं रह गई है और उसी स्थिति में जो गरीब लोग बाढ़ की चपेट में आए हैं, उन्हें घर गिरने के नाम पर मात्र 3500 रुपये दिये जा रहे हैं। मैं बताना चाहता हूं कि इतने पैसे से कोई छोटा-मोटा छप्पर भी नहीं लगाया जा सकता है। इसलिए मैं मांग करता हूं कि इस राशि को बढ़ाकर एक उपयुक्त पर्याप्त राशि दी जाए जिससे वे अपना आशियाना बना सकें। आपने मुझे समय दिया , इसके लिए मैं बहुत-बहुत धन्यवाद देता हूं।

20.17hrs

(Shri Jagdambika Pal *in the Chair*)

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति जी, मैं अपना सौभाग्य समझता हूं कि आपने मुझे एक महत्वपूर्ण विषय पर बोलने का अवसर दिया। यह विषय केवल दलित और आदिवासी से ही नहीं बल्कि ओबीसी से भी संबंधित है। माननीय उच्चतम न्यायालय ने ऑल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज के विषय में 18 जुलाई को एक आदेश पारित किया और यह कहा कि ऑल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज जैसे संस्थान जो सुपर स्पेशिलिटी से संबंधित हैं, उन संस्थानों में आरक्षण लागू नहीं होगा। इसी सदन में कई बार यह मामला उठाया गया। आदरणीय शरद यादव जी, आदरणीय मुलायम सिंह यादव जी और दारा सिंह चौहान जी तथा बाकी सभी दलों के सदस्यों ने इस मामले को ऊपर उठाया और पूरे हाउस ने उसका समर्थन किया। जन-भावनाओं से सदन को अवगत कराया कि माननीय उच्च न्यायालय द्वारा दिया गया आदेश बिल्कुल गलत है और उसको निष्प्रभावी करने का कोई न कोई उपाय करना चाहिए।

जब यह मामला उठाया गया तो कानून मंत्री जी ने स्वयं यह आश्वासन दिया था कि हम पहले से जो आरक्षण प्रणाली चली आ रही है, उसमें कोई बदलाव नहीं होने देंगे, वह यथावत चालू रखेंगे और उन्होंने यह भी आश्वासन दिया था कि हम एक पुनर्विचार याचिका सुप्रीम कोर्ट में दाखिल कर रहे हैं तथा यह भी कहा कि हमारे सामने यह भी विकल्प है कि अगर यह नहीं होता है तो संविधान संशोधन लाया जाए। अभी इस सत्र के केवल दो दिन बचे हैं। हम उम्मीद कर रहे थे कि संविधान संशोधन का प्रस्ताव इस बीच में आएगा लेकिन अभी तक यह नहीं आ पाया है जबकि सभी दलों का समर्थन प्राप्त है। इसलिए हम उम्मीद करते हैं कि इन दो दिनों में यह प्रस्ताव आएगा।

यह बताने की भी आवश्यकता नहीं है कि पूर्व मुख्य न्यायाधीश जो अपने रिटायरमेंट के आखिरी दिन इस फैसले को सुनाते हैं। उस परिस्थिति से भी हम अच्छी तरह से अवगत हैं और वह आदेश जो जाते-जाते पारित किया गया, वह कई प्रश्न हमारे सामने छोड़ जाता है। यह बात भी सामने आती है कि किस तरह से जजों की नियुक्ति की प्रणाली में बदलाव होना चाहिए। उसमें यह बात भी आती है कि जो वंचित समाज है, अनुसूचित जाति है, पिछड़ा वर्ग है, महिलाएं हैं, अल्पसंख्यक हैं, उनको भी सही प्रतिनिधित्व देने के लिए कोई न कोई व्यवस्था होनी चाहिए। आरक्षण की व्यवस्था हायर ज्यूडिशियरी में अवश्य होनी चाहिए। मैं इस बारे में विस्तार में नहीं जाना चाहूंगा लेकिन केवल एक मुद्दे पर अवश्य जोर देना चाहूंगा कि संविधान संशोधन इसमें आना चाहिए। जो सुप्रीम कोर्ट के द्वारा 18 जुलाई 2013 को आदेश पारित किया गया है, उसको निष्प्रभावी करने के लिए संविधान संशोधन आए और यहां पर पारित हो। हमारा इतना ही निवेदन है।

सभापति महोदय : जो माननीय सदस्य उपरोक्त विषय से एसोसिएट करना चाहते हैं, वे सदस्य तथा माननीय शैलेन्द्र जी, माननीय दारा सिंह चौहान आदि जो माननीय सदस्य इस विषय से अपने आपको एसोसिएट करना चाहते हैं, वे कृपया लिखकर भेज दें। माननीय पी.एल.पुनिया जी ने बड़ा महत्वपूर्ण सवाल उठाया है, लेकिन माननीय मंत्री जी की तरफ से सदन में जवाब आ चुका है कि जो आरक्षण व्यवस्था लागू थी, वह लागू रहेगी।

...(व्यवधान)

सभापति महोदय : अब आपने कुछ कहा, उस पर मैंने कह दिया कि व्यवस्था है।

श्री शैलेन्द्र कुमार, श्री कमल किशोर कमांडो, श्री राजारामपाल और श्री अशोक कुमार रावत श्री पी.एल.पुनिया के विषय से अपने आपको सम्बद्ध करते हैं।

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, हिन्दुस्तान का आज महान दिन है। पांच सितम्बर शिक्षक दिवस देश के कोने-कोने में मनाया जा रहा है। सुबह भी आसन से निर्देश हुआ और उस पर वार्ताएं हुईं। शिक्षक दिवस के साथ-साथ देश में हिन्दी पखवाड़ा भी मनाया जा रहा है। संविधान निर्माताओं ने संविधान की धारा 343 और 343 से 351 तक सभी धाराएं भाषा के लिए बनाई हैं। राजभाषा हिन्दी के लिए धारा 343 के अनुकूल कानून की घोषणा की गई, 344 धारा के अधीन समिति भी बनी और तय हुआ कि देश भर की राजभाषा हिन्दी होगी। लेकिन राजभाषा के मुताबिक काम नहीं हो रहा है। अभी आंदोलन चल रहा है। श्री श्याम रुद्र पाठक, आईआईटी पास किए हुए हैं, वह बराबर धरना दे रहे हैं, जेल में भी गये। यूपीए चेयरपर्सन, श्रीमती सोनिया गांधी जी के आवास पर भी गए, ऑफिस में, कचहरी में सब जगह दिल्ली में धरने हो रहें हैं कि कोर्ट, कचहरी, उच्च न्यायालय, सर्वोच्च न्यायालय की भाषा हिन्दी हो, राजभाषा हो और देशी भाषा हो, केवल हिन्दी में नहीं हो, बल्कि देशी भाषा में हो।

अभी जो यूपीएससी की परीक्षा हो रही है, उसमें भी जो प्रतियोगी गिरफ्तार हुए हैं, वहां भी यही सवाल है कि प्रारम्भिक परीक्षा में...

सभापति महोदय : कल भी आपने यह महत्वपूर्ण बात कही थी।

डॉ. रघुवंश प्रसाद सिंह : महोदय, यह उसी से संबंधित मामला है...(व्यवधान) आज कोर्ट, कचहरी की भाषा का आंदोलन चल रहा है, लेकिन हर जगह हिन्दी की उपेक्षा हो रही है। जैसे उदाहरणस्वरूप यूपीएससी की प्रारम्भिक परीक्षा में 80 प्रश्नों में से नौ प्रश्नों के साढ़े बाईस नम्बर अंग्रेजी में अनिवार्य कर दिये और अंग्रेजी में अनिवार्य कर दिया, नया पैटर्न लागू हुआ।

सभापति महोदय : आपकी बात रिकार्ड पर आ गई है।

डॉ. रघुवंश प्रसाद सिंह : नया पैटर्न लागू होने से परम्परा और नियम सन् 1979 में भी चेंज हुआ था तो उन्हें तीन अतिरिक्त मौके मिले थे।

सभापति महोदय : आप श्री सर्वपल्ली राधाकृष्णन को भी जोड़ लें, आपकी बात आ गई।

डॉ. रघुवंश प्रसाद सिंह : महोदय, मैं कंक्लूड करता हूं। इसीलिए उनकी यह मांग है और उन लोगों ने लोकमान्य तिलक थाने में गिरफ्तारी दी है। उनकी मांग यह है कि अतिरिक्त तीन बार परीक्षा देने का मौका मिले और अंग्रेजी की अनिवार्यता खत्म हो और कोर्ट, कचहरी की भाषा, उच्च न्यायालय, सर्वोच्च न्यायालय की भाषा हिन्दी और देशी भाषा हो। वे लोग नारा लगा रहे थे - "अंग्रेज यहां से चले गये, अंग्रेजी को छोड़ गये, अंग्रेजी में काम न होगा, फिर से देश गुलाम न होगा, डा. लोहिया की अभिलाषा, चले देश में अपनी भाषा।" इसी बात पर आंदोलन चल रहा है कि देशी भाषा चलाई जाए। दुनिया के सारे मुल्कों ने अपनी-

अपनी भाषाओं में तरक्की की है। हिन्दुस्तान में गलतफहमी है कि अंग्रेजी में ज्यादा काबिल होते हैं और अंग्रेजी से ही ज्यादा विकास हो सकता है।

सभापति महोदय : अब आपकी सब बातें आ गईं।

डॉ. रघुवंश प्रसाद सिंह : यह भावना निर्मूल होनी चाहिए, संविधान निर्माताओं के मुताबिक भारत में धारा 343 लागू हुई है, उसके मुताबिक राजभाषा का कानून जन-जन की भाषा, विश्व भाषा, देशी भाषा, हिन्दी भाषा का विकास हो, हमारा देशी भाषा लागू करने का सवाल है और यही लड़ाई है।

सभापति महोदय : श्री दारा सिंह चौहान, श्रीमती ज्योति धुर्वे, श्री शैलेन्द्र कुमार, श्री पी.एल.पुनिया, श्रीमती बोचा झांसी लक्ष्मी, श्री महेन्द्र सिंह चौहान, श्री रवीन्द्र कुमार पांडेय और श्री जे.एम.आरून रशीद अपने आपको डा.रघुवंश प्रसाद सिंह के विषय से सम्बद्ध करते हैं।

श्री रमाशंकर राजभर (सलेमपुर): सभापति महोदय, शाहनवाज साहब जैसे 15 प्रतिशत सांसद यदि छोड़ दिये जाएं तो 85 प्रतिशत सासंदों को चश्मा लगने लगे, बाल झड़ने लगे, दांत गिरने लगे और चीनी कम होने लगे तब वे यहां आते हैं और पांच वर्ष तक इस सदन में देश की जनता को न्याय देने के लिए कानून बनाते हैं। सभापति महोदय, पांच वर्ष कानून बनाने के बाद संपूर्ण जीवन, स्वाभाविक है कि जब वे पूर्व सांसद होते हैं तो उनका चौथापन होता है। चौथेपन में जब, इसी सदन में वर्तमान सांसद हैं तो अपने नहीं अगर दो-चार गेस्ट भी आते हैं, उनको भी लिख दें तो दिल्ली में उनको कमरा मिल जाए। पूरी दिल्ली में आता है। क्यों आता है? एनैक्सी में दवा करानी है। पार्लियामेंट आना है। लोक सभा में गाड़ी से आना है।

मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि अगर थोड़ी भी संवेदना, इस चौथेपन में गुजरबसर कर रहे पूर्व सांसदों की है, आज पूर्व सांसदों की स्थिति क्या है? आपके घर में, आपके घर में जा कर रात बिता रहे हैं। अगर वे इस पार्लियामेंट से गाड़ी भी मांगें कि हमें ट्रेज़री बेंच के नेताओं से मिलने जाना है, दवा कराने जाना है, या एनेक्सी में पेंशन लेने जाना है, तो उनको गाड़ी भी मुहैया नहीं हो रही है।

सभापति महोदय, इसलिए यह बहुत महत्वपूर्ण प्रश्न है। मैं सरकार से मांग करता हूँ कि यहां कोई ऐसा एक घर बनाएं जो पूर्व सांसदों को रियायती दर पर एक घर उनको मिले। उनको कम से कम दवा कराने के लिए और एनैक्सी आने के लिए गाड़ी मिले। ...(व्यवधान)

सभापति महोदय : आपने महत्वपूर्ण बात उठाई है। सरकार बैठी हुई है। संज्ञान लेगी।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : सभापति महोदय, पूर्व सांसदों के साथ असम्मानजनक व्यवहार है। ...(व्यवधान)

सभापति महोदय : रघुवंश जी, यह बात रिकार्ड में आ गई है। जो भी सदस्य एसोसिएट करना चाहते हैं तो वे लिख कर भेज दें। अगर खड़े हो कर बोलेंगे तो वह रिकार्ड में नहीं आएगा।

...(व्यवधान)

सभापति महोदय : श्री शैलेन्द्र कुमार, श्री महेन्द्रसिंह पी. चौहाण, श्री कमल किशोर कमांडो, श्री अनुराग सिंह ठाकुर, श्री अशोक अर्गल, श्री पन्ना लाल पुनिया, श्री सैयद शाहनवाज़ हुसैन एवं श्री रवीन्द्र कुमार पाण्डेय स्वयं को श्री रमाशंकर राजभर जी के विषय के साथ संबद्ध करते हैं।

डॉ. रघुवंश प्रसाद सिंह : यह बात हवा में जाएगी। रिकार्ड में जाने से क्या होगा? यह बात सदन में बोलने से होगी। लिखने से क्या होगा?...(व्यवधान)

सभापति महोदय : रघुवंश जी, आप भी अधिष्ठाता मण्डल में हैं। मैं चाहता हूँ कि जिन माननीय सदस्यों को, क्योंकि कल सदन का आखिरी दिन है, बहुत से महत्वूर्ण विषय जो लॉटरी में नहीं भी हैं और स्पीकर महोदया ने अनुमति दी है इसलिए हम सभी को अवसर देना चाहते है। जिनके नाम ज़ीरो ऑवर में पुकारे जाएं कृपया वे अपनी बात कहें। लेकिन आप अपनी बात कह कर फिर तुंरत सदन से न चले जाएं। कृपया जब ज़ीरो ऑवर समाप्त हो तभी जाएं। सब को अपनी बात कहने का मौका मिलेगा।

श्री दारा सिंह चौहान (घोसी): सभापति महोदय, मैं खाद्य सुरक्षा एवं मानक अधिनियम के अधीन छोटे व्यापारियों के सामने आ रही परेशानियों के बारे में अपनी बात आपके सामने रखना चाहता हूँ।

सभापति महोदय, पूरे देश में जब भी किसी फैक्ट्री से कोई खाद्य सामग्री बन कर तैयार होती है और देश के कोने-काने में जाती है तो सैंपल अधिकारी उसकी जांच करता है और उसके बाद जब छोटे-छोटे बाज़ारों में पहुंचती है और उसकी आपूर्ति की जाती है और वहीं पर फैक्ट्री से जो माल सील्ड पैक हो कर निकलता है तो जिले में जो फूड इंस्पैक्टर होते हैं, छोटे-छोटे दुकानदारों को आतंकित करते हैं और धमकाते हैं कि अगर सैंपल में कोई गड़बड़ी हुई तो तुम्हे जुर्माना भी भरना होगा और जेल भी जाना होगा। इस प्रकार से आतंकित कर के सैंपल अधिकारी भारी भरकम मोटी रकम उन छोटे-छोटे व्यापारियों से वसूलते हैं। खास कर के पूरे देश में तो यह समस्या है ही लेकिन उत्तर प्रदेश की बात मैं संज्ञान में लाना चाहता हूँ। जो शुल्क शासन द्वारा निर्धारित है, उससे कई गुना ज्यादा वसूला जाता है। सुविधा शुल्क के नाम पर अधिकारी उनको तरह-तरह से परेशान करते हैं।

मेरा केन्द्र सरकार से अनुरोध है कि वह इसमें हस्तक्षेप करके व्यापारियों के उत्पीड़न को रोकने हेतु खाद्य सुरक्षा मानक अधिनियम में इस तरह की व्यवस्था करे कि जहां से माल उत्पादित होता है, अगर उस फैक्ट्री के मालिक दोषी हों तो उनके लिए दण्ड का प्रावधान होना चाहिए। जब वहां से माल तैयार होकर छोटे-छोटे जिलों में छोटे-छोटे दुकानदारों के पास जाता है तो सैम्पल अधिकारी द्वारा उन्हें प्रताड़ित किया जाता है और उनसे मोटी रकम वसूली जाती है।

सभापति महोदय : कृपया संक्षेप में अपनी बात कहें। आपकी पूरी बात आ गयी है।

श्री दारा सिंह चौहान : मैं चाहता हूं कि ऐसी फैक्ट्रियों पर प्रतिबन्ध लगाया जाये। लाइसेंस के रिन्यूवल के नाम पर जो उनसे अवैध रकम ली जाती है, मैं चाहता हूं कि ऐसा करने वालों के खिलाफ दण्ड का प्रावधान हो, छोटे-छोटे व्यापारियों को लाइसेंस दिया जाये और उनका शोषण बंद किया जाये।

सभापति महोदय : श्री पी.एल.पुनिया और एस.एस. रामासुब्बू का नाम श्री दारा सिंह चौहान जी द्वारा उठाए गए विषय के साथ सम्बद्ध किया जाता है।

श्री सैयद शहनवाज़ हुसैन।

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, ये दोबारा बोल रहे हैं।

सभापति महोदय : आप भी दिन में सदन में कई बार बोलते हैं।

श्री शैलेन्द्र कुमार : महोदय, ये जीरो ऑवर में दोबारा बोल रहे हैं।

सभापति महोदय : आप लोग बैठ जाइये। मैं जिसे बोलने की अनुमति दे रहा हूं, कृपया वही बोले।

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): महोदय, मेरा सौभाग्य है कि आप सभापति के रूप में चेयर पर विराजमान हैं। मैं आपकी बहुत कद्र करता हूं। आपने मुझे यहां से बोलने की इजाजत दी है तो यह भी इतिहास के पन्नों में दर्ज होगा। आज के दिन समाजवादी पार्टी के पास क्योंकि अक्लियत का कोई सांसद नहीं है तो आप मुझे अपना मान लीजिए।

श्री शैलेन्द्र कुमार : ठीक है।

श्री सैयद शाहनवाज़ हुसैन : इससे आप थोड़े से सेक्युलर हो जायेंगे।

श्री शैलेन्द्र कुमार : आपको गोद ले लिया है।

श्री सैयद शाहनवाज़ हुसैन : महोदय, आज शिक्षक दिवस है और मेरा सौभाग्य है कि मैं एक शिक्षक पुत्र हूं। मैं एक शिक्षिका का पति हूं, मेरी पत्नी यहां दिल्ली में सरकारी स्कूल में पढ़ाती है। आज शिक्षक दिवस के अवसर पर जहां हम राधाकृष्णन जी को याद करते हैं, वहीं मैं विक्रमशिला, भागलपुर का सांसद हूं, जहां पर

गुरू आतिश दीपांकर जी ने पढ़ाया है। छठी शताब्दी में विक्रमशिला स्थापित हुई और 9वीं शताब्दी में गुरू आतिश दीपांकर जी उसके वाइस चेयरमैन बने। नालन्दा, तक्षशिला और विक्रमशिला हमारी संस्कृति हैं।

महोदय, तक्षशिला तो बहुत डेवलप है, पाकिस्तान के बारे में हमारी अलग-अलग राय हो सकती है, लेकिन स्पीकर साहिबा के साथ मैं पाकिस्तान गया था तो मैंने देखा कि तक्षशिला का उन्होंने बहुत अच्छे से ध्यान रखा है। पाकिस्तान की अगर कोई एक अच्छी बात हो सकती है, तो वह यही है कि उन्होंने वहां पर तक्षशिला की संस्कृति को ध्यान से रखा है, उसे संजोकर रखा है। नालन्दा में भी वहां के हमारे मुख्यमंत्री हैं, जो बिहार के नालन्दा के हैं तो नालन्दा में उन्होंने बहुत काम किया है और नालन्दा विश्वविद्यालय को बहुत बढ़ाया है, लेकिन विक्रमशिला बहुत उपेक्षित है। वहीं बगल के हमारे मित्र निशिकांत दुबे जी हैं, इनके आंगन से वह विक्रमशिला मिलता है।

सभापति महोदय : ये अपना क्षेत्र काफी डेवलप कर रहे हैं।

श्री निशिकांत दुबे (गोड्डा): विक्रमशिला मेरा गांव है।

श्री सैयद शाहनवाज़ हुसैन : मैं इनका सांसद हूं, ये हमारे मतदाता हैं, ये दाता हैं, ये हमको मत देते हैं।

सभापति महोदय : इसीलिए हम लोग चाहते थे कि आप दोनों मिलकर चलें।

श्री सैयद शाहनवाज़ हुसैन : जो विक्रमशिला है, उसके बारे में हम राष्ट्रपति जी से मिले, प्रधानमंत्री जी से मिले, प्रधानमंत्री जी ने डीजीआर जियोलॉजिकल सर्वे ऑफ इंडिया को वहां भेजा। सब कुछ होने के बाद एक रिपोर्ट आयी और रिपोर्ट आने के बाद 5 हजार करोड़ रूपया भी केन्द्र सरकार से रिलीज हुआ, लेकिन बिहार सरकार ने अभी तक उसमें कुछ भी नहीं किया है। जो उसका डीपीआर आदि बनाना था, लैंड एक्वायर करनी है, उसमें कुछ भी काम आगे नहीं बढ़ा है।

महोदय, हमारा आपके माध्यम से यही अनुरोध है कि नालन्दा जिले से मुख्यमंत्री अभी बने हैं, लेकिन विक्रमशिला के भागवत झा आजाद साहब पहले मुख्यमंत्री बन चुके हैं। जब भागवत झा आजाद साहब मुख्यमंत्री थे तो उन्होंने नालन्दा की उपेक्षा नहीं की। इसलिए नालन्दा से जो मुख्यमंत्री अभी बने हैं, नीतीश कुमार जी, उनको भी विक्रमशिला की कोई उपेक्षा नहीं करनी चाहिए। हो सकता है कि वे हमसे नाराज हों, लेकिन मेरे क्षेत्र भागलपुर से और विक्रमशिला से उन्हें नाराज नहीं होना चाहिए।

सभापति महोदय : आपके प्रति भी सदन की शुभकामनायें हैं। कृपया संक्षेप में अपनी बात कहें।

श्री सैयद शाहनवाज़ हुसैन: महोदय, यह देश की धरोहर है, अब मैं विषय पर आ रहा हूं क्योंकि जब विक्रमशिला की स्थापना हुई, तब उसको खत्म किया गया तो ऑक्सफोर्ड यूनिवर्सिटी 1189 में बनीं। ऑक्सफोर्ड बन गया तो ऑक्सफोर्ड में तो लोग पढ़ने जा रहे हैं, ऑक्सफोर्ड के पढ़े हुए कई वकील यहां

आते हैं, बड़ा-बड़ा भाषण सुनाते हैं। लेकिन हमारी जो संस्कृति है, उस विक्रमशिला की उपेक्षा नहीं होनी चाहिए। जहाँ विक्रमशिला में हमारे जैसा सांसद है जो सबके पास जाता है और जाकर बात करता है तो विक्रमशिला की ओर सरकार ध्यान दे। बिहार सरकार और केन्द्र सरकार दोनों की अभी दोस्ती है तो मिलकर कुछ काम कीजिए। सिर्फ दोस्ती मत कीजिए, कुछ काम भी कीजिए और विक्रमशिला का विकास होना चाहिए। मैं आपका शुक्रिया अदा करता हूँ कि शिक्षक दिवस पर आपने गुरु आतिश दीपांकर की भूमि जहाँ उन्होंने पढ़ाया, दलाई लामा पंथ की स्थापना की, उसका विषय हमें उठाने दिया। सभापति जी, मैं जीवन भर इसको याद रखूँगा कि सभापति के रूप में आपने एक अच्छा विषय शिक्षक दिवस पर हमको उठाने दिया। ...(व्यवधान)

सभापति महोदय : श्री पी.एल.पुनिया का नाम श्री शाहनवाज़ हुसैन द्वारा उठाए गए विषय के साथ संबद्ध किया जाता है।

श्री अरविन्द कुमार चौधरी (बस्ती): सभापति महोदय, मैं आपका धन्यवाद और आभार प्रकट करता हूँ कि आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया।

महोदय, आज हमारे लिए बड़े सौभाग्य की बात है कि आप इस चेयर पर बैठे हैं। मैं बस्ती ज़िले के बस्ती लोक सभा निर्वाचन क्षेत्र से चुनकर आता हूँ। आप भी वहीं के रहने वाले हैं, वहीं से आते हैं। आपसे भी किसानों और कर्मचारियों का प्रतिनिधिमंडल मिला होगा और आपकी जानकारी में भी यह समस्या है और यह एक बड़ा गंभीर विषय है। महोदय, बस्ती ज़िले में बजाज चीनी मिल देश के आज़ाद होने से पूर्व 1926 में स्थापित की गई थी तथा आज तक वह अपना पेराई का काम पूर्ण रूप से कर रही है। मिल निरंतर लाभान्वित हो रही है। किसानों द्वारा अपनी खेती में गन्ने का अधिक उत्पादन होने का आकलन किया गया है, लेकिन उक्त मिल के प्रबंधकों ने मिल बंद करने का नोटिस दिया है, जिससे किसानों का बकाया तथा दैनिक और अस्थायी रूप से कार्य करने वाले कर्मचारियों की रोज़ी रोटी समाप्त होने का खतरा बना हुआ है। ...(व्यवधान)

सभापति महोदय : रघुवंश जी, आप कृपया बैठें।

श्री अरविन्द कुमार चौधरी : किसानों का बकाया नहीं मिलने से किसान आत्महत्या करने को विवश हो सकते हैं। महोदया, कर्मचारी आंदोलित हैं और लगातार आंदोलन कर रहे हैं। हमारी आपके माध्यम से मांग है कि सरकार आपके माध्यम से हस्तक्षेप करे और बस्ती की मिल, हमारे क्षेत्र की मिल चले। चूँकि

...(व्यवधान) * वह बजाज ग्रुप के मिल मालिकों से मिली हुई है। मिलीभगत से यह मिल बंद करने की साजिश हो रही है। ...(व्यवधान)

सभापति महोदय : आप कृपया ऐसे आरोप न लगाएँ। यह रिकॉर्ड में नहीं जाएगा।

...(व्यवधान)

श्री अरविन्द कुमार चौधरी : महोदय, यह साजिश है। ...(व्यवधान) * मिली हुई है। वहाँ के किसान भुखमरी के कगार पर हैं। ...(व्यवधान)

सभापति महोदय : आपकी बात आ गई है।

श्री अरविन्द कुमार चौधरी : महोदय मेरा आपसे अनुरोध है कि आप इस मामले में दखल दें। ...(व्यवधान)

सभापति महोदय : मिल अभी चल रही है, मिल बंद न होने पाए, यह आपने महत्वपूर्ण बात उठाई और सरकार इसको संज्ञान में लेगी कि मिल बंद न होने पाए, क्योंकि किसानों के लिए गन्ना कैश क्रॉप है और उत्तर प्रदेश में खास तौर से पूर्वी उत्तर प्रदेश में गन्ना ही किसानों के लिए ज़िन्दगी है, लाइफलाइन् है। आपने एक महत्वपूर्ण बात उठाई है। ...(व्यवधान)

श्री शैलेन्द्र कुमार : अभी शरद पवार जी और मुलायम सिंह जी की बैठक हुई है गन्ना मिलों पर, कि किस प्रकार से सिक मिलों को चालू किया जाए। ...(व्यवधान)

सभापति महोदय : शैलेन्द्र जी आप बैठ जाएँ।

श्री अरविन्द कुमार चौधरी : महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया।

सभापति महोदय : शैलेन्द्र जी ने आपको आश्वस्त किया है कि मिल बंद नहीं होगी। उन्हीं की सरकार है, उन्होंने आश्वस्त कर दिया है कि वह मिल बंद नहीं होगी, अच्छी बात है।

श्री पी.एल.पुनिया का नाम श्री अरविन्द कुमार चौधरी द्वारा उठाए गए विषय के साथ संबद्ध किया जाता है।

श्री शैलेन्द्र कुमार : माननीय सभापति महोदय, मैं बहुत ही अविलंबनीय लोक महत्व का प्रश्न सदन में उठाना चाहूँगा। मेरे ख्याल से जितने सदस्य यहाँ हैं, सब हमारे साथ इस बात पर सहमत होंगे। बात यह है कि सदन में लगातार पिछले करीब 15-20 सालों से भोजपुरी भाषा के संबंध में बात उठी है और देश और विदेशों में बोली जाने वाली भोजपुरी भाषा को मेरे ख्याल से 50 करोड़ से ज्यादा लोग बोलते हैं। सभापति जी भी वहीं से चुनकर आते हैं, पूर्वांचल से आते हैं, बिहार से लोग आते हैं। तमाम लोग जो इस सदन में बैठे हैं, वे भी भली प्रकार से जानते हैं। आपके कितने पूर्व मंत्रियों और मुख्य मंत्रियों ने यह बात उठाई।

* Not recorded.

लेटेस्ट प्रभुनाथ सिंह, शत्रुघ्न सिन्हा जी और तमाम सदस्यों ने बात उठाई है। नीरज शेखर जी ने यह बात उठाई है, आपने खुद यह बात उठाई थी, आप वहीं से बिलांग करते हैं।

मैं चाहूंगा कि संविधान की आठवीं अनुसूची में उस भाषा को शामिल किया जाए और रहा सवाल कि यहां से बहुत से लोग बोलना चाहते हैं, संजय निरूपम जी ने भी इस बात को रखा था कि भोजपुरी को संविधान की आठवीं अनुसूची में शामिल किया जाए। मैं साथ ही साथ मांग करूंगा कि दो दिन का सत्र है और छोटा सा बिल है, आप सरकार को निर्देशित करें कि इस बिल को इसी सत्र में शामिल करें, भोजपुरी को आठवीं अनुसूची में शामिल करें ताकि भोजपुरी बोलने वाले लोगों का सम्मान बढ़े और देश का सम्मान बढ़े। यहां तक कि विदेश में बहुत से राष्ट्रपति और प्रधानमंत्री भी, यहां से जो लोग गए हैं, आज भी भोजपुरी भाषा बोलते हैं। भोजपुरी भाषा के सम्मान के लिए मैं चाहूंगा कि आप सरकार को निर्देशित करें और सरकार आश्वस्त करे।...(व्यवधान)

सभापति महोदय : शैलेन्द्र जी, आपकी भावना आ गयी है और आपके साथ सदन की भी भावनाएं परिलक्षित हो गयी हैं। जब सदन की भावनाएं परिलक्षित हो रही हैं तो सरकार उसका संज्ञान लेगी।

श्री शैलेन्द्र कुमार : आप निर्देशित कर दें। यह बहुत गम्भीर मामला है। यहां मंत्री लोग बैठें हैं, इनसे कहिए कि कुछ आश्वासन दे दें। भोजपुरी भाषा की बात है और आप कुछ आश्वासन दे दीजिए।...(व्यवधान)

सभापति महोदय : आपने जो बात कही है, उस पर पूरे सदन ने अपनी सहमति व्यक्त की है।

...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदय, यहां मंत्री जी बैठे हैं।...(व्यवधान)

सभापति महोदय : आप मंत्री जी को बाध्य नहीं कर सकते हैं।

श्री शैलेन्द्र कुमार : हम बाध्य नहीं कर सकते हैं, लेकिन मंत्री जी, आप आश्वासन तो दे दीजिए। आप कह दीजिए कि हां, हम देखेंगे।...(व्यवधान)

सभापति महोदय : आप आसन को एड्रेस कीजिए। आप लोग बैठ जाइए।

...(व्यवधान)

सभापति महोदय : श्रीमती पुतुल कुमारी, श्री रवीन्द्र कुमार पाण्डेय, श्री कमल किशोर 'कमांडो' और श्री पन्ना लाल पुनिया अपने को श्री शैलेन्द्र कुमार द्वारा उठाए गए मुद्दे से संबद्ध करते हैं।

DR. P. VENUGOPAL (TIRUVALLUR): Mr. Chairman, Sir, I express my gratitude for giving me an opportunity to bring to the notice of the Government the urgent necessity for a stoppage of express/mail trains at Tiruvallur, near Chennai.

Tiruvallur is my parliamentary constituency. Tiruvallur is also the Headquarters. A number of temples are located in and around Tiruvallur. It is called a religious place too. In a range of about 15 kms. Avadi is located where we can find a number of Central Government offices and establishments. For example, in Avadi, we have Heavy Vehicles Factory, Avadi Tank Factory, Ordnance Clothing Factory (OCF), CVRD, CRPF Training Centre, Railway EMU Workshop, Air Force Station, colleges and schools. Added to this vast population residing at Avadi, adjacent place called Ambattur is an industrial hub.

Close to Tiruvallur, in Sriperumbudur, in addition to the Rajiv Gandhi National Institute of Youth Development, we also have multinational companies (MNCs) like Nokia, Hyundai, Saint Gobain Glass. Hence, stoppage of trains at Tiruvallur would go a long way in helping people habituating and working in and around Sriperumbudur.

All I am trying to say is that there is an urgent necessity for a stoppage of express and mail trains at Tiruvallur so that the rush at Chennai Central Station is reduced considerably. The status is that now all the railway passengers have to get down at Chennai Central Station and return back to Tiruvallur or Avadi. Considering stoppage of trains like Brindavan Express, Kovai Express, Intercity Express, Lal Bagh Express, Mumbai-Kachenguda-West Coast Express and numerous express and mail trains from Kerala and from North at Tiruvallur would reduce congestion at Chennai Central Station.

It may kindly be noted that I have raised this issue in this very House a couple of times and also written to the Railway Minister and Railway authorities, apart from meeting officials at Rail Bhavan, but nothing fruitful has come out of it. Hence, this renewed effort.

Considering the reasonable reasons and reducing the time of railway passengers and congestion at Chennai Central Station, stoppage of express and mail trains at Tiruvallur should be considered forthwith without any further delay. I hope, the hon. Minister of Railways would accede to this genuine request of

mine to help my parliamentary constituency, Tiruvallur, for which act both the people of my parliamentary constituency and I would be indebted.

SHRI P.L. PUNIA (BARABANKI): Sir, I would like to associate with the issue raised by Dr. P. Venugopal.

श्री शैलेन्द्र कुमार : महोदय, व्यवस्था का प्रश्न है।...(व्यवधान)

सभापति महोदय : आप अपनी सीट से नहीं बोल रहे हैं। आप अपनी सीट पर जाइए।

आप किस नियम के तहत व्यवस्था का प्रश्न उठा रहे हैं। नियम बताइए।

श्री शैलेन्द्र कुमार : शून्यकाल का नियम है।

सभापति महोदय : यह कोई नियम नहीं है।

श्री शैलेन्द्र कुमार : महोदय, मैं केवल यह बोलना चाहता हूं कि शून्यकाल का महत्व आपके आसन पर बैठने से बढ़ा है। आपने देखा है कि सदस्यों की संख्या बढ़ रही है। मैं आपकी तारीफ कर रहा हूं।

सभापति महोदय : धन्यवाद।

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Mr. Chairman, Sir, I would like to speak in Telugu.

सभापति महोदय : कृपया संक्षेप में बोलें। अभी बहुत-से माननीय सदस्यों को बोलना है।

*SHRIMATI BOTCHA JHANSI LAKSHMI :- Hon. Chairman Sir, I would like to thank you on behalf of people of Andhra Pradesh, for allowing me to bring to the notice of the House, the agitation going on in our state for the last few days, in the wake of sensitive Telangana issue. Sir, when the decision to bifurcate Andhra Pradesh was made, people throughout the state erupted in emotions. Telugu speaking people were living together in one state and now they are feeling that they have to leave their motherland, because of this decision. Around 5 crore people from seemandhra region are agitating, irrespective of their caste or community and are demanding united Andhra Pradesh for the last 36 days.

Through this opportunity, I would like to draw the attention of the House, and would like to express the feelings and emotions of people of my state. I request UPA Government to understand these feelings and especially Smt. Sonia Gandhi on whom we have profound faith. I request through you that there is a need to remove this feeling of insecurity amongst people of Andhra Pradesh. Sir, please give me two minutes. Sir, Andhra Pradesh is known as Annapurna- the rice bowl and around 75% of our population is farmers. Most of them are small and marginal farmers.

MR. CHAIRMAN: You have made your point.

SHRIMATI BOTCHA JHANSI LAKSHMI: Sir, when we compare other states, the capital cities are for administrative convenience, whereas, Hyderabad is not only a capital city, it is also an economic centre, education hub and a centre for many activities.

MR. CHAIRMAN: You are raising your issue in Zero Hour. In Zero Hour, you know your limitations. I have given maximum time to you, Madam.

---

* English translation of the speech originally delivered in Telugu

SHRIMATI BOTCHA JHANSI LAKSHMI : Please, Sir.

MR. CHAIRMAN: Only half-a-minute.

SHRIMATI BOTCHA JHANSI LAKSHMI : Sir, I would like to submit that Hyderabad was considered as our own city and accordingly it was developed by people of Andhra Pradesh. There is a need to understand the agitation that is going on in our state. Opposition parties are politicizing this issue. Sir, I am a lady member from Vizianagaram.

MR. CHAIRMAN: You have made your point. Thank you.

… (*Interruptions*)

MR. CHAIRMAN: I think, you have expressed your feelings. Now, Shri Anurag Thakur *ji*.

SHRIMATI BOTCHA JHANSI LAKSHMI : Kindly give me time, Sir.

MR. CHAIRMAN: Now you have made your point. Nothing will go in records.

(Interruptions) …[*]

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): आदरणीय सभापति महोदय, मैं आपकी अनुमति चाहता हूं कि मैं इस स्थान से बोलूं। यहां से बोलने के लिए आपकी अनुमति चाहिए।

सभापति महोदय : ठीक है।

… (*Interruptions*)

MR. CHAIRMAN: You have made your point. Thank you.

श्री अनुराग सिंह ठाकुर : सभापति महोदय, आपने शून्य काल में बोलने का मौका दिया, आपका बहुत-बहुत धन्यवाद।

महोदय, मैं एक पहाड़ी क्षेत्र हिमाचल प्रदेश से आता हूं जहां पर किसानों के पास बहुत छोटी-छोटी ज़मीनें हैं।

[*] Not recorded.

आज देश में लगभग ढाई लाख किसानों ने पिछले नौ वर्षों में आत्महत्याएं की हैं। छोटा और पहाड़ी राज्य होने के नाते यहां पर बहुत छोटी-छोटी जमीनें किसानों की हैं। पिछले कुछ वर्षों से वहां पर बंदरों का आतंक एक बहुत गंभीर समस्या बन गई है। वहां पर अधिकतर किसानों ने खेतीबाड़ी करनी छोड़ दी है। हमने कई बार केन्द्र की सरकार को लिख कर दिया, कि वाइल्डलाइफ एक्ट में बदलाव लाया जाए और जो मनरेगा की स्कीम है, उसके अंतर्गत भी वहां के किसानों का प्रावधान किया जाए, जिससे वे अपने खेतों की रक्षा कर सकें।

केन्द्र की सरकार ने एक बार भी कोई उचित कदम नहीं उठाया। आज यह हालत हो गई है कि बड़ी तादाद में बंदर एक साथ आते हैं, लोगों के ऊपर हमला करते हैं। लोगों का घरों में रहना मुश्किल हो गया है। यहां तक कि खेतों में खेती करनी तो बिलकुल छोड़ दी है। ये केवल एक विषय नहीं है, ऐसे कई विषय केन्द्र सरकार के पास लम्बित हैं, जहां पर हिमाचल प्रदेश का गरीब किसान और आम आदमी मर रहा है, पिछड़ रहा है।

सभापति महोदय, मैं आपके माध्यम से केन्द्र की सरकार से पूछना चाहूंगा, क्या केवल छोटा राज्य होने के नाते, पहाड़ी राज्य होने के नाते हमारी अनदेखी की जाती है? चाहे रेलवे की बात हो, उसमें भी 64 वर्षों में केवल 40 किलोमीटर रेलवे लाइन बन पाई। हमारी सड़कों के रख-रखाव के लिए कोई पैसा नहीं मिल पाता है। सेना में भर्ती करने के लिए आप जनसंख्या के आधार पर उनको कहते हैं।

सभापति महोदय, मैं आपके माध्यम से विषय पर वापस आकर केवल इतना कहना चाहता हूं कि अनदेखी हर विषय के साथ-साथ किसानों की भी हो रही है। बंदरों की समस्या एक बहुत बड़ी समस्या बन गई है। वाइल्डलाइफ एक्ट में बदलाव करना चाहिए और मनरेगा में प्रावधान करना चाहिए, ताकि लोग खेती कर सकें तथा देश को और अनाज दे सकें। अपना जीवन बसर कर सकें।

सभापति महोदय : मेरा माननीय सदस्यों से कहना है कि जीरो ऑवर में जो विषय आप उठाते हैं, उस विषय में केवल एक प्रश्न का समावेश होना चाहिए। यह नहीं होना चाहिए कि आप जीरो ऑवर में एक विषय से कई विषयों का जब समावेश करते हैं तो आपका वह विषय डाइल्यूट भी होता है, इसलिए मैं अनुरोध करूंगा कि जिस पर आपका फोकस है, जीरो ऑवर के लिए जो विषय आपने दिया है, उसी को उठाएं।

चौधरी लाल सिंह (उधमपुर): सभापति महोदय, मुझे बड़े अफसोस से कहना पड़ रहा है कि मेरे अपने इलाके में, आप जानते हैं और सारा देश इस बात को जानता है कि किश्तवाड़ में क्या हुआ है। उस हादसे से दो-तीन चीजें उभर कर सामने आईं। लोगों का जो हाल है, मैं आपको एक एग्जाम्पल बताना चाहता हूं, एक विधवा औरत है और उसका एक बच्चा है। वे दोनों दुकान चलाते हैं, उनकी 80 से 90 लाख तक की दुकान है। मैं कहना चाहता हूं कि 20-30-40-50-80-90 लाख की दुकानें जला कर राख कर दी गईं, जिससे काफी नुकसान हुआ। मेरी रिकवेस्ट फर्स्ट डे से रही कि मेहरबानी करके इसकी इंक्वायरी सीबीआई से करवाएं। मैं आपको सच बता रहा हूं कि इस जगह पर यह हादसा 1993 से कंटीन्यू है। 1993 से लेकर 2013 तक लगातार उनको जला कर राख किया जाता है।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूं कि जो स्टेट में टर्मोइल था, 30 वर्ष यह रहा। बड़ी मुश्किल से आप लोगों ने, सिविलियन, पोलिटिशियन, आर्म्ड फोर्सेस, सब ने अपनी जानें कुर्बान कीं, जिससे बड़ी कम्युनल हारमोनी और शांति बनी थी। सारे लोग आपस में प्रेम से रह रहे थे। मैं यह कहना चाहता हूं कि इसके पीछे कौन है।...(व्यवधान)

सर, ये मसला बड़ा सीरियस है।...(व्यवधान)

MR. CHAIRMAN : That is why I am giving you time. I can understand your feelings.

चौधरी लाल सिंह : मेरा आपसे कहने का मकसद है, क्योंकि आप बड़े संजीदा है, समझते हैं, इसलिए मैं आपको बता रहा हूं। मेरी विनती है कि यह जो किश्तवाड़ का मसला है, आइन्दा न हो, ताकि पीछे जो लुकाछिपी चल रही है, वह रूक जाए। मैं कहना चाहता हूं कि स्टेट बच जाए। मेरी जनाब से विनती है कि इसकी इंक्वायरी और जो लॉसेज हुए हैं, वह ऐक्चुअल लॉस दिए जाएं। दो लाख रुपया, पांच लाख रुपया देने से काम नहीं चलेगा। इसके लोग जिम्मेवार नहीं हैं, जिनकी दुकानें हैं, वे जिम्मेवार नहीं हैं। हां, मेरी सरकार हो या आपकी सरकार हो, इसके लिए सरकार जिम्मेवार है कि क्यों नहीं उनको बचा सकी और उनके ऐक्चुअल पैसे देने पड़ेंगे।...(व्यवधान)

सभापति महोदय : आपकी बात आ गई है।

चौधरी लाल सिंह : सभापति महोदय, मैं आप के माध्यम से मांग करता हूं कि उन्हें ऐक्चुअल पैसे दिए जाएं।

सभापति महोदय : आप जानते हैं कि सी.बी.आई. जांच के लिए आपको राज्य सरकार को चिट्ठी लिखनी होगी और जब राज्य सरकार संस्तुति करेगी तो केन्द्र सरकार उस पर विचार करेगी।

*SHRI P. LINGAM (TENKASI): It has been announced that the Commonwealth Heads of Government Meet will be held in Sri Lanka in November this year. India is a member country of Commonwealth. As per the convention of Commonwealth, brotherhood and protection of human rights are to be upheld. But when we look at the events taking place in Sri Lanka we witness blatant violations of human rights in that country. Ethnic genocide has taken place. Press is denied its due freedom. There is no freedom of expression. Altogether Sri Lanka is functioning against the laid conventions of the Commonwealth. UN Human Rights Council has been conducting an enquiry on the human rights violations in Sri Lanka. It is injustice and improper to organize the Commonwealth Conference in Sri Lanka where fellow countrymen were killed through ethnic cleansing. India is a country known for upholding equality, brotherhood and world peace. Our nation has the right to protect human rights. We have our blood relations living in our neighbouring country, Sri Lanka.

MR. CHAIRMAN : Kindly sum up. You have made your point.

SHRI P. LINGAM : There is a need to protect the integrity of this nation. In the name protecting human rights and interests of Tamils, and to uphold the conventions of Commonwealth, India should not take part in the CHOGM scheduled to be held in Sri Lanka.

MR. CHAIRMAN: Kindly sum up.

SHRI P. LINGAM : India should also insist upon other Commonwealth countries not to participate in this Conference. I urge the Government of India through this House that at any cost India should not participate in the Commonwealth Conference to be held in Sri Lanka.

* English translation of the Speech originally delivered in Tamil

SHRI J.M. AARON RASHID(THENI) : Sir, I would like to associate with the matter raised by Shri P. Lingam.

MR. CHAIRMAN : Okay.

Shri Kamal Kishor 'Commando'.

श्री कमल किशोर 'कमांडो' (बहराइच) : सभापति महोदय, आपने मुझे बोलने का मौका दिया इसके लिए बहुत-बहुत धन्यवाद। बहुत दिनों के बाद आज मुझे अपने संसदीय क्षेत्र बहराइच पर बोलने का मौका मिला है। बहराइच देश का वह इलाका है, जो नेपाल के बार्डर पर बसा हुआ है जहां गरीबी बहुत ज्यादा है। वहां के लोग बाढ़ से बहुत ही पीड़ित हैं। अनुसूचित जातियां, जनजातियां तथा मुस्लिम समुदाय के सबसे ज्यादा लोग वहां बसे हुए हैं, जिनकी हालात देखने के बाद यह अंदाजा लगाया जा सकता है कि अगर सबसे ज्यादा कहीं गरीबी है तो वह बहराइच में है।

मैं आपसे मांग करता हूं कि पिछले दिनों बाढ़ आई थी, उस बाढ़ में बहुत ज्यादा उनका नुकसान हुआ है। डिजास्टर मैंनेजमेंट से वहां मदद समय से नहीं मिल पायी है। मैं केन्द्र सरकार से यह निवेदन करता हूं कि उनकी गरीबी को देखते हुए, उन्हें हर तरह का योगदान प्रदान करने में केन्द्र सरकार की मदद होनी चाहिए।

मैं दूसरा सवाल यह कहता हूं कि 18 जुलाई को सुप्रीम कोर्ट ने एक ऐसा आदेश पारित किया है, उसमें केवल अनुसूचित जाति ही नहीं बल्कि पिछड़ा वर्ग ...(व्यवधान)

सभापति महोदय : आप एक ही विषय पर कहें। आपने बाढ़ के बारे में कह दिया। आप दूसरा विषय कल सदन में उठाइएगा। आप आसन के आदेश को मानिए।

...(व्यवधान)

श्री कमल किशोर 'कमांडो' : सभापति महोदय, मैं एक मिनट का समय चाहता हूं। ...(व्यवधान) पुनिया साहब ने जो सवाल उठाया है, मैं उसके साथ अपने को संबंद्ध करता हूं। उस फैसले को दुबारा बदलने की आवश्यकता है।

21.00 hrs.

सभापति महोदय : मैंने सब माननीय सदस्यों से अनुरोध किया है कि जीरो आवर में एक विषय उठाएं। आप बाढ़ जैसा महत्वपूर्ण विषय उठा रहे हैं, लेकिन उसके साथ आरक्षण का विषय भी जोड़ें तो यह कदाचित ठीक नहीं होगा। बाढ़ के लिए आप राज्य सरकार को एक पत्र लिखें कि वह केन्द्र सरकार को मैमोरंडम भेजे तभी यहां से टीम जाएगी।

श्रीमती पुतुल कुमारी (बांका): सभापति महोदय, मैं आपके द्वारा सरकार का ध्यान अपने संसदीय क्षेत्र बांका की ओर आकृष्ट करना चाहती हूं। बांका रेशम के बुनकरों और मशहूर सुगन्ध युक्त कतरनी चावल का प्रदेश है। अभी आपने कहा कि दो विषयों को डायलूट नहीं करना है। लेकिन मैं दो विषयों को साथ-साथ बताने जा रही हूं, क्योंकि मेरा संसदीय क्षेत्र एक साथ सूखे और बाढ़ दोनों समस्याओं से जुड़ा हुआ है। मेरे आठ ब्लॉकों - कटोरिया, बॉसी, धौरेया, फुल्लीडूमर, चांदन, बेलहर, रजौन और शंभुगंज में सूखे की स्थिति है। बीज सूख गए हैं। कतरनी चावल जिसके लिए बांका क्षेत्र मशहूर है, उसके बीज सूख गए हैं क्योंकि सिंचाई की पर्याप्त व्यवस्था नहीं है। जो पुरानी सिंचाई की व्यवस्था है, वह ध्वस्त हो जाती है, क्योंकि हर बार मिट्टी का काम होता है।

मैं आपके माध्यम से सरकार से कहना चाहती हूं कि वहां पंजाब की तर्ज पर पक्की नहरों का विकास हो, ताकि बांका क्षेत्र के लोगों को हर बार सूखे की समस्या से असुविधा का सामना नहीं करना पड़ेगा। यह एक ऐसी व्यवस्था होगी जो साल दर साल चलती रहेगी। लेकिन तत्काल उन आठ ब्लॉकों को सूखा क्षेत्र घोषित किया जाए और उचित सहायती दी जाए।

सुल्तानगंज और शाहकुंड दो ब्लॉक पानी में घिरे हुए हैं। ये दोनों भागलपुर जिले में पड़ते हैं। शाहनवाज भाई वहां से आते हैं। सुल्तानगंज की 11 पंचायत और शाहकुंड की 8 पंचायत पानी में डूबी हुई हैं। वहां लोग त्राहि-त्राहि कर रहे हैं। वहां मक्के की फसल बहुत अच्छी होती है जिसे दूसरे राज्यों में भी बेचा जाता है। वहां मक्के की फसल चौपट हो गई है।...(व्यवधान) आवागमन का साधन टूट गया है।...(व्यवधान)

सभापति महोदय : पुतुल कुमारी जी, बाढ़ और सूखे की दोनों बातें आपकी आ गई हैं। आप अपनी मांग बता दीजिए।

...(व्यवधान)

श्रीमती पुतुल कुमारी : मेरी डिमांड है कि जिनके घर टूट गए हैं, उन सबको कम से कम 80 हजार रुपये की सहायता राशि उपलब्ध करवाई जाए, ताकि वे अपने घरों की मरम्मत करवा कर उन्हें रहने लायक बनवा सकें। जो फसल खराब हुई है, उसके लिए उन्हें 10 हजार रुपये प्रति एकड़ फसल का मुआवजा दिया जाए।...(व्यवधान)

सभापति महोदय : सैयद शाहनवाज हुसैन अपने आपको श्रीमती पुतुल कुमारी के विषय के साथ सम्बद्ध करते हैं।

श्री गोरखनाथ पाण्डेय (भदोही): सभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे अत्यन्त महत्वपूर्ण विषय को उठाने की अनुमति दी। मेरा संसदीय क्षेत्र भदोही है। मैं उत्तर प्रदेश के ग्रामीण अंचल भदोही से चुनकर आता हूं। जो भी रेल मंत्री आए, उन्हें हमने कामायिनी एक्सप्रैस ट्रेन, जो मुम्बई जाती है, उसका अप-डाउन सूर्यामा में करने के लिए दर्जनों बार लिखकर दिया। उसके लिए आन्दोलन हुआ, भूख हड़ताल हुई, महीनों तक लोग आंदोलित रहे। अधिकारी आए, आश्वासन देकर गए। अभी माननीय रेल मंत्री जी यहां बैठे हुए थे। हमने उन्हें बजट सत्र में लिखकर दिया। इसके अलावा और भी कई बार इस मामले को उठाया। हमें सदन में भी इस बारे में आश्वासन मिला, लेकिन उस पर आज तक कोई कार्यवाही नहीं हुई। साथ ही शिवगंगा एक्सप्रैस जो बनारस से दिल्ली आती है, इलाहाबाद-बनारस के बीच भदोही जनपद का मुख्यालय ज्ञानपुर है। ज्ञानपुर रोड पर उस ट्रेन को रोकने के लिए हमने कई बार लिखकर दिया, लेकिन आश्वासन मिलने के बाद भी कार्यवाही नहीं हो पाई।

मैं आपके माध्यम से कहना चाहूंगा कि कामायिनी एक्सप्रैस का अप-डाउन सूर्यामा में दिया जाये। इसी तरह इंटरसिटी जो लखनऊ के लिए जाती है, यह नयी ट्रेन चली है, वह भी सूर्यामा में रुके और शिवगंगा एक्सप्रैस, जिसकी मांग बहुत दिनो से चल रही है, उसे भी ज्ञानपुर रोड पर रोका जाये।

मैं आपके माध्यम से सरकार से यह मांग करना चाहता हूं जिसके लिए हमने दर्जनों बार लिखकर दिया है। हमें सदन में आश्वासन भी मिला है। कृपया़ इस पर कार्यवाही हो, यह मैं आपके माध्यम से आश्वासन चाहता हूं।

सभापति महोदय : आप रिपीटिशन मत कीजिए। आपकी बात आ गयी है। धन्यवाद।

SHRI A. SAMPATH (ATTINGAL): Mr. Chairman, Sir, even though our House is almost empty and the Press gallery is completely empty, I am at the mercy of my colleagues and learned friends because in our House we have less than half the quorum. Mr. Chairman, Sir, I am at your mercy.

MR. CHAIRMAN: But our attendance is increasing day by day.

SHRI A. SAMPATH : Mr. Chairman, Sir, I would like to invite your attention and, through you, invite the attention of the Government of India to the sad plight of more than five million Indians working and living in the Middle-Eastern countries. During every year, during the months of August, September and October from India to the Middle-East countries and from the Middle-East countries towards India, maximum number of passengers are depending on the

airline services during this quarter. But unfortunately, Chairman Sir, what happens is that many of the airlines cancel their services in order to increase the airfare and to sell their tickets in black market. This happens. It is a matter of grave concern. Our coffers are not at all empty because more than five million Indians are working in the Middle-Eastern region.

Now, what happens is that all of us know that there has been an increase in the air turbine fuel. The prices of air turbine fuel have gone up to 22 per cent. But what is the justification for the increase in the airfare by five times? Five times increase has happened. This increase has happened for an economy class ticket.

MR. CHAIRMAN: What is your demand? Now, you have raised your issue very well.

SHRI A. SAMPATH : This is a great air robbery. This whole House has to condemn this great air robbery.

MR. CHAIRMAN: You have expressed your sentiments.

SHRI A. SAMPATH : The Government of India should definitely intervene in this matter. This is a matter concerning the lives of our sisters, our mothers, our brothers and our children. They have to come to their home towns, to India.

MR. CHAIRMAN: You have made your point.

SHRI A. SAMPATH : There is no other alternative through which they can come back to India. The only way that they can depend on is the airlines.

MR. CHAIRMAN: Mr. Sampath, you have made your point and the Government will take cognizance.

SHRI A. SAMPATH : Yes, Sir. I seek your mercy. I am not consuming any more minute but I need your mercy. I need your help. Through you only, Mr. Chairman, Sir, I can invite the attention of the Government of India because most probably our House may be concluding this Session either by tomorrow or day after tomorrow.

MR. CHAIRMAN: You have succeeded to draw the Government's attention and the Government will take cognizance. Please sum up.

SHRI A. SAMPATH : But before the conclusion of this Session, I need a definite and concrete decision and that decision should be implemented. I seek the help of the Government of India regarding this matter.

MR. CHAIRMAN: Shri Dhananjay Singh, Shri Syed Shahnawaz Hussain, Shri Nishikant Dubey, Shri Arjun Ram Meghwal, Shri J.M. Aaron Rashid, Chaudhary Lal Singh, Shri S.S. Ramasubbu, Shri Ashok Argal, Shri Ravindra Kumar Pandey and Shrimati Putul Kumari are allowed to associate with the matter raised by Shri A. Sampath.

श्रीमती कैसर जहां (सीतापुर): आदरणीय सभापति महोदय, मैं आभारी हूं कि आपने मुझे अपने क्षेत्र की समस्याओं के संबंध में सदन में बोलने का मौका दिया। मैं इस सदन के माध्यम से माननीय मंत्री जी का ध्यान अपने क्षेत्र में रेल से संबंधित कुछ बड़ी समस्याओं की ओर दिलाना चाहती हूं। मेरे लोक सभा क्षेत्र सीतापुर का अधिकतर इलाका आजादी के 65 वर्षों के बाद भी रेल सुविधाओं से वंचित है या जहां सुविधाएं हैं, वहां नीचे दर्जे की हैं। सीतापुर, बिसवां एवं महमूदाबाद रेलवे स्टेशनों पर यात्रियों के लिए सुविधाएं बस नाम भर की ही हैं। सीतापुर जिले के बड़े कस्बों में से एक खैराबाद कस्बा है, जहां एक रेलवे क्रासिंग पड़ती है। वह अक्सर ट्रेन के आने से घंटों पहले बंद कर दी जाती है और ट्रेन चले जाने के बाद भी नहीं खोली जाती है, अगली ट्रेन का इंतजार किया जाता है। इस कस्बे में एक बड़ा अस्पताल है, जहां इस रेलवे क्रासिंग का अक्सर बंद होने के कारण मरीज समय पर अस्पताल नहीं पहुंच पाते।

मैं सदन के माध्यम से माननीय मंत्री जी से अनुरोध करना चाहूंगी कि इस रेलवे क्रासिंग को सुचारू रूप से चलाने हेतु संबंधित अधिकारियों को आश्यक निर्देश देने की कृपा करें।

भारतीय रेल के लगभग 160 वर्षों के बाद भी हमारे क्षेत्र के लहरपुर, रेउसा और तम्बौर आदि प्रमुख कस्बों में आज भी रेल सुविधाएं नहीं पहुंच सकी हैं जिससे इन इलाकों में रहने वाली आम जनता, बुनकरों एवं व्यापारियों को काफी दिक्कतों का सामना करना पड़ता है।

अतः मैं सदन के माध्यम से माननीय रेल मंत्री से आग्रह करती हूं कि सीतापुर से बहराइच तक लहरपुर, रेउसा, तम्बौर होते हुए नयी रेल लाइन से उसे जोड़ने के लिए आवश्यक कार्रवाई करने का कष्ट करें तथा सीतापुर, बिसवां एवं महमूदाबाद रेलवे स्टेशनों पर यात्रियों को ऊंचे दर्जे की समुचित सुविधाएं प्रदान करने हेतु आवश्यक कदम उठाये जायें।

सभापति महोदय : श्री कमल किशोर 'कमांडो' अपने आपको श्रीमती कैसर जहां के विषय के साथ सम्बद्ध करते हैं माननीय सदस्या की यह मैडन स्पीच है, इसलिए आप लोग हौसला आफजाई करें।

श्री निशिकांत दुबे (गोड्डा) : धन्यवाद सभापति महोदय, मैं झारखण्ड राज्य की समस्या के बारे में बताना चाहता हूं। जिस समस्या के बारे में मैं बताना चाहता हूं, उससे आप वाकिफ हैं क्योंकि आपके दामाद इस समस्या से खुद प्रभावित रहे हैं, वे घायल हुए हैं, किसी तरह से उनकी जान बची है। वर्तमान में झारखण्ड तीन समस्याओं से परेशान है- नक्सलवाद, बंगलादेशी घुसपैठिओं का आतंक और बलात्कार की घटनाओं का निरंतर बढ़ना। ये तीनों समस्याएं लॉ एंड ऑर्डर से जुड़े हुए मामले हैं। दुमका में, जो मेरे संसदीय क्षेत्र का हिस्सा है, वहां नक्सलियों द्वारा पाकुड़ के एस.पी. की हत्या हो जाती है। छत्तीसगढ़ में जब नक्सलवादी एस.पी. को मार देते हैं, तो वहां एन.आई.ए. की टीम भेजी जाती है, लेकिन झारखण्ड में नहीं भेजा जाता है। हमारे यहां अभी इलैक्टोरल रोल चल रहा है, जिसमें अचानक कहीं 60 प्रतिशत, तो कहीं 65 प्रतिशत की बढ़ोतरी हो गयी है। इसका कोई हिसाब-किताब नहीं हो पा रहा है कि ये बढ़ोतरी कैसे हो रही है?

सभापति महोदय, दिल्ली और मुम्बई में यदि कोई घटना घटती है, तो उसके लिए यह सदन काफी कंसर्न हो जाता है क्योंकि मीडिया इसे बहुत हाईलाइट करती है। हमारे यहां देवघर में दो लड़कियों, एक बारह वर्ष की और दूसरी चौदह वर्ष की, का पुलिस लाइन में सो-कॉल्ड पुलिस वालों के द्वारा रेप हो जाता है और उसके बाद उसका मर्डर कर दिया जाता है। राज्य सरकार ने सी.बी.आई. जांच हेतु रिक्मेंडेशन किया है, डेढ़ महीने हो गये हैं, लेकिन अभी तक जांच नहीं हुई है। लातेहार में एक महिला पुलिस कांस्टेबल का रेप हो गया है, वह एक लाश लेकर जा रही थी, यह अभी 15 दिन पहले की घटना है। हजारीबाग में एक पुलिस वाले के बेटे ने एक लड़की का रेप कर दिया। हमारे यहां पाकुड़ में पहाड़िया जनजाति है, जो प्रिमिटिव ट्राईबल ग्रुप (पी.टी.जी.) के अंतर्गत है, उनका लोप हो रहा है, 25 लड़कों ने मिलकर इस जनजाति की चार लड़कियों का रेप किया है।

सभापति महोदय, नक्सलवाद, बंगलादेशी घुसपैठ और बलात्कार जैसी घटनाएं, जो झारखण्ड में घटित हुई हैं, ये लॉ एंड ऑर्डर से जुड़े हुए मामले हैं। मैं 5 अगस्त से इस पर बोलने का प्रयास कर रहा था, आज आपकी कृपा से बोलने का मौका मिल गया। इसलिए इस संबंध में, मैं केन्द्र से मांग कर रहा हूं, क्योंकि आप जो रॉयल्टी के नाम पर पैसा देते हैं, वह केवल सी.आर.पी.एफ. और बी.एस.एफ. की बटालियन के रख-रखाव पर खर्च होता है। हम जो नक्सलवाद से लड़ रहे हैं, उसके लिए भारत सरकार पैसा नहीं दे रही है। पैसा राज्य सरकार को देना पड़ता है। यही कारण है कि पंजाब और जम्मू-कश्मीर जैसे राज्य इससे जल गये हैं, नीचे चले गये हैं, उनका काफी पैसा लग गया है, इसलिए आपके माध्यम से मेरा आग्रह है कि जिस प्रकार चेयर से होता है, नक्सलवाद, बलात्कार और घुसपैठ की घटनाओं पर और

झारखण्ड के लॉ एंड ऑर्डर पर केन्द्र सरकार या गृह मंत्रालय एक सरकुलर जारी करे और वहां के जो दलित, पिछड़े और अल्पसंख्यक हैं, उनके कल्याण के लिए काम करे।

सभापति महोदय : आपने महत्वपूर्ण मुद्दा उठाया है, लेकिन यह विषय कानून-व्यवस्था का है। इसलिए यह राज्य के विषय की परिधि में है।

श्री निशिकांत दुबे : यह राष्ट्रपति शासन के समय की बात है।

सभापति महोदय : निशिकांत दुबे जी, जब आप कोई विषय उठाते हैं, तो सरकार संज्ञान लेती है और सरकार ने संज्ञान लिया है। सरकार बैठी हुई है।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदय, मैं श्री निशिकांत दुबे जी द्वारा उठाये गये विषय से स्वयं को संबद्ध करता हूं।

श्रीमती ज्योति धुर्वे (बेतूल): सभापति महोदय, मैं अपने संसदीय क्षेत्र का एक गंभीर विषय आपके समक्ष रखना चाहती हूं। मेरा पूरा संसदीय क्षेत्र कृषि पर आधारित है। आज भी वहां पर कोई ऐसे बड़े उद्योग नहीं हैं जिनसे लोगों का जीवनयापन हो सके। मैं अपने संसदीय क्षेत्र की दो बड़ी परियोजनाओं की मांग आपके माध्यम से सरकार से करती हूं। हमारा एक विकास खण्ड हरसूद है और दूसरा विकास खण्ड टिमरनी है। विकास खण्ड हरसूद निमाड़ क्षेत्र में आता है। आप जानते हैं कि निमाड़ क्षेत्र हमेशा सूखा और पठारी होता है। मेरा पूरा संसदीय क्षेत्र सिक्स्थ शिड्यूल में आता है और इस पूरा एरिया में जो छोटे किसान हैं, आदिवासी, दलित किसान हैं, पिछड़े हैं, इनकी आर्थिक स्थिति बहुत खराब है। इसलिए मैं दो परियोजनाएं - एक, इंदिरा सागर नहर परियोजना की मांग करती हूं, ताकि वहां के चालीस गांवों के जो किसान हैं, उनकी जमीन सिंचित हो सके, उनके जीवनयापन हो सके, उनकी आर्थिक स्थिति सुधर सके। दूसरी परियोजना दक्षिणेश्वर नहर परियोजना है। आपके माध्यम से मैं केंद्र सरकार से इन दोनों परियोजनाओं की मांग करती हूं ताकि वहां के छोटे किसान के जीवनयापन का जो प्रमुख साधन कृषि है, उसके माध्यम से उनकी आर्थिक स्थिति में सुधार हो।

सभापति महोदय, आपने मुझे इस विषय पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूं।

श्रीमती राजकुमारी चौहान (अलीगढ़): सभापति महोदय, मुझे इस विषय पर बोलने का समय देने के लिए मैं आपके प्रति आभारी हूं।

महोदय, अलीगढ़ में विश्वविख्यात अलीगढ़ मुस्लिम विश्वविद्यालय है, जो पूरे विश्व में मुस्लिम समाज के लिए शिक्षा का प्रेरणा-स्रोत है। इसकी स्थापना सर सैय्यद अहमद खां ने सन् 1872 में एमएओ

कॉलेज के रूप में की। सर सैय्यद अहमद खां मुस्लिम समाज को अच्छी और आधुनिक शिक्षा देने के पक्षधर थे। अलीगढ़ मुस्लिम विश्वविद्यालय अधिनियम के अंतर्गत सन् 1920 मे इस विश्वविद्यालय की स्थापन हुई। इसके बाद यह विश्वविद्यालय पूरे विश्व में एक महान शिक्षा केंद्र के रूप में विकसित होता चला गया। लेकिन अलीगढ़ मुस्लिम विश्वविद्यालय संशोधन अधिनियम, 1972 के अनुसार अल्पसंख्यक से इसके हक छीनने का प्रयास हुआ और अलीगढ़ मुस्लिम विश्वविद्यालय का इस अधिनियम द्वारा अल्पसंख्यक रूप नहीं रहने दिया गया। सन् 1972 से लेकर आज तक अल्पसंख्य मुस्लिम समाज अलीगढ़ मुस्लिम विश्वविद्यालय को अल्पसंख्यक स्वरूप देने के लिए तथा सर सैय्यद अहमद खां के सपनों को साकार करने के लिए अपनी लड़ाई लड़ता चला आ रहा है।

महोदय, इसलिए मेरा निवेदन है कि अलीगढ़ मुस्लिम विश्वविद्यालय संशोधन अधिनियम, 1972 में परिवर्तन करके भारतीय संविधान के अनुच्छेद 30 के अंतर्गत इसे अल्पसंख्यक संस्था घोषित किए जाने के लिए सरकार को निर्देशित करें।

सभापति महोदय : आज यह माननीय सदस्या की मैडेन स्पीच है। आज कई माननीय सदस्यों को पहली बार अवसर मिल रहा है।

SHRI O.S. MANIAN (MAYILADUTHURAI): Mr. Chairman, I wish to bring the following few lines regarding the formation of a NH road in Tamil Nadu.

The ongoing construction of four lane NH 32 (old No.45A) in between Villupuram and Nagapattinam *via* Puducherry is under progress. The construction work is completed between Villupuram and Puducherry. The 18 kms. stretch of the road between Sirkazhi and Akkur is only a 12 ft. single road. It is an important NH road which connects important towns like Karaikal, Nagapattinam, Velankanni and Vetharanyam. There are a number of hairpin bends in this road stretch. Due to the narrowness of this single road and heavy traffic, a lot of accidents are taking place. The district authorities have already provided details about the total estimate for the said 10 metres road formation which also includes land acquisition process to National Highway Development Programme. People are demanding the early completion of the said road.

श्री राजाराम पाल (अकबरपुर): सभापति जी, मैं संक्षेप में अपनी बात कहना चाहूंगा। मैं सदन में देश के लाखों भू.पू. सैनिकों के बारे में अपनी बात कहना चाहता हूं। जिनकी कुर्बानी के कारण, परिश्रम के कारण

पूरा देश आजादी के बाद से सुख की नींद सो रहा है। सैनिकों ने रिटायर होने के बाद विभिन्न संगठन बनाकर अपनी शत प्रतिशत पेंशन के बारे में भारत सरकार से कई बार मांग की है। लेकिन अब तक उन्हें शत प्रतिशत पेंशन देने का कोई प्रावधान इस सदन में नहीं लाया गया है। मैं आपके माध्यम से इन भू.पू. सैनिकों की पीड़ा बताना चाहता हूं। बहुत सारे भू.पू. सैनिक ऐसे हैं जिन्हें जो पेंशन मिलती है, उससे उनका सम्मानजनक जीवन निर्वहन भी नहीं हो रहा है। लम्बे समय से उनकी पेंशन का कोई पुनरीक्षण या परीक्षण नहीं किया गया है, जिससे उनमें असंतोष व्याप्त है। मैं मांग करता हूं कि उन लाखों भू.पू. सैनिकों को भी सम्मानजनक जीवन जीने के लिए सरकार को उनकी इस मांग पर ध्यान देना चाहिए। इसके अलावा इन भू.पू. सैनिकों की मांग है कि उन्हें सीएसडी केंटीन का मेम्बर बने रहने देना चाहिए, रेलवे में आरक्षण की सुविधा मिलनी चाहिए। पूरे देश के सैनिक रिटायर होने के बाद अपने गांव चले जाते हैं, उनकी मांग है कि उन्हें शहर में भी आरक्षण मिलना चाहिए। मैं आपके माध्यम से उन लाखों भू.पू. सैनिकों को सम्मान की जिंदगी जीने के लिए कोई प्रावधान सरकार द्वारा सदन में लाया जाए, ऐसी मांग करता हूं। ये लोग पद पर रहते हुए देश की सेवा करते हैं और उन्हें फिर से देश की सेवा करने का मौका मिल सके इसलिए उनकी मांगों पर ध्यान देना चाहिए।

सभापति महोदय : श्री राजाराम पाल जी ने उपरोक्त विषय उठाया है, श्री अशोक अर्गल और श्री कमल किशोर कमांडो उससे अपने को सम्बद्ध करते हैं।

श्री अशोक अर्गल, आपने शून्य काल में एसोसिएट किया है और अब दूसरे विषय पर भी बोलना चाहते हैं।

श्री अशोक अर्गल (भिंड): सभापति जी, देश में हरेक व्यक्ति को तीन चीजों बिजली, पानी और सड़क की जरूरत होती है। बिजली मध्य प्रदेश में शिवराज सिंह चौहान जी की सरकार दे रही है और पानी ऊपर वाला खूब दे रहा है। रही बात सड़क की तो मैं उसके बारे में संक्षेप में कहना चाहूंगा। ग्वालियर से दतिया, झांसी होते हुए बुंदेलखंड को जोड़ने वाली प्रमुख सड़क है। मैं सत्य कह रहा हूं कि ग्वालियर से डबरा, दतिया जाएं तो देखेंगे कि सड़क की क्या हालत है। इतने गड्ढे हैं कि एक-एक गड्ढा 15 से 20 फीट का है। स्वर्णिम चतुर्भुज योजना के तहत वहां रोड बनाई जा रही है, जिसका 62 प्रतिशत काम हो गया है। मैं बताना चाहता हूं कि लोग 100 किलोमीटर तक का चक्कर लगाकर जाना स्वीकार करते हैं, लेकिन ग्वालियर से झांसी वाली उस सड़क से जाना स्वीकार्य नहीं है। इतनी बुरी उस सड़क की हालत है। चाहे तो केन्द्रीय सरकार वहां केन्द्रीय दल भेज कर इसकी जांच कर ले कि क्या स्थिति है। पूर्व राज्य सभा सांसद हेमा मालिनी जी वहां गई थी और उन्होंने भी उस सड़क पर टिप्पणी की थी।

सभापति महोदय: आपको अधिकार है बोलने का इसलिए आप सदन में इस बात को उठाने का आपको मौका मिल रहा है। किसी और का जिक्र करने की जरूरत नहीं है। आप मंत्री जी से कहें तो निश्चित रूप से सुनवाई होगी और उसका निरीक्षण होगा।

श्री अशोक अर्गल : यही स्थिति ग्वालियर से भिंड, इटावा वाली रोड का है। वहां फोर लेन के अनुमान से ट्रैफिक है, जबकि अभी वहां टू लेन ही है। इसे राज्य सरकार ने बीओटी में लेकर बनाया है, लेकिन वहां प्रतिदिन एक्सीडेंट होते हैं और दो-चार लोग मारे जाते हैं। कम से कम 100 लोग वहां मर चुके हैं। सभापति जी, मैं चाहता हूं कि इसे दिखवा लिया जाए। राष्ट्रीय राजमार्ग नम्बर 3 पर भी बहुत बड़े-बड़े गड्ढे हो गये हैं, इस पर भी ध्यान देने की जरूरत है।

श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.): सभापति जी, मुझे यहां से बोलने की इजाजत दे दी जाए।

सभापति महोदय : आप खुद कानून की व्याख्या करते हैं फिर भी, चलिये ठीक है।

श्री विजय बहादुर सिंह : मैं तीन जनपदों हमीरपुर, महोबा और बांदा का एमपी हूं। हमीरपुर की पूरी तहसील जलमग्न है और बांदा में तिनवारी जो मेरा क्षेत्र है वह भी जलमग्न है। करीब 300 से ज्यादा गांव के घर गिर गये हैं। करीब 50 लाख हैक्टेयर लैंड जलमग्न है। मेरा कहना यह है कि राज्य सरकार क्या कर रही है? वह केवल यह कर रही है कि डीएम को कह दिया गया है। हमीरपुर की एक माननीय महिला डीएम है और ऐसे ही दूसरी जगहों पर हैं। वे सिर्फ चना और खाना बंटवा रहे हैं। मैं कहना चाहता हूं कि इसकी स्थाई तौर पर व्यवस्था होनी चाहिए।

सभापति महोदय : आपकी डिमांड क्या है?

श्री विजय बहादुर सिंह : मैं डिमांड बता रहा हूं। इसमें जो पानी रिसीट कर गया है वह 15-15 दिन तक दो फीट तक घरों में रहता है। अगर वहां 25-30 पम्प एक गांव में दो के हिसाब से लगा दिये जाएं तो पानी दो दिन में निकल जाएगा। उससे घर गिर रहे हैं। बाढ़ चली गयी है, पानी भी निकल गया है लेकिन दो-दो फीट का पानी घरों के अंदर है और वह दो महीने तक रहेगा।

सभापति महोदय : यह जिला प्रशासन का विषय केन्द्र के प्रति कैसे है? जो आपने प्रश्न उठाया है, मैंने केन्द्र के विषय के लिए आपको टाइम दिया है।

श्री विजय बहादुर सिंह : जिला प्रशासन का कहना है कि उनके पास पैसे नहीं हैं।

सभापति महोदय : आप यहां उन्हीं सवालों को उठाए जिनके लिए केन्द्र सरकार उत्तरदायी होती है।

श्री विजय बहादुर सिंह : मुझे मालूम है कि स्टेट सब्जैक्ट और सेंट्रल के सब्जैक्ट्स क्या हैं?

सभापति महोदय : और कंकरेंट सब्जैक्ट्स भी।

श्री विजय बहादुर सिंह : मैं कहना चाहता हूं कि जब भी बाढ़ आये तो एक कमेटी जिसका चेयरमैन वहां का सांसद हो और वह इसका आंकलन करके बताए कि क्या करना है। जैसे पूरी फसल नष्ट हो गयी तो दो साल के बाद पता चलेगा कि 500-500 रुपये के चैक आ गये। मैं कह रहा हूं कि इसका आंकलन कर दिया जाए और जाड़े की फसल आने के पहले उनका नुकसान उन्हें दे दिया जाए।

तीसरा बात यह है कि उसका जो भी ऋण हो वह माफ कर दिया जाए। वहां के लोगों की तो बहुत डिमांड है लेकिन हमने आंकलन किया है कि 30 करोड़ रुपया यहां से जाए।

सभापति महोदय : ठीक है, आपकी बात आ गयी है धन्यवाद। आप एक पत्र भी राज्य सरकार को लिखिये, मैमोरेंडम सब्मिट करने के लिए कि एक्चुअल कितना लॉस है। यदि आप चाहते हैं कि एक्चुअल लॉस दिया जाए तो उन्हें पत्र लिखिये। जब तक राज्य सरकार ज्ञापन नहीं देगी तब तक भारत सरकार की तरफ से कोई टीम नहीं जा सकती है। श्री सी. राजेन्द्रन, आप बोलिये।

SHRI C. RAJENDRAN (CHENNAI SOUTH): Mr. Chairman, Sir, I would like to draw the attention of the hon. Union Minister of Law and Justice to a very serious issue concerning Tamil as a language to be used in Madras High Court.

Tamil is one of the oldest languages and it is recognized by the Union as an Official Language. It is also included in the Eighth Schedule of the Constitution of India. Article 348 (2) of the Constitution as well as Section 7 of the Official Languages Act, 1963 envisage the usage of the State’s Official Language in the judgments, decrees, and proceedings of the High Court with prior concurrence of the President of India. Accordingly, this practice of using the Official Language of the State in High Courts is already adopted in four States of the country. But Tamil Nadu’s genuine, fair and repeated requests for using Tamil in the Madras High Court has been turned down and declined.

In this connection, our hon. Chief Minister of Tamil Nadu Dr. Amma had urged the Union Government to reconsider its stand on the issue of allowing the usage of Tamil in the Madras High Court.

MR. CHAIRMAN: You have made your point.

SHRI C. RAJENDRAN : If the Government is really interested in taking the administration of justice genuinely closer to the people of this country, then it is

absolutely essential that the local language is allowed to be used in the High Courts as is being done in the State Governments and State Legislatures.

MR. CHAIRMAN : Kindly conclude.

SHRI C. RAJENDRAN : Hence, I would urge the Government of India to look into this matter and make necessary recommendations.

MR. CHAIRMAN : Shri P. Lingam is permitted to associate with the matter raised by Shri C. Rajendran

श्री अशोक कुमार रावत (मिसरिख): सभापति महोदय, उत्तर प्रदेश राज्य के मिसरिख संसदीय क्षेत्र के अन्तगत सण्डीला-बिल्होर-कछोना नगरपालिका/नगर पंचायतें हैं। इन क्षेत्रों से निकलने वाली रेलवे लाइन क्रॉसिंग पर भारी यातयात होने के कारण कई-कई घण्टों तक ट्रैफिक अवरूद्ध रहता है, जिस कारण लोगों को बड़ी परेशानी का सामना करना पड़ता है। यहां के लोगों की पिछले काफी समय से रेलवे क्रॉसिंग पर ओवर ब्रिज बनाए जाने की मांग रही है। मैंने नियम 377 के माध्यम से भी बात रखी परन्तु कोई कार्रवाई नहीं हुई। मेरा अनुरोध है कि सण्डीला-बिल्हौर-कछोना नगरपालिका/नगर पंचायत के अन्तर्गत रेलवे लाईन क्रॉसिंग पर ओवर ब्रिज बनाया जाए और यदि ऐसा संभव नहीं है तो फिर छोटे एवं मध्यम वाहनों के लिए वहां पर अंडर पास बनाए जाएं, ताकि ट्रैफिक अवरुद्ध होने की समस्या से निजात मिल सके।

मेरा सदन के माध्यम से सरकार से यह भी अनुरोध है कि मेरे संसदीय क्षेत्र के सण्डीला रेलवे स्टेशन पर पद्मावत एक्सप्रेस, सद्भावना एक्सप्रेस, राजरानी एक्सप्रेस, सहारनपुर एक्सप्रेस तथा बिल्हौर रेलवे स्टेशन पर टाटा-छपरा एक्सप्रेस, मथुरा-छपरा एक्सप्रेस, उत्सर्ग एक्सप्रेस सहित सभी एक्सप्रेस रेलगाड़ियों एवं अरवल मकनपुर स्टेशन पर कानपुर-कासगंज एक्सप्रेस और कालिन्दी एक्सप्रेस रेलगाड़ियों के ठहराव भी प्रदान किए जाएं।

सभापति महोदय : आपने एक ही अवसर में कई गाड़ियों के ठहराव की बात कर दी।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं।

हमारे लोक सभा क्षेत्र के अन्तर्गत बोकारो थर्मल, चन्द्रपुरा, सीसीएल भारत सरकार के पीएसयूज़ हैं। विस्थापितों को पानी और बिजली देने की व्यवस्था भारत सरकार द्वारा की गई है। वर्तमान में बोकारो थर्मल जो पावर प्लांट है दामोदर वैली कारपोरेशन का। आपको सभापति महोदय ताज्जुब होगा कि जिन विस्थापितों ने अपनी जमीन दी है, प्लांट लगवाया है, उनके यहां बिजली काटी जा रही है, पीने के पानी का कनैक्शन काटा जा रहा है और आपको ताज्जुब होगा कि वैसी स्थिति बन गई है कि लोग सड़क पर

उतर गए हैं, घेराव कर रहे हैं, प्रदर्शन कर रहे हैं। हम आपके माध्यम से भारत सरकार से मांग करते है कि कम से कम जो व्यवस्था पहले से बनी हुई है कि पांच किलोमीटर के रेडियस में पानी, बिजली, शुद्ध पेयजल विस्थापित परिवार को या अगल-बगल के क्षेत्र में जो लोग रह रहे हैं, उनको मिले और आपके माध्यम से मैं आग्रह करना चाहता हूं कि कोई नई व्यवस्था अच्छी चीज के लिए किया जाए, न कि जो व्यवस्था पूर्व की है उसको हम ध्वस्त करने का काम करें। लोगों में काफी आक्रोश है, इसलिए आपसे आग्रह है कि इस पर कार्रवाई किया जाए और उनको आदेश निर्गत किया जाए।

SHRI S.S. RAMASUBBU (TIRUNELVELI): Chairman Sir, it is related to my constituency. It is for the formation of a new Railway Station at Kavalkinaru. The Kavalkinaru is situated between Tirunalvelli and Kanya Kumari Railway line. It is a very important area because the Koodankulam project is in that area and ISRO is also in the Mahendragiri which is nearer to Kavalkinaru. It is a long pending demand of our people because in that Kavalkinaru area, more than one lakh people are living. More than 250 village people can use this Railway station. This Railway station is a very important one. So, I urge upon the Government and our Railway Minister to provide the Railway station at Kavalkinaru as early as possible.

MR. CHAIRMAN: You have made your point in a very befitting manner. Thank you.

Shri Dhananjay Singh Ji

श्री धनंजय सिंह (जौनपुर): सभापति जी, मैं एक बहुत महत्वपूर्ण विषय की ओर आपका ध्यान आकर्षित करना चाहता हूं। यह एक नीतिगत मामला है। सरकार प्रत्येक वर्ष 5 से 6 हजार करोड़ रुपये इंदिरा आवास योजना के तहत देती है। इंदिरा आवास बनाने का जो मानक है, वह 108 स्क्वायर फिट का घर होता है। सरकार आम आदमी के नाम पर चल रही है। आम आदमी के जीवन को हमने इतना सब-स्टैंडर्ड कर दिया है और इस संबंध में मेरा सरकार से आग्रह है कि पहले एक समय था कि सरकार इसके लिए 10000 रुपये देती थी, फिर 20,000 रुपये किया और 40,000 दिया और अब 70,000 रुपये देती है। लेकिन इससे बात नहीं बनती है। कम से कम आवास की सुविधा अगर आप आम आदमी को राष्ट्रीय आवास नीति बनाकर देना चाहते हैं तो कम से कम ग्रामीण स्तर पर दो कमरे का आवास बनाकर देना चाहिए जिसमें बरामदा हो, किचन हो, टॉयलेट हो, तब तो एक आदमी को बेहतर जीवन देने की बात आप कर रहे हैं वर्ना

सिर्फ पैसा बांटने से काम नहीं बनता है। सरकार अभी जिस तरीके से फूड सिक्योरिटी बिल लेकर आई है, मैं सरकार पर कोई आरोप नहीं लगा रहा हूं। कल इन नीतियों की खामियों पर कोई बात न उठे, इसलिए लिहाजा उन नीतियों को हम बेहतर तरीके से यदि देश में लागू करेंगे तो अच्छा होगा। मैं अभी एक छोटे से देश श्रीलंका में गया था, ...(व्यवधान)

सभापति महोदय : आपने राष्ट्रीय आवास नीति की बात कही। वह अच्छी थी।

...(व्यवधान)

श्री धनंजय सिंह : सभापति जी, इसी में मुझे केवल एक बात कहनी थी कि हमसे श्रीलंका बहुत गरीब देश है, वहां की सरकार ने जो क्राइटीरिया रखा है, अभी हमारे एक साथी श्रीलंका का विषय उठा रहे थे, उसमें नॉर्थ प्रोविंस में जब रीहैबिलिटेशन प्रोग्राम चल रहा था, वहां भारत सरकार ही दो दो कमरों का मकान बनाकर दे रही है। इंडियन करेंसी में 3 लाख 60,000 रुपये हम दे रहे हैं। इसलिए मेरा आपसे आग्रह है कि कम से कम वैसी व्यवस्था हमें अपने देश में भी आम आदमी के लिए लागू करनी चाहिए।

सभापति महोदय : श्री अर्जुन राम मेघवाल, श्री अशोक अर्गल और श्री रवीन्द्र कुमार पाण्डेय जी को श्री धनंजय सिंह द्वारा उठाये गये विषय के साथ एसोशिएट किया जाता है।

श्री अर्जुन राम मेघवाल (बीकानेर): महोदय, देश में वर्ष 1956 से बाट व माप उपकरणों की जांच राज्य सरकारें करती आ रही हैं। वर्ष 1975 में यह कार्य राज्य सूची से समवर्ती सूची में डाल दिया गया। विधिक माप विज्ञान अधिनियम 2009 में संसद की स्थायी समिति ने दो बार स्पष्ट मना करने के बावजूद भी बाट व माप जांचने का कार्य राज्यों से लेकर प्राइवेट एजेंसियों को देने का प्रावधान रख दिया। प्रत्येक राज्य सरकार के पास राज्य में स्वतंत्र विभाग हैं, अरबों रुपये के बाट और माप जांचने के उपकरणों की प्रयोगशालाएं हैं। अरबों रुपये की आय प्राप्त होती है। कम से कम दस हजार मरम्मतकर्ता दशकों से अपने परिवार का जीवन-यापन कर रहे हैं। भारत सरकार संसद की स्टेण्डिंग कमेटी की सिफारिशों को नहीं मान कर विभाग के कर्मचारियों के प्रतिवेदनों पर भी बिना विचार किए बाट व माप उपकरणों की जांच प्राइवेट एजसिंयों से करवाने के नियम बना रही है। यदि कार्य प्राइवेट एजसिंयों को दिया गया तो राज्य सरकारों के अधिकारी व कर्मचारियों को जो इस विभाग में उनको समायोजन करना पड़ेगा। अरबों रुपये सरकारी प्रयोगशालाएं व्यर्थ हो जाएंगी, सरकार को राजस्व का नुकसान होगा और कई लोग बेरोजगार हो जाएंगे। मैं आपके माध्यम से यह कहना चाहता हूं कि दो स्टैंडिंग कमेटी की रिपोर्ट हैं। ये प्राइवेट एजेंसियों को नहीं दी जानी चाहिए। अतः आपके माध्यम से भारत सरकार के उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण मंत्री से मांग

करता हूं कि बाट व माप की जांच करने का अधिकार प्राइवेट एजेसिंयों को देने के लिए बनाए जा रहे नियमों को रोका जाए तथा राज्य सरकारों के पास ही यह अधिकार रखा जाए। मैं आपके माध्यम से यही मांग करता हूं।

सभापति महोदय : श्री अर्जुन राम मेघवाल द्वारा उठाये गये विषय के साथ श्री अशोक अर्गल और श्री रवीन्द्र कुमार पाण्डेय जी को एसोशिएट किया जाता है।

श्री बद्रीराम जाखड़ (पाली): सभापति महोदय, आपने मुझे बोलने का अवसर दिया। इसके लिए मैं आपका बहुत बहुत धन्यवाद करता हूं। मैं बहुत ही महत्वपूर्ण मुद्दे पर बोलना चाहता हूं कि एक नाइक जाति है। वह जाति बहुत ही गरीब है और यदि उसके घर पर आप जाते हैं तो उसकी गरीबी देखकर आपकी आंख में आंसू आएंगे। वह जाति भील जाति और नाइक जाति दोनों एक ही धनु जाति है। धनु परिवार में शादी भीलों में होती है और नाइकों में होती है और उस जाति को भील में शामिल नहीं किया गया है जिससे उसको फायदा नहीं मिल रहा है। कभी कभी तो हमारे यहां जिला परिषद और पंचायत समिति के सदस्य के टिकट के लिए ढूंढ़ना पड़ता है। इसलिए भील जाति में नाइक जाति को शामिल करने के लिए मैं आपसे पुरजोर मांग करता हूं। भील जाति जो है उसे नाइक का उपनाम दिया हुआ है। नाइक और भील में कोई फर्क नहीं है। ये दोनों एक ही जाति है। नाइक जाति को भील जाति में शामिल करने के लिए मैं आपके माध्यम से सरकार से मांग करता हूं।

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): आदरणीय सभापति जी, जैसा कि आप जानते हैं कि आजकल हमारे देश में नशीली चीजों के सेवन में बढ़ोतरी हो रही है। विशेषकर शराब का व्यसन बढ़ रहा है। विश्व स्वास्थ्य संगठन (डब्ल्यू.एच.ओ.) तथा संयुक्त राष्ट्र संघ (यू.एन.ओ.) द्वारा देश में पिछले दशक में कराये गए एक सर्वे रिपोर्ट के मुताबिक शराब एक गम्भीर समस्या बन चुकी है। आठवीं-नौवीं कक्षा में पढ़ने वाले छोटे-छोटे बच्चे भी इसके शिकार हो रहे हैं। हमारी युवा पीढ़ी शराब व सिगरेट के कारण बर्बाद हो रही है। लोग इस गम्भीर बीमारी के शिकार होने के साथ ही आर्थिक रूप से भी खोखले हो जाते हैं। इसमें सबसे ज्यादा तकलीफ महिलाओं को होती है, क्योंकि शराबी पति के कारण परिवार बर्बाद हो जाता है। ऐसी स्थिति में युवा पीढ़ी को बचाना बहुत जरूरी है, क्योंकि वही तो हमारी सच्ची ताकत है।

महोदय, विडम्बना यह है कि राजस्व की लालसा में सरकार एक तरफ धड़ल्ले से भारी भरकम राशि लेकर शराब के लाइसेंस बांटती है तथा देशी या विदेशी शराब के धंधे से काफी टैक्स की वसूली करती है और बाद में उसी धन के द्वारा शराब के कारण गम्भीर बीमारियों से ग्रस्त मरीजों के लिए अस्पताल बनाती है। साथ में लोगों को नशाबंदी के लिए आवाज उठाने या आंदोलन के लिए प्रेरित भी करती है और

आवाज उठाने पर आंदोलन करने पर कानून व्यवस्था के नाम पर पुलिस भी भेजती है। देश की जनता के साथ यह कैसा क्रूर मजाक है।

महोदय, मेरे गृह राज्य महात्मा गांधी के गुजरात में नशाबंदी लागू है। इसके कारण गरीबों को काफी लाभ हुआ है। लेकिन हमारे राज्य से जुड़े हुए अन्य राज्यों में शराब की छूट है, जिसके कारण गैर कानूनी तरीके से हमारे राज्य में शराब की घुसपैठ होती है। ऐसे में नशाबंदी का अपेक्षित फायदा नहीं मिल रहा है। इस संबंध में सरकार से मेरी मांग है कि पूरे देश में तत्काल मद्‌यनिषेध, नशाबंदी लागू करने के लिए तुरंत कार्रवाई करें।

MR. CHAIRMAN: The House stands adjourned to meet again at 11 a.m. on Friday, September 6, 2013.

<u>21.43 hrs</u>

The Lok Sabha then adjourned till Eleven of the Clock on Friday, September 6, 2013 / Bhadrapada 15, 1935 (Saka).